

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 420/2023

IN THE MATTER OF:

Raju Saini

...Applicant

-Versus-

State of Uttarakhand & Ors.

...Respondents

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RESPONDENT NO. 4

THROUGH



KABIR DIXIT/KUSHAGRA KAUL

LINK LEGAL

AIWAN-E-GHALIB COMPLEX,

MATA SUNDRI LANE,

NEW DELHI – 110002

PH: 011-46511000/1099

(COUNSEL FOR RESPONDENT NO. 4)

PLACE: NEW DELHI

DATE: 25.01.2024

LIST OF DATES

DATE	PARTICULARS
05.11.2008	<p>Environment Clearance ('EC') was granted to M/s Jaypee Roorkee Cement Grinding Unit (a unit of M/s Jayprakash Associates Ltd) by the Ministry of Environment, Forests and Climate Change ('MoEFCC'), for cement grinding unit (2.0 MTPA) in village Nalhedi Deh Veeran, Pargana Bhagwanpur, Roorkee, Pohna Ekbalpur Road, Haridwar, Uttarakhand. ('Unit')</p> <p>The said EC imposed certain specific and general conditions to be complied with by the Unit.</p>
29.06.2017	<p>M/s Jaiprakash Associates Ltd and M/s Jaiprakash Cement Corporation Ltd transferred all its business to M/s UltraTech Cement Ltd ('Respondent No. 4/UltraTech'), under a Scheme of arrangement approved by National Company Law Tribunal, Mumbai on 15.02.2017 and National Company Law Tribunal, Allahabad on 02.03.2017.</p>
22.03.2018	<p>The MoEFCC transferred the EC of the Unit in the name of M/s UltraTech Cement Ltd in view of the change in ownership of the Unit from M/s Jaiprakash Associates Ltd to M/s UltraTech Cement Ltd.</p>

24.08.2019	The Unit obtained Consolidated Consent to Operate from the Uttarakhand Pollution Control Board ('Uttarakhand PCB') vide letter no UEPPCB/HO/Con-J-43/2019/610 that is valid up to 31.03.2024.
14.03.2023	<p>A Complaint/Letter Petition dated 13.03.2023, was received by National Green Tribunal, Principal Bench- New Delhi ('Tribunal') from Raju Saini ('Applicant'), regarding environment pollution by the Grinding Unit of UltraTech Cement Ltd situated in the Roorkee District of Haridwar, Uttarakhand.</p> <p>The Complaint alleged the following:</p> <ul style="list-style-type: none"> - That a lot of pollution is caused by the Unit, specifically the water of the village surrounding the Unit has become contaminated. <ul style="list-style-type: none"> i. Due to water contamination, the water is no longer fit for drinking, and people are suffering from serious diseases due to drinking the contaminated water and are facing breathing issues. ii. Animals are also falling ill due to consumption of the contaminated water. iii. Lastly, crops are getting spoiled in the agricultural fields.

31.07.2023	<p>The Tribunal passed an Order, registering an Original Application (“OA”) based on the Letter Petition dated 13.03.2023.</p> <p>The Tribunal further constituted a Joint Committee (‘Joint Committee’) comprising of the Uttarakhand PCB and District Magistrate, Haridwar and ordered the Joint Committee to visit the Unit to verify the factual situation and take remedial measures.</p> <p>The Joint Committee consisted of the following members:</p> <ol style="list-style-type: none"> i. District Magistrate Haridwar; ii. Divisional Forest Officer, Forest Division, Haridwar; iii. Deputy District Magistrate Haridwar; iv. Roorkee Area Officer from Uttarakhand PCB. <p>Further, the Tribunal directed the Joint Committee to file a Factual and Action Taken Report within 2 months.</p>
19.08.2023	<p>The Joint Committee conducted a joint inspection of the Unit. During the visit the Joint Committee collected water samples from the Inlet/Outlet of the sewage treatment plant (‘STP’) and the tube well located in the agricultural land near the Unit. The said water samples were given to a laboratory recognized by the Government of India for testing.</p>

	<p>Before the visit the Applicant was contacted on his phone by the Joint Committee, so that the Applicant could be requested to be present at the Unit. However, one number of the Applicant was found switched off and there was no communication from him on the other number. After this, Monika Bhave, Revenue Sub Inspector of Village Nanhera Annatpur area, contacted the Applicant's Father Shri Beluram and requested him to appear before the Joint Committee, but the Applicant's father also expressed his inability to do so. During the investigation of the Unit, Joint Committee member Deputy District Magistrate, Roorkee again talked to the Applicant on the phone and he was requested to be present during the inspection of the Unit, but the Applicant expressed his inability to attend.</p>
25.08.2023	<p>The Joint Committee sent a letter to the Applicant requesting him to be present at the Unit, during the next inspection of the Unit to be conducted by the Joint Committee on 26.08.2023.</p>
26.08.2023	<p>The Joint Committee once again visited the Unit for inspection. During the inspection the Joint Committee took ambient air quality and groundwater samples from the Unit and sent them to an approved laboratory recognized by the Government of India for testing.</p>

	<p>The Applicant was contacted on phone by the concerned Revenue Sub-Inspector Monica Bhave, but still he did not come to the Unit during the inspection. During the inspection of the Unit, the Joint Committee also went to the house of the Applicant and talked to the Applicant's father. The Applicant's father verbally informed the Joint Committee that UltraTech is not causing any kind of pollution in the village. Further, the health of animals and humans is fine. Despite many efforts by the Joint Committee, the Applicant did not appear at the time of the joint inspection.</p>
26.08.2023	<p>Shri Akram Javed in capacity as the Gram Pradhan , Village Nalhera along with Shri Sandeep Saini (former Pradhan, Village Nalhera) and Mandeep Beni (former Pradhan Village Nalhera) addressed a letter to the Chairman of the Joint Committee, stating that the villages do not have any problem in breathing. It was further stated that there has been no damages to animals and crops either. It was submitted in the Letter dated 26.08.2023 that the Respondent No. 4 has always supported the villagers in development works and the Complaint made by the Applicant is baseless and completely wrong.</p>
04.09.2023	<p>The Joint Committee submitted the Joint Committee Report/Factual Action Taken Report to the NGT ('1st Report').</p>

The Joint Committee made the following conclusions in its 1st Report regarding water samples collected from the Unit:

- i. At the time of inspection, water samples were collected from Inlet and Outlet of the STP present at the Unit. The samples were given to a laboratory recognized by the Government of India for testing. The analysis report of the laboratory found the water samples to be as per the standards.
- ii. Water samples were collected from the tube well located in the agricultural land near the Unit and from the vacant hand pump in Village Nanheda Anantpur, and send to the laboratory recognized by the Government of India for testing. The analysis report of the laboratory found the water samples to be as per the standards.
- iii. During the inspection, the Joint Committee also inspected the sugarcane crops growing in the fields around the Unit. The condition of the crops in the fields located around the Unit were found to be fine. Further, at the time of inspection of the crops, a farmer who was present there, named Ravindra son of Shri Jairam, resident of Nanhera Annatpur, told the Joint Committee verbally that his agricultural crops were in good condition.

13.09.2023	<p>The Tribunal passed an Order, noting that the Joint Committee did not look into the aspect of compliance by the Respondent No. 4 with the obligations of Environment Clearance ('EC'), Consent to Establish ('CTE'), Consent to Operate ('CTO') to be obtained for the Unit.</p> <p>The Tribunal directed the Joint Committee to verify the factual position regarding compliance by the Respondent No. 4 with the EC/CTE/CTO of the Unit, and submit an Additional Factual and Action Taken Report within 6 weeks.</p>
21.10.2023	<p>The Joint Committee visited the Unit to conduct inspection.</p>
31.10.2023	<p>The Joint Committee again visited the Unit to conduct inspection.</p>
18.11.2023	<p>Joint Committee submitted the Additional Factual and Action Taken Report ('2nd Report') to the Tribunal in which the Joint Committee concluded that the Respondent No. 4 had obtained the necessary EC/CTE/CTO for the Unit.</p> <p>The Joint Committee made the following conclusions in its 2nd Report regarding the EC, CTE, CTO of the Unit:</p> <ol style="list-style-type: none"> i. That the Unit was granted EC on 05.11.2008 by the MoEFCC. ii. That the Unit obtained Consent to Operate from the Uttarakhand PCB vide letter no UEPPCB/HO/Con-J-43/2019/610 that is valid up to 31.03.2024.

	<p>The Joint Committee further stated in the 2nd Report that the Unit has complied with all the specific and general conditions imposed on the Unit by the EC dated 05.11.2018.</p>
<p>28.11.2023</p>	<p>The Tribunal passed an Order in which it was noted by the Tribunal that:</p> <ol style="list-style-type: none"> i. The Joint Committee did not look into the aspect of utilization of Corporate Social Responsibility ('CSR')/Corporate Environment Responsibility ('CER') funds by Respondent No. 4. ii. The Joint Committee has made an vague/incomplete report with respect to condition no. xi regarding development of Green belt in and around the Unit. The Joint Committee has mentioned that although Unit has developed green belt on the premises but Green belt does not have three rows everywhere and advised to plant more trees to develop proper three rows green belt on the premises. Unit had plant 310 trees in the period from April 2023 to September 2023. The Joint Committee has not mentioned as to whether the Respondent No. 4 has developed a 33% green belt or not. iii. The Joint Committee has also not given any specific details regarding utilization of treated effluent/sewage and management and disposal of hazardous and other waste by the Unit.

	<p>The Tribunal directed to submit additional report within 2 months and also directed registry to serve a notice to Respondent No. 4 and make them a party to the case. Further, the Tribunal ordered applicant to file objection to the report of Joint committee and respondent i.e. the Respondent No. 4 to file a response within 2 months.</p>
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RESPONDENT NO. 4

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PLACE: NEW DELHI

DATE: 25.01.2024

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NEW DELHI**

Original Application No. 420/2023

IN THE MATTER OF:

Raju Saini	...Applicant
-Versus-	
State of Uttarakhand & Ors.	...Respondents

MEMO OF PARTIES

Raju Saini

Son of Shri Veluram,
Resident of Village Nanheda,
Annatpur Pargana and
Tehsil Roorkee, District Haridwar,
Uttarakhand

...Applicant

-Versus-

State of Uttarakhand

Through Principal Secretary,
Environment,

Government of Uttarakhand

...Respondent No. 1

District Magistrate, Haridwar

Collectrate Bhawan, Roshnabad,

Haridwar,

Uttarakhand

Pin No. 249403

...Respondent No. 2

Uttarakhand Pollution Control Board

Gaura Devi Paryavaran Bhawan,

46 B IT Park, Sehstradhara Road,

Dehradun (UTTARAKHAND),

Ph No-(0135)-2658086,

Fax-(0135)-2718092

...Respondent No. 3

M/s UltraTech Cement Ltd

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...Respondent No. 4

RESPONDENT NO. 4

THROUGH

W RAUL

KABIR DIXIT/KUSHAGRA KAUL

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AIWAN-E-GHALIB COMPLEX,

MATA SUNDRI LANE,

NEW DELHI – 110002

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(COUNSEL FOR RESPONDENT NO. 4)

PLACE: NEW DELHI

DATE: 25.01.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 420/2023

IN THE MATTER OF:

Raju Saini

...Applicant

-Versus-

State of Uttarakhand & Ors

...Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 4 IN
COMPLIANCE OF THE ORDER DATED 28.11.2023**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSIONS:

1. It is submitted at the outset, that the OA No. 420/2023 ('OA') filed before this Hon'ble Tribunal is not maintainable and is liable to be dismissed *in limine*, as no cause of action is made out from the Complaint/Letter Petition filed by the Applicant dated 13.03.2023 and further the Factual & Action Taken Report ('1st Report') & the Additional Factual & Action Taken Report ('2nd Report') of the Joint Committee discloses no material indicating any

environment pollution being caused by the Unit in excess of the environment rules and norms. The 1st Report and the 2nd Report of the Joint Committee, amply demonstrate that the allegations in the Complaint were exaggerated and unfounded. A copy of the 1st Report and the 2nd Report of the Joint Committee is annexed herewith as ANNEXURE A-1 and ANNEXURE A-2 respectively.

2. It is submitted that a PIL litigant has to lay a factual foundation for his averments on the basis of which such a litigant claims the reliefs. The information should not be vague and indefinite. Proper pleadings are necessary and the litigant cannot approach the court to have a fishing or roving inquiry.
3. In the case of *State of Madhya Pradesh v. Narmada Bachao Andolan and anr* (2011) 7 SCC 639, the Hon'ble Supreme Court held that:

“13. Strict rules of pleading may not apply in PIL, however, there must be sufficient material in the petition on the basis of which Court may proceed. The PIL litigant has to lay a factual foundation for his averments on the basis of which such a person claims the reliefs. Information furnished by him should not be vague and indefinite. Proper pleadings are necessary to meet the requirements of the principles of natural justice. Even in PIL, the litigant cannot approach the Court to have a fishing or roving enquiry. He cannot claim to have a chance to establish his claim. However, the technicalities of the rules of

pleading cannot be made applicable vigorously. Pleadings prepared by a layman must be construed generously as he lacks standard of accuracy and precision particularly when a legal wrong is caused to a determinate class.”

4. Further, the case of ***Vijay Kumar v. State of U.P.*** 2023 SCC OnLine NGT 404, has similar facts to the present case wherein a complaint was filed by a person regarding air and water pollution by a plant. The National Green Tribunal (‘NGT’) constituted a joint committee for inquiry into the alleged facts. The Joint Committee disclosed in its report to the NGT that no environment pollution was being caused by the plant. The NGT held that:

“40 Applicant did not give specific details of the alleged hazardous chemicals released by the industry, nature of effluent etc. yet considering the complaint that the alleged pollution by the industry is causing health hazards to the local residents by functioning in a manner which violates environmental laws and norms, Tribunal proceeded further and sought a factual report by constituting a Joint Committee. ...With regard to water pollution, Joint Committee collected samples and found discharge of the effluents meeting prescribed standards and within permissible limits. Similarly, with respect to air pollution, Joint Committee found that the boiler and accompanied equipment control air pollution effectively and the discharged smoke meet the standards prescribed under Air Act, 1981. Unit was inspected by Joint Committee

when it was functional. All the instruments and equipments dealing with water and air pollution were found functional. Industry has obtained statutory consents/NOC/Clearance required under Water Act, 1974 and Air Act, 1981 as also authorization under HoWMTM Rules, 2016 from the Competent Authorities which were validly operating at the time of inspection and even today. For the functional requirement of fresh water, industry is abstracting ground water from 3 borewells in respect whereof it has obtained NOC. It had installed mechanical flow meter on all the borewells and the flow meter reading was also available to the Joint Committee meaning thereby the quantity of ground water extracted by the industry was well recorded. Treated effluent is being re-used to some extent and rest disposed of in the drain. Housekeeping maintenance, however, was not found very appropriate and satisfactory by Joint Committee and it recommended to improve the same.

41. The allegations regarding emission of hazardous chemicals and discharge of polluted effluents etc. by the industry have not been found correct by Joint Committee. These findings as such, we find, have neither been shown to be incorrect or false by the Applicant in its objections dated 25.09.2022. On the contrary, the grievance of Applicant is that the Joint Committee should have proceeded to make some further enquiry on aspects which are not part of the complaint as such nor within the directions of Tribunal and in fact virtually travel in the realm of

roving and fishing enquiry particularly, when the unit has not been found to cause any water or air pollution on the basis of scientific analytical reports obtained from the Competent Testing Labs of UPPCB. In these circumstances, we find no substance in the objections raised by the Applicant and also no reason for not to accept the report submitted by Joint Committee. The recommendations made by Joint Committee, we find, are broadly by way of abundant precaution and to ask the industry to show even better performance but do not disclose any violation of environmental law or norm.

42. Even otherwise when we examine objections taken by applicant in his letter petition as also the objections filed to Joint Committee Report, we find shallowness in the allegations and an attempt to have an enquiry beyond the activities of proponent to find out some fault, that too, without providing any material to show nexus of the activities of proponent with such probable faults.

43. In the objection to Joint Committee Report, one of the objections is that Joint Committee Report has not dealt with the aspect of giving consent to the industry running in densely populated area affecting local resident's health adversely. It further says that the residents living in the vicinity of the industry are affected by ground water, air and suffering various diseases like Cancer, Kidney failure, Ashthma, skin related problems etc.

44. The Applicant has not provided any material or details of the person(s), even by way of illustration, to show the sufferance as pointed out in the objections to the Joint Committee Report. It is also not clear as to how various diseases mentioned in the objections are related to the activities of the proponent. In the absence of any material provided by the Applicant, it could never be imagined or expected from a Joint Committee constituted by Tribunal to collect factual information by undertaking a door to door survey of all the residents in the area to find out whether any one of them is suffering any disease and if so, reason behind that etc. Such kind of enquiry, in our view, is not expected from a Joint Committee appointed by this Tribunal to find out factual details in respect of industrial unit and also to find out whether it is causing any pollution or not.

45. The allegations with regard to contamination of ground water is made but nothing has been placed on record to show as to how contamination has been caused by the proponent when it has been permitted to extract ground water through permitted source by the Competent Authority and no material has been placed on record to show that any contamination to ground water has been caused due to any industrial activity of the proponent.

...

47. Several objections are over-lapping stating that hazardous chemicals and harmful gases are being released by proponent without giving details of such

chemicals and gases which in the industrial activities of proponent are liable to be released, particularly when the Joint Committee on the basis of samples collected has shown that no polluting activities were found on the part of the industry in question.

...

51. In substance, various objections mostly are overlapping, have nothing to do with the subject matter which was taken cognizance by the Tribunal to call for the factual report and in the absence of any substantial objections to the correctness of the findings of the Joint Committee Report, we do not find any reason not to accept the same.

53. In the circumstances, we reject the objections filed by Applicant, and accept Joint Committee Report. We do not find any material to show that there is any violation on the part of industrial proponent with regard to environmental laws and norms which require any interference or issue of direction or even remedial, preventive or punitive action by this Tribunal.”

5. Further, in the case of *Ashok Kumar Pandey v. State of West Bengal*, (2004) 3 SCC 349, the Hon’ble Supreme Court held that:

“The Court has to be satisfied about (a) the credentials of the applicant; (b) the prima facie correctness or nature of information given by him; (c) the information being not vague and indefinite. The information should show gravity and seriousness

involved. Court has to strike balance between two conflicting interests; (i) nobody should be allowed to indulge in wild and reckless allegations besmirching the character of others; and (ii) avoidance of public mischief and to avoid mischievous petitions seeking to assail, for oblique motives, justifiable executive actions. In such case, however, the Court cannot afford to be liberal. It has to be extremely careful to see that under the guise of redressing a public grievance, it does not encroach upon the sphere reserved by the Constitution to the Executive and the Legislature. The Court has to act ruthlessly while dealing with imposters and busy bodies or meddling interlopers impersonating as public-spirited holy men. They masquerade as crusaders of justice. They pretend to act in the name of Pro Bono Publico, though they have no interest of the public or even of their own to protect.”

Lastly, in the case of *A Hamsaveni and ors v. State of Tamil Nadu and anr* (1994) 6 SCC 51 the Hon’ble Supreme Court held that:

“5. The purpose of a writ petition under Article 32 is not a fishing or roving enquiry. The petition can succeed only if the Petitioner makes out a case of violation of any fundamental right.”

6. It is submitted that in the present case, a Complaint/Letter Petition was sent by the Applicant to the Tribunal regarding environment pollution being caused by the Unit. The

Complaint alleged that a lot of pollution is caused by the Unit specifically the water of the village surrounding the Unit has become contaminated:

- i. Due to water contamination, the water is no longer fit for drinking, people are suffering from serious diseases due to drinking the contaminated water and having trouble in breathing.
- ii. Animals are also falling ill due to consumption of the contaminated water.
- iii. Lastly, crops are getting spoiled in the agricultural fields.

The original hindi version of the Complaint and translated English version is reproduced herein:

सेवा में,

राष्ट्रीय हरित अधिकरण
फरीद कोर्ट हाउस

कॉपरनिकस मार्ग,

नई दिल्ली-110001

**विषय: अल्ट्राटेक सीमेंट लिमिटेड स्थिति ग्राम नलहेड़ा परगना व तहसील
रुडकी जिला हरिद्वार के संबंध में**
श्रीमान जी,

निवेदन है कि प्रार्थी गण ग्राम नलहेड़ा अनंतपुर के निवासी हैं। प्रार्थी गण के गांव में अल्ट्राटेक सीमेंट की फैक्ट्री है उक्त फैक्ट्री आबादी क्षेत्र में है और फैक्ट्री के आस-पास खेती की जमीन है। उक्त फैक्ट्री के द्वार इतना प्रदूषण फैलया जाता है कि पूरे गांव का पानी प्रदूषित हो गया है जोकी पीने लायक नहीं रह रहा है और पानी पीने से लोग गंभीर बीमारी से ग्रसित हो रहे हैं व जानवर भी बीमार होने लगे हैं। खेतों में फसल खराब हो रही है और सांस लेने में दिक्कत होने लगी है। यदि उक्त फैक्ट्री के

खिलाफ कोई कार्यवाही ना की गई तो फैक्ट्री के आस-पास के लोग गांव छोड़कर कहीं और जाने को मजबूर हो जाएंगे। इसलिए उक्त फैक्ट्री के द्वारा फेलाए जा रहे प्रदुषण की जांच कर उक्त फैक्ट्री को किसी अन्य स्थान पर स्थानंतरित किया जाना आवश्यक और प्रार्थनीय है। अतः श्रीमान जी से प्रार्थना है कि उक्त फैक्ट्री के द्वारा फेलाए जा रहे हैं प्रदुषण की जांच की जाकर उचित कार्यवाही की जाए।

दिनांक: 13.03.2023

प्रार्थी

राजू सैनी पुत्र श्री
वेलूराम निवासी ग्राम
नल्हेड़ा अनंतपुर
परगना वी तहसील
रुडकी जिला हरिद्वार

मो. 8077062611/
8532944058

“To,

National Green Tribunal

Faridkot House

Copernicus Marg New Delhi-110007

*Sub: Regarding Ultratech Cement Limited situated in
village Nalhera Annatpur Paragana and Tehsil
Roorkee District Haridwar.*

Sir,

It is requested that the applicants are residents of Village Nalhera Annatpur. There is an Ultratech cement factory in the village of the applicants. The said factory is in a populated area and there is agricultural land around the factory. So much pollution is spread by the said factory that the water of the entire village has become polluted which is no longer fit for drinking and people are suffering from serious diseases due to drinking the water and animals are also falling ill. Crops are getting spoiled in the fields and breathing is also becoming difficult. If no action is taken against the said factory then the people around the factory will be forced to leave the village and go somewhere else and about 15-20 thousand people will become homeless. Therefore, it is necessary and desirable to check the pollution being spread by the said factory and shift the said factory to some other place.

Therefore, it is requested to that the pollution being spread by the said factory should be investigated and appropriate action should be taken.”

7. It is submitted that in the present case it is crystal clear that the Applicant has approached this Hon'ble Tribunal through a flimsy one page Complaint Letter that contains vague and incomplete facts regarding the alleged environment pollution being caused by the Unit. The Applicant has failed to make out a case and has further failed to place on record any material to show that there is any violation by the Unit of the Respondent No. 4 with regard to environmental laws

and norms which require any interference or issue of direction or even remedial, preventive or punitive action by this Tribunal. It is submitted that the:

- i. The Applicant has not placed on record any facts/material/evidence to showcase that any contamination of water of the surrounding village has been caused due to industrial activities being undertaken in the Unit of Respondent No. 4.
 - ii. The Applicant has made allegations with regard to contamination of water in the village surrounding the Unit, but no facts/evidence have been placed on record to show as to how the said contamination of water has been caused by the Unit of Respondent No. 4.
 - iii. The Applicant has not provided any evidence/material/details of the person(s), even by way of illustration, to show the sufferance as pointed out.
8. It is submitted that the reckless and negligent behaviour of the Applicant is evident from the fact that after filing of the Complaint the Applicant has actively avoided the proceedings and has made no attempt to contribute in the inquiry process undertaken by the Joint Committee.
- i. As per the contents of the 1st Report of the Joint Committee, on 19.08.2023, before the 1st inspection of the Unit by the Joint Committee, the Applicant was contacted on his phone by the Joint Committee so that he could be requested to be present at the Unit during the inspection. However, one mobile number of the

Applicant was found switched off and there was no communication from him on the other mobile number. After this, Monika Bhave, Revenue Sub Inspector of village Nanhera Annatpur area, contacted the Applicant's Father Shri Beluram and requested him to appear before the Joint Committee, but the Applicant's father also expressed his inability to do so. During the investigation of the Unit on 19.08.2023, Joint Committee member Deputy District Magistrate, Roorkee again talked to the Applicant on the phone and he was requested to be present for the inspection of the Unit, but the Applicant expressed his inability to attend.

- ii. The Joint Committee even sent a letter to the Applicant dated 25.08.2023, requesting the Applicant to be present at the Unit for the next inspection to be conducted on 26.08.2023. A copy of the letter dated 25.08.2023 is annexed herewith as **ANNEXURE A-3**.
- iii. Despite repeated reminders, the Applicant was not present during the inspection conducted by the Joint Committee on 26.08.2023. The Applicant was contacted on phone by the concerned Revenue Sub-Inspector Monica Bhave, but still he did not come to the Unit during the inspection. A copy of the letter dated 26.08.2023 sent by Revenue Sub-Inspector Monica Bhave to the Divisional Forest Officer, Haridwar, informing that the Applicant failed to appear during the inspection of the Unit on

26.08.2023 even after being personal informed by him is annexed herewith as ANNEXURE A-4.

As per the contents of the 1st Report of the Joint Committee, during the Unit inspection, the Joint Committee also went to the house of the Applicant and talked to the Applicant's father. The Applicant's father verbally informed the Joint Committee that the Respondent No. 4 is not causing any kind of pollution in the village. Further, the health of animals and humans is fine. Despite many efforts by the Joint Committee, the Applicant did not appear at the time of the inspection.

It is submitted therefore, that the reckless and callous attitude of the Applicant is amply evident from the contents of the Complaint and his repeated ignorance of the requests by the Joint Committee to be present during the inspections of the Unit. It is submitted that the negligent attitude of the Applicant is enough to showcase that the present Complaint is nothing but an attempt to make this Hon'ble Tribunal indulge in a fishing and roving exercise in the functioning of the Unit, in the hope to find something wrong.

9. It is submitted that nevertheless, Shri Akram Javed in capacity as the Gram Pradhan , Village Nalhera along with Shri Sandeep Saini (former Pradhan, Village Nalhera) and Mandeep Beni (former Pradhan Village Nalhera) addressed a letter to the Chairman of the Joint Committee dated 26.08.2023, stating that the villages do not have any problem in breathing. It was further stated that there has

been no damages to animals and crops either. It was submitted in the Letter dated 26.08.2023 that the Respondent No. 4 has always supported the villagers in development works and the Complaint made by the Applicant is baseless and completely wrong. A copy of the letter sent by Shri Akram Javed (Gram Pradhan, Village Nalhera) to the Chairman of the Joint Committee dated 26.08.2023 is annexed herewith as **ANNEXURE A-5**.

10. It is submitted further, that the Joint Committee has filed two Reports before this Hon'ble Tribunal concluding that the Unit of the Respondent No. 4 is in compliance with all the environment rules and norms. It is imperative to note herein that the Joint Committee is constituted of the following people who are experts in their field and who have given a clean-chit to the Unit of the Respondent No. 4 in their two Reports i.e. no violation of environmental norms or any pollution caused due to Respondent No.4 Unit has been found:

- i. District Magistrate Haridwar,
- ii. Divisional Forest Officer, Forest Division, Haridwar,
- iii. Deputy District Magistrate,
- iv. Roorkee Area Officer of Uttarakhand PCB.

11. That this Joint Committee undertook several visits of the Unit to inquire into the alleged violations by the Respondent No. 4, as stipulated in the initial Complaint. That the Joint Committee visited the Unit on 19.08.2023, 26.08.2023, 21.10.2023, 31.10.2023, and conducted a detailed inquiry regarding the working of the Unit.

12. That this Joint Committee then gave two detailed Reports i.e. Factual and Action Taken Report dated 04.09.2023 and Additional Factual and Action Taken Report dated 18.11.2023. It is submitted that in both the Reports the Joint Committee concluded that the Unit of the Respondent No. 4 is in compliance with all the environment rules and norms. Further, the Joint Committee found no environment pollution in excess of prescribed limits under the environment rules and norms by the Unit of the Respondent No. 4, as alleged by the Applicant in the Complaint.
13. It is submitted that the initial averments of the Applicant in the Complaint filed, have all been proved to be patently false by the 1st Report and the 2nd Report of the Joint Committee. That the Applicant should not be allowed to indulge in wild and reckless allegations. That therefore, this petition should not be allowed to continue at his instance. That to allow these enquiries by the Joint Committee to continue and to expand their scope would set a wrong precedent in favour of reckless and frivolous complaints.
14. It is submitted therefore, that in view of the above facts/grounds the present OA filed before this Hon'ble Tribunal is not maintainable and is liable to be dismissed *in limine*.

REPLY ON MERITS:

15. It is submitted at the outset, that the Respondent No. 4 has ensured that the functioning of the Unit is in compliance with all the obligations under the various environment laws and rules in India. It is further submitted that the Respondent No. 4 has also complied with all the general and specific conditions imposed upon the Project Proponent in the EC granted to the Unit dated 05.11.2008. A copy of the EC granted to the Unit dated 05.11.2008 is annexed herewith as **ANNEXURE A-6**.

Compliance with the obligations of Corporate Social Responsibility ('CSR'):

16. It is submitted that the Respondent No. 4 is in compliance with its obligations towards CSR specified under Section 135 of the Companies Act, 2013 ('**Companies Act**') read with Companies (Corporate Social Responsibility Policy) Rules, 2014 ('**CSR Rules**').
17. Section 135 (1), (2) and (5) of the Companies Act has been reproduced below:

“(1) Every company having net worth of rupees five hundred crore or more, or turnover of rupees one thousand crore or more or a net profit of rupees five crore or more during ¹[the immediately preceding financial year] shall constitute a Corporate Social Responsibility Committee of the Board consisting of three or more directors, out of which at least one director shall be an independent director:

[Provided that where a company is not required to appoint an independent director under sub-section (4) of section 149, it shall have in its Corporate Social Responsibility Committee two or more directors.]

(2) The Board's report under sub-section (3) of section 134 shall disclose the composition of the Corporate Social Responsibility Committee.

.....

(5) The Board of every company referred to in sub-section (1), shall ensure that the company spends, in every financial year, at least two per cent. of the average net profits of the company made during the three immediately preceding financial years, ⁴[or where the company has not completed the period of three financial years since its incorporation, during such immediately preceding financial years] in pursuance of its Corporate Social Responsibility Policy.”

17.1. In consonance with Section 135(1) of the Companies Act, Respondent No. 4 has constituted a CSR Committee. The CSR Committee comprises of the following people:

- i. Mrs. Rajashree Birla-Chairperson;
- ii. Mrs. Sukanya Kripalu-Independent Director;
- iii. Mr. K. C. Jhanwar- Managing Director;
- iv. Dr. (Mrs.) Pragnya Ram- Group Executive President, CSR, Legacy Documentation & Archives Permanent Invitee.

17.2. It is submitted that in compliance with Section 135(2) of the Companies Act, Respondent No. 4 has made an Integrated and Sustainability Report 2022-23 (**‘Integrated and Sustainability Report 2022-23’**) that is laid before the Company in its general meeting. This Integrated and Sustainability Report 2022-23, in its Annexure-III includes the details about the CSR policy developed and implemented by Respondent No. 4 during the Financial Year 2022-23. The details in this Integrated and Sustainability Report 2022-23 also disclose the composition of the CSR Committee.

A copy of the CSR policy is annexed herewith as **ANNEXURE A-7**.

A copy of Annexure III of the Integrated and Sustainability Report 2022-23 is annexed herewith as **ANNEXURE A-8**.

17.3. It is submitted that in compliance with Section 135(5) of the Companies Act, the Respondent No. 4 has ensured that 2% of the average net profits of Respondent No. 4 made during the three immediately preceding financial years are allocated towards CSR Activities. Details regarding the same have been given exhaustively in the Annexure-III of the Integrated and Sustainability Report 2022-23 of Respondent No. 4. Some of the essentials details extracted from Annexure-III of the Integrated and Sustainability Report 2022-23 have been provided below:

- i. It is submitted that the Average net profit of Respondent No. 4 as per sub-section (5) of section 135 is Rs. 6,729.45 crores.
- ii. That 2% of this average net profit of Respondent No.4 is Rs. 134.59.
- iii. After setting off Rs. 18.60 Cr for the Financial Year, the total CSR obligation of Respondent No. 4 is Rs. 115.99 Cr.
- iv. It is submitted that the said amount of Rs. 115.99 Cr has been spent by the Respondent No. 4 all over India towards its CSR Obligation for the Financial Year 2022-23.

17.4. It is submitted that for the convenience of this Hon'ble Tribunal the Respondent No. 4 has provided a separate CSR Annual Report 2020-21 to 2023-24 focusing on the CSR activities undertaken by the Respondent No. 4 around the Unit from the period of 2020-24. A copy of the CSR Annual Report 2020-21 to 2023-24 is annexed herewith as **ANNEXURE A-9**.

17.5. That the Respondent No. 4 has undertaken many CSR activities in the village areas around the Unit which includes distribution of face masks, school bags, sweaters, cycles; construction of walls for primary schools and colleges in nearby villages. That the Respondent No. 4 carries out many activities every year for the benefit and improvement of the living standards of the people of the surrounding villages of the Unit which covers health care facilities, creating job opportunities and development of infrastructures. The

details of the CSR activities undertaken around the Unit by the Respondent No. 4 from 2019-2023 are:

Sr No.	Financial Year	Budget Rs. (Lakh)	Expenses Rs (Lakh)	Details of CSR Activities
1.	2022-23	10.00	9.98	<ul style="list-style-type: none"> i. Installation of six hand pumps in the village near the Unit due to water scarcity; ii. Civil work near village; iii. Government Collage Wall; iv. Cleaning of drains and toilets at the village park; v. Temple paintings; vi. Installation of handrail in the village; vii. Distribution of tricycles.
2.	2021-22	8.00	7.93	<ul style="list-style-type: none"> i. Installation of five new hand pumps in the village near the Unit due to water scarcity;

				<ul style="list-style-type: none"> ii. Infrastructure development like a Computer Center at Bhagwanpur; ii. Civil work in the Village near the Unit; v. Distribution of Face Masks, Blanket Etc. in the village near the Unit.
3.	2020-21	2.00	2.00	<ul style="list-style-type: none"> i. Construction of Samsan Ghat at Village, ii. Provided Covid 19 relief kits to villagers.
4.	2019-20	10.00	9.89	<ul style="list-style-type: none"> i. Construction of For Samsan Ghat in the village near the Unit; ii. Construction of the Boundary wall Holika Dahan in the Village; ii. Installation of Tube wells in villages near the Unit.

Compliance with the obligations of Corporate Environment Responsibility ('CER'):

18. In 2018, the MoEFCC issued the Office Memorandum F. No 22-65/2017-IA.III dated 01.05.2018 ('**2018 OM**'). The 2018 OM while trying to differentiate between CSR and CER, stated that CSR comes into effect only when companies make a certain amount of net profit. Therefore, there are instances where the rules pertaining to CSR do not apply to a particular company as the company is yet to make any net profit. In such case, since the project will have already created impact on the society and environment, it is required to commit towards the same, irrespective of profits, through a CER commitment. Unlike CSR, CER is based on project cost and not profits made by the proposed project. Further, the 2018 OM noted that in the past, different Expert Appraisal Committees ('**EAC**') were prescribing different formulations of CER before granting the EC and no common principles were being followed. Therefore, in order to have transparency and uniformity while recommending CER by the EAC, the following guidelines were issued to be imposed before granting EC by the EAC:

*“6. The fund allocation for the CER shall be deliberated in the EAC or SEAC or DEAC, as the case may be, with a due diligence subject to **maximum percentage** as prescribed below for the different cases....*

A copy of the 2018 OM is annexed herewith as **ANNEXURE A-10**.

19. That the OM F. NO. 22-65/2017 – IA. III dated 30.09.2020 (**'2020 OM'**) issued by the MoEFCC suppressed the earlier 2018 OM, and stipulated that instead of allocation of funds under CER, the EAC should *“deliberate on the commitment made by the project proponent to address the concerns raised during the public consultation and prescribe specific conditions in physical terms while recommending the proposal, for grant of environment clearance instead of allocation of funds under Corporate Environment Responsibility”*.

A copy of the 2020 OM is annexed herewith as **ANNEXURE A-11**.

20. That, therefore, the current position of law regarding CER of a company is that there are no certain guidelines or a specific percentage of Net Profit/ Capital Investments of the company, which is to be set aside for the purpose of CER. As per the latest 2020 OM, the CER of a company is case specific and is to be determined by the Expert Appraisal Committee (**'EAC'**) before grant of EC.

21. In the present case, the EC granted to the Unit of the Respondent No. 4 dated 05.11.2008, does not specify any percentage of the Net Profit/ Capital Investments of the Project Proponent, which is to be set aside for the purpose of CER. It is submitted that as per the EC of the Unit, there is no requirement of a separate CER Fund.

22. Nevertheless, the Respondent No. 4 has its own Corporate Environment Policy. This environmental policy of Respondent No. 4 represents its general position on environmental issues and the policies and practices that are applied in conducting business. The Respondent No. 4 makes continuous efforts that all the units operated by the Respondent No. 4 all over India, are compliant with all applicable local environmental laws and regulations. A copy of the Corporate Environment Policy of Respondent No. 4 is annexed herewith as **ANNEXURE A-12**.
23. Further, as per details provided in the CSR Annual Report 2020-21 to 2023-24, Respondent No. 4 has been undertaking the following activities around the local area of the Unit to ensure protection of the Environment, including but not limited to:
- i. Construction of Toilets in baratghar at Village Nanhera that has benefited 200+ people.
 - ii. Distribution of Masks that has benefited 500 people.
24. That the Respondent No. 4 has been voluntarily undertaking other activities around the Unit to ensure the protection of Environment. For instance, in pursuance of the Single Use Plastic Ban initiated by the MoEFCC & Central Pollution Control Board vide its Notification dated 12.08.2021 & 01.02.2022 respectively, the Respondent No. 4 created mass awareness within the Unit and the nearby villages to completely ban the usage of Single Use Plastic. The

following steps were undertaken by the Respondent No. 4 with regard to the same:

- i. The Respondent No. 4 put up banners for awareness, at the Unit and around the village areas.
- ii. A Campaign was conducted on ban of Single Use Plastic in the school situated in the Village near the Unit.
- iii. A training programme was also conducted for the workers of the Unit.

A copy of the report of the above initiative undertaken by the Respondent No. 4 has been annexed herewith as **ANNEXURE A-13.**

Compliance with the obligations of development of Green Belt:

25. The MoEFCC has notified the EIA Notification, 2006 under the provisions of the EP Act, 1986, which regulates development and expansion / modernization of 39 sectors / activities listed in the Schedule to the EIA Notification, 2006. For obtaining EC the EIA report has to be prepared based on the Standard Terms of Reference ('ToR') prepared by MoEFCC. Cement Plant is a Project categorized as 3(b) and the ToR regarding green belt specified for the same is:

“3 (b) STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR CEMENT PLANTS PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

A. STANDARD TERMS OF REFERENCE (TOR)

7) Impact and Environment Management Plan

ix. Action plan for the green belt development plan in 33% area i.e. land with not less than 1500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.”

A copy of the ToR has been annexed herewith as **ANNEXURE A-14.**

26. In the present case, the EC granted to the Respondent No. 4 for the Unit dated 05.11.2008, specifies certain specific conditions that have to be fulfilled by the Project Proponent. The same casts an obligation to develop at least a 33% green belt area in and around the Unit. The relevant portion of the EC has been reproduced below:

“A. SPECIFIC CONDITIONS:

xi. As proposed, green belt shall be developed in at least 33% area in and around the proposed Unit in consultation with local DFO to mitigate the impact of air emissions.”

27. That the Joint Committee in their 2nd Report, dealt with the issue of development of green belt and noted the following:

A.SPECIFIC CONDITIONS:

xi. Although the unit has developed green belt on the premises but green belt does not have three rows everywhere. The unit has been advised to plant more trees to develop proper three rows green belt on the premises. Unit have planted 310 trees in the period from April 2023 to September 2023.”

28. It is submitted that the total plant area at the Unit is ^{16.72} ~~5.56~~ hectares and out of which ^{33.25%} ~~33.25%~~ of the total plant area has been developed as a green belt in around the plant area to mitigate the impact of air emission. It is submitted that further, the Unit has planted 30,612 number of trees as on date. The species planted are Silver Oak, Gold Mohar, Ashoka Pandula, Ashoka Longofolia, cassia samia, Ficus Bengamina, Alustonia, Molsari Palm etc. Survival rate of the green belt is 90%. Copy of a Google Earth image marking the green belt plantation and photographs of the Green Belt developed around the Unit has been annexed herewith as **ANNEXURE A-15**.
29. Therefore, it is submitted that the Unit of the Respondent No. 4 has complied with the obligation of development of a minimum 33% Green Belt around the Unit.
30. Further, it is submitted that in the 2nd Report of the Joint Committee it is concluded that “*Although the unit has developed green belt on the premises but green belt does not have three rows everywhere.*” However, it is pertinent to note herein that there is no such specific condition of

development of three rows of trees mentioned in the EC dated 05.11.2008, granted to the Respondent No. 4 for the Unit.

31. Nevertheless, the Respondent No. 4 has developed plantations in three rows along the Unit boundary which covers 05-10 feet. Every quarter the Respondent No. 4 plants trees in the Unit for the purpose of gap filling that have a 90 % Survival Rate.

Utilisation of treated effluent/sewage:

32. Under Section 7 of the Environment Protection Act, 1986 ('EP Act') a person carrying on any industry, cannot discharge any environmental pollutants in excess of prescribed standards. The standards mentioned in the above provision have been laid down u/r 3 of the Environment (Protection) Rules, 1986, ('EP Rules') and then have been further specified in Schedule I to IV.
33. As per Section 2(k) of the Water (Prevention and Control of Pollution) Act, 1974, "*trade effluent includes any liquid, gaseous or solid substance which is discharged from any premises used for carrying on any industry [industry, operation or process, or treatment and disposal system], other than domestic sewage.*" Therefore, at the outset any domestic sewage does not come within the ambit of a Trade effluent.

34. In the present case, the EC granted to the Respondent No. 4 for the Unit dated 05.11.2008, specifies certain specific conditions that have to be fulfilled. The same casts an obligation regarding utilisation of treated effluent/sewage. The relevant portion has been reproduced below:

“A. SPECIFIC CONDITIONS:

viii. Total ground water requirement for cooling and drinking purpose shall not exceed 500 m²/day. No liquid effluent shall be generated due to adoption of dry grinding process. Zero effluent discharge shall be maintained. Domestic sewerage shall be treated in septic tank followed by soak pit.

...

x. Efforts shall be made to use fly ash maximum in making Pozoilon Portland Cement (PPC). All the solid waste including dust from dust collectors shall be properly recycled and reutilized in the process itself. No solid waste shall be disposed anywhere else. Domestic sewerage sludge shall be composted and used as manure for horticulture.”

35. It is submitted that the Joint Committee in their 2nd Report, dealt with the issue of utilisation of treated sewage and concluded that no liquid effluent is generated by the Unit due to adoption of dry grinding process. ‘Zero’ effluent discharge is maintained by the Unit. Further, the domestic sewerage is treated in an STP Plant and the treated water is

used for plantation and dust suppression purposes. The relevant portion is reproduced below:

A. "COMPLIANCE STATUS

viii. Water requirement for cooling and drinking purpose is not exceeding 320 m³/day. Unit obtained Ground water Withdrawal NOC from CGWA with 320 KLD Capacity in the period of April 23 to Sep 23, water consumption is 214.8 m³/day (approx.). No liquid effluent is generated due to adoption of dry grinding process. 'Zero' effluent discharge is being maintained. Domestic sewerage of township & plant is treated in STP Plant and treated water used for plantation and dust suppression purpose. Water consumption details are enclosed

...

X. As per BIS guideline, maximum 35% Fly ash can be used in PPC and unit consumed up to 35% fly ash in PPC production, based on availability and quality of product. All the solid waste and dust from the dust collectors are being recycled back to the process. Separate STP Plant with 80 KLD capacity provided for the treatment of sewerage waste water, treated water used for plantation and dust suppression. Sludge used as a manure for horticulture purpose."

36. It is submitted that no trade effluent is being generated by the Unit of the Respondent No. 4 in the cement

manufacturing process, as cement grinding in the Unit is based upon Dry Process Technology. Further, in cement manufacturing the clinker, fly ash and gypsum are ground in the cement mill. The same has been reported by the Joint Committee also in their 1st Report.

37. It is further submitted that the domestic waste water generated from the Unit is being treated in an 80 KLD Sewage Treatment Plant ('STP'). The treated water is then being used to water the green belt/plantation within the Unit. The treated water is also being sprayed through tankers on the roads in the Unit, at least 2-3 times a day. It is submitted that therefore, no waste water is being discharged from the Unit.

A copy of the Photographs of STP at the Unit is annexed herewith as **ANNEXURE A-16**.

A copy of the STP logbook along with the treated water generation and utilization details of last three months are annexed herewith as **ANNEXURE A-17**.

A copy of the Photographs of the treated water being sprayed through tankers on road, is annexed herewith as **ANNEXURE A-18**.

Compliance with obligations regarding management and disposal of hazardous waste:

38. As per Section 8 of the EP Act, a person cannot handle any hazardous substance except in accordance with the prescribed procedure and safeguards. The procedure and safeguards mentioned in Section 8 have been laid down under rule 13 of the EP Rules.

39. The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 ('HWM Rules') further lay down certain rules to be followed for management and disposal of hazardous waste.
40. In the present case, the EC granted to Respondent No. 4 for the Unit dated 05.11.2008, specifies certain general conditions that have to be fulfilled by the Respondent No. 4. The same casts an obligation to comply with the HWM Rules. The relevant portion has been reproduced below:

"B. GENERAL CONDITIONS

iii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management & Handling) Rules, 2003."

41. The Joint Committee in their 2nd Report, dealt with the issue of compliance by the Unit of the Respondent No. 4 with the HWM Rules and concluded that the:

"Unit Properly Comply the Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules, 2016. Hazardous Waste Annual Return (Form) submitted by the unit before 30th June in every year to the Uttarakhand Pollution Control Board.

Hazardous waste Annual Return of FY 2022-23 (Form-IV) attached as Annexure-14

Consent to operate from the UEP&PCB has been obtained with letter no UEPPCB/HO/Con-J-43/2019/610 on dated 24.08.2019 is valid up to 31.03.2024.”

42. It is submitted that the Unit of the Respondent No. 4 has complied with all its obligation regarding management and disposal of hazardous waste as per the HWM Rules.
- 42.1. It is submitted that the only hazardous waste being generated from the Unit is Used/Spent Oil (Sch-1, Cat-5.1).
- 42.2. That the Respondent No. 4 has obtained Hazardous Waste Authorization for the Unit, from the Uttarakhand PCB through letter no UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019, which is valid up to 31.03.2024. The hazardous waste authorization is encompassed within the Unit's CCA-Consolidated Consent and Authorization dated 24.08.2019. The extension of the CCA of the Unit has also been approved. A copy of the CCA is annexed herewith as **ANNEXURE A-19**.
- 42.3. That the Respondent No. 4 sells the Used/Spent Oil (cat. 5.1) generated from the Unit to the authorized hazardous waste recycler i.e. M/s Shiv Shakti Oil & Lubricants Pvt. Ltd (**Authorized Hazardous Waste Recycler**). An Agreement has also been entered between the Respondent No.4 and M/s Shiv Shakti Oil & Lubricants Pvt. Ltd for sale of hazardous waste. That M/s Shiv Shakti Oil & Lubricants Pvt. Ltd has also been granted a revised authorization for

operating a facility for Collection, Disposal, Generation, Incineration etc of hazardous waste under the HWM Rules, from the Rajasthan Pollution Control Board by authorisation no. RPCB/HWM/2023-2024/HSW/HSW/8 dated 11.05.2023 that is valid from the period of 01.04.2023 to 31.03.2028.

A copy of the Agreement of Respondent No. 4 with M/s Shiv Shakti Oil & Lubricants Pvt. Ltd is annexed herewith as **ANNEXURE A-20**.

A copy of the letter dated 11.05.2023, granting Revised Authorization to M/s Shiv Shakti Oil & Lubricants Pvt. Ltd is annexed herewith as **ANNEXURE A-21**.

- 42.4. It is submitted that in the event of generation of Used/Spent Oil (cat. 5.1) within the Unit, the necessary protocol is diligently followed. The Unit collects the Used/Spent Oil in iron closed containers/drums at earmarked site with all the precursory measures as per the rules, ensuring each container is marked with Form-08 under the HWM Rules. These containers are securely stored in the Hazardous Waste storage area (Concreted floor, with covered shed). Form -03 is also maintained to document the generated quantity of Used/Spent Oil. It is further submitted that within a 90-day timeframe, the total generated quantity of Used/Spent Oil, is sold to the Authorized Hazardous Waste Recycler. To maintain compliance, the Unit acquires a Hazardous Manifest Form-10 from the Authorized Hazardous Waste Recycler, and a corresponding copy is promptly submitted to the Uttarakhand PCB. A copy of the latest submission of the Hazardous Waste Manifest Copy to

the Uttarakhand PCB is annexed herewith as **ANNEXURE A-22.**

42.5. That the Respondent No. 4 provides necessary equipment to the workers of the Unit to deal and manage the Used/Spent Oil that is generated in the Unit. That the workers are provided with the necessary equipment such as gum boots, goggles, gloves, masks, helmets, safety jackets, to deal with the Used/Spent Oil. A copy of the photograph of a worker of the Unit wearing all the safety equipment to deal with the Used/Spent Oil generated at the Unit is annexed herewith as **ANNEXURE A-23.**

42.6. That the Respondent No. 4 provides the necessary training to deal with hazardous waste, to all the workers across various departments of the Unit that deal and manage the Used/Spent Oil generated at the Unit. The latest hazardous waste training program at the Unit was conducted with 14 workers from various departments of the Unit on 12.12.2023 at 10:00 am. A copy of the attendance sheet of the hazardous waste training programme dated 12.12.2023 is annexed herewith as **ANNEXURE A-24.**

42.7. That the Unit has meticulously upheld Form-03 of the HWM Rules to ensure that the quantity of Used/Spent Oil is not stored beyond the stipulated 90-day period. A copy of the records of Form 3 from April 2023 to December 2023 is annexed herewith as **ANNEXURE A-25.**

- 42.8. That the Respondent No. 4 has maintained monthly records of hazardous and other wastes generated in the Unit in Form 3 of HWM Rules. It is pertinent to note herein that from April 2023 till December 2023 the Unit has not generated any quantity of Used/Spent Oil or any other hazardous waste. This is because the Unit is a grinding unit and hence very small quantity of Used/Spent Oil is generated.
- 42.9. That the Respondent No. 4 has submitted the Annual Return in Form-4 of the HWM Rules for the Unit, with the Uttarakhand PCB before 30th June of every year. A copy of the Hazardous Waste Annual Return of the Unit dated 05.05.2023 for FY 2022-23 (Form-4) submitted to the Uttarakhand PCB is annexed herewith as **ANNEXURE A-26.**
- 42.10. That the Respondent No. 4 has installed a separate Hazardous Waste Storage for hazardous waste storage at the Unit. A copy of the Photograph of Hazardous Waste Storage at the Unit is annexed herewith as **ANNEXURE A-27.**
- 42.11. That every year ISO Certified Third Party Hazardous waste audit is conducted by the Unit and copy of the same is submitted to the Uttarakhand PCB. A third party audit report has also been submitted by the Unit vide letter no UTCL/RKCW/2023- 23/695 dated 21.07.2023 to the Uttarakhand PCB. A copy of the third party hazardous waste audit report dated 21.07.2023 is annexed herewith as **ANNEXURE A-28.**

43. Therefore, in view of the above grounds/facts the Respondent No. 4 respectfully prays for this Hon'ble Tribunal to dismiss the present OA.

RESPONDENT NO. 4

THROUGH

KABIR DIXIT/KUSHAGRA KAUL

V/RAUL

LINK LEGAL

AIWAN-E-GHALIB COMPLEX,

MATA SUNDRI LANE,

NEW DELHI – 110002

PH: 011-46511000/1099

(COUNSEL FOR RESPONDENT NO. 4)

PLACE: NEW DELHI

DATE: 25.01.2024

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

Original Application No. 420/2023



IN THE MATTER OF:

...Applicant

-Versus-

State of Uttarakhand & Ors.

...Respondents

AFFIDAVIT

I, Dinesh Khatri, Son of Shri Ilam Chand aged 55, having office at Ultratech Cement Ltd.-Unit Roorkee Cement Works, Village-Nalheri Dehvuran, Post-Nanhera Anantpur Tehsil-Roorkee, District-Haridwar, Uttarakhand, working as the Senior Vice President & Grinding Unit Head of the Respondent No. 4, do hereby solemnly affirm and state as under:

1. That I am the Senior Vice President & Grinding Unit Head of the Respondent No. 4, being well acquainted with the facts and circumstances of the present case and duly authorized by authority with effected from 01.04.2023.
2. That I have read the contents of the accompanying Reply which has been drafted by the Counsel for the Respondent No. 4 under my instructions and state that the contents of the same are true and correct to the best

[Handwritten Signature]

of my knowledge and belief as derived from the records of the Respondent.

3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals and they form part of the record of the proceedings before the Hon'ble Tribunal.



DEPONENT

VERIFICATION

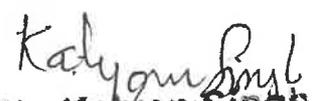
I, the abovementioned Deponent, do hereby verify that the contents of the above Affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

Verified at New Delhi on 25 day of January 2024.

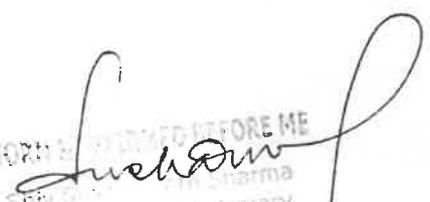


DEPONENT

Identified By


Ch. Kalyan Singh
Advocate
Ch. No.-53, Taxis Compound
Roorkee



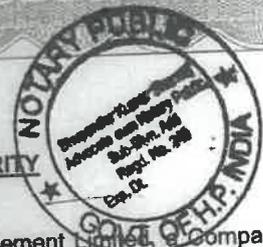
SWORN & VERIFIED BEFORE ME

Smt. S. Sharma
Notary
Roorkee, Uttarakhand (U.K.)
Reg. No. 49 (05) 10
Time 11:00 Am
S/O 0139/012
25-01-2024



हिमाचल प्रदेश HIMACHAL PRADESH

D 524902

LETTER OF AUTHORITY



KNOW ALL MEN by these presents that we, UltraTech Cement Limited, a Company incorporated and registered under the provisions of the Companies Act, 1956, and having its Registered Office at "B" Wing, Ahura Centre, 2nd floor, Mahakali Caves Road, Andheri (East), Mumbai 400093, in the state of Maharashtra (hereinafter called "the Company") through Mr. Vivek Mathur aged about 55 years Unit Head-Baga Cement works of the Company (hereinafter called the "Unit Head"), SEND GREETINGS:

Now, I, Vivek Mathur by virtue of the powers vested in the Unit Head by the Company as its Unit Head - Baga Cement Works, pursuant to the Board Resolution dated 24th September, 2021 & Power of Attorney dated 22nd October 2021 and in particular of the powers to delegate any powers, authorities and discretions for the time being vested in the Unit Head- Baga Cement Works Village Baga PO-Kandhar Tehsil Arki Distt. Solan-171102 Himachal Pradesh; Bagheri Cement Works Village Pandiyana PO-Khillian Tehsil Nalagarh Distt. Solan-174101 Himachal Pradesh; Roorkee Cement Works Village Nalheri Dehviran Tehsil Roorkee Distt. Haridwar-247668 Uttarakhand; Dehni Cement Works Village Dehni PO-Massewal Tehsil Anandpur Sahib Distt. Ropar-140115 thereunder, Unit Head DO HEREBY NOMINATE, CONSTITUTE AND APPOINT Mr. Dinesh Khatri, Son of Sh. Ilam, Chand Khatri, Age about 54 years, Senior Vice President and Grinding Unit Head (Roorkee Cement works) of the Company (hereinafter called the "Attorney") as true and lawful attorney of the Company to do, perform and execute in particular, the following acts, matters, deeds and things mentioned hereunder in connection with the work connected to **Roorkee Cement Works Village Nalheri Dehviran Tehsil Roorkee Distt. Haridwar-247668 Uttarakhand** (hereinafter referred to as the "said Unit") :

- 1 To authorize payment and sign and/or certify cash, bank and journal vouchers.
- 2 To sign and execute sale or purchase or contract for purchase or sale, in ordinary course of business, of any immovable property for an amount not exceeding Rs. 1 crore in a single transaction, for and on behalf of the Company which are / will be necessary or useful for the business of the Company and to take possession of land and to execute lease agreement(s), lease-cum-sale agreement(s) or any other agreement(s)/undertakings or deeds or documents as may be required in connection with taking possession of the land for the Company's projects.

ATTESTED
 Bhupender Kumar Sharma
 NOTARY
 Solan, Distt. Arki Distt. Solan

K. Mathur
 True copy

No. 0150883

2019

Himachal Government



- 3 To sign, execute and register any deed / document / agreement for purchase, take on lease, leave and licence, hire purchase, deferred sale or otherwise acquire any moveable property or immoveable property and assets for an amount not exceeding Rs. 1 crore in a single transaction and whether tangible or not in the name of the Company and on behalf of the Company.
- 4 To apply for prospecting license / Mining Leases for acquiring mining rights relating to different minerals and in relation thereto to sign applications, lease agreements, execute bonds / undertakings in favour of Statutory / Regulatory bodies and any other agreement(s), undertaking(s) or deed(s) or document(s) as may be necessary and to do similarly for the purposes of renewing the existing mining leases under the provisions of the Mines Act, 1952; Coal Mines (Special Provisions) Act, 2015, Mines and Minerals (Development and Regulation) Act, 1957 and Rules and Regulations made thereunder including any amendment, modification or re-enactment thereof.
- 5 To sign, endorse, accept, execute or authenticate all cheques, hundies, pay orders, bills of entry, bills of exchange, usance bills, pro-notes, bills and delivery orders, negotiable instruments, stock report, vouchers including journal vouchers, debit and credit notes, receipts or discharges whether for money or for goods, balance confirmation, acknowledgements, assignments of insurance policies and or cover notes, bills of lading, railway receipts, motor receipts, and other documents of title of goods and letters of credit, counter guarantee, trust receipt and other documents.
- 6 To withdraw moneys payable to or due to the Company from the Government authorities or any other department of the Government of India or State Government or any other public authority.
- 7
 - a) To apply for the registration and to deal with all matters relating to Local and Central Tax Laws, Central Excise, Entry Tax, Service Tax, Octroi and other Statutory Authorities in any State / Union Territory and to obtain various concessions / benefits by way of exemption and/or deferment of sales tax, electricity duty and any other levies and taxes from the concerned statutory authorities and to avail incentives provided by the Central / State Government(s) under the various schemes and to appear and act on behalf of the Company before all such authorities.
 - b) To make, sign, execute and file all statutory declaration forms, applications or any other documents expedient or necessary to be made, signed or to be presented or filed in relation to any of the purposes aforesaid and to receive back such documents.
 - c) To receive notice from Statutory Authorities and to reply the same.
 - d) To collect any statutory forms from the Sales Tax Department and any other departments, as and when required.
- 8 To purchase or contract for purchase and to take or give on loan hire purchase, lease in any part of India or elsewhere, for immediate or future delivery of raw materials, auxiliary materials, packing materials and all plant and machinery, stores materials, chemicals, spares and things and other articles and things, necessary or desirable to enable the company to carry on its normal activities in the ordinary course of business (hereinafter for brevity's sake referred to as "the said goods and things") and to sell back, resell or to send for sale to any part of India or elsewhere all or any of the said goods and things.
- 9 In order to purchase or contract for purchase as provided in the preceding clauses, to make advances or loans in the ordinary course of business to the suppliers of the said goods and things on such terms and conditions as are usual or as may accord with the practice and custom of the market.

ATTESTED

Bhupender Kumar Sharma
 NOTARY
 Sub-Div. Arki Dist. Solan

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Himachal Government Judicial Paper



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- 10 To sell or contract for sale in the ordinary course of business in any part of India or elsewhere for immediate or future delivery of the Company's products and to appoint brokers, stockiest, sales promoters, agents etc. for this purpose and to settle the terms and conditions of their services and remuneration and to terminate or vary any such appointment
- 11 To get repaired and keep in repairs movable and immovable properties, plant and machinery of the Company, and to insure the same against damage by fire, tempest, accident, riot, lightning and other risks and also to use and take all such lawful ways and means as may be necessary for defending and protecting the said movable and immovable properties, plant and machinery of the Company.
- 12 To sign correspondence, statements, returns, applications, sales bills and invoices, and/or other forms including AR-1 Form as required or necessary under the Central Excise, Service Tax, or Customs Laws and Rules framed thereunder and also to sign the accounts and Registers maintained by the Company for the purpose of the Excise, Service Tax and Customs as and when necessary or required by the concerned Authorities, and attest any corrections which may be made in the said accounts, registers, statements, returns, applications forms and other records.
- 13 To finalise, negotiate, sign, execute and deliver on behalf of the Company all papers, applications, letters, forms, undertakings, returns, deeds, documents, writings, correspondence, agreements including mining lease agreement, fuel supply agreement for sourcing of fuel for the Company, receipts, bills of lading, forwarding notes, railway receipts, customs house warrants and other documents of Title and all other deeds and assurance and documents, as may be required from time to time, with / to various authorities, including central / state government, municipal authorities, pollution control boards, excise and customs departments, sales tax authorities, electricity and telephone authorities, railways and/or any other firms, bodies corporate or agencies and to take all steps as may be required in this regard and to receive the benefits and the incentives, including subsidy and interest-free loan from the banks / financial institutions / concerned authorities / agencies of the Central / State Government(s) and to deal in power through energy exchanges or private parties for the due completion and performances of all transactions in the ordinary course of business of the said Mine of the Company and to make / sign applications, submit expression(s) of interest / bid / application for any tenders floated by the Central / State Government(s) or any statutory / regulatory authority(ies) or corporation or any other entity, government or non-government.
- 14 In the name of the Company and on its behalf to ask, demand, sue for, recover and receive every person and every body politic or corporate whom it shall or may concern, all sums of money debts, dues, goods, wares, merchandise, chattels, effects and things of whatsoever nature or description which now are or which at any time, during the subsistence of these presents, shall or may have or become due, owing or belonging to the company in or by any right, title, ways or means howsoever, or otherwise become due or payable to the company and upon receipt therefore or of any part thereof in the name of the company or in his name or otherwise as the case may require to make, sign, execute and deliver such receipts, release or other discharges for the same respectively as the Attorney shall think fit or be advised.
- 15 To examine all books, papers, documents or other records relating to the business of the Company in possession of any third party and where such books, papers, documents or other records is the property of the Company to take possession of the same and to ensure compliance with the provisions of all legislations governing the affairs of the said Mine of the Company including the provisions of corporate governance and to do all such acts, deeds and things as may be necessary or expedient to ensure compliance with such laws as also to appear and represent the Company before any officer or authority or court / bench appointed under any such laws for the time being in force.

ATTESTED

Bhupender Kumar Sharma
NOTARY
Solan, Arkd Distt. Solan

No. 0150885

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Himachal Government Judicial Paper



- 16 To commence, prosecute, enforce, defend, answer, oppose or appear or appeal in, all actions and other legal proceedings and demands whether civil, criminal, political, administrative or revenue, or proceedings relating to the customs or excise duties, service tax, sales tax, entry tax, income-tax, super tax, wealth tax, registered firms tax, professional tax and all taxes on income or otherwise and to accept service of notices or processes touching any of the matters aforesaid or any other matters in which the company is or hereafter be interested or concerned and also if thought fit to compromise, refer to arbitration, submit to judgement, proceed to judgement and execute or become non-suited in any such action or proceedings as aforesaid and also to enforce by execution, attachment distress, suit or otherwise any decree or award in favour of the company and to defend or resist any such process issued against the company, in any such action or proceedings as aforesaid to retain, employ, engage and remunerate advocates, attorneys, chartered accountants, vakils and pleaders and to sign and give warrants, vakalatnama and other necessary authorities and to revoke such retainers and authorities from time to time at pleasure.
- 17 To appear, represent before all and every or any Court or Courts, Magistrates, Government or Public Officer, Customs, Excise, Abkari, Electricity Board, Revenue, Railway, Police, Port Trust, Improvement Trust, Income Tax, Sales Tax, Reserve Bank of India, Import of Foreign Trade Control authorities or Export Promotion Council, Central / State regulatory authorities and any other authorities whatsoever and to make, sign, execute, swear, declare, register and advertise all declarations, affidavits, applications, letters, papers and writings and to do all acts, deeds or things whatsoever necessary or expedient for the business of the company under Factories Act, Payment of Wages Act, Boilers Act, Explosives Act and Rules, Employees State Insurance Act, Employees Provident Fund Act, Indian Electricity Act, State Electricity Board, State Electricity Act, The Legal Metrology Act, 2009, The Legal Metrology (Packaged Commodities) Rules, 2011, Motors Vehicles Act, Income Tax Act, Sales Tax Acts, Service Tax Act, Professional Tax Act, Post and Telegraph Act, Foreign Exchange Management Act, Coal Mines (Special Provisions) Act, 2015 and Rules, Companies Act and Rules and Regulations of the above mentioned Acts and any other Acts, Rules, Regulations or notifications of the Central or State Government (including making applications for obtaining sales tax declaration forms), Municipal Bodies, Excise, Reserve Bank of India or Customs or Import Trade Control Authorities or Foreign Trade Control Authorities, or Export promotion Councils and to appear on behalf of the company before any authority under the above mentioned laws, rules or notifications and to represent the company in all correspondence matters and proceedings before them of any nature whatsoever.
- 18 To make, sign, execute, swear, declare, register and advertise all declarations, affidavits, applications, letters, papers, petition and writings and to do all acts, deeds or things whatsoever necessary or expedient for the business of the company under Factories Act, Payment of Wages Act, Boilers Act, Explosives Act and Rules, Employees State Insurance Act, Employees Provident Fund Act, Indian Electricity Act, Motors Vehicles Act, Income Tax Act, Service Tax Act, Sales Tax Acts, Professional Tax Act, Foreign Exchange Management Act and Rules, and any other Acts, Rules or notifications of the Central or State Government (including making applications for obtaining sales tax declaration forms), Municipal Bodies, Excise, Reserve Bank of India or Customs or Import Trade Control Authorities or Foreign Trade Control Authorities or Export promotion Councils and to appear on behalf of the company before any authority under the above mentioned laws, rules or notifications and to represent the company in all correspondence matters and proceedings before them of any nature whatsoever.
- 19 To appear before any Registrar or Sub-Registrar or any other registering officer or authority and to present for registration any deed or document already executed or signed or which may hereafter be executed and signed on the Company's behalf and to admit the execution of such document or documents and otherwise to do all acts deeds matters and things to get such deed or documents registered according to law.
- 20 To adjust, settle, compromise or submit to arbitration any accounts, debts, claims, demands or disputes touching any of the matters herein provided for or any other matters which are now subsisting or may hereafter arise between the company or between the Attorney on the one hand and any other person, firm, company or corporation on the other hand to give time for payment to any of the debtors of the firm.

ATTESTED
Bhupender Kumar Sharma
NOTARY
Solan

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Himachal Government Judicial Officer



- 21 To execute any Bond or Bill for and on behalf of the Company as required under any law or statute or rules or regulations of Central Government, State Government or any competent or concerned authority, body or association in the forms prescribed under any such law, statute, rules or regulations or otherwise.
- 22 To look after and supervise the working of the said Units of the Company and to do or cause to be done all such acts, deeds, things as may be necessary or expedient to ensure smooth working of factories, other offices and establishments of the said Units.
- 23 To negotiate with the workers and employees of the said Units of the Company or with the trade unions or federations, on demands made by such workmen and employees and to participate in all proceedings relating to the industrial matters, before the Labour officers, Conciliation Officers, Labour Commissioners, Labour Tribunals, Industrial Tribunals, Wage Board and other authorities appointed by the Central or State Government and to agree to refer such disputes to Arbitrator or to Industrial Court or Tribunal and to make on behalf of the Company suitable or necessary representations and to present the case of the company and to agree and come to any settlement with such workmen, Employees, Trade Unions or Federations as the attorney may in this discretion deem fit.
- 24 To apply for, in any State in India or to Government of India, and obtain and renew certificates of approval prospecting licenses, mining leases, import licenses, licenses under the Industrial Development and Regulation Act, FIPB, Export Promotion Council etc. for setting up Industrial Undertakings, all matters relating to the grant of mineral concession to the company, sanctions of the Reserve Bank of India and/or the Government of India and in respect of all matters requiring the sanction of the Governments and in general all licenses, permits, agreements etc. with the Governments that may be necessary for carrying on the company's business and to execute the aforesaid documents on behalf of the Company.
- 25 To acquire on rent or otherwise such premises as may be necessary for the purpose of the Company's offices, godowns, depots, show-rooms and similar other uses and to maintain and keep in repairs such premises and to insure the same against damage by fire, tempest, accident, riot, lightning and other risks and also to use and take all such lawful ways and means as may be necessary for defending and protecting such premises.
- 26 To concur in doing any of the acts and things herein mentioned in conjunction with any other person or persons similarly authorized.
- 27 GENERALLY to do all such acts and things as may be conducive or incidental to the exercise of the powers and authorities hereby given AND, THE COMPANY DO HEREBY AGREES to ratify and confirm all acts, deeds and things as our said Attorney shall lawfully do or cause to be done during the continuance of these presents in respect of the matters aforesaid by virtue hereof.

AND, Unit Head agrees to ratify and confirm all acts, deeds and things as the said Attorney shall lawfully do or cause to be done during the continuance of these presents in respect of the matters aforesaid by virtue hereof.

This Letter of Authority is effective from 1st April 2023 and shall cease to be operative on the expiry of one year from the date hereof i.e. 31st March 2024 or on the date of leaving/transfer of said Mr. Dinesh Khatri whichever is earlier.

ATTESTED

Dhupender Kumar Sharma
NOTARY

and Dist. Solan

N^o 0150887
2019

Himachal Government Judicial Paper



IN WITNESS WHEREOF Mr. Vivek Mathur, Unit Head-Baga Cement Works; Bagheri Cement works; Roorkee Cement Works; Dehni Cement Works; of the Company, has set and subscribed his name and signature on behalf of the Company as its duly constituted agent on this 1st day of April, 2023.

Signature of Mr. Vivek Mathur, Unit Head

Left hand Thumb impression Mr. Vivek Mathur, Unit Head

[Handwritten signature]



Signature of the Constituted Attorney

Mr. Dinesh Khatri

Left hand Thumb impression Mr. Dinesh Khatri

[Handwritten signature]



Before me

IDENTIFIED

BY.....*[Signature]*.....

Ajay Gandhi
Asst. Manager
in/Asst. Secy Cement Plant
13/4, Ten. Arid Distt. Solan
HI

ATTESTED

[Signature]
Bhupender Kumar Sharma
NOTARY
Sub-Div. Arid Distt. Solan

The Documents has been presented before me on this 01/04/2023 day of mo: April 2023 at 13/4, Ten. Arid Distt. Solan was identified by Shri. Ajay Gandhi. The contents of the documents have been read over & explained to the executory Asst. Manager who has admitted the content to be true & execution having been admitted the documents is attested Sub-Div. Arid Distt. Solan 13/4, Ten. Arid Distt. Solan

[Signature]
Bhupender Kumar Sharma
NOTARY
Sub-Div. Arid Distt. Solan HF

K. K. K.
True copy

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

Original Application No. 420/2023

IN THE MATTER OF:

RAJU SAINI

... Applicant

Versus

STATE OF UTTARAKHAND & ORS.

... Respondents

VAKALATNAMA

KNOW ALL to whom these presents shall come that I/We, Union of India, the above-named Appellant, do hereby appoint.

ATUL SHARMA, SHRAVAN YAMMANUR, RAVI VARMA, SANJAY GUPTA, ABHISHEK SHARMA, ABHINAV AGNIHOTRI, KABIR DIXIT, ABHINAV SHARMA, ABHILASHA SHARMA, JAYSHREE DUGAR RAGINI SHARMA, PRACHI KAUSHIK, KRITYA SINHA, DIPAN SETHI, AYUSH SHRIVASTAVA, ANKUR SHARMA, PRABHAV GANG, PRANSHUL KULSHRESHTHA, RUPAL GUPTA, KUSHARGRA KAUL, SHAWAIZ NISAR ADVOCATES OF

Link Legal

Aiwan E Ghalib Complex, Mata Sundri Lane,

NEW DELHI – 110002.

(hereinafter called the Advocates to be my/our Advocates in the above noted case and authorize them: -

To act, appear and plead in the above-noted case in this court in any other court in which the same may be tried or heard and also in the appellant courts.

To sign, file and present pleadings, appeals, cross-objection or petitions or executions, review, revision, restoration, Withdrawal, compromises or other petitions replies, objections or affidavits or other documents as may be deemed necessary or proper for the position of the said case in and all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise in any manner relating to the said case.

To take out execution proceedings.

To deposit, withdraw and receive money and grant receipts therefore, necessary to be done for the progress and in the course of the prosecution.

To appoint and instruct other Legal Practitioners authorizing them to appear upon the advocates whenever they may think fit to do so.

AND I/we, the undersigned do hereby agree to ratify and confirm all a matter as my / our own acts, as if done by me/us for all intents and purp

AND I/we undertake that I/we or my/our duly authorized agent would undersigned do hereby agree that in the event of the above case being

And I/we, the undersigned, do hereby agree not to hold the advocates c case in consequence of their absence from the courts when the said is c said advocates or his substitute.

AND I/we, the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed or an adjournment, the advocates would be entitled to the same.

IN WITNESS WHEREOF I/We, do hereunto set my/out hand to these presents the contents which have been understood by me/us this 25 day of January 2024.

Accepted

Advocate

Client



Prachi Kaushik
D/13/11/2019

Shawwaiz Nisar
JK-881-2023

Sharmistha
(D/12/11/2014)

Prabhav Gang
D/7088/2018

Ravi Varma
D/11898/2022

Kushargra Kaul
D/462/2023

K.S. Anand
D/3449/2019



No- 4810 / ERK



कार्यालय उप वन संरक्षक, हरिद्वार वन प्रभाग, हरिद्वार

दूरभाष/फैक्स 01334-226271, email: dfo_hardwar@rediffmail.com

पत्रांक : 1153/1-1, हरिद्वार दिनांक 01/09/2023



सेवा में,

जिलाधिकारी,
हरिद्वार।

विषय :

मा0 राष्ट्रीय हरित प्राधिकरण (एन0जी0टी0) में योजित मूल आवेदन सं0- 420/2023 राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में संयुक्त निरीक्षण आख्या तथा Factual and Action Taken Report.

सन्दर्भ :

आपका पत्रांक 248/एल0बी0ए0-2023 दिनांक 10.08.2023 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित पत्र द्वारा विषयांकित प्रकरण में गठित जांच समिति के सदस्यों द्वारा दिनांक 19.08.2023 एवं 26.08.2023 को आवेदन पत्र में वर्णित स्थल का संयुक्त निरीक्षण किया गया। जांच समिति की निरीक्षण आख्या तथा Factual and Action Taken Report संलग्न कर आवश्यक अग्रेत्तर कार्यवाही हेतु आपकी सेवा में प्रेषित की जा रही है।

संलग्न-उपरोक्तानुसार (पृष्ठ संख्या 1 से 76 तक)।

भवदीय

(नीरज कुमार)

अध्यक्ष, जांच समिति
प्रभागीय वनाधिकारी,

हरिद्वार वन प्रभाग, हरिद्वार

पत्रांक : 1153 /1-1, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- सदस्य सचिव मुख्यालय, उत्तराखण्ड, प्रदूषण नियन्त्रण बोर्ड, गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्त्रघारा रोड़, देहरादून।
- 2- उप जिलाधिकारी, रुड़की (सदस्य जांच समिति)।
- 3- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की (सदस्य जांच समिति)।

(नीरज कुमार)

अध्यक्ष, जांच समिति
प्रभागीय वनाधिकारी,
हरिद्वार वन प्रभाग, हरिद्वार

Letter

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मा० एन०जी०टी० में मूल आवेदन सं०- 420/2023 राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन में संयुक्त निरीक्षण आख्या तथा Factual and Action Taken Report

उपरोक्त विषयक मा० एन०जी०टी० में योजित प्रकरण के सन्दर्भ में जिलाधिकारी हरिद्वार महोदय के आदेश सं०- 248/एल०बी०ए०-2023 दिनांक 10.08.2023 से गठित जांच समिति के सदस्यों 1-प्रभागीय वनाधिकारी, वन प्रभाग, हरिद्वार 2-उप जिलाधिकारी, रुड़की 3-क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की के द्वारा दिनांक 19.08.2023 एवं 26.08.2023 को आवेदन पत्र में वर्णित स्थल का संयुक्त निरीक्षण किया गया। निरीक्षण आख्या तथा मा० एन०जी०टी० के आदेश के अनुपालन में Factual and Action Taken Report निम्नवत् है :-

1. **दिनांक 19.08.2023 का स्थलीय निरीक्षण** - मा० एन०जी०टी० में योजित 420/2023 राजू सैनी पुत्र श्री बेलूराम निवासी- नन्हेड़ा अन्नतपुर, तहसील रुड़की, जिला-हरिद्वार बनाम उत्तराखण्ड राज्य के सम्बन्ध में पारित आदेश दिनांक 31.07.2023 के अनुक्रम में ग्राम नन्हेड़ा अन्नतपुर तहसील रुड़की जिला हरिद्वार स्थित मै० अल्ट्राटैक सीमेंट लि० एवं समीपस्थ कृषि भूमि का स्थलीय निरीक्षण दिनांक 19.08.2023 को किया गया। निरीक्षण के समय उपस्थिति सूचना संलग्न है। (संलग्नक- 01) निरीक्षण के समय परिवेशीय वायु गुणवत्ता का चार स्थानों पर विश्लेषण भारत सरकार से मान्यता प्राप्त प्रयोगशाला से कराया गया। साथ ही चार स्थानों पर भू-गर्भीय जल के नमूने भी एकत्र किये गये जिसकी विश्लेषण आख्या संलग्न है जो कि निर्धारित मानकों के अनुरूप पायी गयी। (संलग्नक- 02)।

निरीक्षण के दौरान मै० अल्ट्राटैक सीमेंट लि० फैक्ट्री के प्रबन्धक एवं कर्मचारी उपस्थित थे। आवेदनकर्ता श्री राजू सैनी पुत्र श्री बेलूराम को आवेदन पत्र में अंकित उनके दूरभाष नम्बरों (8077062611 एवं 8532944058) पर सम्पर्क किया गया। जिसमें से एक नम्बर बंद पाया गया तथा दूसरे नम्बर पर उनके द्वारा कोई बात नहीं की गयी। इसके उपरान्त गांव नन्हेड़ा अन्नतपुर क्षेत्र की राजस्व उप निरीक्षक मोनिका भावे के द्वारा श्री राजू सैनी के पिता से बात कर श्री राजू सैनी को समिति के समक्ष उपस्थित होने हेतु आग्रह किया गया, परन्तु उनके पिता के द्वारा भी इसमें असमर्थता जताई गई। निरीक्षण के दौरान पुनः समिति के सदस्य उप जिलाधिकारी, रुड़की के द्वारा श्री राजू सैनी से फोन पर वार्ता की गई तथा उनको समिति के समस्त उपस्थित होने हेतु आग्रह किया गया, परन्तु श्री राजू सैनी के द्वारा उपस्थित होने में असमर्थता व्यक्त करते हुए अपरान्ह में उप जिलाधिकारी, रुड़की के कार्यालय में उनसे मिलने हेतु कहा गया। अपरान्ह में श्री राजू सैनी के द्वारा उप जिलाधिकारी रुड़की के रुड़की स्थित कार्यालय में आकर उनसे वार्ता की गई।

निरीक्षण के समय संयुक्त समिति द्वारा मै० अल्ट्राटैक सीमेंट लि० फैक्ट्री का स्थलीय निरीक्षण किया गया जिसमें समिति द्वारा Grinding Mill आदि को देखा गया। मै० अल्ट्राटैक सीमेंट लि० के प्रबन्धकों द्वारा दी गई जानकारी के अनुसार फैक्ट्री में सीमेंट उत्पादन में होने वाली प्रक्रिया में जल का उपयोग नहीं किया जाता है। अतः उद्योग से जल सम्बन्धी औद्योगिक उत्प्रवाह नहीं निकलता है। इसके साथ ही फैक्ट्री



से निकलने वाली Dry Ash का उपयोग भी फैक्ट्री के सीमेंट उत्पाद में ही किया जाता है। फैक्ट्री की आवासीय कालोनी में स्थापित एस0टी0पी0 का भी निरीक्षण किया गया। निरीक्षण के समय एस0टी0पी0 के Inlet एवं Outlet का जल नमूना एकत्र कर भारत सरकार से मान्यता प्राप्त प्रयोगशाला को जांच के लिए दिया गया। जिसकी विश्लेषण आख्या मानकों के अनुरूप पायी गयी। (संलग्नक- 03)। संयुक्त टीम द्वारा एस0टी0पी0 के संचालन की जांच के लिए पिछले चार माह की लागबुक की प्रतिलिपि मांगी गयी जो कि उद्योग प्रतिनिधि द्वारा उपलब्ध करायी गयी। (संलग्नक- 04)।

निरीक्षण के समय संयुक्त टीम द्वारा फैक्ट्री के आस-पास स्थित खेतों में खड़ी गन्ने आदि की फसलों का निरीक्षण भी किया गया। निरीक्षण में उद्योग के आस-पास स्थित खेतों में फसलों की स्थिति ठीक पायी गयी। फसलों के निरीक्षण के समय एक किसान जो वहां मौजूद थे जिनका नाम रविन्द्र पुत्र श्री जयराम निवासी नन्हेड़ा अन्नतपुर, के द्वारा मौखिक रूप से समिति को बताया गया कि उनकी कृषि फसलों को मै0 अल्ट्राटैक सीमेंट लि0 फैक्ट्री द्वारा किसी प्रकार का नुकसान नहीं पहुंचाया जा रहा है। फैक्ट्री के समीप स्थित कृषि भूमि में स्थित ट्यूबवेल एवं ग्राम नन्हेड़ा अन्नतपुर में स्थित हैण्डपम्प से जल नमूना एकत्र कर भारत सरकार से मान्यता प्राप्त प्रयोगशाला को जांच के लिए दिया गया, जिसकी विश्लेषण आख्या मानकों के अनुरूप पायी गयी। (संलग्नक- 05)।

2. दिनांक 26.08.2023 का स्थलीय निरीक्षण- दिनांक 19.08.2023 को आवेदनकर्ता श्री राजू सैनी के स्थलीय निरीक्षण के दौरान उपस्थित न होने पर पुनः उनकी उपस्थिति में प्रकरण में वर्णित क्षेत्र के स्थलीय निरीक्षण हेतु जांच समिति के द्वारा उप वन संरक्षक, हरिद्वार के पत्रांक सं0- 999/1-1 दिनांक 25.08.2023 से आवेदनकर्ता श्री राजू सैनी को दिनांक 26.08.2023 की तिथि निर्धारित करते हुये उक्त तिथि को स्थल पर उपस्थित होने हेतु पत्र प्रेषित किया गया। (संलग्नक- 06)

संयुक्त निरीक्षण टीम द्वारा दिनांक 26.08.2023 को पुनः उक्त क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण के समय उपस्थिति सूचना संलग्न है (संलग्नक- 07)। परन्तु आवेदनकर्ता श्री राजू सैनी निरीक्षण के दौरान निरीक्षण स्थल पर उपस्थित नहीं हुये। सम्बन्धित राजस्व उपनिरीक्षक मोनिका भावे के द्वारा श्री राजू सैनी से फोन पर सम्पर्क किया गया, परन्तु फिर भी वह मौके पर नहीं आये। इसके उपरान्त संयुक्त समिति द्वारा ग्राम नन्हेड़ा अन्नतपुर का स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण के समय समिति श्री राजू सैनी के घर भी गयी तथा उनके पिता श्री बेलूराम से वार्ता की गयी। उनके द्वारा मौखिक रूप से समिति को अवगत कराया गया कि गांव में मै0 अल्ट्राटैक सीमेंट लि0 के द्वारा पशुओं एवं मनुष्यों के स्वास्थ्य के लिए किसी प्रकार का प्रदूषण नहीं फैलाया जा रहा है तथा गांव में स्थिति ठीक है। संयुक्त टीम के द्वारा बहुत प्रयास करने के बाद भी आवेदनकर्ता श्री राजू सैनी संयुक्त निरीक्षण के समय उपस्थित नहीं हुये। सम्बन्धित राजस्व उपनिरीक्षक द्वारा इस सम्बन्ध में लिखित में वयान समिति के समक्ष प्रस्तुत किये गये। (संलग्नक- 08)

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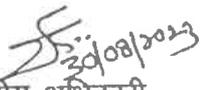
Dr. Anu

दिनांक 20.08.2023 के संयुक्त निरीक्षण के समय ग्राम नन्देडा अन्नतपुर के ग्राम प्रधान श्री अकरम जावेद एवं पूर्व ग्राम प्रधान श्री संदीप सैनी से आवेदन पत्र में वर्णित तथ्यों में अल्ट्राटैक सीमेंट लि० द्वारा ग्राम नन्देडा अन्नतपुर में प्रदूषण फैलाये जाने के सम्बन्ध में वार्ता की गयी। उनके द्वारा संयुक्त जांच समिति अध्यक्ष को लिखित में पत्र प्रस्तुत किया गया। (संलग्नक- 09) जिसमें उनके द्वारा लिखित कथन किया गया कि "किसी भी प्रकार का कोई जहरीला पानी अल्ट्राटैक सीमेंट फैक्ट्री से नहीं आता है और न ही किसी प्रकार से सांसा लेने में ग्रामीणों को कोई समस्या है। पशुओं और फसलों को भी कोई नुकसान नहीं हुआ है"।

सम्बन्धित समस्या विवरण से स्पष्ट है कि दिनांक 19.08.2023 एवं 26.08.2023 को समिति के द्वारा शिकायत में वर्णित स्थल के संयुक्त निरीक्षण के दौरान आवेदनकर्ता श्री राजू सैनी को सभी गांधियों के द्वारा स्थलीय निरीक्षण पर उपस्थित होने के लिए आग्रह किया गया, परन्तु श्री राजू सैनी निरीक्षण के दौरान उपस्थित नहीं हुये। मै० अल्ट्राटैक सीमेंट लि० के प्रबन्धकों द्वारा दी गई जानकारी के अनुसार फैक्ट्री में सीमेंट उत्पादन में होने वाली प्रक्रिया में जल का उपयोग नहीं किया जाता है। अतः उद्योग से जल सम्बन्धी औद्योगिक उत्प्रवाह नहीं निकलता है। उद्योग से मात्र घरेलू उत्प्रवाह जनित होता है, जिसके शुद्धिकरण हेतु उद्योग आवासीय परिसर में 80 के०एल०डी० क्षमता का एस०टी०पी० स्थापित किया गया है। मै० अल्ट्राटैक सीमेंट लि० के प्रबन्धकों द्वारा दी गई जानकारी के अनुसार एस०टी०पी० के शुद्धिकरण उत्प्रवाह का हरित पट्टिका के विकास एवं फैक्ट्री के भीतर जल छिड़काव आदि में प्रयोग किया जाता है। इसके साथ ही फैक्ट्री से निकलने वाली Dry Ash का उपयोग भी फैक्ट्री के सीमेंट उत्पाद में ही किया जाता है। उद्योग के स्थलीय निरीक्षण के दौरान लिए गये वायु परिवेशीय नमूनें एवं भू-गर्भीय जल के नमूनों की विश्लेषण आख्या मानकों के अनुरूप पायी गयी है।

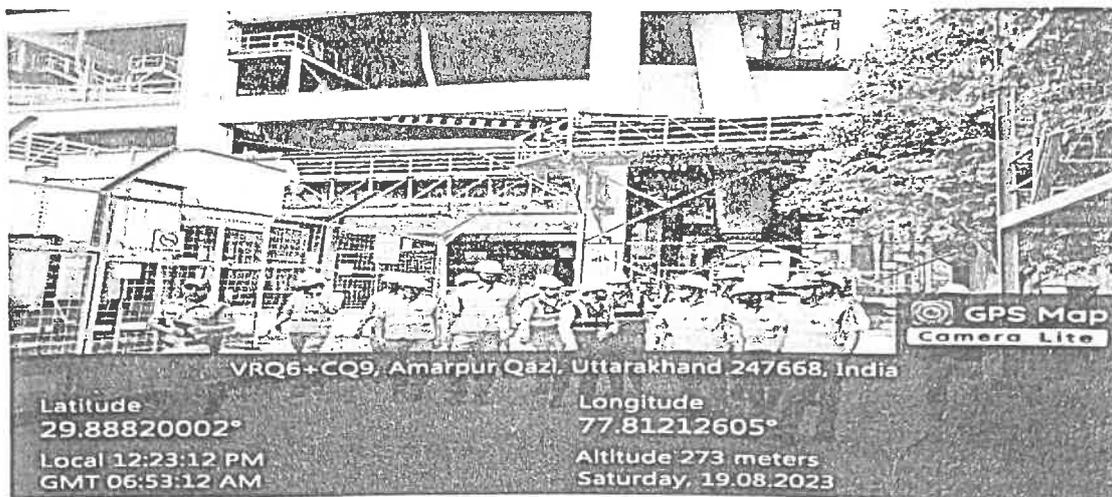
निरीक्षण आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है। स्थलीय निरीक्षण के दौरान लिये गये फोटोग्राफस भी संलग्न किये जा रहे हैं।

संलग्न-उपरोक्तानुसार

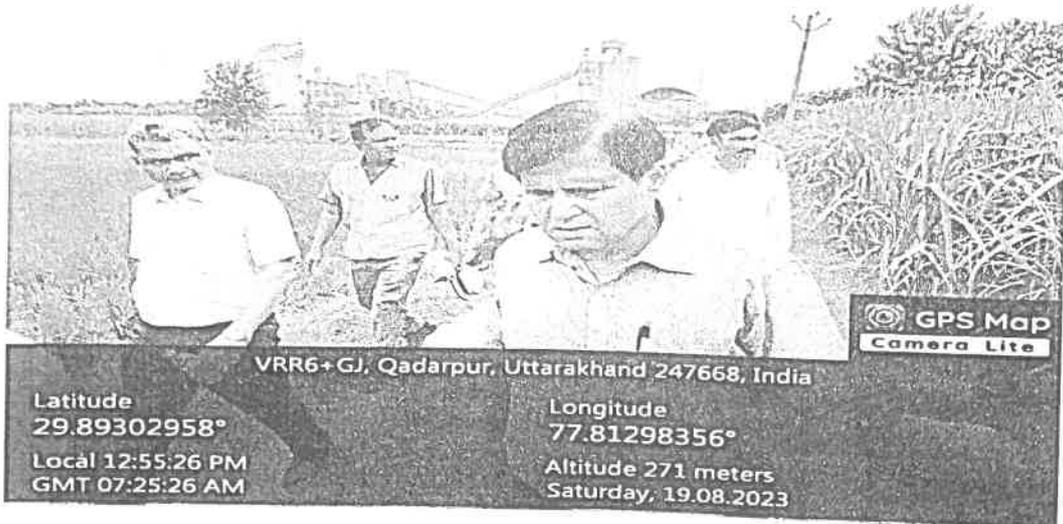
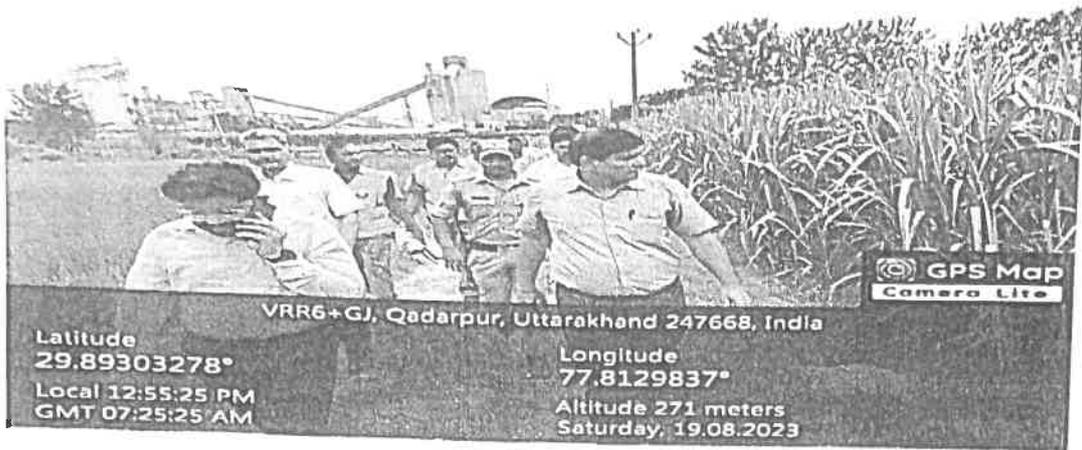

क्षेत्रीय अधिकारी
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की।
(सदस्य जांच समिति)


उप जिलाधिकारी
रुड़की
(सदस्य जांच समिति)


30-08-23
प्रभागीय वनाधिकारी
वन प्रभाग, हरिद्वार
(अध्यक्ष जांच समिति)



2. आसपास के खेतों का निरीक्षण



फैक्ट्री के आसपास के क्षेत्र का मैप-





Location No-01-फैक्टरी में गेट के नजदीक का एक खेत



VRP5+PP3, Nalherideh, Roorkee, Amarpur Qazi, Uttarakhand 247668, India

Latitude
29.8863437°
Local 05:26:45 PM
GMT 11:56:45 AM

Longitude
77.8100013°
Altitude 270 meters
Saturday, 19.08.2023

2. Location No-02- ट्रक पार्किंग के नजदीक का एक खेत -

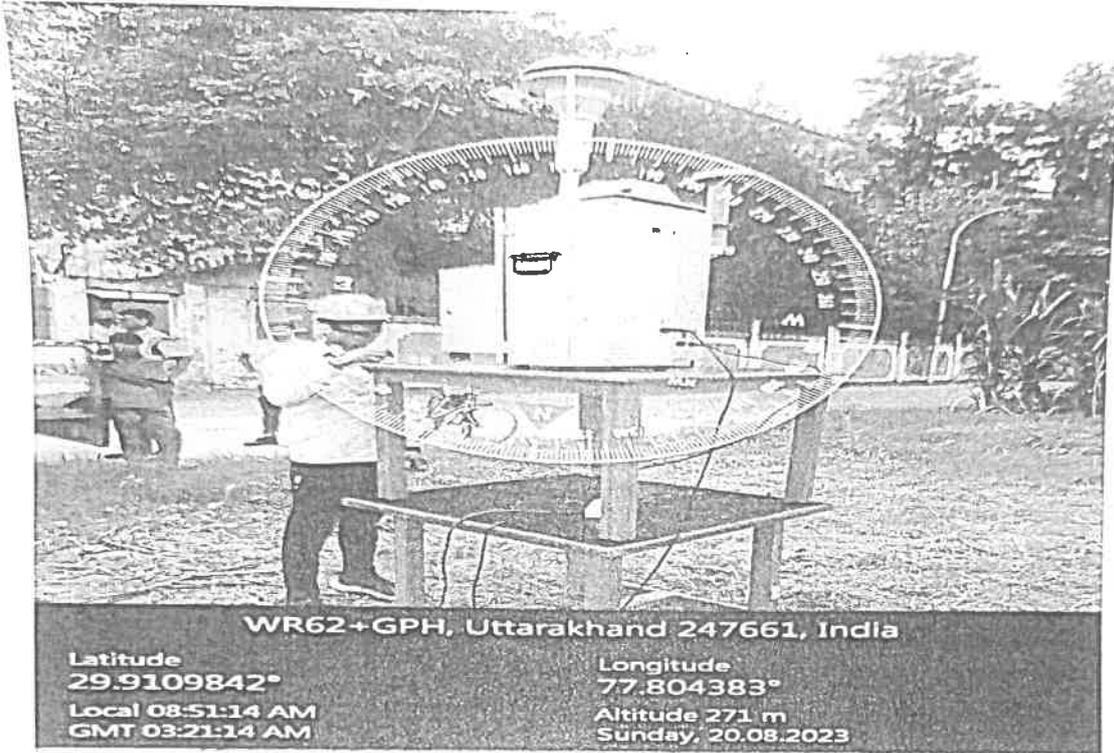


VRQ6+CQ9, Amarpur Qazi, Uttarakhand 247668, India

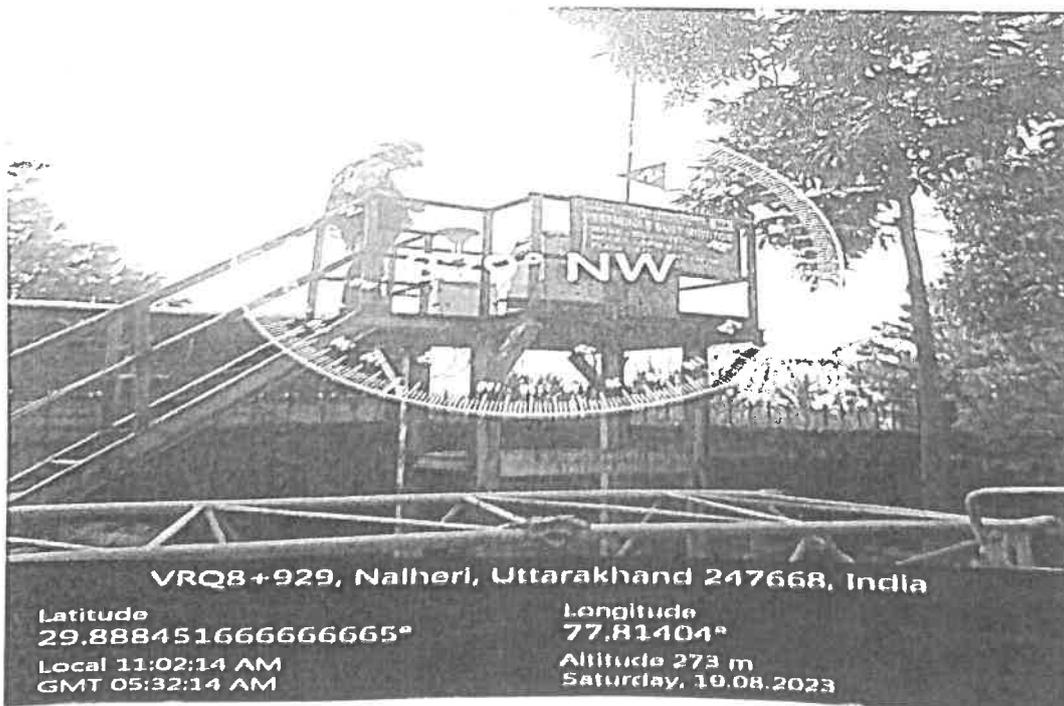
Latitude
29.887428333333332°
Local 10:25:49 AM
GMT 04:55:49 AM

Longitude
77.81342333333333°
Altitude 270 m
Sunday, 20.08.2023

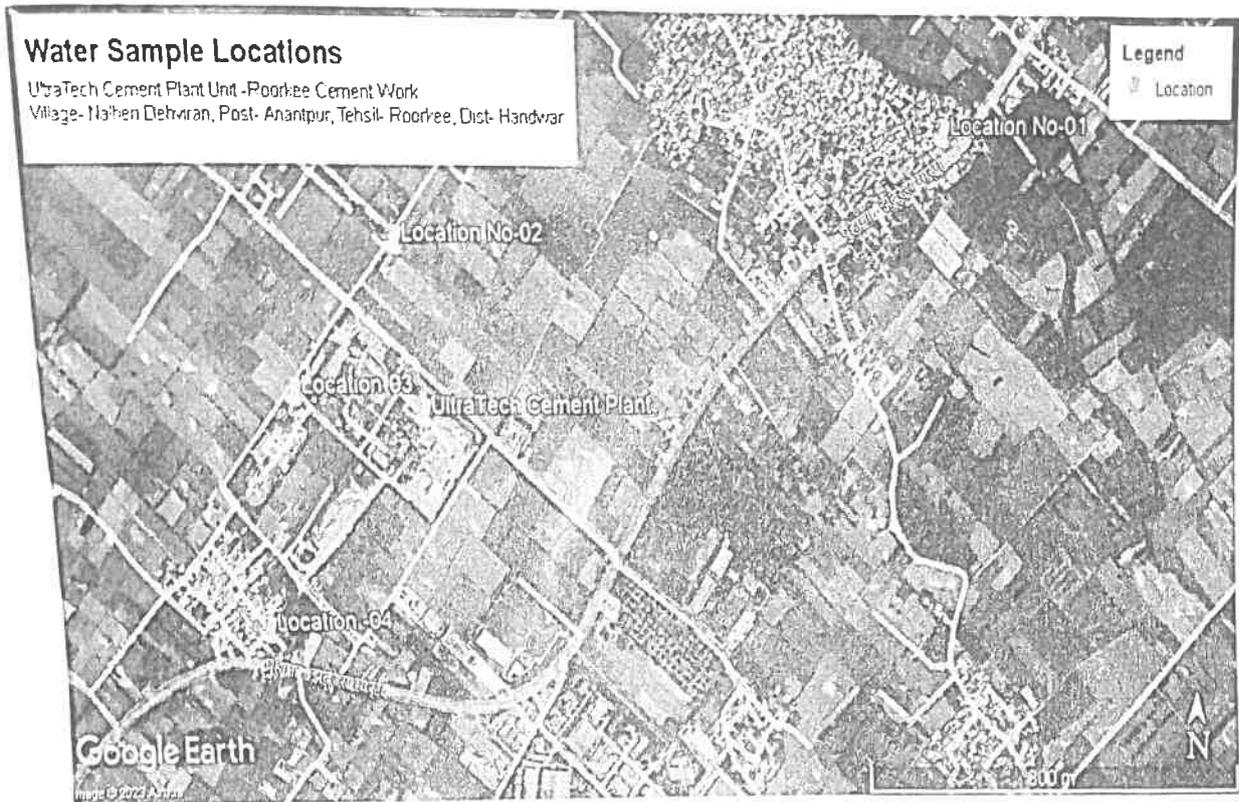
Location No-03-फैक्टरी बाउंडरी के नजदीक का एक खेत



Location No-04- पैकिंग प्लांट के नजदीक का क्षेत्र



पानी के सैंपल लिए जाने का मैप-



पानी के सैंपल लिए जाने के दौरान के फोटो—

Location-01- ग्राम नल्हेरा, रविदास मंदिर - शासकीय नल



VRVF+6CM, Nanheda Anantpur, Uttarakhand 247668, India

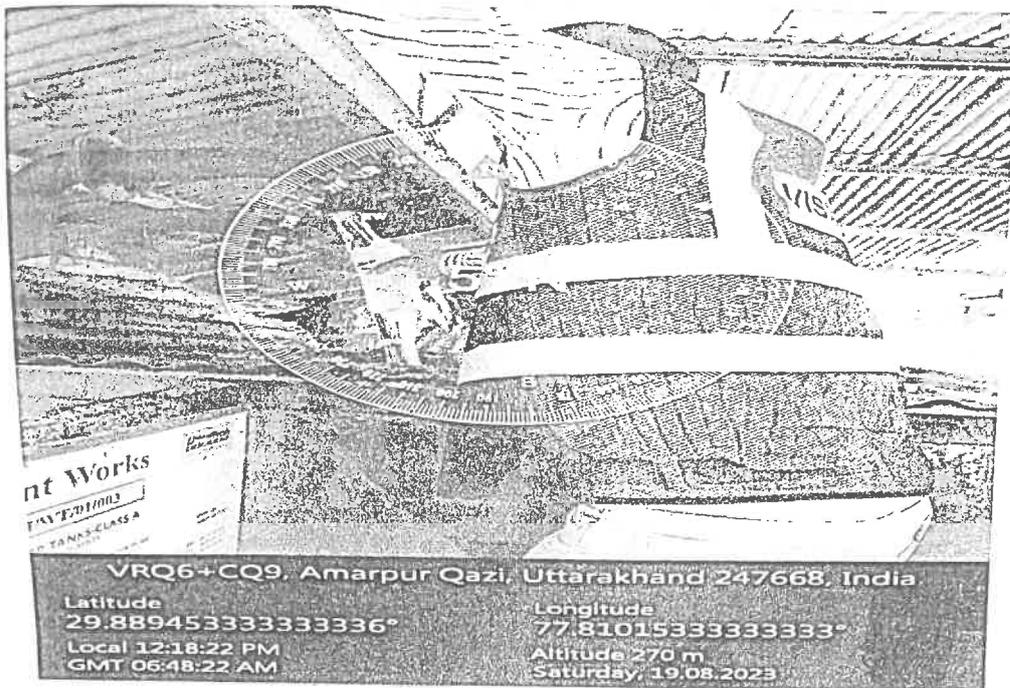
Latitude
29.893003333333333°

Longitude
77.82367166666667°

Local 02:28:21 PM
GMT 08:58:21 AM

Altitude 274 m
Saturday, 19.08.2023

Location No-02- फ़ैक्ट्री के पीछे खेत में बने एक मकान के बोरवेल का जल



Location No-04- जहाजगढ़ गांव के एक शासकीय नल



एम्बिएंट एयर सैंपलिंग का लोकेशन मैप-



VRR6+GJ, Qadarpur, Uttarakhand 247668, India

Latitude
29.891573333333334°

Longitude
77.81218°

Local 02:58:26 PM
GMT 09:28:26 AM

Altitude 271 m
Saturday, 19.08.2023

3. Location No-03- फ़ैक्ट्री के जल का सैंपल (बोरवेल नो-03)-

20/08/23 - 1

ATTENDANCE SHEET

OGRAM TITLE: -

DATE - 19-08-2023

FACULTY

No.	NAME	DESIGNATION	DEPARTMENT	SIGNATURE
1	Naergj Kumar	DFO, Haridwar	Progress Dept.	(C)
2	Abhinav Shah	J.M. Roorka	Revenue	
3	S.P. Singh	RO, UKPCB	UKPCB	
4	Dinesh Chatur	GUN	Uttarakhand	
5	Dr. Ajaet Singh	A.S.O	UKPCB	
6	SUNIL KUMAR	R.I	Ravul	
7	MONIKA Bhenue	R.S.I	Revenue	
8	Sadhu Lal.	SDO Roorkie	Forest	
9	K.P. Dey	Advocate Laga/Eni.	UCLL.	
10	Tej Kumar Pandey	Envs Head	UTCL	
11	Devash Deopa	Technical Head	UTCL	
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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location : - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : AAQ-210823-01
ULR No. : TC6814230000013956 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 25/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 19/08/2023
Sample Received on : 21/08/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : Near Packing Area(South Side)
Sampling Coordinates : 29.888431N 77.814151E
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 21/08/2023 to 25/08/2023
Average Flow Rate of SPM ($m^3/min.$) : 1.16
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	84.0	$\mu g/m^3$	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	47.0	$\mu g/m^3$	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	12.0	$\mu g/m^3$	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	24.0	$\mu g/m^3$	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.14	mg/m^3	4.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

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For an Assured
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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location : - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : AAQ-210823-02
ULR No. : TC6814230000013957 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 25/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 19/08/2023
Sample Received on : 21/08/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : Opposite Village Jahajgarh (South Side)
Sampling Coordinates : 29.886705N 77.809615E
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 21/08/2023 to 25/08/2023
Average Flow Rate of SPM ($m^3/min.$) : 1.12
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM_{10}), Fine Particulate ($PM_{2.5}$) Sampler
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM_{10})	IS:5182 Part-XXIII	74.0	$\mu g/m^3$	100.0
2.	Particulate Matter ($PM_{2.5}$)	IS:5182 Part-XXIV	42.0	$\mu g/m^3$	60.0
3.	Sulphur dioxide (as SO_2)	IS:5182 Part-II	10.8	$\mu g/m^3$	80.0
4.	Nitrogen dioxide (as NO_2)	IS:5182 Part-VI	22.0	$\mu g/m^3$	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.12	mg/m^3	4.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : AAQ-210823-03
ULR No. : TC6814230000013958 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/08/2023
Sample Received on : 21/08/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : Near Worker Gate(East Side)
Sampling Coordinates : 29.890483N 77.810840E
Sampling Plan & Procedure : SOP-AAQ 08
Analysis Duration : 21-08-2023 to 25/08/2023
Average Flow Rate of SPM (m³/min.) : 1.21
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	68.5	µg/m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	41.0	µg/m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	11.6	µg/m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	19.6	µg/m ³	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.09	mg/m ³	4.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only
- Responsibility of the Laboratory is limited to the invoiced amount only
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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer

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AUTHORIZED SIGNATORY

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : AAQ-210823-04
ULR No. : TC6814230000013959 F
Test Report of : Ambient Air Quality
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/08/2023
Sample Received on : 21/08/2023
Sample Drawn By : NTL Representative
Sample description : Ambient Air
Sampling Location : Truck Parking Side (West Side)
Sampling Coordinates : 29.8874166N 77.813435E
Sampling Plan & Procedure : SOP-AAQ'08
Analysis Duration : 21/08/2023 to 25/08/2023
Average Flow Rate of SPM (m³/min.) : 1.19
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : Respirable Dust Sampler (PM₁₀), Fine Particulate (PM_{2.5}) Sampler
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	78.0	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.0	µg /m ³	60.0
3.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	13.2	µg /m ³	80.0
4.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	23.6	µg /m ³	80.0
5.	Carbon monoxide (as CO)	IS:5182 Part-X	1.13	mg/m ³	4.0

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZER SIGNATURE



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301
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TEST CERTIFICATE

ISSUED TO: M.S. UKPCB Regional Office, Roorkee
 Monitoring Location: M/s Ultratech Cement Ltd.
 Address: Village-Nalheda Anantpur
 Pargana, Tehsil - Roorkee,
 District - Haridwar, Uttarakhand.

Report Code : W-210823-05
 ULR No. : TC6814230000013960 F
 Test Report of : Water Sample
 Service Request No : NTL SRF 08 23 021
 Service Request Date : 18 08 2023
 Report Issue Date : 26 08 2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Drawn Date : 21 08 2023
 Sample Quantity : 2000 ml (500 ml)
 Analysis Duration : 21 08 2023 to 26 08 2023
 Sampling Location : Bore well/ surface/ Pressure
 Sample Description : Ground Water
 Sampling Coordinate : 29.851533, 77.510188

RESULTS

Essential test as per IS-10500:2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1	pH	IS-3025(Part-11)	7.5	-	-	No Relaxation
2	Colour	IS-3025 Part-13	5	Platinum	-	5
3	Odour	IS-3025 Part-15	Agreeable	-	Agreeable	Agreeable
4	Taste	IS-3025 Part-15	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS-3025 Part-10	1.00	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS-3025 Part-21	150.0	mg/l	200	700
7	Chloride (as Cl ⁻)	IS-3025 Part-32	15	mg/l	250	1000
8	Calcium (as Ca)	IS-3025 (P-40)	45.2	mg/l	75	200
9	Iron (as Fe)	IS-3025 Part-52	0.155	mg/l	1.0	No Relaxation
10	Nitrate (as NO ₃)	IS-3025 (P-33)	6.50	mg/l	45	No Relaxation
11	Total Dissolved Solid	IS-3025 Part-16	302.0	mg/l	500	2000
12	Alkalinity (as CaCO ₃)	IS-3025 (P-23)	112.0	mg/l	200	600
13	Sulphate (as SO ₄)	IS-3025 (P-24)	6.0	mg/l	200	400
14	Magnesium (as Mg)	IS-3025 (P-46)	22.35	mg/l	50	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1	<i>Escherichia coli</i>	IS-15155	Absent	Absent/100ml
2	<i>Coliform Bacteria</i>	IS-15155	Absent	Absent/100ml

Notes:

1. The results given above are related to the tested sample as received & mentioned parameters. The customer asked for the other tests only.
2. The capability of the Laboratory is limited to the intended accreditation.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless stated specified by the customer.

CHECKED BY

AUTHORIZED SIGNATURE

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301
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TEST CERTIFICATE

ORDERED TO: M/S. UKPCB Regional Office- Roorkee

Sourcing Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur

argana, Tehsil - Roorkee,

District- Haridwar, Uttarakhand.

Report Code : W-210823-06
 ULR No. : TC6814230000013961 F
 Test Report of : Water Sample
 Service Request No : NTL/SRF/08/23-021
 Service Request Date : 18/08/2023
 Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Drawn Date : 21/08/2023
 Sample Quantity : 2.0 Lt. + 500 ml.
 Analysis Duration : 21/08/2023 to 26/08/2023
 Sampling Location : Handpump (Nanhera)
 Sample Description : Ground Water
 Sampling Coordinates : 29.893033N 77.823671E

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.60	-	6.0 - 9.0	No Relaxation
2.	Colour	IS:3025(Part-4)	5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	182.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	15.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	30.4	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.120	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.0	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	304.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	114.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	7.0	mg/l	200	400
14.	Magnesium (as Mg)	IS: 3025 (P-46)	25.75	mg/l	30	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
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- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalbeda Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : W-210823-07
ULR No. : TC6814230000013962 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 21/08/2023
Sample Quantity : 2.0 Lt. - 500 ml.
Analysis Duration : 21/08/2023 to 26/08/2023
Sampling Location : Handpump (Jahajgarh)
Sample Description : Ground Water
Sampling Coordinates : 29.884725N 77.808976E

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.50	-	6.0 - 9.0	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	206.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	15.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	36.0	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.134	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	8.0	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	336.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	120.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	10.0	mg/l	200	400
14.	Magnesium (as Mg)	IS: 3025 (P-46)	28.18	mg/l	30	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

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- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

NOIDA TESTING LABORATORIES

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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

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For an Assured
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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur
Margana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : W-210823-08
ULR No. : TC6814230000013962 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 21/08/2023
Sample Quantity : 2.0 Lt. + 500 ml.
Analysis Duration : 21/08/2023 to 26/08/2023
Sampling Location : Borewell (Opp. Colony Gate No-2)
Sample Description : Ground Water
Sampling Coordinates : 29.891918N 77.811934E

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.07	-	6.0 - 9.0	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	222.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	18.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	36.0	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.134	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	8.0	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	342.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	120.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	10.0	mg/l	200	400
14.	Magnesium (as Mg)	IS: 3025 (P-46)	28.18	mg/l	30	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli	IS-15185	Absent	Absent/100ml
2.	Coliform Bacteria	IS-15185	Absent	Absent/100ml

Notes:

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalheda Anantpur Pargana,
Tehsil - Roorkee,
District- Haridwar, Uttarakhand

Report Code : W-210823-09
ULR No. : TC681423000013963 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Received On : 21/08/2023
Sample Drawn By : NTL Representative
Sample Description : STP Inlet
Sample Quantity/Packing detail : 1 lt/Plastic Cane
Weather Conditions : Normal
Analysis Duration : 21/08/2023 to 26/08/2023

TEST RESULTS

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.23	-
2.	Total Suspended Solid (TSS)	IS:3025(Part-17):1984	37.0	mg/l
3.	Chemical Oxygen demand (as O ₂)	APHA 5220 B:2005	296.0	mg/l
4.	Biological Oxygen demand (as O ₂) (3 days at 27°C)	IS:3025(Part-44):1993	88.0	mg/l
5.	Oil & grease	IS:3025(Part-39):1984	6.0	mg/l
6.	Total Dissolved Solid	IS:3025(Part-16):1984	485.0	mg/l

Notes:

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AUTHORIZED SIGNATORY

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee
Monitoring Location: - M/s Ultratech Cement Ltd.
Address: - Village-Nalbeda Anantpur Pargana,
Tehsil- Roorkee,
District: Haridwar, Uttarakhand

Report Code : W-210823-010
ULR No. : TC6814230000013964 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn On : 21/08/2023
Sample Received On : 21/08/2023
Sample Drawn By : NTL
Sample Description : STP Outlet
Sample Quantity/Packing detail : 1 litre Pet bottle
Analysis Duration : 21/08/2023 to 26/08/2023

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limit as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.50	-	5.5-9.0
2.	Total Suspended Solid	IS:3025(Part-17):1984	18.0	mg/l	100 max
3.	Chemical Oxygen Demand (as O ₂)	APHA 5220 B:2005	56.0	mg/l	250 max
4.	Biological Oxygen Demand (as O ₂) (3 days at 27°C)	IS:3025(Part-44):1993	13.0	mg/l	30 max
5.	Oil & grease	IS:3025(Part-39):1984	BDL(<1.0)	mg/l	10 max
6.	Total Dissolved Solid	IS:3025(Part-16):1984	447.0	mg/l	NSL

BDL- Below Detection Limit, NSL- No Specified Limit.

Notes:

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Ultratech Cement Limited
Roorkee Cement Works
(ENERGY CONSUMPTION REPORT)

RKCW/IMS/S.T.P.
 April - 2023

STP ENERGY CONSUMPTION/DAY

DATE	Meter reading Initial	Meter reading Final	Final-Initial reading meter (KWH)
1	24005.2	24013.7	7.5
2	24013.7	24023.6	9.9
3	24023.6	24033.7	10.1
4	24033.7	24043.2	9.5
5	24043.2	24053.5	10.3
6	24053.5	24063.5	10.0
7	24063.5	24072.6	9.1
8	24072.6	24081.7	9.1
9	24081.7	24090.7	9.0
10	24090.7	24100.2	9.5
11	24100.2	24108.8	8.6
12	24108.8	24117.2	8.4
13	24117.2	24126.6	9.4
14	24126.6	24134.2	7.6
15	24134.2	24144.2	10.0
16	24144.2	24153.6	9.4
17	24153.6	24162.1	8.5
18	24162.1	24170.8	8.7
19	24170.8	24180.4	9.6
20	24180.4	24189.7	8.3
21	24189.7	24197.3	8.6
22	24197.3	24205.0	7.7
23	24205.0	24214.8	9.8
24	24214.8	24223.5	8.7
25	24223.5	24232.2	8.7
26	24232.2	24241.9	9.7
27	24241.9	24250.6	8.7
28	24250.6	24259.6	9.0
29	24259.6	24268.8	9.2
30	24268.8	24278.2	9.4
TOTAL			273 KWH/-

Incharge Signature -25-



Ultratech Cement Limited
Roorkee Cement Works
(ENERGY CONSUMPTION REPORT)

R.KCW/IMS/S.T.P-02

May - 2023

STP ENERGY CONSUMPTION/DAY

DATE	Meter reading Initial	Meter reading Final	Final-Initial reading meter (KW)H
1	24278.2	24286.2	8.0
2	24286.2	24294.8	8.6
3	24294.8	24305.6	10.8
4	24305.6	24315.2	9.6
5	24315.2	24324.2	9.0
6	24324.2	24332.8	8.6
7	24332.8	24340.4	7.6
8	24340.4	24349.2	8.8
9	24349.2	24357.9	8.7
10	24357.9	24366.3	8.4
11	24366.3	24374.8	8.5
12	24374.8	24382.7	7.9
13	24382.7	24390.3	7.6
14	24390.3	24399.3	9.0
15	24399.3	24409.7	10.4
16	24409.7	24419.2	9.5
17	24419.2	24427.8	8.6
18	24427.8	24436.3	8.5
19	24436.3	24442.7	6.4
20	24442.7	24449.8	7.1
21	24449.8	24457.5	7.7
22	24457.5	24465.6	8.1
23	24465.6	24474.2	8.6
24	24474.2	24482.2	8.0
25	24482.2	24490.9	8.7
26	24490.9	24499.7	8.8
27	24499.7	24508.8	9.1
28	24508.8	24518.6	9.8
29	24518.6	24526.8	8.2
30	24526.8	24535.4	8.6
31	24535.4	24543.0	7.6
TOTAL			264.8 KWH/-



PKCW/IMS/S.T.

Ultratech Cement Limited

Roorkee Cement Works

(ENERGY CONSUMPTION REPORT) June - 2023

STP ENERGY CONSUMPTION/DAY

DATE	Meter reading Initial	Meter reading Final	Final-Initial reading meter (KWH)
1	24543.0	24552.6	9.6
2	24552.6	24561.6	9.0
3	24561.6	24570.3	8.7
4	24570.3	24578.5	8.2
5	24578.5	24588.4	9.9
6	24588.4	24597.6	9.2
7	24597.6	24605.6	8.0
8	24605.6	24615.5	9.9
9	24615.5	24624.6	9.1
10	24624.6	24633.1	8.5
11	24633.1	24642.8	9.7
12	24642.8	24652.8	10.0
13	24652.8	24662.1	9.3
14	24662.1	24671.0	8.9
15	24671.0	24679.7	8.7
16	24679.7	24689.5	9.8
17	24689.5	24699.2	9.7
18	24699.2	24709.0	9.8
19	24709.0	24718.2	9.2
20	24718.2	24728.6	10.4
21	24728.6	24737.9	9.3
22	24737.9	24748.6	10.7
23	24748.6	24758.4	9.8
24	24758.4	24766.4	8.0
25	24766.4	24775.4	9.0
26	24775.4	24783.6	8.2
27	24783.6	24792.8	9.2
28	24792.8	24802.1	9.3
29	24802.1	24811.0	8.9
30	24811.0	24820.2	9.2
31			
TOTAL			277.2 KWH/-



4/L
RRCW/IMS/S.T.P-02

UltraTech Cement Limited
Roorkee Cement Works
(ENERGY CONSUMPTION REPORT) July - 2023

STEP ENERGY CONSUMPTION/DAY

DATE	Meter reading Initial	Meter reading Final	Final-Initial reading meter (KWH)
1	24820.2	24829.2	9.0
2	24829.2	24838.3	9.1
3	24838.3	24847.3	9.0
4	24847.3	24856.0	8.7
5	24856.0	24864.7	8.7
6	24864.7	24873.4	8.7
7	24873.4	24882.2	8.5
8	24882.2	24892.0	9.8
9	24892.0	24901.2	9.2
10	24901.2	24911.5	10.3
11	24911.5	24920.7	7.1
12	24920.7	24930.7	12.1
13	24930.7	24940.3	11.6
14	24940.3	24950.6	8.3
15	24950.6	24958.6	8.0
16	24958.6	24967.7	9.1
17	24967.7	24974.8	7.2
18	24974.8	24982.9	8.0
19	24982.9	24991.6	8.7
20	24991.6	25000.1	8.5
21	25000.1	25008.6	8.5
22	25008.6	25017.4	8.8
23	25017.4	25027.7	9.3
24	25026.7	25035.1	8.4
25	25035.1	25044.2	9.1
26	25044.2	25053.5	9.3
27	25053.5	25062.5	9.0
28	25062.5	25072.8	10.3
29	25072.8	25081.2	8.4
30	25081.2	25089.0	7.8
31	25089.0	25098.2	9.2
TOTAL			278.2 KWH/-



UltraTech Cement Limited *RKCW/IMS/*
Roostee Cement Works
(ENERGY CONSUMPTION REPORT) August - 2023

STP ENERGY CONSUMPTION/DAY

DATE	Meter reading Initial	Meter reading Final	Final-Initial reading meter (KW)
1	25098.2	25108.3	10.1
2	25105.3	25115.2	10.9
3	25119.2	25130.8	11.6 <i>Sudhakar</i>
4	25130.9	25142.3	11.5
5	25142.3	25150.4	8.1
6	25150.4	25160.3	9.9
7	25160.3	25170.9	10.6
8	25170.9	25180.4	9.5 <i>SD</i>
9	25170.4	25180.8	10.4
10	25190.5	25209.6	8.8
11	25199.4	25225.3	9.3
12	25228.1	25247.6	8.7
13	25247.1	25268.1	10.5 <i>Keetha</i>
14	25268.1	25285.6	7.5
15	25285.5	25303.9	8.3
16	25303.7	25322.9	9.0
17	25325.2	25343.4	10.5
18	25363.1	25373.0	9.6
19	25373.1	25383.5	10.5
20	25283.5		
21			
22			
23			
24			
25			
26			
27			
28			
29			
30			
31			
TOTAL:			

[Signature]
Incharge Signatt

RKCW/IMS/S.T.P-01

Field

5



Ultratech Cement Limited

Unit - Roorkee Cement Works

May-2023

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
01-05-23	A	6:00	14:00	5502	5528	26	75 KL
	B	14:00	22:00	5528	5554	25	
	C	22:00	6:00	5554	5577	24	

[Signature]
Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
02-05-23	A	6:00	14:00	5577	5804	27	77 KL
	B	14:00	22:00	5604	5630	26	
	C	22:00	6:00	5630	5654	24	

[Signature]
Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
03-05-23	A	6:00	14:00	5654	5681	27	76 KL
	B	14:00	22:00	5681	5706	25	
	C	22:00	6:00	5706	5730	24	

[Signature]
Incharge Signature

KKCW/IM3/ST.P-01

YA BIRLA



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - *May-23*

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
<i>04-05-23</i>	A	6:00	14:00	5730	5757	27	78kl
	B	14:00	22:00	5757	5783	26	
	C	22:00	6:00	5783	5808	25	

Rohit
Incharge Signature

STP Treated Water Record

Month - *May-23*

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
<i>05-05-23</i>	A	6:00	14:00	5808	5835	27	79kl
	B	14:00	22:00	5835	5862	27	
	C	22:00	6:00	5862	5887	25	

Rohit
Incharge Signature

STP Treated Water Record

Month - *May-23*

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
<i>06-05-23</i>	A	6:00	14:00	5887	5914	27	76kl
	B	14:00	22:00	5914	5939	25	
	C	22:00	6:00	5939	5963	24	

R.K
Incharge Signature

KKCW/2115/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
07-05-23	A	6:00	14:00	5963	5988	25	70KG
	B	14:00	22:00	5988	6011	23	
	C	22:00	6:00	6011	6033	22	

[Signature]
Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
08-05-23	A	6:00	14:00	6033	6056	23	64KG
	B	14:00	22:00	6056	6077	21	
	C	22:00	6:00	6077	6097	20	

[Signature]
Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
09-05-23	A	6:00	14:00	6097	6119	22	63kg
	B	14:00	22:00	6119	6140	21	
	C	22:00	6:00	6140	6160kg	20	

[Signature]
Incharge Signature

VA BIRLA

RRCW/IMS/S.T.P.-01

Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10-05-23	A	6:00	14:00	6160	6184	24	69kl
	B	14:00	22:00	6184	6207	23	
	C	22:00	6:00	6207	6229	22	

P.B
Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10-05-23	A	6:00	14:00	6229	6254	25	70kl
	B	14:00	22:00	6254	6277	23	
	C	22:00	6:00	6277	6299	22	

P.B
Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
12-05-23	A	6:00	14:00	6299	6322	23	65kl
	B	14:00	22:00	6322	6344	22	
	C	22:00	6:00	6344	6364	20	

P.B
Incharge Signature



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
13-05-23	A	6:00	14:00	6364	6387	23	60KL
	B	14:00	22:00	6387	6406	19	
	C	22:00	6:00	6406	6424	18	

R. B.

Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
14-05-23	A	6:00	14:00	6424	6450	26	68KL
	B	14:00	22:00	6450	6474	24	
	C	22:00	6:00	6474	6492	18	

R. B.

Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
15-05-23	A	6:00	14:00	6492	6515	23	62KL
	B	14:00	22:00	6515	6535	20	
	C	22:00	6:00	6535	6554	19	

R. B.

Incharge Signature

R.K.C.W./J.M.S./S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
16-05-23	A	6:00	14:00	6554	6579	25	86 KL
	B	14:00	22:00	6579	6602	23	
	C	22:00	6:00	6602	6620	18	

Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
17-05-23	A	6:00	14:00	6620	6645	25	67 KL
	B	14:00	22:00	6645	6668	23	
	C	22:00	6:00	6668	6687	19	

Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
18-05-23	A	6:00	14:00	6687	6711	24	64 KL
	B	14:00	22:00	6711	6733	22	
	C	22:00	6:00	6733	6751	18	

Incharge Signature

KKCW/IMS/S.T.P-01



Ultratech Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
19-05-23	GL	8:30	17:20	6751	6778	25	48KQ
	B	—	—	—	—	—	
	C	22:00	6:00	6778	6799	23	

Month - May-23

R.B

Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
20-05-23	GL	8:30	17:30	6799	6823	24	47K
	B	—	—	—	—	—	
	C	22:00	6:00	6823	6846	23	

Month - May-23

R.B

Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
21-05-23	A	6:00	14:00	6846	6866	20	50K
	B	14:00	22:00	6866	6882	16	
	C	22:00	6:00	6882	6896	14	

Month - May

R.K

Incharge Signature

D.B.S. WILMS / S.T.P. - 01

2112

ADITYA BIRLA



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
22-05-23	A	8:30	17:30	6896	6921	25	45KL
	B	—	—	—	—	—	
	C	22:00	6:00	6921	6941	20	

Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
23-05-23	A	6:00	14:00	6941	6963	22	60KL
	B	14:00	22:00	6963	6993	20	
	C	22:00	6:00	6983	7001	18	

Incharge Signature

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
24-05-23	A	6:00	14:00	7001	7025	24	65k
	B	14:00	22:00	7025	7047	22	
	C	22:00	6:00	7047	7066	19	

Incharge Signature

R.K.C.W./T.M.S./S.T.P-01

ADITYA BIRLA



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
25-05-23	A	6:00	14:00	7066	7090	24	66KL
	B	14:00	22:00	7090	7112	22	
	C	22:00	6:00	7112	7132	20	

Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
26-05-23	A	6:00	14:00	7132	7157	25	68KL
	B	14:00	22:00	7157	7179	22	
	C	22:00	6:00	7179	7200	21	

Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
27-05-23	A	6:00	14:00	7200	7224	24	67KL
	B	14:00	22:00	7224	7246	22	
	C	22:00	6:00	7246	7267	21	

Incharge Signature

RKCW/IMS/S.T.P--01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
28-05-23	A	6:00	14:00	7267	7289	22	61kl
	B	14:00	22:00	7289	7309	20	
	C	22:00	6:00	7309	7328	19	

Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
29-05-23	A	6:00	14:00	7328	7351	23	63kl
	B	14:00	22:00	7351	7372	21	
	C	22:00	6:00	7372	7391	19	

Incharge Signature

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
30-05-23	A	6:00	14:00	7391	7411	20	55kl
	B	14:00	14:00	7411	7429	18	
	C	14:00	6:00	7429	7446	17	

Incharge Signature

RKCW/IMS/S.T.P-01

ADITYA BIRLA



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - May-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
31-05-23	A	6:00	14:00	7446	7468	22	59kl
	B	14:00	22:00	7468	7487	19	
	C	22:00	6:00	7487	7505	18	

Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

Incharge Signature

RKCW/IMS/S.T.P-01

ADITYA BIRLA



Ultratech Cement Limited Unit - Roorkee Cement Works

June-2023

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
01-06-23	A	6:00	14:00	7505	7525	20	55KL
	B	14:00	22:00	7525	7543	18	
	C	22:00	6:00	7543	7560	17	

Rahul
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
02-06-23	A	6:00	14:00	7560	7578	18	50KL
	B	14:00	22:00	7578	7595	17	
	C	22:00	6:00	7595	7610	15	

Rahul
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
03-06-23	A	6:00	14:00	7610	7626	16	45KL
	B	14:00	22:00	7626	7641	15	
	C	22:00	6:00	7641	7655	14	

Rahul
Incharge Signature

RKCW/LMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
04-06-23	A	6:00	14:00	7655	7674	19	52KL
	B	14:00	22:00	7674	7691	17	
	C	22:00	6:00	7691	7707	16	

Permy

Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
05-06-23	A	6:00	14:00	7707	7723	16	42KL
	B	14:00	22:00	7723	7737	14	
	C	22:00	6:00	7737	7749	12	

Permy

Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
06-06-23	A	6:00	14:00	7749	7764	15	41KL
	B	14:00	22:00	7764	7778	14	
	C	22:00	6:00	7778	7790	12	

Permy

Incharge Signature

KKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - ~~June~~ - 23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-06-23	A	6:00	14:00	7790	7808	18	51kl
	B	14:00	22:00	7808	7825	17	
	C	22:00	6:00	7825	7841	16	

Perley

Incharge Signature

STP Treated Water Record

Month - ~~June~~ - 23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
08-06-23	A	6:00	14:00	7841	7860	19	56kl
	B	14:00	22:00	7866	7880	20	
	C	22:00	6:00	7880	7897	17	

Perley

Incharge Signature

STP Treated Water Record

Month - ~~June~~ - 23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
09-06-23	A	6:00	14:00	7897	7919	22	60kl
	B	14:00	22:00	7919	7939	20	
	C	22:00	6:00	7939	7957	18	

Perley

Incharge Signature

RKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10-06-23	A	6:00	14:00	7957	7979	22	62KL
	B	14:00	22:00	7979	8000	21	
	C	22:00	6:00	8000	8019	19	

Rahul
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
11-06-23	A	6:00	14:00	8019	8042	23	64KL
	B	14:00	22:00	8042	8063	21	
	C	22:00	6:00	8063	8083	20	

Rahul
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
12-06-23	A	6:00	14:00	8083	8106	23	66KL
	B	14:00	22:00	8106	8128	22	
	C	22:00	6:00	8128	8149	21	

Rahul
Incharge Signature

RKCW/IMS/S.T.P-01

ADITYA BIRLA



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
13-06-23	A	6:00	14:00	8149	8173	24	69KL
	B	14:00	22:00	8173	8196	23	
	C	22:00	6:00	8196	8218	22	

P. R. Singh
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
14-06-23	A	6:00	14:00	8218	8243	25	68KL
	B	14:00	22:00	8243	8265	22	
	C	22:00	6:00	8265	8286	21	

P. R. Singh
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
15-06-23	A	6:00	14:00	8286	8311	25	70KL
	B	14:00	22:00	8311	8334	23	
	C	22:00	6:00	8334	8356	22	

P. R. Singh
Incharge Signature

KKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10-06-23	A	6:00	14:00	8356	8381	25	71 KL
	B	14:00	22:00	8381	8405	24	
	C	22:00	6:00	8405	8427	22	

P. Singh
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
17-06-23	A	6:00	14:00	8427	8450	23	65 KL
	B	14:00	22:00	8450	8472	22	
	C	22:00	6:00	8472	8492	20	

P. Singh
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
18-06-23	A	6:00	14:00	8492	8512	20	55 KL
	B	14:00	22:00	8512	8531	19	
	C	22:00	6:00	8531	8547	16	

P. Singh
Incharge Signature

K.K.C.W./IMS/S.T.P-07

NITYA BIRLA



Ultratech

Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In	Total Treated
		Start	End				
19-06-23	A	6:00	14:00	8547	8565	18	50KL
	B	14:00	22:00	8565	8582	17	
	C	22:00	6:00	8582	8597	15	

Rehman
Incharge Signature

STP Treated Water Record

Month June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In	Total Treated
		Start	End				
20-06-23	A	6:00	14:00	8597	8619	22	60KL
	B	14:00	22:00	8619	8639	20	
	C	22:00	6:00	8639	8657	18	

Rehman
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In	Total Treated
		Start	End				
21-06-23	A	6:00	14:00	8657	8679	22	62KL
	B	14:00	22:00	8679	8700	21	
	C	22:00	6:00	8700	8719	19	

Rehman
Incharge Signature

NKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - JUNE-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
22-06-23	A	6:00	14:00	8719	8742	23	64kl
	B	14:00	22:00	8742	8763	21	
	C	22:00	6:00	8763	8783	20	

Devi
Incharge Signature

STP Treated Water Record

Month - JUNE-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
23-06-23	A	6:00	14:00	8783	8809	26	74kl
	B	14:00	22:00	8809	8834	25	
	C	22:00	6:00	8834	8857	23	

Devi
Incharge Signature

STP Treated Water Record

Month - JUNE-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
14-06-23	A	6:00	14:00	8857	8883	26	75kl
	B	14:00	22:00	8883	8908	25	
	C	22:00	6:00	8908	8932	24	

Taj
Incharge Signature

RKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
25-06-23	A	6:00	14:00	8932	8959	27	79KL
	B	14:00	22:00	8959	8985	26	
	C	22:00	6:00	8985	9011	26	

[Signature]
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
26-06-23	A	6:00	14:00	9011	9038	27	77KL
	B	14:00	22:00	9038	9064	26	
	C	22:00	6:00	9064	9088	24	

[Signature]
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
27-06-23	A	6:00	14:00	9088	9112	24	68KL
	B	14:00	22:00	9112	9135	23	
	C	22:00	6:00	9135	9156	21	

[Signature]
Incharge Signature

RKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
28-06-23	A	6:00	14:00	9156	9179	23	55KL
	B	14:00	22:00	9179	9201	22	
	C	22:00	6:00	9201	9221	20	

Parky
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
29-06-23	A	6:00	14:00	9221	9245	24	67KL
	B	14:00	22:00	9245	9267	22	
	C	22:00	6:00	9267	9288	21	

Parky
Incharge Signature

STP Treated Water Record

Month - June-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
30-06-23	A	6:00	14:00	9288	9309	21	60KL
	B	14:00	22:00	9309	9329	20	
	C	22:00	6:00	9329	9348	19	

Parky
Incharge Signature

RKC-W/IMS/S.7.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

July - 2023

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
01-07-23	A	6:00	14:00	9348	9370	22	62KL
	B	14:00	22:00	9370	9391	21	
	C	22:00	6:00	9391	9410	19	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
02-07-23	A	6:00	14:00	9410	9430	20	56KL
	B	14:00	22:00	9430	9449	19	
	C	22:00	6:00	9449	9466	17	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
03-07-23	A	6:00	14:00	9466	9484	18	50KL
	B	14:00	22:00	9484	9501	17	
	C	22:00	6:00	9501	9516	15	

Rahul
Incharge Signature

RKCW/LIMS/S.7.1'-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
04-07-23	A	6:00	14:00	9516	9533	17	48KL
	B	14:00	22:00	9533	9549	16	
	C	22:00	6:00	9549	9564	15	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
05-07-23	A	6:00	14:00	9564	9585	21	58KL
	B	14:00	22:00	9585	9604	19	
	C	22:00	6:00	9604	9622	18	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
6-07-23	A	6:00	14:00	9622	9645	23	54KL
	B	14:00	22:00	9645	9666	21	
	C	22:00	6:00	9666	9686	20	

Rahul
Incharge Signature

KKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Sh.ft Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-07-23	A	6:00	14:00	9686	9705	19	54KL
	B	14:00	22:00	9705	9723	18	
	C	22:00	6:00	9723	9740	17	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
08-07-23	A	6:00	14:00	9740	9759	19	52KL
	B	14:00	22:00	9759	9776	17	
	C	22:00	6:00	9776	9792	16	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-23	A	6:00	14:00	9792	9814	22	62KL
	B	14:00	22:00	9814	9835	21	
	C	22:00	6:00	9835	9854	19	

Rahul
Incharge Signature

KKCW/IMS/S.T.P-01

1-17-23



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
10-07-23	A	6:00	14:00	9854	9880	26	72 KL
	B	14:00	22:00	9880	9904	24	
	C	22:00	6:00	9904	9926	22	

Rohit
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
11-07-23	A	6:00	14:00	9926	9953	27	75 KL
	B	14:00	22:00	9953	9978	25	
	C	22:00	6:00	9978	10001	23	

Rohit
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
12-07-23	A	6:00	14:00	10001	10028	27	77 KL
	B	14:00	22:00	10028	10054	26	
	C	22:00	6:00	10054	10078	24	

Rohit
Incharge Signature

KKCW/IMS/S.T.P-01

4131



Ultra Tech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-23	A	6:00	14:00	9854	9880	26	72 KL
	B	14:00	22:00	9880	9904	24	
	C	22:00	6:00	9904	9926	22	

Rohit
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-23	A	6:00	14:00	9926	9953	27	75 KL
	B	14:00	22:00	9953	9978	25	
	C	22:00	6:00	9978	10001	23	

Rohit
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-23	A	6:00	14:00	10001	10028	27	77 KL
	B	14:00	22:00	10028	10054	26	
	C	22:00	6:00	10054	10078	24	

Rohit
Incharge Signature

RKCW/IMS/S.T.P-01



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
3-7-23	A	6:00	14:00	1008	10105	27	76 KL
	B	14:00	22:00	10105	10130	25	
	C	22:00	6:00	10130	10154	24	

Rachy
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
07-23	A	6:00	14:00	10154	10180	26	74 KL
	B	14:00	22:00	10180	10205	25	
	C	22:00	6:00	10205	10228	23	

Rachy
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
5-07-23	A	6:00	14:00	10228	10254	26	73 KL
	B	14:00	22:00	10254	10278	24	
	C	22:00	6:00	10278	10301	23	

Rachy
Incharge Signature

RKCW/IMS/S.T.P-01

BIRLA

Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
13-07-23	A	6:00	14:00	10301	10326	25	71Kl
	B	14:00	22:00	10326	10350	24	
	C	22:00	6:00	10350	10372	22	

Rohit
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
14-07-23	A	6:00	14:00	10372	10396	24	69Kl
	B	14:00	22:00	10396	10419	23	
	C	22:00	6:00	10419	10441	22	

Rohit
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
15-07-23	A	6:00	14:00	10441	10464	23	65Kl
	B	14:00	22:00	10464	10486	22	
	C	22:00	6:00	10486	10506	20	

Rohit
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Ultratech Cement Limited
Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
21-7-23	A	6:00	14:00	10506	10527	21	60KL
	B	14:00	22:00	10527	10547	20	
	C	22:00	6:00	10547	10566	19	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
21-7-23	A	6:00	14:00	10566	10588	22	62KL
	B	14:00	22:00	10588	10609	21	
	C	22:00	6:00	10609	10628	19	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
21-7-23	A	6:00	14:00	10628	10648	20	56KL
	B	14:00	22:00	10648	10667	19	
	C	22:00	6:00	10667	10684	17	

Rahul
Incharge Signature

REC/LMS/S.T.P-01

Ultratech Cement Limited
Unit - Roorkhee Cement Works

STP Treated Water Record Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
23-7-23	A	6:00	14:00	10684	10702	18	50Kl
	B	14:00	22:00	10702	10719	17	
	C	22:00	6:00	10719	10736	15	

[Signature]
Incharge Signature

STP Treated Water Record Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
23-7-23	A	6:00	14:00	10736	10754	18	51Kl
	B	14:00	22:00	10754	10771	17	
	C	22:00	6:00	10771	10787	16	

[Signature]
Incharge Signature

STP Treated Water Record Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
23-7-23	A	6:00	14:00	10787	10806	19	54Kl
	B	14:00	22:00	10806	10824	18	
	C	22:00	6:00	10824	10841	17	

[Signature]
Incharge Signature

SKCW/LIMS/S.T.P-01

Ultratech Cement Limited
Unit - Roorkee Cement Works

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
5-7-23	A	6:00	14:00	10846	10863	22	59kl
	B	14:00	22:00	10863	10883	20	
	C	22:00	6:00	10883	10900	17	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
5-07-23	A	6:00	14:00	10900	10923	23	65kl
	B	14:00	22:00	10923	10945	22	
	C	22:00	6:00	10945	10965	20	

Rahul
Incharge Signature

STP Treated Water Record

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
7-07-23	A	6:00	14:00	10965	10989	24	68kl
	B	14:00	22:00	10989	11012	23	
	C	22:00	6:00	11012	11033	21	

Rahul
Incharge Signature

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Hafslund Cement Limited

Unit - Roorkee Cement Works

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
8-07-23	A	7:00	14:00	11033	11058	25	70kl
	B	14:00	22:00	11058	11081	23	
	C	22:00	6:00	11081	11103	22	

Rahul
Incharge Signature

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
9-07-23	A	6:00	14:00	11103	11129	26	73kl
	B	14:00	22:00	11129	11153	24	
	C	22:00	6:00	11153	11176	23	

Rahul
Incharge Signature

Month - July-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10-07-23	A	6:00	14:00	11176	11201	25	72kl
	B	14:00	22:00	11201	11225	24	
	C	22:00	6:00	11225	11248	23	

Rahul
Incharge Signature

R/K/W/T.M.S/S.T.P-01

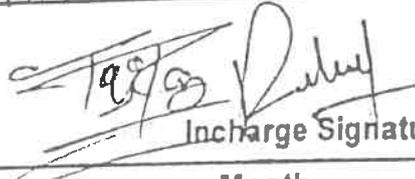
Stratech Cement Limited

Unit - Borkee Cement Works

TP Treated Water Record

Month - July-23

Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
	Start	End				
A	8:00	14:00	11248	11273	25	71kL
B	14:00	22:00	11273	11297	24	
C	22:00	6:00	11297	11319	22	


 Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

Incharge Signature

11C/W/IMS/S.T.P-01

Shreech Cement Limited
Unit - Boorkee Cement Works

August - 2023

Treated Water Record Month - Aug-23

Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
	Start	End				
A	6:00	14:00	11318	11345	26	74kl
B	14:00	22:00	11345	11370	25	
C	22:00	5:00	11370	11393	23	

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 Incharge Signature

Treated Water Record Month - Aug-23

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10/08/23	A	6:00	14:00	11393	11419	26	75kl
	B	14:00	22:00	11419	11444	25	
	C	22:00	5:00	11444	11468	24	

[Signature]
 Incharge Signature

Treated Water Record Month - Aug-23

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
11/08/23	A	6:00	14:00	11468	11495	27	75kl
	B	14:00	22:00	11495	11520	25	
	C	22:00	5:00	11520	11544	24	

[Signature]
 Incharge Signature

RCW/TMS/S.T.P-01

Ultratech Cement Limited
Unit - Borkee Cement Works

Treated Water (TP) Month - Aug-23

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
4-08-23	A	08:00	14:00	11544	11571	27	78 KL
	B	14:00	20:00	11571	11597	26	
	C	20:00	02:00	11597	11622	25	


 Incharge Signature

TP Treated Water (TP) Month - Aug-23

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
5-08-23	A	08:00	14:00	11622	11649	27	79 KL
	B	14:00	20:00	11649	11675	26	
	C	20:00	02:00	11675	11701	26	


 Incharge Signature

TP Treated Water (TP) Month - Aug-23

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
06-08-23	A	08:00	14:00	11701	11728	27	77 KL
	B	14:00	20:00	11728	11754	26	
	C	20:00	02:00	11754	11778	24	


 Incharge Signature

1. MC/S.T.P - 4

Unit

h Cement Limited rkee Cement Works

Treated

Shift

A

B

C

Month - Aug-23

ing End	Initial Meter	Final Meter	Treated Water(in	Total Treated
1:00	11778	11805	27	76 KL
2:00	11805	11830	25	
3:00	11830	11854	24	

Tejinder
Incharge Signature

Month - Aug-23

Treated

Shift

A

B

C

ing End	Initial Meter	Final Meter	Treated Water(in	Total Treated
1:00	11854	11880	26	75 KL
2:00	11880	11905	25	
3:00	11905	11929	24	

Tejinder
Incharge Signature

Month - Aug-23

P Treated

Shift

A

B

C

Date

ing End	Initial Meter	Final Meter	Treated Water(in	Total Treated
1:00	11929	11955	26	74 KL
2:00	11955	11980	25	
3:00	11980	12003	23	

Tejinder
Incharge Signature

INS/S.T.P-01

4174

h Cement Limited
nkee Cement Works

Treated	Shift
	A
	B
	C

Month - Aug-23				
Start	Initial Meter	Final Meter	Treated Water(in)	Total Treated
1200	12003	12029	26	73KL
2000	12029	12053	24	
2200	12053	12076	23	

[Signature]
Incharge Signature

Treated	Shift
	A
	B
	C

Month - Aug-23				
Start	Initial Meter	Final Meter	Treated Water(in)	Total Treated
1200	12076	12101	25	70KL
2000	12101	12124	23	
2200	12124	12146	22	

[Signature]
Incharge Signature

Treated	Shift
	A
	B
	C

Month - Aug-23				
Start	Initial Meter	Final Meter	Treated Water(in)	Total Treated
1200	12146	12170	24	65KL
2000	12170	12191	21	
2200	12191	12211	20	

[Signature]
Incharge Signature

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Ultron Cement Limited
Unit - Rorkee Cement Works

Month - Aug-23

Date	Shift	Start	End	Initial Meter	Final Meter	Treated Water(in)	Total Treated
28-08	A	6:00	1:00	12211	12235	24	67kl
	B	1:00	2:00	12235	12257	22	
	C	2:00	3:00	12257	12278	21	

[Signature]
Incharge Signature

Month - Aug-23

Date	Shift	Start	End	Initial Meter	Final Meter	Treated Water(in)	Total Treated
28-08	A	6:00	1:00	12278	12302	24	68kl
	B	1:00	2:00	12302	12325	23	
	C	2:00	3:00	12325	12346	21	

[Signature]
Incharge Signature

Month - Aug-23

Date	Shift	Start	End	Initial Meter	Final Meter	Treated Water(in)	Total Treated
28-08	A	6:00	1:00	12346	12370	24	69kl
	B	1:00	2:00	12370	12393	23	
	C	2:00	3:00	12393	12415	22	

[Signature]
Incharge Signature

4144

IMS/S.T.P-01
Ultra Tech Cement Limited
Unit - Roorkee Cement Works

Treated Water Month - *Aug-23*

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
<i>20/8</i>	A	6:00	12:00	12415	12438	23	66Kl
	B	12:00	18:00	12438	12460	22	
	C	18:00	24:00	12460	12481	21	

[Signature]
 Incharge Signature

Treated Water Month - *Aug-23*

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
<i>21/8</i>	A	6:00	12:00	12481	12504	23	64Kl
	B	12:00	18:00	12504	12525	21	
	C	18:00	24:00	12525	12545	20	

[Signature]
 Incharge Signature

Treated Water Month - *Aug-23*

Date	Shift	Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
<i>22/8</i>	A	6:00	12:00	12545	12569	24	67Kl
	B	12:00	18:00	12569	12591	22	
	C	18:00	24:00	12591	12612	21	

[Signature]
 Incharge Signature

IMS/S.T.P-01

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United Cement Limited
Unit - Kooker Cement Works

Treated by _____ Month - Aug-23

Date	Shift	Time Start End	Initial Meter	Final Meter	Treated Water(in)	Total Treated
	A	6:00 12:00	12612	12637	25	70KL
	B	12:00 6:00	12637	12660	23	
	C	6:00 12:00	12660	12682	22	

[Signature]
 Incharge Signature

P Treated by _____ Month - Aug-23

Date	Shift	Time Start End	Initial Meter	Final Meter	Treated Water(in)	Total Treated
	A		12682			
	B					
	C					

Incharge Signature

P Treated by _____ Month - Aug-23

Date	Shift	Time Start End	Initial Meter	Final Meter	Treated Water(in)	Total Treated
	A					
	B					
	C					

Incharge Signature

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: Village-Nalheda Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : W-210823-06
ULR No. : TC6814230000013961 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 21/08/2023
Sample Quantity : 20 Lit - 500 ml
Analysis Duration : 21/08/2023 to 26/08/2023
Sampling Location : Handpump (Nanheta)
Sample Description : Ground Water
Sampling Coordinates : 29.893033N 77.823671E

RESULTS

Essential test as per IS:10500:2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.60	-	6.0 - 9.0	No Relaxation
2.	Colour	IS:3025(Part-1)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	182.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	15.0	mg/l	250	1000
8.	Calcium (as Ca)	IS:3025(P-40)	30.4	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.120	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS:3025(P-34)	6.0	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	304.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS:3025(P-23)	114.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS:3025(P-24)	7.0	mg/l	200	400
14.	Magnesium (as Mg)	IS:3025(P-46)	25.75	mg/l	30	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli	IS-15185	Absent	Absent 100ml
2.	Coliform Bacteria	IS-15185	Absent	Absent 100ml

Notes:

- The results given above are related to the tested sample as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida_laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

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NOIDA TESTING LABORATORIES

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(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

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TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalhedra Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : W-210823-08
ULR No. : TC6814230000013962 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 21/08/2023
Sample Quantity : 2.0 Lt. + 500 ml.
Analysis Duration : 21/08/2023 to 26/08/2023
Sampling Location : Borewell (Opp. Colony Gate No-2)
Sample Description : Ground Water
Sampling Coordinates : 29.891918N 77.811934E

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.07	-	6.0 - 9.0	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	222.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	18.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	36.0	mg/l	75	200
9.	Iron (as Fe)	IS: 3025 (P- 52)	0.134	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	8.0	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	342.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	120.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	10.0	mg/l	200	400
14.	Magnesium (as Mg)	IS: 3025 (P-46)	28.18	mg/l	30	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	Escherichia coli	IS-15185	Absent	Absent/100ml
2.	Coliform Bacteria	IS-15185	Absent	Absent/100ml

- Notes:
- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
 - Responsibility of the Laboratory is limited to the invoiced amount only.
 - This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
 - The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301
Branch Office

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com, W.: www.noidalabs.com

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

ISSUED TO: M/S. UKPCB Regional Office- Roorkee

Monitoring Location: - M/s Ultratech Cement Ltd.

Address: - Village-Nalhedra Anantpur
Pargana, Tehsil - Roorkee,
District- Haridwar, Uttarakhand.

Report Code : W-210823-07
ULR No. : TC6814230000013962 F
Test Report of : Water Sample
Service Request No : NTL/SRF/08/23-021
Service Request Date : 18/08/2023
Report Issue Date : 26/08/2023

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 21/08/2023
Sample Quantity : 2.0 Lt. + 500 ml.
Analysis Duration : 21/08/2023 to 26/08/2023
Sampling Location : Handpump (Jahajgarh)
Sample Description : Ground Water
Sampling Coordinates : 29.884725N 77.808976E

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.50	-	6.0 - 9.0	No Relaxation
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	Agreeable
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	206.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	15.0	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	36.0	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.134	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	8.0	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	336.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	120.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	10.0	mg/l	200	400
14.	Magnesium (as Mg)	IS: 3025 (P-46)	28.18	mg/l	30	100

MICROBIOLOGICAL REQUIREMENT

RESULTS

S. No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

24/08/23-6

कार्यालय उप वन संरक्षक, हरिद्वार वन प्रभाग, हरिद्वार



दूरगाप/फैक्स 01334 226271, email : dfo_hardwar@rediffmail.com

पत्रांक : 999 /1-1, हरिद्वार दिनांक 25 अगस्त 2023

सेवा में,

श्री राजू सेनी पुत्र श्री वेलुराम,
निवासी ग्राम नन्हेड़ा, अन्नतपुर
परगना व तहसील रुड़की, जिला हरिद्वार।

विषय : गा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या 420/2023 राजू सेनी व अन्य
बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

उपरोक्त विषयक क्रम में जिलाधिकारी, हरिद्वार के द्वारा गठित जांच समिति के द्वारा दिनांक 19.08.2023 को उक्त प्रकरण में वर्णित क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान आप उपस्थित नहीं थे। तत्समय समिति के सदस्य उप जिलाधिकारी, रुड़की के द्वारा आपसे फोन पर वार्ता की गई, परन्तु आप स्थलीय निरीक्षण में उपस्थित नहीं हुए। तत्पश्चात आपके द्वारा दिनांक 19.08.2023 को अपरान्ह में उप जिलाधिकारी, रुड़की के कार्यालय में आकर उनसे वार्ता की गई।

चूंकि आप विषयक प्रकरण में आवेदनकर्ता हैं, अतः जांच समिति के द्वारा आपकी उपस्थिति में प्रकरण में वर्णित क्षेत्र के स्थलीय निरीक्षण हेतु दिनांक 26.08.2023 को तिथि नियत की जाती है। उक्त तिथि को आप प्रातः 11:30 बजे अल्ट्राटेक सीमेन्ट लिमिटेड, नन्हेड़ा, अन्नतपुर में उपस्थित होने का कष्ट करें।

(नीरज कुमार)
उप वन संरक्षक,
हरिद्वार वन प्रभाग, हरिद्वार

पत्रांक 999 / 1-1, तददिनांकित

प्रतिलिपि निम्न को सूचनार्थ एवं स्थलीय निरीक्षण के दौरान उपस्थित होने हेतु प्रेषित -
1. उप जिलाधिकारी, रुड़की को इस आशय से प्रेषित कि श्री राजू सेनी के आवेदन पत्र में दिये गये मोबाईल नं0 पर सम्पर्क नहीं हो पा रहा है। अतः आप अपने अधीनस्थ स्टाफ के माध्यम से आवेदनकर्ता श्री राजू सेनी पुत्र श्री वेलुराम को स्थलीय निरीक्षण में उपस्थित होने हेतु उपरोक्त पत्र प्राप्त कराने का कष्ट करें।
2. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की।
3. प्रबन्धक, अल्ट्राटेक सीमेन्ट लिमिटेड, नन्हेड़ा, अन्नतपुर, रुड़की।

(नीरज कुमार)
उप वन संरक्षक,
हरिद्वार वन प्रभाग, हरिद्वार

UK CONTROL
Copy No. 1/1
24/08/23

ASO/0

25

Letter

सं नं ७-७

ATTENDANCE SHEET

PROGRAM TITLE -

FACULTY

DATE 26/08/2023

TIME 11:30

SL No	NAME	DESIGNATION	DEPARTMENT	SIGNATURE
1	Neeraj Kumar	DFO, Haridwar	Forest Dept.	
2	S.P. Singh	Regional Officer	UKPCB	
3	Dinesh Chatur	GOI	Uttarakhand	
4	Dr. Ajay Singh	ACO, UKPCB	UKPCB	
5	अमित उतावे	येली (अधीन)	न-ए SI	
6	अमित शर्मा	येली (अधीन)	न-ए SI	
7	K.P. Rajkumar	UTCL Legas/Pr	UTCL	
8	Devesh Deopa	Tech Head-UTCL	UTCL	
9	Umesh Taly	SH-HR	HR Dept.	
10	Vinay Jor Rathi	R-O (Roorkee)	Forest	
11	Tej Kumar Parole	Env. Head	UTCL - Env	
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संलग्न - 8

सेवा में,

श्रीमान प्रभागीध वनाधिकारी महोदय,
हरिद्वार,

महोदय,

राजू सैनी s/o बेलूराम नि. ग्राम नल्लेडा अनन्तपुर प०- प्रगवानपुर
त०- रुड़की वि०- हरिद्वार को मैरे द्वारा दूरभाष न० 63, 95 82 94 37,
96 39 93 01 11 पर व्यक्तिगत रूप से आज दिनांक 26/08/23
को अल्ट्राटेक सीमेंट फैक्ट्री पर उपस्थित होने हेतु सूचित किया
गया था, किन्तु सूचना देने के उपरान्त भी वह उपस्थित नहीं
हुआ। अतः सेवा में सादर प्रेषित।

26/08/23
मोनिता शर्मा
रा० उ० नि
क्षेत्र - नल्लेडा अनन्तपुर

सेवा में;

श्रीमान प्रभागीध वनाधिकारी गहोदय,
हरिद्वार,

गहोदय,

राज्य सैनी sl0 बेलूराम नि० ग्राम नल्हेडा अनन्तपुर प०-भगवानपुर
त०-सड़की वि०-हरिद्वार को मेरे द्वारा दूरभाष न० 63,95829437,
9639930117 पर व्यक्तिगत रूप से आज दिनांक 26/08/23
को अल्ट्रावेक सीमेंट फैक्ट्री पर उपस्थित होने हेतु सूचित किया
गया था, किन्तु सूचना देने के उपरान्त भी वह उपस्थित नहीं
हुआ। आरव्या सेवा में सादर प्रेषित।

26/08/23
मौनिका भावे
गो० उ० नि
संभ्र-नल्हेडा अनन्तपुर

में,

जांच समिति अध्यक्ष महोदय,
नरहरा कडकी हरिद्वार।

विषय- अल्ट्राटेक सीमेंट की प्रदूषण से संबंधी शिकायत के संदर्भ में।
श्रीमान,

आज दिनांक 26/08/2023 को अल्ट्राटेक सीमेंट कैम्पू में नरहरा में राज्य सैनी आवेदनकर्ता की मां. N.A.T में की गई शिकायत के संदर्भ में गठित जांच समिति जिलाधिकारी हरिद्वार के द्वारा स्थलीय निरीक्षण किया गया। इस संदर्भ में राज्य सैनी आ. याचिकाकर्ता को भी बुलाया गया लेकिन वह उपस्थित नहीं हुए। ग्राम प्रधान और नरहरा प्रधान समेत भी इसे बुलाने का प्रयास किया किंतु वह नहीं आए।

इस प्रकरण में ग्रामीण नरहरा निवासियों की समस्या को सुनने के लिए जांच समिति ग्राम में अभी वहाँ पर पाया गया कि किसी भी प्रकार का कोई जहरीला पानी अल्ट्राटेक सीमेंट कैम्पू से नहीं आता नहि किसी प्रकार से सोस लेने में ग्रामीणों को कोई समस्या है। पशुओं और फसलों को भी कोई नुकसान नहीं हुआ है। अतः अल्ट्राटेक कैम्पू ने हमें ग्रामीणों को विकास बर्यों में सहयोग दिया है। राज्य सैनी के द्वारा की गई शिकायत निराधार और पूर्णत गलत है।

धन्यवाद

दिनांक 26/08/2023

प्रार्थी/साक्षी

अकरम जावेद (प्रधान
ग्राम नरहरा)

सदीप सैनी (पूर्व प्रधान
नरहरा)

- पूर्व प्रधान (सदीप सैनी)

हस्ताक्षर
अकरम जावेद
AKRAM JAWED
Vill. N. Nohara An.
Block. Nohara (Haridwar)

26-8-2023

अकरम जावेद

K. K. K. K.
TRUE COPY

Annexure A-2

प्रेषक,

अपर जिलाधिकारी-प्रशासन
हरिद्वार।

सेवा में,

Shri Rahul Verma, Advocate [LL.M]
Supreme Court of India,
Additional Advocate General, State Of Uttarakhand,
137, Tower No.10, Supreme Enclave
Mayur Vihar Phase-1, Delhi-110093
(Mobile):09717706032

संख्या: 1008 / एल0बी0ए0 / 2023

दिनांक: 17 नवम्बर, 2023

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-420/2023 राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-420/2023, राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। प्रकरण में मा0 एन0जी0टी0 द्वारा निम्नलिखित निर्देश निर्गत किये गये हैं:-

5. The Joint Committee is directed to verify the factual position regarding compliance by the project proponent with the EC/CTE/CTO conditions and submit Additional Factual and Action Taken Report.

6. Additional Factual and Action Taken Report be filed by the joint committee within six weeks by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of image pdf.

उक्त के अनुपालन के संबंध में जिलाधिकारी महोदय हरिद्वार के आदेश दिनांक 07.08.2023 के द्वारा प्रभागीय वनाधिकारी वन प्रभाग हरिद्वार की अध्यक्षता में निम्नवत् जांच समिति का गठन किया गया:-

- | | | | |
|----|---|---|---------|
| 1- | प्रभागीय वनाधिकारी वन प्रभाग, हरिद्वार। | - | अध्यक्ष |
| 2- | उप जिलाधिकारी, रुडकी। | - | सदस्य |
| 3- | क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी। | - | सदस्य |

प्रश्नगत प्रकरण में क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी के कार्यालय पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1033 दिनांक 16.11.2023 के द्वारा गठित संयुक्त समिति द्वारा निरीक्षण कर निरीक्षण आख्या इस कार्यालय को उपलब्ध करायी गयी है, जो संलग्न हैं।

अतः क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी का कार्यालय पत्र दिनांक 16.11.2023 की संयुक्त जांच निरीक्षण आख्या की प्रति संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित हैं।
संलग्न-यथोक्त।

Sh. H.

(पी0एल0 शाह)

अपर जिलाधिकारी-प्रशासन
हरिद्वार।

18/11/23

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्रधारा रोड देहरादून।
- 2- जिलाधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी-प्रशासन
हरिद्वार।

Rahul
TRUE COPY



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

दिनांक 16.11.2023

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1033

पंजीकृत डाक द्वारा

सेवा में,

जिलाधिकारी महोदय
जिला-हरिद्वार।

विषय: मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-420/2023, राजू सैनी एवं अन्य बनाम
उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय के पत्रांक सं0-943/एल0बी0ए0-2023 दिनांक
09.11.2023 का सन्दर्भ लेना चाहेंगे।

उक्त पत्र के अनुपालन में मा0 एन0जी0टी0 के आदेशानुसार विषयगत प्रकरण पर गठित संयुक्त
समिति द्वारा निरीक्षण कर निरीक्षण आख्या इस कार्यालय के पत्रांक सं0-यूकेपीसीबी/आर0ओ0आर0/
सा0-147(52)/2023/1016 दिनांक 07.11.2023 द्वारा अग्रिम कार्यवाही हेतु बोर्ड मुख्यालय देहरादून
प्रेषित की जा चुकी है। (सुलभ सन्दर्भ हेतु समिति की निरीक्षण आख्या की छायाप्रति संलग्न)

सूचनार्थ सादर प्रेषित है।

संलग्नक:-ययोपरि।

भवदीय,


(एस0पी0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:- प्रभागीय वनाधिकारी, वन प्रभाग हरिद्वार को संयुक्त समिति की निरीक्षण आख्या की छायाप्रति
संलग्न कर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-147(52)/2023/1016

दिनांक 07.11.2023

पंजीकृत डाक द्वारा

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषय: मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-420/2023, राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में पारित आदेश दिनांक 13.09.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक सं0-यूकेपीसीबी/एच0ओ0/सा0-183-712/2023/832 दिनांक 03.10.2023, जो कि जिलाधिकारी हरिद्वार को सम्बोधित एवं प्रतिलिपि इस कार्यालय को पृष्ठांकित है, का सन्दर्भ लेना चाहें।

उक्त पत्र के अनुपालन में विषयगत प्रकरण पर मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 13.09.2023 के अनुपालन में संयुक्त समिति की निरीक्षण आख्या संलग्न कर प्रेषित की जा रही है।
संलग्नक:-सथोपरि।

भवदीय,

(एस0पी0सिंह)
क्षेत्रीय अधिकारी

AL



कार्यालय उप वन संरक्षक, हरिद्वार वन प्रभाग, हरिद्वार

दूरभाष/फैक्स 01334-226271, email : dfo_hardwar@rediffmail.com
पत्रांक : 3218 /21-5, हरिद्वार दिनांक 08.11.2023



सेवा में,

जिलाधिकारी,
हरिद्वार।

विषय : मा0 राष्ट्रीय हरित प्राधिकरण (एन0जी0टी0) में योजित मूल आवेदन सं0- 420/2023 राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में मा0 एन0जी0टी0 द्वारा पारित आदेशों दिनांक 13.09.2023 के अनुपालन में संयुक्त निरीक्षण आख्या तथा Additional Factual and Action Taken Report.

सन्दर्भ : आपका पत्रांक 248/एल0बी0ए0-2023 दिनांक 10.08.2023 के क्रम में।

महोदय,

उपरोक्त सन्दर्भित पत्र द्वारा विषयांकित प्रकरण में गठित जांच समिति के सदस्यों द्वारा दिनांक 21.10.2023 तथा दिनांक 31.10.2023 को जांच समिति के सदस्य क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की द्वारा वर्णित स्थल का संयुक्त निरीक्षण किया गया। जांच समिति की निरीक्षण आख्या तथा Additional Factual and Action Taken Report संलग्न कर आंशिक अग्रोत्तर कार्यवाही हेतु आपकी सेवा में प्रेषित की जा रही है।

संलग्न-उपरोक्तानुसार (पृष्ठ संख्या 1 से तक) मय संलग्नक सहित।

भवदीय

(नीरज कुमार)

अध्यक्ष, जांच समिति
प्रभागीय वनाधिकारी,
हरिद्वार वन प्रभाग, हरिद्वार

पत्रांक : 3218 /21-5, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- सदस्य सचिव मुख्यालय, उत्तराखण्ड, प्रदूषण नियन्त्रण बोर्ड, गौरा देवी पर्यावरण भवन 46 बी, आई0टी0 पार्क सहस्त्रधारा रोड़, देहरादून।
- 2- उप जिलाधिकारी, रुड़की (सदस्य जांच समिति)।
- 3- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की (सदस्य जांच समिति)।

(नीरज कुमार)

अध्यक्ष, जांच समिति
प्रभागीय वनाधिकारी,
हरिद्वार वन प्रभाग, हरिद्वार

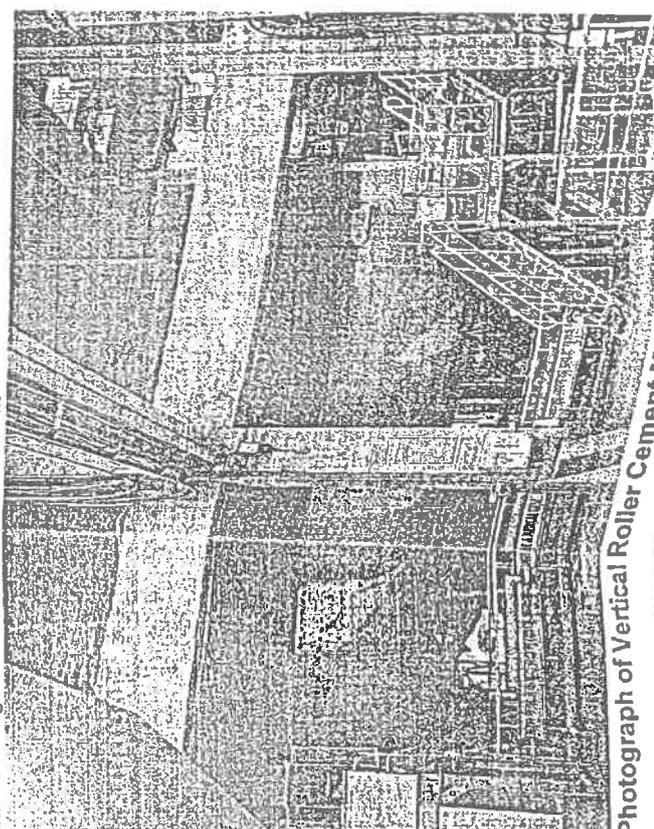
Letter

एन0जी0टी0 में मूल आवेदन सं0- 420/2023 राजू सैनी एवं अन्य बनाम उत्तराखण्ड राज्य में मा0 एन0जी0टी0 द्वारा पारित आदेशों दिनांक 13.09.2023 के अनुपालन में Additional Factual & Action report.

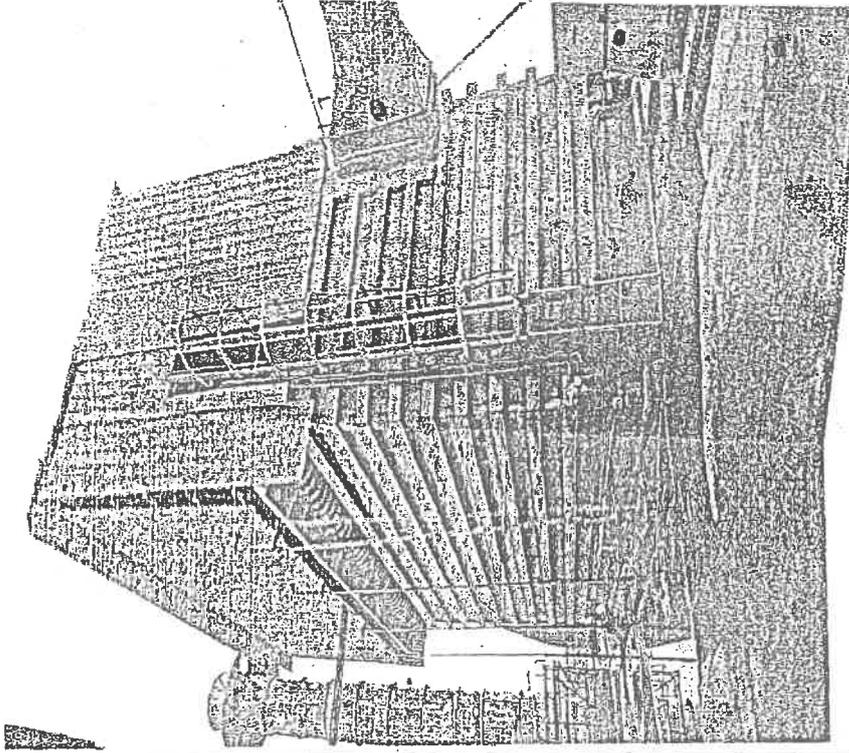
उपरोक्त विषयक मा0 एन0जी0टी0 में योजित प्रकरण के सन्दर्भ में जिलाधिकारी महोदय, के आदेश सं3- 248/एल0बी0ए0-2023 दिनांक 10.08.2023 एवं बोर्ड के पत्रांक सं0- यूकेपीसीबी/ एच0ओ0/ सा0- 183 -712/ 2023/ 832 दिनांक 03.10.2023 के अनुपालन में गठित जांच समिति के सदस्यों 1- प्रभागीय वनाधिकारी, वन प्रभाग, हरिद्वार 2- उप जिलाधिकारी, रुड़की 3- क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की के द्वारा दिनांक 21.10.2023 को उद्योग को निर्गत CTO एवं EC की शर्तों की अनुपालन के सम्बन्ध में उद्योग का संयुक्त निरीक्षण किया गया। पुनः दिनांक 31.10.2023 के जांच समिति के सदस्य क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की के द्वारा CTO एवं EC की शर्तों की अनुपालन के सम्बन्ध में उद्योग का निरीक्षण किया गया।

निरीक्षण आख्या तथा मा0 एन0जी0टी0 के आदेश दिनांक 13.09.2023 के अनुपालन में Additional Factual & Action Taken report निम्नवत् है:-

(A) पर्यावरणीय स्वीकृति (EC) की शर्तों की अनुपालन आख्या।

S.No	(A) SPECIFIC CONDITIONS	COMPLIANCE STATUS
i.	Cement grinding shall be carried out in closed circuit ball mill / vertical roller mill and shall have a highly efficient bag filters.	<p>Cement grinding is being carried out in closed circuit ball mill and highly efficient bag filters have been installed.</p>  <p>Photograph of Vertical Roller Cement Mill.</p>

Photograph of Cement Bag House



Opacity meter installed on cement mill vent stack for continuous emission monitoring and mill vent stack attached with highly efficient bag filter.

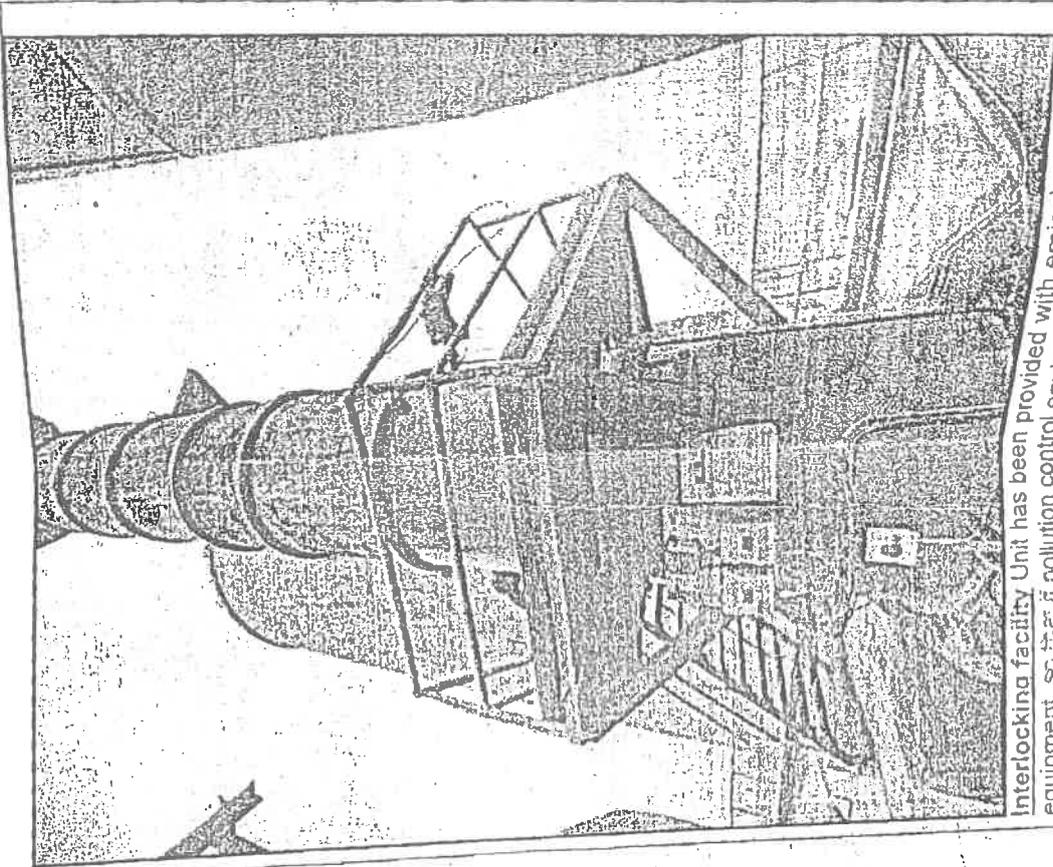
Photograph of Opacity meter installed on cement mill Stack-

Continuous stack monitoring facilities to monitor gaseous emissions from all the stacks shall be provided to control emissions within $30\text{mg} / \text{Nm}^3$ by installing adequate air pollution control system like the one bag filters, dust collectors etc. Interlocking facility shall be provided in the pollution control equipment so that in the event of the pollution control

ii.

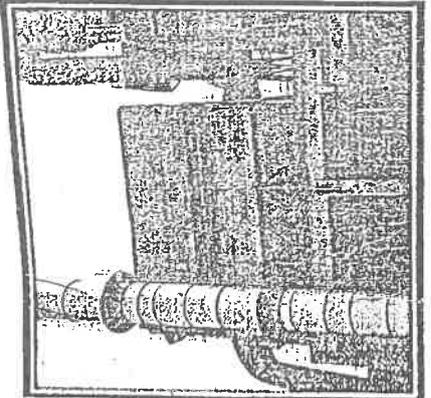
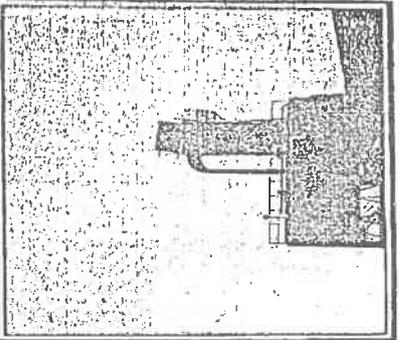
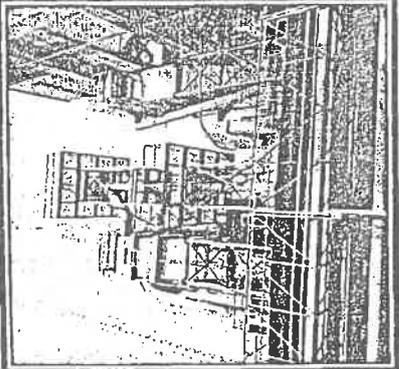
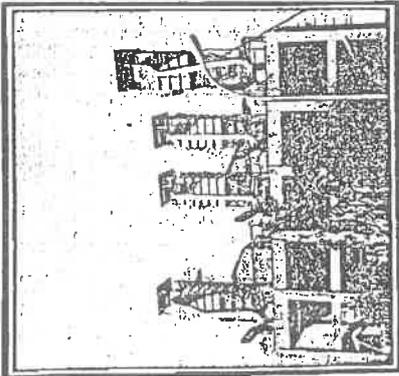
(3)

equipment so that in the event of the pollution control equipment not working, the respective unit (s) is shut down automatically.



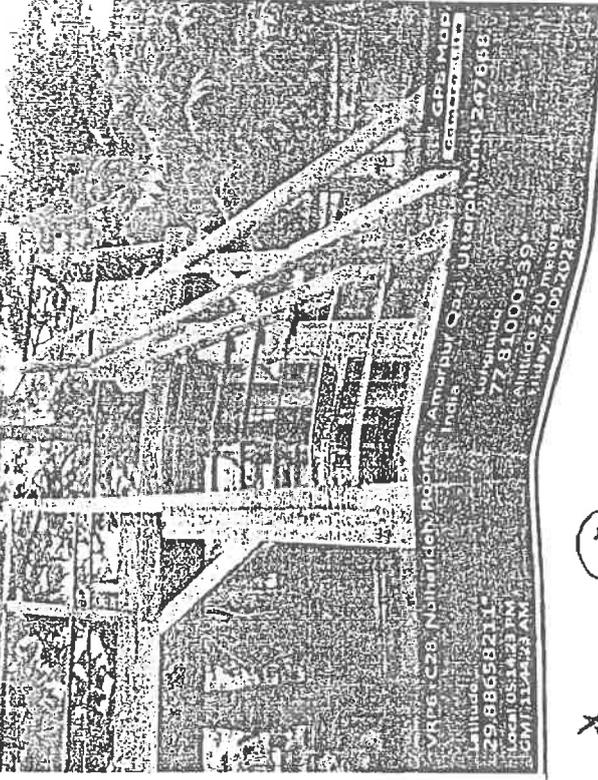
Interlocking facility Unit has been provided with emission monitoring equipment, so that a pollution control equipment not working/ emission level high from 30mg/Nm3 mill circuit feeding system will stop, then plant stopped automatically in sequence. The emission system will stop, then within the prescribed limits.

Photographs of Bag Filters



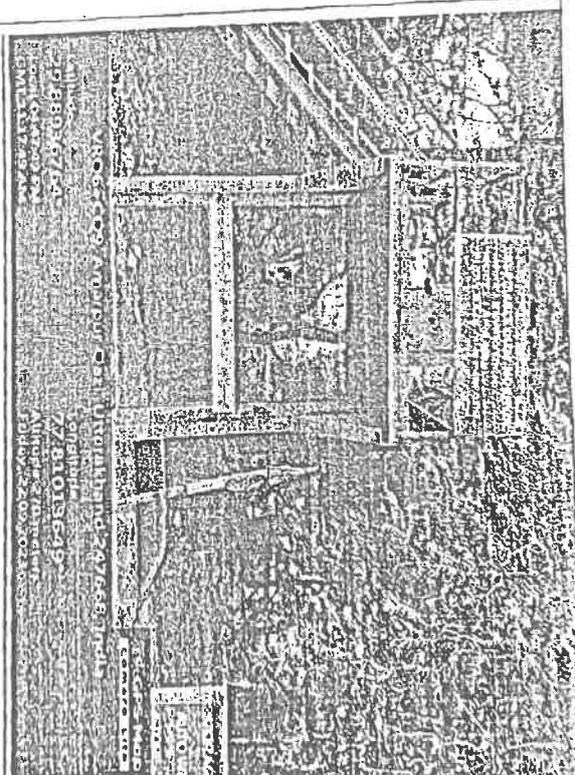
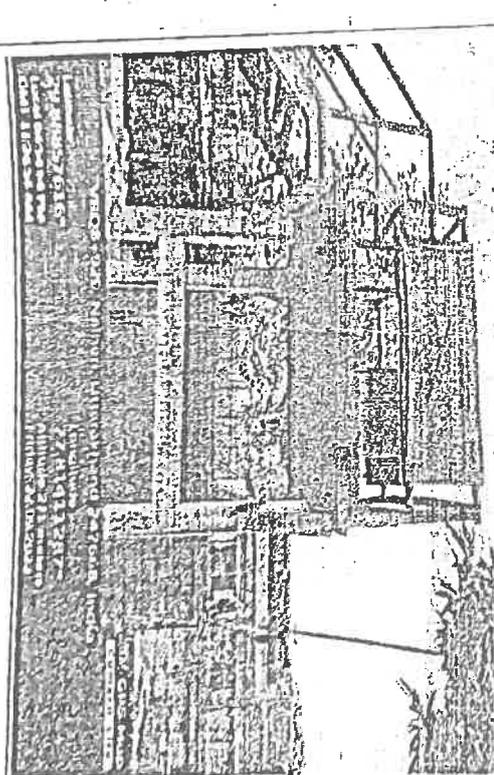
iii. Ambient air quality monitoring stations shall be set up as per statutory requirement in consultation with the UKPCB. Ambient air quality including ambient noise levels shall not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality and shall be carried out regularly in consultation with UKPCB and data submitted to the Ministry's Regional Office at Lucknow, CPCB and UKPCB regularly. The instruments used for ambient air quality monitoring shall be calibrated time to time.

Unit has provided Three No of Ambient Air Quality monitoring stations have been set up at various places in consultation with UKPCB
Photographs of Ambient Air Quality monitoring stations -



VKPG, C-8, Nalharidoli, Road, Amarnath, Distt, Uttarakhand 247688
India
Latitude: 29.88658211°
Longitude: 77.81000539°
Altitude: 270 meters
Local: 05:34:23 PM
GMT: 12:44:23 AM
City: 247688, India

Handwritten signatures and initials, including a large 'S' and a circular mark.



3rd Party Ambient Air Quality Monitoring Results

Location 1- Near Admin Block						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std Limit	60 µg/m3	100 µg/m3	80 µg/m3	80 µg/m3	2 mg/m3	
Month						
Apr-23	38.62	67.30	9.56	23.91	0.78	JME/A/031
May-23	39.14	68.21	9.69	24.33	0.79	JME/A/055
Jun-23	38.17	66.96	9.12	23.29	0.75	JME/A/029
Jul-23	30.14	54.11	9.05	22.42	0.73	JME/A/044
Aug-23	32.35	58.48	10.35	20.92	0.69	JME/A/021
Sep-23	30.17	53.10	6.80	17.39	0.58	JME/A/001

Location 2- Near Packing Plant Area						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std Limit	60 µg/m3	100 µg/m3	80 µg/m3	80 µg/m3	2 mg/m3	
Month						
Apr-23	36.66	63.53	10.04	21.59	0.78	JME/A/033
May-23	37.16	64.59	10.18	21.88	0.79	JME/A/057
Jun-23	36.95	62.58	10.01	20.99	0.75	JME/A/031
Jul-23	34.18	58.69	9.62	20.04	0.71	JME/A/046
Aug-23	36.30	60.91	9.10	22.54	0.69	JME/A/023
Sep-23	32.07	54.08	7.04	15.92	0.62	JME/A/003

Location 3- Near Township						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std Limit	60 µg/m3	100 µg/m3	80 µg/m3	80 µg/m3	2 mg/m3	
Month						
Apr-23	32.08	57.46	9.34	21.05	0.72	JME/A/034
May-23	32.51	58.24	9.47	21.34	0.73	JME/A/058
Jun-23	31.08	56.02	9.08	20.55	0.71	JME/A/032
Jul-23	24.96	48.25	8.74	18.05	0.63	JME/A/047
Aug-23	27.26	51.95	9.19	19.42	0.68	JME/A/024
Sep-23	24.78	43.60	6.73	15.04	0.55	JME/A/004

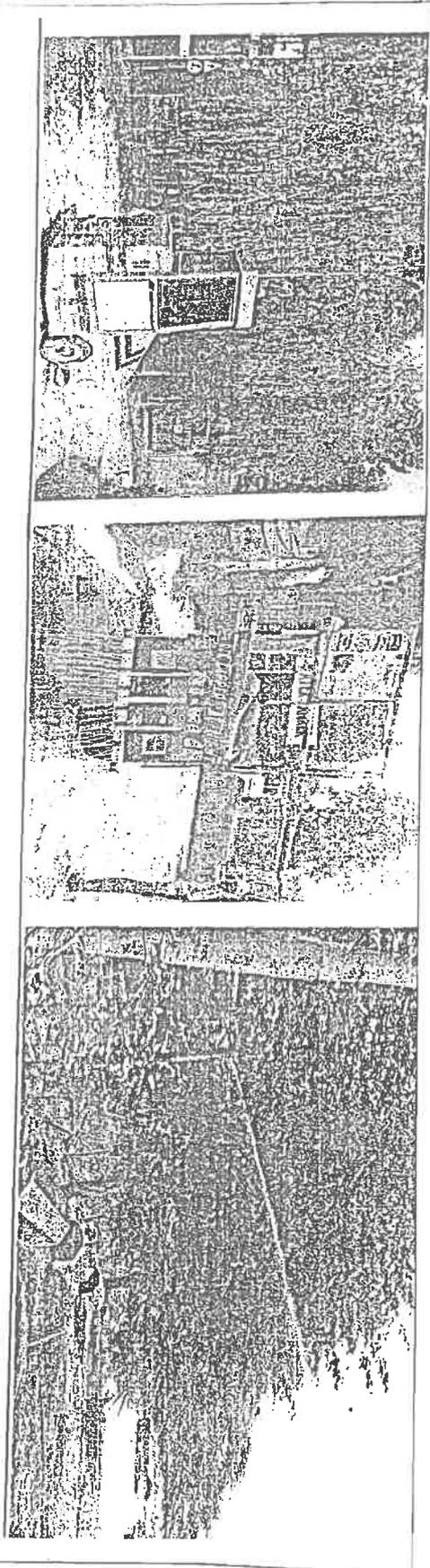
Location 4- New Road Truck Parking Area						
	PM 2.5	PM 10	SO2	NOx	CO	Report No
Std Limit	60 µg/m3	100 µg/m3	80 µg/m3	80 µg/m3	2 mg/m3	
Month						
Apr-23	37.94	60.53	10.39	22.51	0.78	JME/A/035
May-23	38.45	61.35	10.53	22.81	0.79	JME/A/059
Jun-23	37.96	59.69	10.08	21.12	0.76	JME/A/033
Jul-23	33.14	56.52	9.38	19.73	0.72	JME/A/048
Aug-23	35.81	58.20	9.07	20.38	0.75	JME/A/025
Sep-23	30.85	52.13	7.56	15.28	0.61	JME/A/005

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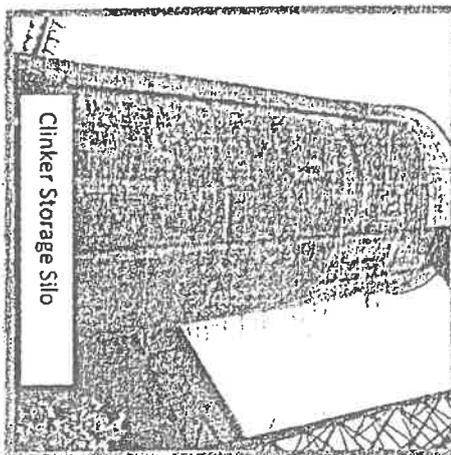
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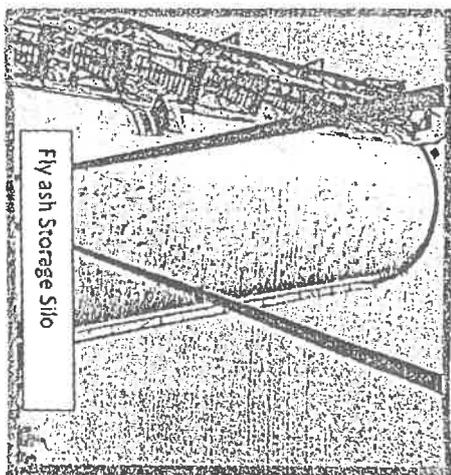


3rd Party Ambient Noise Monitoring Results

	Apr-23		May-23		June-23		July-23		Aug-23		Sep-23	
	Day time	Night Time										
Prescribed Limits (dB(A) Leq)	75	70	75	70	75	70	75	70	75	70	75	70
Admin Block	64.8	55.4	66.3	56.7	66.8	56.9	66.1	56.4	65.6	55.3	63.7	53.5
Near Village	55.9	43.1	52.1	41.8	51.6	41.5	51.4	41.3	50.8	40.6	51.6	41.9
Jhajgarh	71.9	69.5	70.0	68.2	66.4	64.6	66.1	64.3	66.7	64.5	67.2	65.4
Store Yard	52.5	42.3	53.3	42.9	53.1	42.6	52.8	42.4	52.4	42.1	52.8	42.4
Annapurna Building	52.2	42.3	52.1	41.8	51.6	41.5	51.4	41.3	50.8	40.6	51.6	41.9
Minimum	71.9	69.5	70.0	68.2	66.8	64.6	66.1	64.3	66.7	64.5	67.2	65.4
Maximum	52.2	42.3	52.1	41.8	51.6	41.5	51.4	41.3	50.8	40.6	51.6	41.9



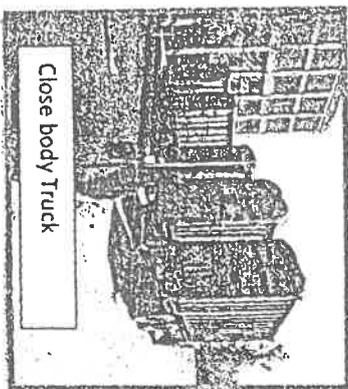
Clinker Storage Silo



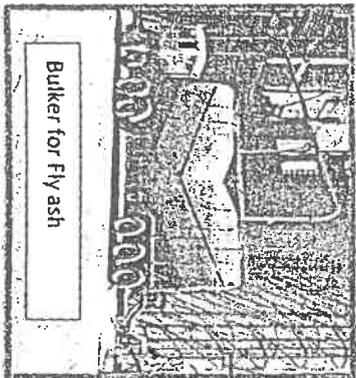
Fly ash Storage Silo

vi. Efforts shall be made to reduce impact of the transport of the raw materials and products on the surrounding environment including agriculture land. All the raw materials including fly ash shall be transported in the closed containers only and shall not be overloaded. Vehicular emissions shall be frequently monitored.

Unit has provided as Raw material including fly ash, used is being transported in closed containers / bulkers / closed body or covered trucks to avoid adverse impact on the surrounding environment.



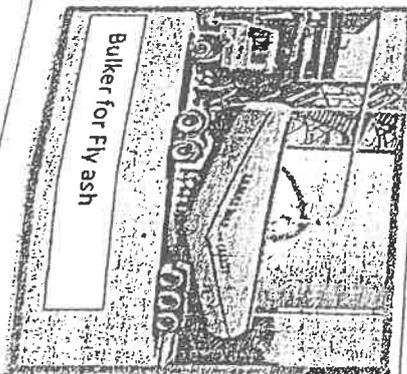
Close body Truck



Bulker for Fly ash



Covered trucks for RM

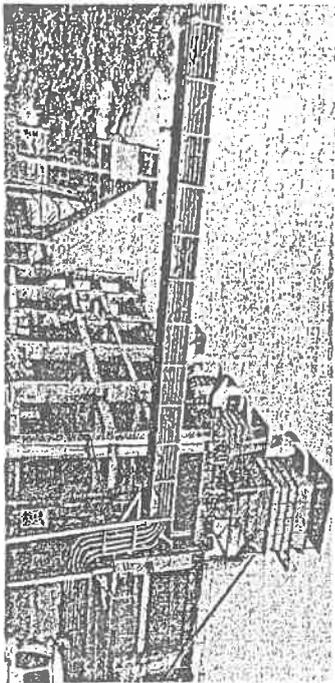


Bulker for Fly ash

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iv. Secondary fugitive emissions shall be controlled within the prescribed limits and regularly monitored. Guidelines / Code of Practice issued by the CPCB in this regard shall be followed. Data on fugitive emissions shall be submitted to the Ministry's Regional Office at Lucknow, CPCB and NEPPCB regularly



v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at loading / unloading points and at all the transfer points. Bag filters shall be provided to clinker hopper, cement silo, fly ash silo, elevator, packer, cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading shall be suitably controlled. Fugitive dust emissions from ball mill and storage areas shall be collected in bag filters and recycled back to the process. Storage of raw material shall be in closed roof sheds. Water sprinkling arrangement shall be made in the raw material stockyard and cement bag loading areas.

Unit has provided Secondary fugitive emissions are being controlled and being monitored monthly by own and MoEF /NABL Approved Lab. Plant location wise third party monitoring results enclosed (SPM in $\mu\text{g}/\text{m}^3$).

Third Party Fugitive Monitoring Results given as below and monitoring reports attached as.

FUGITIVE EMISSION MONITORING				
Parameter	LOCATION NO.1	LOCATION NO.2	LOCATION NO.3	LOCATION NO.4
	Store Yard	Dump Hopper	Cement Mill	Packer Floor
STD Limit	5000	5000	5000	5000
April-23	712	1196	662	1412
May-23	915	1201	768	1422
June-23	914	1199	766	1421
July-23	766	1022	547	1352
August-23	792	1104	610	1483
Sep-23	708	1015	562	1334
Minimum	708	1015	562	1334
Maximum	915	1201	768	1483
Average	801	1123	652	1404

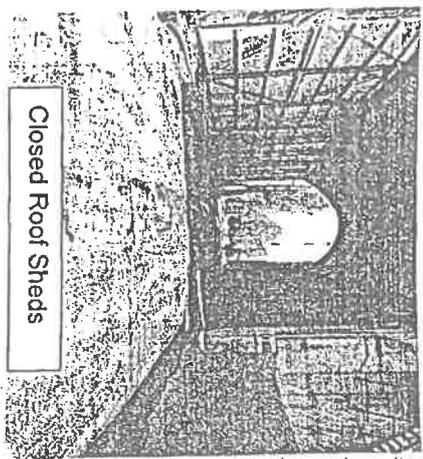
Unit has provided committed to followed any guideline issued by CPCB - All emission monitoring data submitted to concerned officials on quarterly basis/quarterly report.

Bag filters has been installed to control fugitive dust emissions at loading / unloading points and at all the transfer points. Bag filters have been provided for clinker hopper, cement silo, fly ash silo, elevator, packer, cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading are suitably controlled by water sprinkling. Fugitive dust emissions from ball mill and storage areas are captured/ collected in bag filters and are recycled back to the process. For storage of Clinker and Fly Ash, RCC Silos have been constructed. Water sprinkling arrangement and wet fly ash sheds have been provided. Water sprinkling arrangement has been provided in storage yard and on roads. Photographs of Silo, storage area, water sprinkler, sweeping machine and water tanker are enclosed.

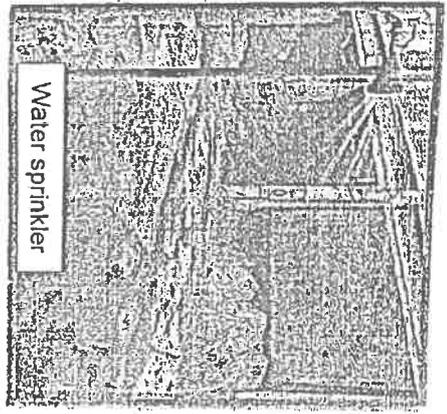
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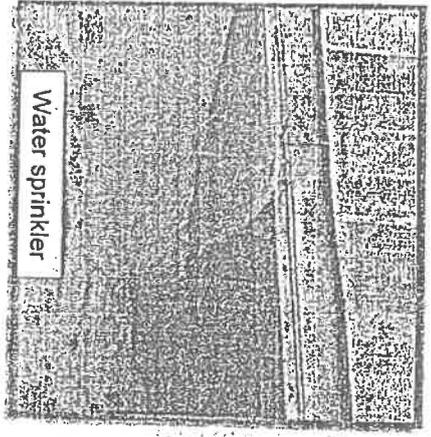
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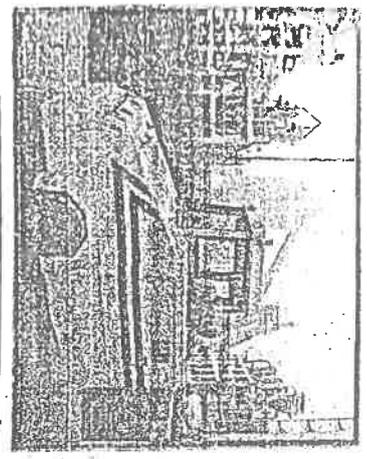
Closed Roof Sheds



Water sprinkler



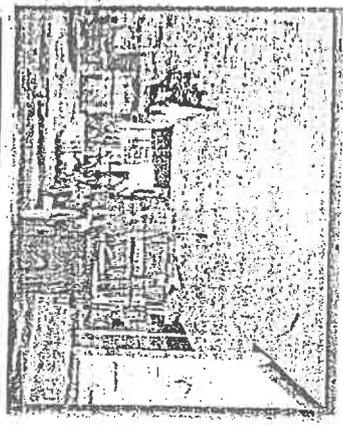
Water sprinkler



Sweeping machine



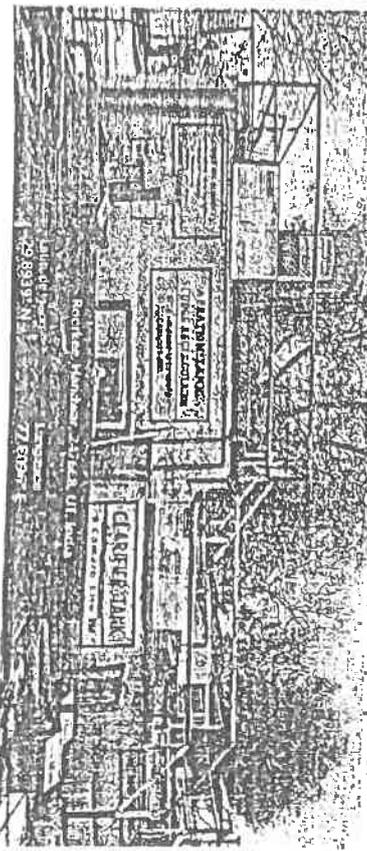
Water Spray at Truck Yard

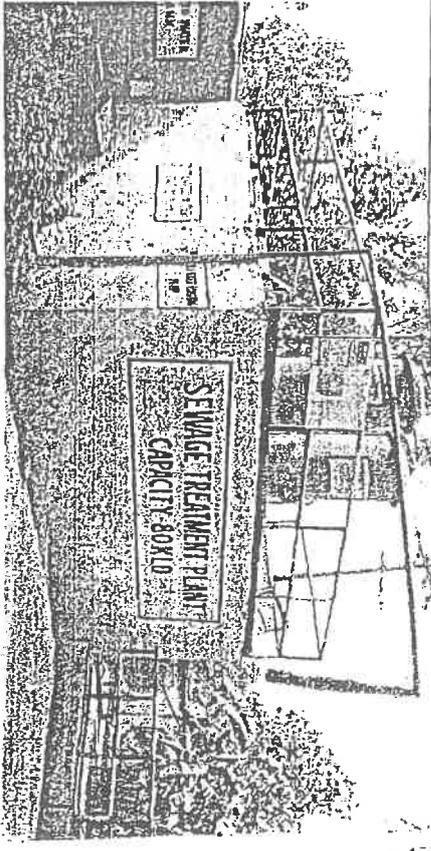


Water Spray in side Plant

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<p>vii.</p> <p>As proposed, transport of raw materials and end product shall be done to the maximum extent by railway for longer distance to reduce the congestion on the road and vehicular pollution. The clinker shall be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana shall be transported in closed bulk tankers and stored in fly ash silo. Gypsum shall be transported in trucks and stored in sheds. Coal shall also be stored in covered sheds. Approximately, 918 trucks / day will move from Panipat / Yamunanagar to project site and back.</p>	<p>As far as possible maximum use of railway, transport is being ensured for longer distances to reduce the congestion on the road and vehicular pollution. Fly ash is being transported in bulkers and stored in silos. Clinker is being transported by road and rail. Gypsum is being transported in covered trucks and stored in covered sheds. On an average 200 number of trucks per day moves for material handling to the plant site and back in the period of April 2023 to September 2023.</p>
<p>viii.</p> <p>Total ground water requirement for cooling and drinking purpose shall not exceed 500 m³/day. No liquid effluent shall be generated due to adoption of dry grinding process. Zero effluent discharge shall be maintained. Domestic sewerage shall be treated in septic tank followed by soak pit.</p>	<p>Water requirement for cooling and drinking purpose is not exceeding 320 m³/day. Unit obtained Ground water Withdrawal NOC from CGWA with 320 KLD Capacity. In the period of April 23 to Sep 23, water consumption is 214.8 m³/day (approx.). No liquid effluent is generated due to adoption of dry grinding process. 'Zero' effluent discharge is being maintained. Domestic sewerage of township & plant is treated in STP Plant and treated water used for plantation and dust suppression purpose. Water consumption details are enclosed.</p>
<p>ix.</p> <p>'Permission' for the drawl of 500 m³/day ground water from bore wells shall be obtained from State Ground Water Board / Central Ground Water Authority (SGWB / CGWA).</p>	<p>NOC from CGWA (320 KLD) has been obtained for the drawl of ground water from bore wells.</p>
<p>x.</p> <p>Efforts shall be made to use fly ash maximum in making Pozzolona Portland Cement (PPC). All the solid waste including dust from collectors shall be properly recycled and reutilized in the process itself. No solid waste shall be disposed anywhere else. Domestic sewerage shall be composted and used as manure for horticulture.</p>	<p>As per BIS guideline, maximum 35% Fly ash can be used in PPC and unit consumed up to 35% fly ash in PPC production, based on availability and quality of product. All the solid waste and dust from the dust collectors are being recycled back to the process. Separate STP Plant with 80 KLD capacity provided for the treatment of sewerage waste water, treated water used for plantation and dust suppression, sludge used as a manure for horticulture purpose.</p>



<p>xi.</p>	<p>As proposed, green belt shall be developed in at least 33% area in and around the proposed</p>	<p>Although the unit has developed green belt on the premises but green belt does not have three rows everywhere. The unit has been advised to plant more trees to develop proper three rows green belt on the premises. Unit have planted 310 trees in the period from April 2023 to September 2023.</p>
		

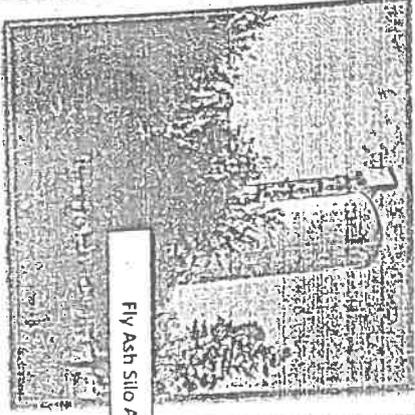
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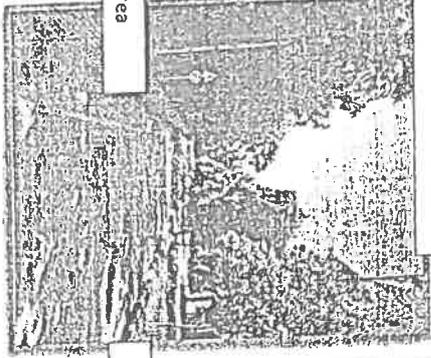
Photographs of Green Belt Development



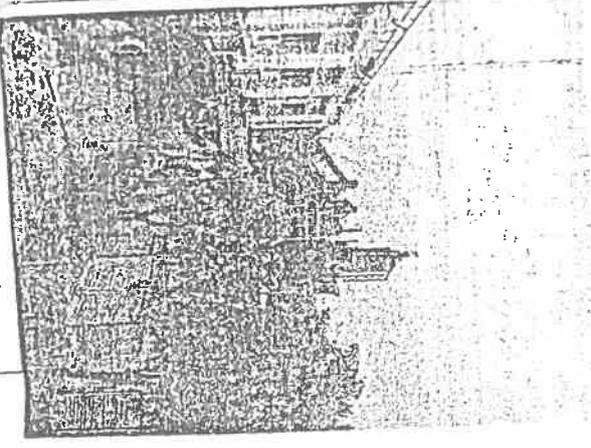
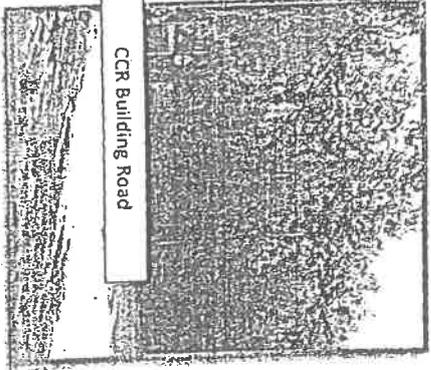
ADM Building Road



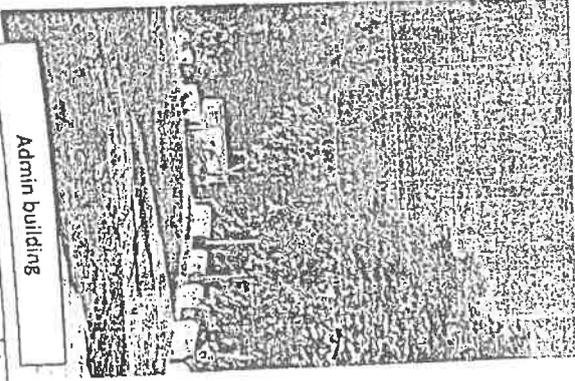
Fly Ash Silo Area



CCR Building Road



Raw Material Yard Road



Admin building

Recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement Plants shall be implemented.

Unit has provided All applicable recommendations made in the CREP for cement grinding unit are being implemented. CREP compliance with applicable points:

xiv.	<p>Necessary other statutory clearances from other concerned Departments including 'No Objection Certificate' from the UKPCB shall be obtained prior to commencement of construction and / or operation.</p>	<p>Unit shall be completed unit take prior permission from the UKPCB if any project and construction activity has been proposed. At Present unit have valid Consent to operate from the Uttarakhnad Pollution Control Board Vide letter No-UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019 valid up to 31.03.2024.</p> <p>At the time Construction phase of the project is completed and plant is in operation, hence stipulated condition is not applicable now.</p>
xv.	<p>The company shall provide housing for construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</p>	<p>The stipulations made by the Uttarakhnad Environmental Protection and Pollution Control Board (UEP&PCB) and the State Government are being strictly adhered to.</p>
<p>COMPLIANCE</p>		
<p>B. GENERAL CONDITIONS</p>		
i.	<p>The project authorities must strictly adhere to the stipulations made by the Uttaranchal Environmental Protection and Pollution Control Board (UEP & PCB) and the State Government.</p>	<p>Unit is committed for No further expansion in the plant without prior approval of the Ministry of Environment and Forests.</p>
ii.	<p>No further expansion / modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.</p>	<p>Unit properly Comply the Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules, 2016. Hazardous Waste Annual Return (Form-IV) submitted by the unit before 30th June in every year to the Uttarakhnad Pollution Control Board.</p>
iii.	<p>The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008.</p>	<p>Hazardous waste Annual Return of FY 2022-23 (Form-IV) attached as Annexure-14</p> <p>Consent to operate from the UEP&PCB has been obtained with letter no UEPPCB/HO/Con-J-43/2019/610 on dated 24.08.2019 is valid up to 31.03.2024.</p>
iv.	<p>The project proponent shall also comply with safeguards recommended in the EIA / EMP Report.</p>	<p>The safeguards recommended in the EIA / EMP Report i.e. Measures to control water pollution, Air pollution, noise pollution, development of green belt area, measures for health hazard & environment monitoring are being complied.</p>
v.	<p>The project authorities shall set up a separate environment management cell for effective implementation of all the above stipulations under control of Senior Executive.</p>	<p>A separate environmental management cell for effective implementation of all the above stipulations under control of Senior Executive has been established at the unit.</p>

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<p>shall do the following to meet the standards:</p> <ul style="list-style-type: none"> • Augmentation of existing Air Pollution Control Devices - by July, 2003. • Replacement of existing Air Pollution Control Devices - by July, 2004 	<p>and achieving the stack emission below 30 mg / Nm³.</p>
<p>2.</p>	<p>Cement Plants located in critically polluted or urban areas (including 5 Km distance outside urban boundary) will meet 100 mg / Nm³ limit of particulate matter by December 2004 and continue working to reduce the emission of particulate matter to 50 mg / Nm³</p>
<p>6.</p>	<p>The Cement industries will control fugitive emissions from all the raw material and products storage and transfer points by December 2003. However, the feasibility for the control of fugitive emission from limestone and coal storage areas will be decided by the National Task Force (NTF). The NTF shall submit its recommendations within three months.</p>
<p>8.</p>	<p>After performance evaluation of various types of continuous monitoring equipment and feedback from the industries and equipment manufacturers, NTF will decide feasible unit operations / sections for installation of continuous monitoring equipment. The industry will install the continuous monitoring systems (CMS) by December 2003.</p>
<p>xiii.</p>	<p>Rain water harvesting measures shall be adopted. The Company must also harvest the rain water from the roof tops storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.</p>
<p>Our Plant Located in Notified Industrial Area.</p>	<p>Fugitive Emissions is controlled by bag filters for raw material handling, raw material & product storage and at transfer points. Daily sweeping machine used for housekeeping and used water tanker for water spraying.</p>
<p>We have already installed the online continuous stack emission monitoring equipment (opacity meter) for stack emissions monitoring.</p>	<p>The unit has adopted Rainwater harvesting System 04 nos. of rainwater harvesting pit prepared and connected with drain system. Two nos of ponds also made. One in plant and another in township used as surface water receiver.</p>

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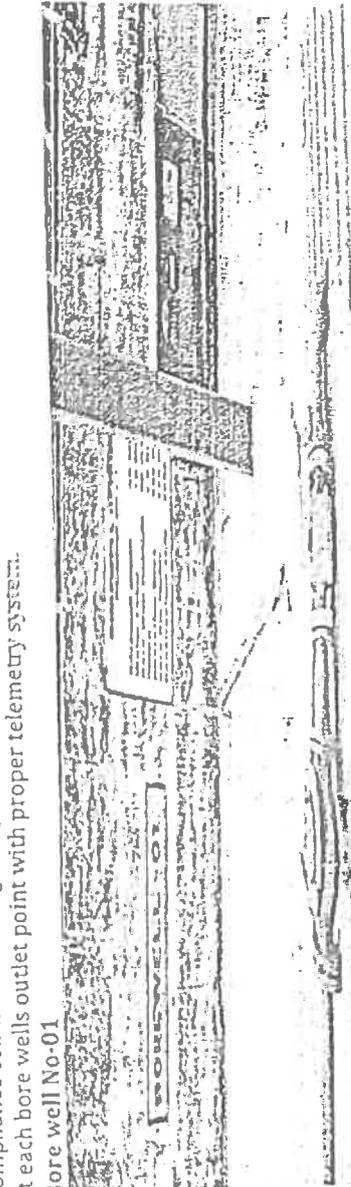
<p>xiv. Necessary other statutory clearances from other concerned Departments including 'No Objection Certificate' from the UKPCB shall be obtained prior to commencement of construction and / or operation.</p>	<p>Unit shall be compiled unit take prior permission from the UKPCB if any project and construction activity has been proposed. At Present unit have valid Consent to operate from the Uttarakhnad Pollution Control Board Vide letter No-UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019 valid up to 31.03.2024.</p>
<p>xv. The company shall provide housing for construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</p>	<p>At the time Construction phase of the project is completed and plant is in operation, hence stipulated condition is not applicable now.</p>
<p>B. GENERAL CONDITIONS</p>	
<p>i. The project authorities must strictly adhere to the stipulations made by the Uttaranchal-Environmental Protection and Pollution Control Board (UEP & PCB) and the State Government.</p>	<p>COMPLIANCE</p>
<p>ii. No further expansion / modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.</p>	<p>The stipulations made by the Uttarakhnad Environmental Protection and Pollution Control Board (UEP&PCB) and the State Government are being strictly adhered to.</p>
<p>iii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008.</p>	<p>Unit is committed for No further expansion in the plant without prior approval of the Ministry of Environment and Forests. Unit properly Comply the Hazardous Wastes (Management, Handling & Trans boundary Movement) Rules, 2016. Hazardous Waste Annual Return (Form-IV) submitted by the unit before 30th June in every year to the Uttarakhnad Pollution Control Board. Hazardous waste Annual Return of FY 2022-23 (Form-IV) attached as Annexure-14 Consent to operate from the UEP&PCB has been obtained with letter no UEPPCB/HO/Con-J-43/2019/610 on dated 24.08.2019 is valid up to 31.03.2024.</p>
<p>iv. The project proponent shall also comply with safeguards recommended in the EIA / EMP Report.</p>	<p>The safeguards recommended in the EIA / EMP Report i.e. Measures to control water pollution, Air pollution, noise pollution, development of green belt area, measures for health hazard & environment monitoring are being complied.</p>
<p>v. The project authorities shall set up a separate environment management cell for effective implementation of all the above stipulations under control of Senior Executive.</p>	<p>A separate environmental management cell for effective implementation of all the above stipulations under control of Senior Executive has been established at the unit.</p>



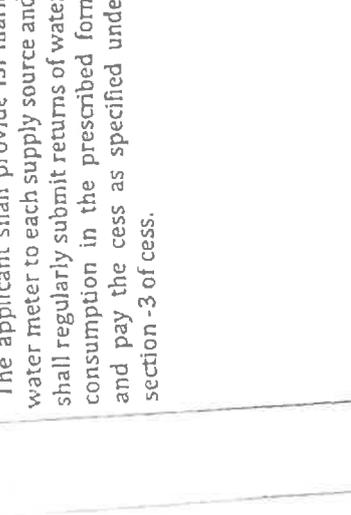


vi.	<p>As mentioned in the EIA / EMP, Rs 9.73 Crores and Rs 2.03 Crores kept towards capital cost and recurring cost / annum for environmental pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule to comply with all the conditions stipulated herein shall be submitted to the Ministry's Regional Office at Lucknow m/ CPCB / UEKPCB. The funds so provided shall not be diverted for any other purposes.</p>	<p>The Budget is exclusively used for pollution control and Environment Management activities and not diverted for any other purpose. The proposed environment recurring cost for FY 2023-24: 206.5 Lac and Actual environment recurring cost for half year is 173.38 lac. Unit is committed to judicious use of environment expenditure & funds of environment protection measures will not be diverted for any other purpose. Actual environment recurring cost FY 2023-24 (Period April 23-Sep 23) and proposed in year 2023-24 are enclosed herewith as-</p>
vii.	<p>The Regional Office of this Ministry at Lucknow / CPCB / UKPCB shall monitor the stipulated conditions. A six monthly compliance status report and the monitored data along with statistical interpretation shall be submitted to them regularly.</p>	<p>Six monthly compliance status reports and the monitored data along with statistical interpretation are being submitted regularly to the concerned authorities.</p>
viii.	<p>The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the JEP&PCB / Committee and may be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office at Lucknow.</p>	 <p>Condition is already complied public notice was realised on dated 19.11.2008 in Amar Ujala & 20.11.2008 in Dainik Jagran</p>
ix.	<p>The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work, if any.</p>	<p>The plant has already been commissioned on 2nd Jan' 2010.</p>

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<p>S.N.O</p>	<p>SPECIFIC CONDITIONS</p> <p>The applicant shall provide ISI mark water meter to each supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under section -3 of cess.</p>	<p>STATUS OF COMPLIANCE</p> <p>Compliance condition is being complied. As per CGWA NCE Unit have three Bore wells. Digital flow meter installed at each bore wells outlet point with proper telemetry system.</p> <p>Bore well No-01</p>  <p>Bore well No-02</p>  <p>Bore well No-03</p> 
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Bore wells Flow Meters has calibrated.
 Audit Balance sheet submitted in UKPCB Roorkee office

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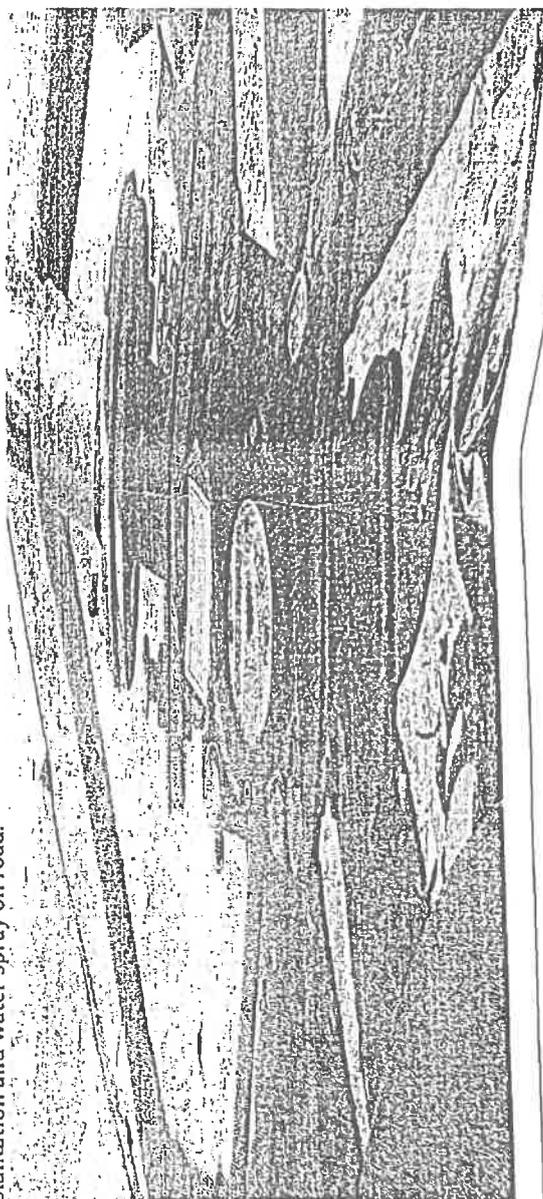
Bore wells Flow Meters has calibrated.
 Audit Balance sheet submitted in UKPCB Roorkee office

<p>submitted by the applicant could assessed.</p>	<p>The applicant shall provide ports in the chimney /stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emission and the same shall be open for inspection and use at all times by the board's staff. The chimney / stack attached to various sources of emission shall the designated by numbers such as S-1, S- 2 etc. and these shall be painted displayed to facilitate identification.</p>	<p>Compliance condition is being followed. Our unit has only one working Process stack which is connected to the bag filter and we have provided port holes in the stack as per cpcb guidelines for monitoring emissions. For ease of identification, we have named the chimney associated with the emission source as S-1 and shown the stack by painting it well.</p>
<p>3</p>	<p>The industry shall ensure interlocking of air pollution control devices and production processes. Solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water / soil etc. does not take place. The industry shall take adequate measure to control of noise from its own source so as to comply with the</p>	<p>The compliance condition is being complied. To take into account the condition, interlocking facility has been provided with emission monitoring equipment, so that if the pollution control equipment is not working and the emission level exceeds 30 mg/Nm3, the mill circuit feeding system is shut down, the plant turns off automatically. Complying.</p>
<p>5</p>	<p>Unit has complying the conditions. Noise monitoring have been done by MOEF approved laboratory on quarterly basis to ensure noise level standards. Unit have displayed actual noise level in the work zone area with control measures.</p>	<p>Complying.</p>

7	The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.	Although the unit has developed green belt on the premises but green belt does not have three rows everywhere. The unit has been advised to plant more trees to develop proper three rows green belt on the premises. Unit have planted 310 trees in the period from April 2023 to September 2023.
8	The industry shall strictly adhere with the specific and general condition issued with CCA order. Any violation of stipulated condition may attract legal action under the provisions of water Act, Air Act and Environment (Protection) Act and rules made there under.	Complying.
9	The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.	Complying as per the conditions, unit has ensures that there is proper operation/maintenance of bag filters.
10	Unit shall ensure manifest system in form-10 of Hazardous and Other Waste Rules, 2016 while disposing hazardous waste.	Unit has taking agreement with authorized recycler and fulfil Form-10 as per HVM rules, 2016 while disposing hazardous waste and submitted the same at UKPCB RO Office Roorkee.
11	Hazardous Waste should not to be stored beyond a period of 90 days.	The conditions of Unit have already take agreement with authorized recycler for complied this conditions. The unit has strictly followed the condition Hazardous Waste has not been stored beyond a period of 90 days.
12	The industry situated near by the river Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.	Unit is installed STP (Cap: 80KLD) for domestic water treatment and treated water used for water spray on road and horticulture purpose. Zero water discharge from the plant in water stream or water bodies.
13	The unit shall adopt proper measures to control fugitive emission from manufacturing process.	As per the conditions of compliance the unit has very strictly followed the condition has been installed high efficiency bag filter at every transfer point & water sprinkler at storage area also daily water spray on the road for Control of fugitive emission.
14	Unit Should upgrade STP to achieve norms as prescribed in serial no.2 (iv).	Unit has been installed 80KLD STP for domestic sewage water treatment. This STP is capable to Tertiary treatment of waste water to achieved prescribed norms.
15	The unit shall strictly comply with the provisions of Water, Air & Environment (Protection) Acts & Rule/Notifications made thereunder.	Unit is committed for following of Water, Air & Environment (Protection) Acts & Rule/Notifications.
S.No.	(A) GENERAL CONDITIONS	
1	The applicant shall get analyse the sample of effluent / emission / hazardous wastes at least once in a three month from the laboratory	Unit has been conducted annual contract with MoEF approved laboratory for environment monitoring and testing. Monitoring Reports submitted to UKPCB every quarter with CTO Compliance.

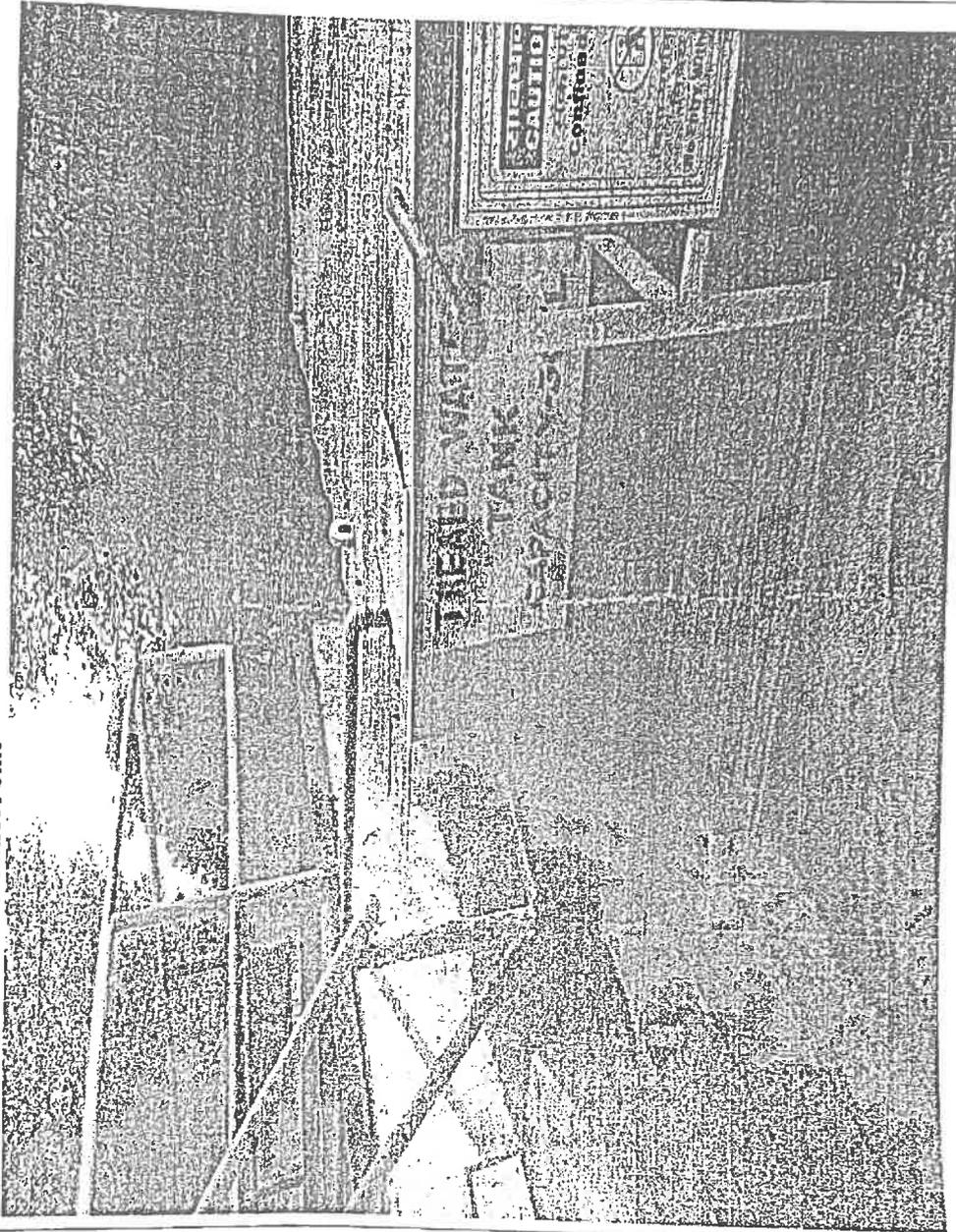
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	<p>recognized by the MoEF and shall report to the UEPPCB.</p>	
2	<p>The applicant shall however, not without the prior consent of the board bring in to use any new altered out let for the discharge of effluent of gases emission or sewage waste from the unit.</p>	<p>Unit is committed for complied stipulated condition.</p>
3	<p>Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.</p>	<p>Water flow meter installed at the final discharge point for measurement. Total treated water from STP is used in plantation and water spray on road.</p> 
4	<p>The applicant shall strictly comply with condition of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time is found that the industry is not compliance with stipulated condition or any further direction / instruction by the board, legal action shall be initiated against applicant.</p> <p>The applicant shall maintain good housekeeping. All valves / pipes / drains etc. must be leak-proof.</p>	<p>Complying.</p> <p>Unit has maintaining housekeeping at plant premises.</p>

The industry shall provide uninterrupted entry to the STP's /ETP's inlet and outlet point, Air Pollution Control equipment and stack for smooth sampling /monitoring of pollution control Measures.

Unit have made proper platform for safe entry to STP inlet or outlet point. Safe Platform Provide at STP Outlet Point-

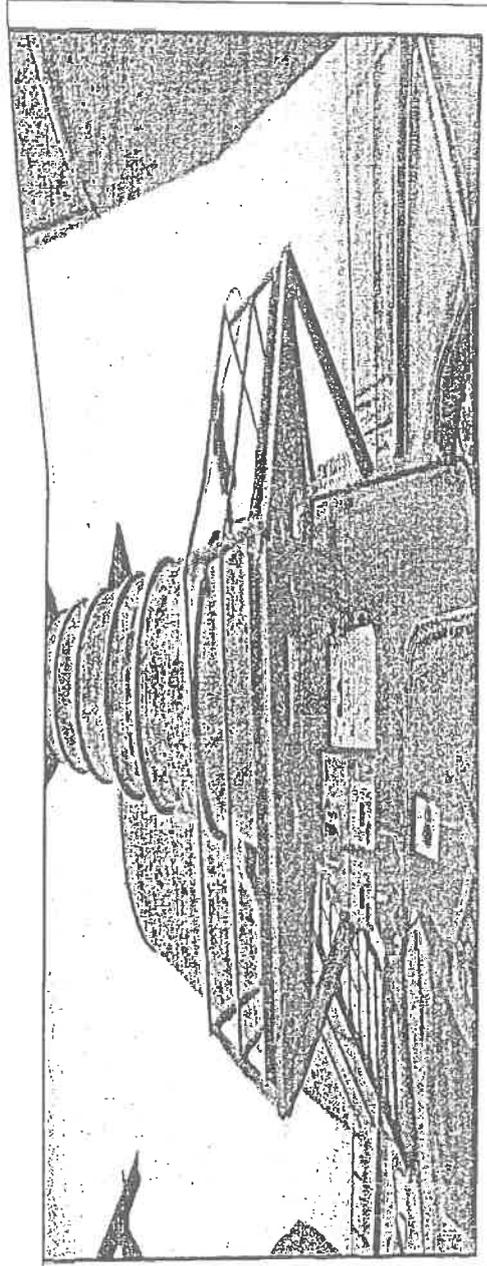


Safe Platform Provided at Stack Sampling Point-





(3)



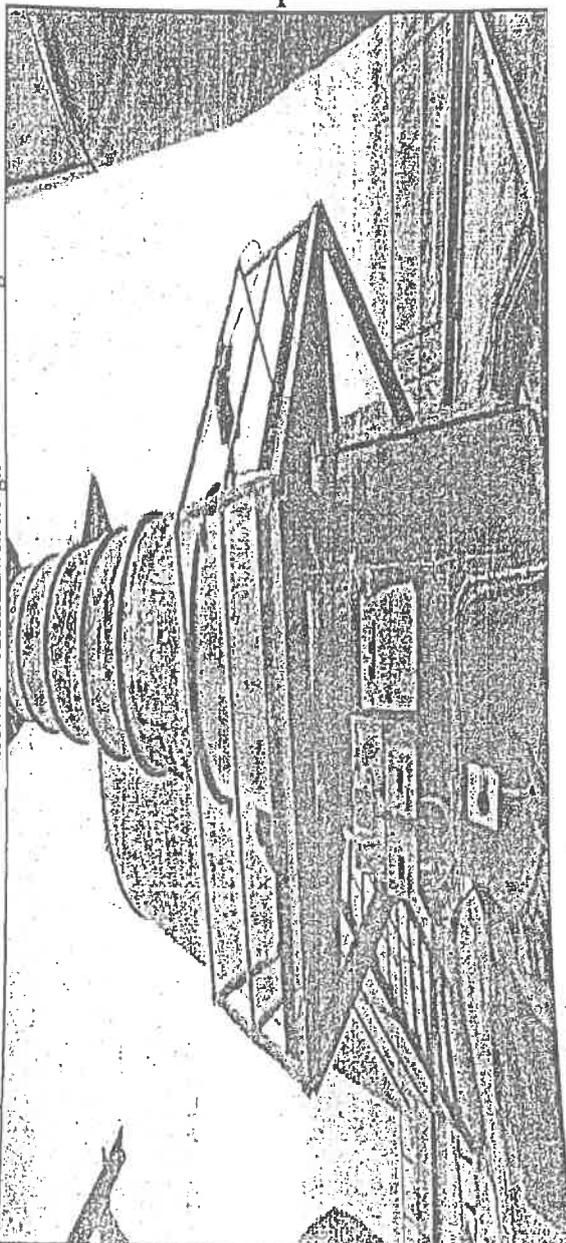
We have established a unit to maintain inspection book at Main Gate/Environment Office for inspection of Board officials.

<p>Understand Environment Protection and Pollution Control Board Regional Office Roorkes 152 Name of Unit / Industry</p>	<p>Understand Environment Protection and Pollution Control Board Regional Office Roorkes 152 Name of Unit / Industry</p>
<p>NOTICE OF INTENTION TO HAVE SAMPLE ANALYSED This notice is to be filled in to have analysed the samples of waste effluent / trade effluent which is being taken today. Date: 20/01/2007</p>	<p>INSPECTION RETURN Name of Inspectors: CCAS/Chaitanya / Composite Inspecting Officer: [Blank] Name of Representative: [Blank] Name of Complainer (if any): [Blank] Inspection Date: [Blank]</p>
<p>Name and description of the person who takes the sample [Blank]</p>	<p>[Blank]</p>

Complying.

The industry shall provide "inspection book" at the time of inspection to the Board's Officials.

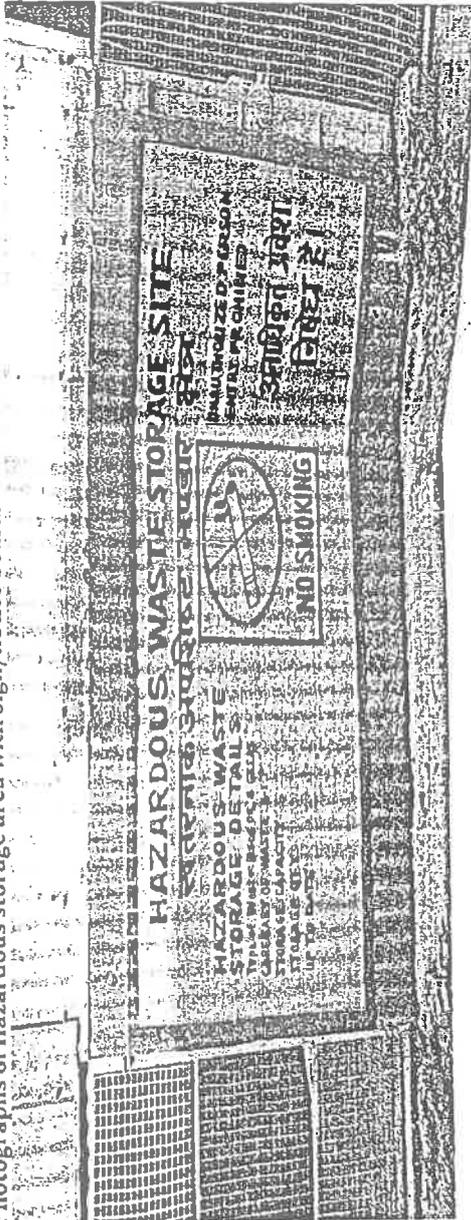
Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down

<p>9</p>	<p>information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the process connected to it shall be stopped with immediate effect. The industry shall operate in a manner so that all emission be emitted through designated chimney /stack only.</p>	<p>Unit has prepared a cement mill stack for emissions with maintain height 45 meter from ground floor.</p> 
<p>10</p>	<p>In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the immediate effect and such information shall be reported to board's office. The industry shall be liable to pay compensation also in such as decided by the competent Authority.</p>	<p>Complying.</p>
<p>11</p>	<p>The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ Production capacity /manufacturing process / capacity enhancement etc. or any change in</p>	<p>Unit has committed for apply before the 60 days of expiry of CCA or any change in production types/ Production capacity /manufacturing process / capacity enhancement.</p> <p style="text-align: right;">  <small>APPROVED</small> </p>

		<p>Compling.</p>
<p>18</p> <p>It is duty of the authorized person to take prior permission of this board to close and clean up the facility for treatment, storage and disposed of hazardous waste.</p>		<p>The has maintained record in Form-3 and return in Form-4 as prescribed. Third party Hazardous waste and other waste management report is being attached with quarterly report to ensure fulfilment of applicable compliances at plant.</p>
<p>19</p> <p>The applicant shall maintain records of hazardous waste in form-3 and shall submit annual return in form-4 on before the 30th day of June following to the financial year to which that return relates.</p>		<p>The Annual Return of Hazardous Waste Form-4 with Form-3 of FY 2022-23 submitted to Pollution Control Board</p>
<p>20</p> <p>In no case any hazardous waste shall be disposed off on land, in a drain or into any water stream. All spillage must also be safely collected and stored.</p>		<p>The unit has prepared separate hazardous waste storage yard for safely collection and storage.</p>

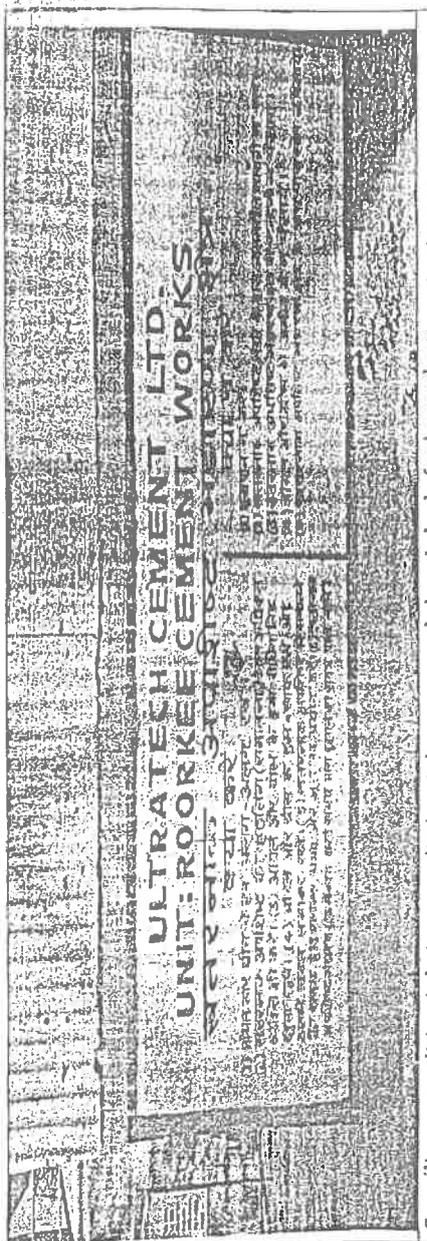
4

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21	Before the authorization waste is stored or dumped in the facility applicant must conduct a detailed physical and Chemical analysis of hazardous waste sample and report to the Boards.	Complying.
22	Dried hazardous waste sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.	No any hazardous waste sludge generated in cement grinding process.
23	The storage area should be fenced properly and sign/Notice board indicating 'Danger' and "hazardous" shall be displayed at appropriate position both in Hindi and English.	<p>The Hazardous Waste Storage Area Properly fenced and Sign/notice board at hazardous waste storage area in both Hindi & English languages displayed.</p> <p>Photographs of Hazardous storage area with sign/notice board.</p> 

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24		Compliance condition is being complied, unit has prepared closed shade for hazardous waste storage.
		The industry shall store non-ferrous metal waste, used oil /spend oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/re-processors.

अतः उद्योग के द्वारा पर्यावरणीय स्वीकृति एवं संचालनार्थ सहमति की अधिकांश शर्तों का अनुपालन किया जा रहा है। Additional Factual & Action Taken report अवलोकनार्थ सादर प्रस्तुत है।

संलग्नक:- 1. संचालनार्थ सहमति (CCA)
2. पर्यावरणीय स्वीकृति (EC)

रि. 11/10/23

क्षेत्रीय अधिकारी

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की
(सदस्य जांच समिति)

(उप जिलाधिकारी)
रुड़की, जिला हरिद्वार।
(सदस्य जांच समिति)

(प्रभागीय वनाधिकारी)
वन प्रभाग, हरिद्वार।
(अध्यक्ष जांच समिति)

Date: 21-10-2023

(2/2)

S.N.	Name	Addresses	Signature Rev
1.	Rajni Saini	Nanhera Village	2 (Signature)
2.	VIJAY CHOUHDARY	Delhi	(Signature)
3.	Vaibhav Panwar	"	(Signature)
4.	Mouika Bhaue	R.S.I	(Signature)
5.	Vijay Kumar	Roorkee	(Signature)
6.	S.P. Singh (R.O)	UKPCB, Roorkee	(Signature)
7.	Dr. Ajay Singh	UKPCB,	(Signature)
8.	Vinay Kumar Rathi	R.O Roorkee.	(Signature)
9.	Meeraj Kumar.	DFO Haridwar	(Signature) 21-10-23
10.	Dimple Khatri	Grinding Unit Head	(Signature)
11.	Avinash Gupta	- do -	(Signature)
12.	Umesh Kumar Pandey	-	(Signature)
13.	AKRAM JAVED	-	(Signature)
14.	Abhinav Shah	Joint Magistrate Roorkee	(Signature)

UEPPCB



HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahasthradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con-J-43/2019/ 610

Date: 06.02.2019 24-82069

REGD. POST

To,

M/s Ultra Tech Cement Ltd.,
(Unit; Roorkee Cement Work),
(Formerly- M/s Jaypee Roorkee Cement Grinding Unit),
Khasra No. 148-152, 155, 158-171, 173, 175,
Pohana-Iquabalpur Road, Bhagwanpur,
Nalheri Dehviran, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 11170	Inward ID - 242229
CCA (Renewal)	
Consent No. 39481	Date :- 02.02.2019

CCA is hereby granted to M/s Ultra Tech Cement Ltd. (Unit; Roorkee Cement Work) (Formerly-M/s Jaypee Roorkee Cement Grinding Unit) located at Khasra No. 148-152, 155, 158-171, 173, 175, Pohana-Iquabalpur Road, Bhagwanpur, Nalheri Dehviran, Distt- Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 406.00 Crs :-

S. No.	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Cement	164400 MT	Cement	164400 MT

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE or CCA		Present CCA (Renewal)	
	Trade Effluent	Quantity	Trade Effluent	Quantity
	Nil	35	Nil	35
Sewage				

- (ii) Trade Effluent Treatment and Disposal : - NA

- (iii) Sewage Treatment and Disposal : The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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- (iv) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (1250+250 KVA)	18	Diescl	100 Ltr/Hr	NDR, Acoustic Enclosure	

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : -----
- (ii) The Factory Manager of M/s Ultra Tech Cement Ltd. (Unit, Roorkee Cement Work), Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I - 5.1	2.500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2024.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(17/3)

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- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Mixing, Grinding & Packing Processes only.
 6. Compulsory documents to be submitted by the Industry/Unit :-
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


 Member Secretary

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board,
 Roorkee, Distt- Haridwar for information and compliance of the same.


 Chief Environment Officer

UEPPCB

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Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. Unit should upgrade STP to achieve norms as prescribed in serial no. 2 (iv).
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

(15) (12)
UEPPCB

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.


 Chief Environment Officer

Annexure - II (2)

F No. J-11011/685/2007- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi - 110 003.

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668

Dated 5th November, 2008

To,
 M/s Jaiprakash Associates Ltd
 64/4, Site IV, Industrial Area
 Sahibabad, Ghaziabad - 201 010
 Uttar Pradesh

E-mail : ab.kaushal@jalindia.co.in / pk.goel@jalindia.co.in ;
 Fax No. : 0120-2896777, 2896800

Subject: Cement Grinding Unit (2.0 MTPA) at Village Nalhedi Deh Veeran, Pargana Bhagwanpur, Roorkee, Pohana-Ekbalpur Road, Haridwar, Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A Unit of Jaiprakash Associates Ltd.) - Environmental clearance - rog.

Ref. : Your letter no. JAL/MOEF/ND/2007 dated 18th May, 2007.

Sir,

This has reference to your letter no. JAL/MOEF/ND/2007 dated 18th May, 2007 on the above mentioned subject alongwith application in Form I, Pre-feasibility Report and subsequent communications vide letters dated 20th September 2007, 22nd May, 2008 and 27th August, 2008 seeking environmental clearance under the Environmental Impact Assessment Notification, 2006

2.0 The Ministry of Environment & Forests has examined the application. It is noted that proposal is for setting up of Cement Grinding Unit (2.0 MTPA) at Village Nalhedi Deh Veeran, Pargana Bhagwanpur, Roorkee, Pohana-Ekbalpur Road, Haridwar, Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A Unit of Jaiprakash Associates Ltd.). No National Parks/Wildlife Sanctuary/Reserve Forests are located within 10 km radius of the project. Total project area is 30.44 acres. Total cost of the project is Rs 150.00 Crores.

3.0 Clinker (1.32 MTPA) from the Bega Clinker plant and Cement Plant at Rewa, M.P. and Gypsum (0.80 MTPA) from the mines at Rajasthan will be used as raw material. Fly ash (0.60 MTPA) will be sourced from Power Plant of M/s Haryana Power Generation Corporation Ltd. (HPGCL) at Panipat / Yamuna Nagar, Haryana & Thermal Power Plant at Harduaganj, Aligarh, U.P. Coal (0.33 MTPA) will be sourced from coalmines in Orissa and Bihar. Cement will be stored in silos. The clinker will be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana will be transported in closed bulk tankers and stored in fly ash silo. Gypsum will be transported in trucks and stored in sheds. Coal will also be stored in covered sheds.

stew

(Handwritten signature)

(71)

4.0 Clinker (65%), fly ash (30%) and Gypsum (4%) will be used to manufacture Portland Pozzolana Cement (PPC). Grinding process will be carried out in closed circuit ball mill or vertical roller mill.

5.0 Bag filters and dust collectors will be provided to control particulate emissions below 50 mg/Nm³. Total ground water requirement will be 500 m³/day and have applied to the SGWB / CGWA for the 'permission' for the draw of ground water. No industrial effluent will be generated. All the dust collected in the dust collectors will be recycled back to the process itself. Domestic sewerage sludge will be composted and used as manure for horticulture.

6.0 No public hearing / consultation is required due to location of the project in notified area / industrial estate as per Section (iii) Stage (3), Para (i) (b) of EIA Notification, 2006.

7.0 After considering the facts mentioned above and with due diligence, the Ministry of Environment and Forests hereby categorizes the project in category B-2 requiring no EIA/EMP and Public Hearing/Consultation and accords environmental clearance under the provisions of EIA Notification, 2006 subject to strict compliance to the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i. Cement grinding shall be carried out in closed circuit ball mill / vertical roller mill and shall have a highly efficient bag filters.
- ii. Continuous stack monitoring facilities to monitor gaseous emissions from all the stacks shall be provided to control emissions within 50 mg/Nm³ by installing adequate air pollution control system like bag filters, dust collectors etc. Interlocking facility shall be provided in the pollution control equipment so that in the event of the pollution control equipment not working, the respective unit (s) is shut down automatically.
- iii. Ambient air quality monitoring stations shall be set up as per statutory requirement in consultation with the UEP&PCB. Ambient air quality including ambient noise levels shall not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality shall be carried out regularly in consultation with UEP&PCB and data submitted to the Ministry's Regional Office at Lucknow, CPCB and UEP&PCB regularly. The instruments used for ambient air quality monitoring shall be calibrated time to time.
- iv. Secondary fugitive emissions shall be controlled within the prescribed limits and regularly monitored. Guidelines / Code of Practice issued by the CPCB in this regard shall be followed. Data on fugitive emissions shall be submitted to the Ministry's Regional Office at Lucknow, CPCB and UEP&PCB regularly.
- v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at loading/unloading points and at all the transfer points. Bag filters shall be provided to clinker hopper, cement silo, fly ash silo, elevator, packer cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading shall be suitably controlled. Fugitive dust emissions from ball mill and storage areas shall be collected in bag filters and recycled back to

the process. Storage of raw material shall be in closed roof sheds. Water sprinkling arrangement shall be made in the raw material stock yard and cement bag loading areas.

- vi. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land. All the raw materials including fly ash shall be transported in the closed containers only and shall not be overloaded. Vehicular emissions shall be regularly monitored.
- vii. As proposed, transport of raw materials and end product shall be done to the maximum extent by railway for longer distance to reduce the congestion on the road and vehicular pollution. The clinker shall be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana shall be transported in closed bulk tankers and stored in fly ash silo. Gypsum shall be transported in trucks and stored in sheds. Coal shall also be stored in covered sheds. Approximately, 918 trucks/day will move from Panipat / Yamunanagar to project site and back.
- viii. Total ground water requirement for cooling and drinking purpose shall not exceed 500 m³/day. No liquid effluent shall be generated due to adoption of dry grinding process. 'Zero' effluent discharge shall be maintained. Domestic sewerage shall be treated in septic tank followed by soak pit.
- ix. 'Permission' for the drawl of 500 m³/day ground water from bore wells shall be obtained from State Ground Water Board / Central Ground Water Authority (SGWB / CGWA).
- x. Efforts shall be made to use fly ash maximum in making Pozollona Portland Cement (PPC). All the solid waste including dust from dust collectors shall be properly recycled and reutilized in the process itself. No solid waste shall be disposed anywhere else. Domestic sewerage sludge shall be composted and used as manure for horticulture.
- xi. As proposed, green belt shall be developed in at least 33 % area in and around the proposed site in consultation with local DFO to mitigate the impact of air emissions.
- xii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement Plants shall be implemented.
- xiii. Rainwater harvesting measures shall be adopted. The company must also harvest the rainwater from the roof tops and storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.
- xiv. Necessary other statutory clearances from other concerned Departments including 'No Objection Certificate' from the UEP&PCB shall be obtained prior to commencement of construction and/or operation.
- xv. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Uttaranchal Environmental Protection and Pollution Control Board (UEP&PCB) and the State Government.
- ii. No further expansion/modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management & Handling) Rules, 2003.
- iv. The project proponent shall also comply with safeguards recommended in the EIA/EMP Report.
- v. The project authorities shall set up a separate environmental management cell for effective implementation of all the above stipulations under control of Senior Executive.
- vi. As mentioned in the EIA/EMP, Rs 9.73 Crores and Rs 2.03 Crores kept towards capital cost and recurring cost/annum for environmental pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule to comply with all the conditions stipulated herein shall be submitted to the Ministry's Regional Office at Lucknow / CPCB / UEP&PCB. The funds so provided shall not be diverted for any other purposes.
- vii. The Regional Office of this Ministry at Lucknow / CPCB / UEP&PCB shall monitor the stipulated conditions. A six monthly compliance status report and the monitored data alongwith statistical interpretation shall be submitted to them regularly.
- viii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the UEP&PCB / Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Lucknow.
- ix. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work, if any.

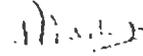
8.0. The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

9.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.

(24)

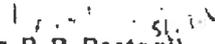
10.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act 1997

11.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. B. Rastogi)
Director

Copy to

1. Secretary, State Department of Environment Government of Uttaranchal, Dehradun, Uttaranchal
2. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 110032
3. The Chairman, Uttaranchal Environmental Protection and Pollution Control Board, E-115, Nehru Colony, Dehradun, Uttaranchal
4. The Chief Conservator of Forests Regional Office (Central Region), Kendriya Sadan Sector H, 5th Floor, Aliganj, Lucknow - 226 024, U P
5. JS (CCI-1), Ministry of Environment and Forests Paryavaran Bhavan CGO Complex, New Delhi - 110003
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan CGO Complex, New Delhi-110003
7. Guard file
8. Record file
9. Monitoring file


(Dr. P. B. Rastogi)
Director

2/5

F. No. J-11011/685/2007-IA II (I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (I.A. Division)

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi - 110003
 E-mail: sharath.kr@gov.in
 Tel: 011-24695319
 Dated: 22nd March, 2018

To
 Vice President and Corporate Head (Environment),
 M/s Ultra Tech Cement Limited,
 A wing, Ahura Centre,
 1st Floor, Mahakali Caves Road,
 Andheri (East), Mumbai-400 093
 Ph. No. +9122 28244970.

Subject:- Cement grinding unit (2.0 MTPA) Village Nalhedi Deh Veeran,
 Pargana Bhagawanpur, Roorke, Pohna-Ekbalpur Road, Haridwar,
 Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A
 unit of Jaiprakash Associates Ltd.)- transfer of Environmental
 Clearance to M/s Ultra Tech Cement Ltd.

Sir,

This is with reference to your letters no.
 UTCL/Roorkee/ENV/EC/2017/01 dated 29th June 2017 for transfer of
 Environmental Clearance of cement grinding unit mentioned in the subject.

2.0 M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jaiprakash
 Associates Ltd) was granted Environmental Clearance for cement grinding unit
 (2.0 MTPA) village Nalhedi Deh Veeran, Pargana Bhagawanpur, Roorke, Pohna-
 Ekbalpur Road, Haridwar, Uttarakhand vide letter F.No.J-11011/685/2007-
 IAI(I) dated 5th November 2008.

3.0 M/s Jaiprakash Associates Ltd and M/s Jaiprakash Cement Corporation
 Ltd transferred all its business arrangement to M/s Ultra Tech Cement Ltd by
 virtue of scheme of arrangement by the order of the National Company Law
 Tribunal, Mumbai Bench vide dated 7th March 2017.

4.0 Now, M/s Ultra Tech Cement Ltd made an application vide letter no.
 UTCL/Roorkee/ENV/EC/2017/01 dated 29th June 2017 for transfer of
 aforementioned Environmental Clearance.

5.0 The PP submitted the following documents for consideration of transfer
 application:

- i. A copy of Order of the National Company Law Tribunal, Mumbai bench.

(2/6)

- ii. A copy of extract of the resolution passed at the meeting of the Board of Directors of the Company held on 24th April 2017.
- iii. No. Objection Certificate from M/s Jaypee Cement Corporation Ltd on non-judicial stamp paper.
- iv. Under taking from M/s Ultra Tech Cement Ltd on non-judicial stamp paper for complying all the conditions prescribed in aforementioned Environmental Clearance.

6.0 After taking the aforesaid facts into consideration, the change in ownership on the cement plant from M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jalprakash Associates Ltd) to M/s Ultra Tech Cement Ltd, the Ministry, hereby, has decided to transfer the Environmental Clearance vide letter vide letter F.No.J-11011/685/2007-IAII(I) dated 5th November 2008 from M/s Jaypee Roorkee Cement Grinding Unit (A unit of Jalprakash Associates Ltd) to M/s Ultra Tech Cement Ltd.

7.0 It is requested to obtain 'Consent to Establish' and 'Consent to Operate' from the concerned State Pollution Control Board, Uttarakhand in the name of M/s Ultra Tech Cement Ltd.

8.0 In case, there is a change in the scope of the project, fresh Environmental Clearance shall be obtained under the provisions of EIA Notification 2006.

This issues with the approval of the Competent Authority.

(Signature)
22/3/18
(Sharath Kumar Pallerla)
Scientist 'F'/Director

Copy to:

- i. The Secretary, State Department of Environment, Govt. of Uttarakhand, Dehradun, Uttarakhand.
- ii. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110 032.
- iii. The Chairman, Uttarakhand Environmental Protection and Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand- 248001
- iv. Additional Principal Chief Conservator of Forests @Ministry of Environment, Forest and Climate Change, Regional Office (NCZ), 25, Subhash Road, Dehradun, Uttarakhand - 248001
- v. Guard File / Record File/Monitoring file.

(Signature)
22/3/18
(Sharath Kumar Pallerla)
Scientist 'F'/Director

2/2

K. Kaul
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खे 2775-6
Annexure A-3

कार्यालय उप वन संरक्षक, हरिद्वार वन प्रभाग, हरिद्वार



दूरगाप/फैक्स 01334 226271, email : dfo_hardwar@rediffmail.com

पत्रांक : 999 /1-1, हरिद्वार दिनांक 25 अगस्त 2023

सेवा में,

श्री राजू सैनी पुत्र श्री वेलुराम,
निवासी ग्राम नन्हेड़ा, अन्नतपुर
परगना व तहसील रुड़की, जिला हरिद्वार।

विषय : गा0 राष्ट्रीय हरित प्राधिकरण में योजित मूल आवेदन संख्या 420/2023 राजू सैनी व अन्य
बनाम उत्तराखण्ड राज्य के सम्बन्ध में।

उपरोक्त विषयक क्रम में जिलाधिकारी, हरिद्वार के द्वारा गठित जांच समिति के द्वारा दिनांक 19.08.2023 को उक्त प्रकरण में वर्णित क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान आप उपस्थित नहीं थे। तत्समय समिति के सदस्य उप जिलाधिकारी, रुड़की के द्वारा आपसे फोन पर वार्ता की गई, परन्तु आप स्थलीय निरीक्षण में उपस्थित नहीं हुए। तत्पश्चात आपके द्वारा दिनांक 19.08.2023 को अपरान्त में उप जिलाधिकारी, रुड़की के कार्यालय में आकर उनसे वार्ता की गई।

चूंकि आप विषयक प्रकरण में आवेदनकर्ता है, अतः जांच समिति के द्वारा आपकी उपस्थिति में प्रकरण में वर्णित क्षेत्र के स्थलीय निरीक्षण हेतु दिनांक 26.08.2023 को तिथि नियत की जाती है। उक्त तिथि को आप प्रातः 11:30 बजे अल्ट्राटेक सीमेन्ट लिमिटेड, नन्हेड़ा, अन्नतपुर में उपस्थित होने का कष्ट करें।

(नीरज कुमार)
उप वन संरक्षक,
हरिद्वार वन प्रभाग, हरिद्वार

पत्रांक 999 / 1-1, तददिनांकित

- प्रतिलिपि निम्न को सूचनार्थ एवं स्थलीय निरीक्षण के दौरान उपस्थित होने हेतु प्रेषित -
1. उप जिलाधिकारी, रुड़की को इस आशय से प्रेषित कि श्री राजू सैनी के आवेदन पत्र में दिये गये मोबाईल नं0 पर सम्पर्क नहीं हो पा रहा है। अतः आप अपने अधीनस्थ स्टाफ के माध्यम से आवेदनकर्ता श्री राजू सैनी पुत्र श्री वेलुराम को स्थलीय निरीक्षण में उपस्थित होने हेतु उपरोक्त पत्र प्राप्त कराने का कष्ट करें।
 2. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड, रुड़की।
 3. प्रबन्धक, अल्ट्राटेक सीमेन्ट लिमिटेड, नन्हेड़ा, अन्नतपुर, रुड़की।

(नीरज कुमार)
उप वन संरक्षक,
हरिद्वार वन प्रभाग, हरिद्वार

UNRECORDED
Date No. 24/08/23
24/08/23

ASO/O
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Kunal
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Letter

संलग्न - 8

सेवा में,
 श्रीमान प्रभागीध वनाधिकारी महोदय,
 हरिद्वार,
 महोदय,

राजू सैनी s/o बेलूराम नि. ग्राम नल्लेडा अनन्तपुर पं- प्रगवानपुर
 तं- रुड़की जि.- हरिद्वार को मेरे द्वारा दूरभाष नं 63, 95 82 94 37,
 96 39 93 01 11 पर व्यक्तिगत रूप से आज दिनांक 26/08/23
 को अल्ट्राटेक सीमेंट फैक्ट्री पर उपस्थित होने हेतु सूचित किया
 गया था, किन्तु सूचना देने के उपरान्त भी वह उपस्थित नहीं
 हुआ। अतः उक्त सेवा में सादर प्रेषित।

26/08/23
 मोनिका शर्मा
 रा. उ. नि.
 क्षेत्र - नल्लेडा अनन्तपुर

h. kul.
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में,

जांच समिति अध्याय मंडल,
नर्मदा कडकी दरियार ।

विषय- अल्ट्राटेक सीमेंट की प्रदूषण से संबंधी शिकायत के संदर्भ में।

श्रीमान,

आज दिनांक 26/08/2023 को अल्ट्राटेक सीमेंट कैम्पू में नर्मदा में राज्य सैनी आवेदनकर्ता की मां. N.A.T. में की गई शिकायत के संदर्भ में गठित जांच समिति जिलाधिकारी दरियार के द्वारा स्थलीय निरीक्षण किया गया। इस संदर्भ में राज्य सैनी अध्याय अधिकारी को भी बुलाया गया लेकिन वह उपस्थित नहीं हुए। ग्राम प्रधान और वर्तमान प्रधान समेत भी इसे बुलाने का प्रयास किया किंतु वह नहीं आए।

इस प्रकरण में ग्रामीण नर्मदा निवासियों की समस्या को सुनने के लिए जांच समिति ग्राम में अभी वहां पर पाया गया कि किसी भी प्रकार का कोई जहरीला पानी अल्ट्राटेक सीमेंट कैम्पू से नहीं आता नहि किसी प्रकार से सोस लेने में ग्रामीणों को कोई समस्या है। पशुओं और फसलों के भी कोई नुकसान नहीं हुआ है। जबकि अल्ट्राटेक कैम्पू ने हमेशा ग्रामीणों को विकास बर्षों में सहयोग किया है। राज्य सैनी के द्वारा की गई शिकायत निराधार और पूर्णत गलत है।

दृष्टवाद्

दिनांक 26/08/2023

अकरम जावेद
26-8-2023
अकरम जावेद - वर्तमान प्रधान
AKRAM JAWED
Vill. Narmada Anu
Block-Rohatgar (Hathras)

प्रार्थी/साही.

अकरम जावेद (प्रधान
ग्राम नर्मदा)संदीप लेनी (पूर्व प्रधान
नर्मदा)

- पूर्व प्रधान (संदीप लेनी)

k. v. s.

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Annexure - II (2)

Annexure A-6

F No J-11011/885/2007- IA II (I)
 Government of India
 Ministry of Environment and Forests
 (I.A. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi - 110 003.

E-mail : pb.rastogi@nic.in
 Telefax : 011: 2436 7668

Dated 5th November, 2008

To,
 M/s Jaiprakash Associates Ltd
 64/4, Site IV, Industrial Area
 Sahibabad, Ghaziabad - 201 010
 Uttar Pradesh

E-mail : ab.kaushal@jalindia.co.in / pk.goel@jalindia.co.in ;
 Fax No. : 0120-2896777, 2896800

Subject: Cement Grinding Unit (2.0 MTPA) at Village Nalhedi Deh Veeran, Pargana Bhagwanpur, Roorkee, Pohana-Ekbalpur Road, Haridwar, Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A Unit of Jaiprakash Associates Ltd.) - Environmental clearance - reg.

Ref. : Your letter no. JAL/MOEF/ND/2007 dated 18th May, 2007.

Sir,

This has reference to your letter no JAL/MOEF/ND/2007 dated 18th May, 2007 on the above mentioned subject alongwith application in Form I, Pre-feasibility Report and subsequent communications vide letters dated 20th September 2007, 22nd May, 2008 and 27th August, 2008 seeking environmental clearance under the Environmental Impact Assessment Notification, 2006

2.0 The Ministry of Environment & Forests has examined the application. It is noted that proposal is for setting up of Cement Grinding Unit (2.0 MTPA) at Village Nalhedi Deh Veeran, Pargana Bhagwanpur, Roorkee, Pohana-Ekbalpur Road, Haridwar, Uttarakhand by M/s Jaypee Roorkee Cement Grinding Unit (A Unit of Jaiprakash Associates Ltd.). No National Parks/Wildlife Sanctuary/Reserve Forests are located within 10 km radius of the project. Total project area is 30.44 acres. Total cost of the project is Rs 150.00 Crores.

3.0 Clinker (1.32 MTPA) from the Bega Clinker plant and Cement Plant at Rewa, M.P. and Gypsum (0.80 MTPA) from the mines at Rajasthan will be used as raw material. Fly ash (0.60 MTPA) will be sourced from Power Plant of M/s Haryana Power Generation Corporation Ltd. (HPGCL) at Panipat / Yamuna Nagar, Haryana & Thermal Power Plant at Harduaganj, Aligarh, U.P. Coal (0.33 MTPA) will be sourced from coalmines in Orissa and Bihar. Cement will be stored in silos. The clinker will be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana will be transported in closed bulk tankers and stored in fly ash silo. Gypsum will be transported in trucks and stored in sheds. Coal will also be stored in covered sheds.

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 e. ore
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B. Vaid
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4.0 Clinker (65%), fly ash (30%) and Gypsum (4%) will be used to manufacture Portland Pozzolana Cement (PPC). Grinding process will be carried out in closed circuit ball mill or vertical roller mill.

5.0 Bag filters and dust collectors will be provided to control particulate emissions below 50 mg/Nm³. Total ground water requirement will be 500 m³/day and have applied to the SGWB / CGWA for the permission for the draw of ground water. No industrial effluent will be generated. All the dust collected in the dust collectors will be recycled back to the process itself. Domestic sewerage sludge will be composted and used as manure for horticulture.

6.0 No public hearing / consultation is required due to location of the project in notified area / industrial estate as per Section (iii) Stage (3), Para (i) (b) of EIA Notification, 2006.

7.0 After considering the facts mentioned above and with due diligence, the Ministry of Environment and Forests hereby categorizes the project in category B-2 requiring no EIA/EEMP and Public Hearing/Consultation and accords environmental clearance under the provisions of EIA Notification, 2006 subject to strict compliance to the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i. Cement grinding shall be carried out in closed circuit ball mill / vertical roller mill and shall have a highly efficient bag filters.
- ii. Continuous stack monitoring facilities to monitor gaseous emissions from all the stacks shall be provided to control emissions within 50 mg/Nm³ by installing adequate air pollution control system like bag filters, dust collectors etc. Interlocking facility shall be provided in the pollution control equipment so that in the event of the pollution control equipment not working, the respective unit (s) is shut down automatically.
- iii. Ambient air quality monitoring stations shall be set up as per statutory requirement in consultation with the UEP&PCB. Ambient air quality including ambient noise levels shall not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality shall be carried out regularly in consultation with UEP&PCB and data submitted to the Ministry's Regional Office at Lucknow, CPCB and UEP&PCB regularly. The instruments used for ambient air quality monitoring shall be calibrated time to time.
- iv. Secondary fugitive emissions shall be controlled within the prescribed limits and regularly monitored. Guidelines / Code of Practice issued by the CPCB in this regard shall be followed. Data on fugitive emissions shall be submitted to the Ministry's Regional Office at Lucknow, CPCB and UEP&PCB regularly.
- v. The company shall install adequate dust collection and extraction system to control fugitive dust emissions at loading/unloading points and at all the transfer points. Bag filters shall be provided to clinker hopper, cement silo, fly ash silo, elevator, packer cement transport equipment etc. to reduce fugitive emissions. The fugitive emissions during loading and unloading shall be suitably controlled. Fugitive dust emissions from ball mill and storage areas shall be collected in bag filters and recycled back to

312

the process. Storage of raw material shall be in closed roof sheds. Water sprinkling arrangement shall be made in the raw material stock yard and cement bag loading areas.

- vi. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land. All the raw materials including fly ash shall be transported in the closed containers only and shall not be overloaded. Vehicular emissions shall be regularly monitored.
- vii. As proposed, transport of raw materials and end product shall be done to the maximum extent by railway for longer distance to reduce the congestion on the road and vehicular pollution. The clinker shall be transported by road from H.P. and by rail from Rewa, M.P. Fly ash from Haryana shall be transported in closed bulk tankers and stored in fly ash silo. Gypsum shall be transported in trucks and stored in sheds. Coal shall also be stored in covered sheds. Approximately, 918 trucks/day will move from Panipat / Yamunanagar to project site and back.
- viii. Total ground water requirement for cooling and drinking purpose shall not exceed 500 m³/day. No liquid effluent shall be generated due to adoption of dry grinding process. 'Zero' effluent discharge shall be maintained. Domestic sewerage shall be treated in septic tank followed by soak pit.
- ix. 'Permission' for the drawl of 500 m³/day ground water from bore wells shall be obtained from State Ground Water Board / Central Ground Water Authority (SGWB / CGWA).
- x. Efforts shall be made to use fly ash maximum in making Pozollona Portland Cement (PPC). All the solid waste including dust from dust collectors shall be properly recycled and reutilized in the process itself. No solid waste shall be disposed anywhere else. Domestic sewerage sludge shall be composted and used as manure for horticulture.
- xi. As proposed, green belt shall be developed in at least 33 % area in and around the proposed site in consultation with local DFO to mitigate the impact of air emissions.
- xii. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Cement Plants shall be implemented.
- xiii. Rainwater harvesting measures shall be adopted. The company must also harvest the rainwater from the roof tops and storm water drains to recharge the ground water and use the same water for the various activities of the project to conserve fresh water.
- xiv. Necessary other statutory clearances from other concerned Departments including 'No Objection Certificate' from the UEP&PCB shall be obtained prior to commencement of construction and/or operation.
- xv. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Uttaranchal Environmental Protection and Pollution Control Board (UEP&PCB) and the State Government.
- ii. No further expansion/modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The project authorities must strictly comply with the rules and regulations with regard to handling and disposal of hazardous wastes in accordance with the Hazardous Wastes (Management & Handling) Rules, 2003.
- iv. The project proponent shall also comply with safeguards recommended in the EIA/EMP Report.
- v. The project authorities shall set up a separate environmental management cell for effective implementation of all the above stipulations under control of Senior Executive.
- vi. As mentioned in the EIA/EMP, Rs 9.73 Crores and Rs 2.03 Crores kept towards capital cost and recurring cost/annum for environmental pollution control measures shall be judiciously used to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule to comply with all the conditions stipulated herein shall be submitted to the Ministry's Regional Office at Lucknow / CPCB / UEP&PCB. The funds so provided shall not be diverted for any other purposes.
- vii. The Regional Office of this Ministry at Lucknow / CPCB / UEP&PCB shall monitor the stipulated conditions. A six monthly compliance status report and the monitored data alongwith statistical interpretation shall be submitted to them regularly.
- viii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the UEP&PCB / Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Lucknow.
- ix. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work, if any.

8.0. The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

9.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner will implement these conditions.

2/4

10.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act 1997

11.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. B. Rastogi)
Director

Copy to

1. Secretary, State Department of Environment Government of Uttaranchal, Dehradun, Uttaranchal
2. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 110032
3. The Chairman, Uttaranchal Environmental Protection and Pollution Control Board, E-115, Nehru Colony, Dehradun, Uttaranchal
4. The Chief Conservator of Forests Regional Office (Central Region), Kendriya Sadan Sector H, 5th Floor, Aliganj, Lucknow - 226 024, U P
5. JS (CCI-I), Ministry of Environment and Forests Paryavaran Bhavan CGO Complex, New Delhi - 110003
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan CGO Complex, New Delhi-110003
7. Guard file
8. Record file
9. Monitoring file


(Dr. P. B. Rastogi)
Director


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ADITYA BIRLA



UltraTech

Corporate Social Responsibility Policy

Introduction:

Our CSR policy has been framed in conformity with the stipulations specified by the Ministry of Corporate Affairs, Government of India; Companies Act, 2013 ("the Act"); Companies (Corporate Social Responsibility Policy) Rules, 2014 ("CSR Rules") and subsequent amendments made thereunder, from time to time. It is mandatory for all Aditya Birla Group Companies to adhere to this policy.

For us in the Aditya Birla Group, reaching out to underserved communities is part of our DNA. We believe in the trusteeship concept. This entails transcending business interests and grappling with the "quality of life" challenges that underserved communities face and working towards making a meaningful difference to them. UltraTech Cement Limited ("the Company") is a part of Aditya Birla Group, it fully subscribes to this policy.

Our vision is –

"To actively contribute to the social and economic development of the communities in which we operate. In so doing, in sync with the United Nations Sustainable Development Goals, build a better, sustainable way of life for the weaker sections of society and raise the country's human development index." (Mrs. Rajashree Birla, Chairperson, Aditya Birla Centre for Community Initiatives and Rural Development).

Scope

Planning and conceptualisation, formulation, collaboration, implementation, monitoring, evaluation, documentation, and reporting constitutes its key planks.

Guiding Principles

Implementation process: Identification of projects

All projects are identified in consultation with the community in a participatory manner, literally sitting with them and gauging their basic needs. We recourse to the participatory rural appraisal mapping process. Subsequently, based on a consensus and in discussion with the village panchayats, and other stakeholders, projects are prioritized.

Arising from this the focus areas that have emerged are education, healthcare, sustainable livelihood, sports, infrastructure development, and espousing social causes. All of our community projects / programmes are carried out under the aegis of 'The Aditya Birla Centre for Community Initiatives and Rural Development'. The activities are in line with Schedule VII of the Act as indicated:

In **Education**, our endeavour is to spark the desire for learning and knowledge at every stage through • Formal schools • Balwadies • Quality elementary education • Aditya Bal Vidya Mandirs • Girl child education • Non formal education.

In **Healthcare** our goal is to render quality health care facilities to people living in the villages and elsewhere through • our hospitals. • Primary health care centres • Mother and Childcare projects • Immunization programmes with a thrust on polio eradication • Programmes to address malnutrition. • Anganwadi • Adolescent health • Health care for visually impaired, and differently abled • Preventive health care through awareness programmes • Non communicable diseases • Safe drinking water • Sanitation & hygiene.

In **Sustainable Livelihood** our programmes aim at providing livelihood in a locally appropriate and environmentally sustainable manner through • Formation of Self-Help Groups for women empowerment • Skill Enhancement and Vocational training • Partnership with Industrial Training Institutes • Agriculture development and better farmer focus • Animal Husbandry • Soil and Water conservation • Watershed development. • Agro Forestry • Renewable sources of energy.

In **Infrastructure Development** we endeavour to set up essential services that form the foundation of sustainable development through • Basic infrastructure facilities • Housing facilities.

To bring about Social Change, we advocate and support • Dowry less marriage • Widow Remarriage • Awareness programmes on anti-social issues • De-addiction campaigns and programmes • Espousing basic moral values. • Gender equality.

Activities, setting measurable targets with timeframes and performance management.

Prior to the commencement of projects, we carry out a baseline study of the villages. The study encompasses various parameters such as – health indicators, literacy levels, sustainable livelihood processes, and population data - below the poverty line and above the poverty line, state of infrastructure, among others. From the data generated, a 1-year plan and a 4-year rolling plan are developed for the holistic and integrated development of the marginalized. These plans are presented at the Annual Planning and Budgeting meet. The one Year plan is the annual plan and the 4-year rolling plan is a multi-year project undertaken in fulfilment of our CSR obligation. Here the timelines for completion do not exceed three years, excluding the financial year in which the project began. All projects / programmes are assessed by a reputed external agency. Alongside, projects are monitored every quarter, measured against targets and budgets. Wherever necessary, midcourse corrections are affected. The surplus, if at all, arising out of the projects / programmes do not form part of the business profit of the Company and are ploughed back into the CSR activities.

Organizational mechanism responsibilities

The Aditya Birla Centre for Community Initiatives and Rural Development provides the vision under the leadership of its Chairperson, Mrs. Rajashree Birla. The CSR Committee of Directors at the Board level comprises of:

- Mrs Rajashree Birla, Chairperson
- Mrs. Sukanya Kripalu, Independent Director
- Mr. K. C. Jhanwar, Managing Director

Permanent Invitee: Dr. (Mrs.) Pragnya Ram, Group Executive President & Group Head - CSR, Legacy Documentation & Archives

This vision underlines all CSR activities. Every Manufacturing Unit has a CSR Cell. Every Company has a CSR Head, who reports to the Group Executive President & Group Head - CSR, Legacy Documentation & Archives at the Centre. At the Company, the Managing Director takes on the role of the mentor, while the onus for the successful and time bound implementation of the projects is on the various Unit Heads and CSR teams. To measure the impact of the work done, a social satisfaction survey / audit is carried out by an external agency.

All projects / programmes are placed before the CSR committee. The modalities of execution and the implementation schedules are presented to the Board. The Board reviews the annual action plan, which includes resource requirements and allocation across interventions and locations. Importantly, the impact assessment study is also reviewed by the Board. The decision regarding taking up CSR activities shall vest with the Board of Directors of the Company within the ambit of the Act and CSR Rules.

A robust implementation structure, monitoring process and a team of professionals is in place at the Company units.

To measure the impact of the work done, a social satisfaction social audit / impact assessment study is carried out by a third party.

Partnerships

Collaborative partnerships are formed with the Government, the District Authorities, the village panchayats, NGOs, funding agencies, community-based organizations (CBOs) and other like-minded stakeholders. The Company may collaborate with other Aditya Birla Group companies, or other companies with similar developmental objectives for undertaking CSR projects or programmes in such a manner that the CSR committees of respective companies are in position to report separately on such projects or programmes in accordance with the CSR Rules. This helps widen the Company's CSR reach and leverage upon the collective expertise, wisdom and experience that these partnerships bring to the table. In collaboration with Federation of Indian Chambers of Commerce and Industry ("FICCI"), we have set up Aditya Birla CSR Centre for Excellence to make CSR an integral part of corporate culture. The Company engages with well-established and recognized programs and national platforms such as the Confederation of Indian Industry ("CII"), FICCI, Associated Chambers of Commerce and Industry of India ("ASSOCHAM") to name a few, given their commitment to inclusive growth.

Budgets

A specific budget is allocated for CSR activities. The budget is project driven.

The Budget provision towards CSR initiatives shall be at least 2% (two percent) of the average net profit of the Company (PBT) made during the 3 immediately preceding financial years calculated in terms of Section 198 of the Act.

If the budget allocated in a year remains un-utilized, the Board shall in its report explain the reasons for the unspent amount. The surplus arising out of CSR projects shall not form part of business profit and shall be ploughed back into the same project.

Based on the emerging needs, every year, a specific budget is allocated for CSR activities. List of activities to be undertaken by the Company along with financial allocation against each activity will be recommended by the CSR Committee and approved by the Board of Directors of the Company.

CSR Expenditure

CSR expenditure shall include all expenditure including contribution to corpus, or on projects or programs relating to CSR activities approved by the Board on the recommendation of its CSR Committee.

CSR Reporting

The Board of Directors takes into account the recommendations of the CSR Committee. The CSR Policy is approved by the Board, and it is posted on the Company's website.

Furthermore, the annual CSR report shall form a part of the Board's Report. It will include the impact assessment study, if any. All CSR projects with an outlay of Rs.1 crore or more will be assessed for impact. These projects have to span a year of work before the impact study is taken.

Information dissemination

The Company's engagement in this domain is disseminated on its website, Annual Reports, in-house journals and through the media. The Company shall disclose the composition of CSR Committee, CSR Policy and projects approved by the Board on their website for public access.

Review of Policy

The Board of Directors based on the recommendation of CSR Committee may alter or amend this policy, which nevertheless will be reviewed after a 3-year interval.

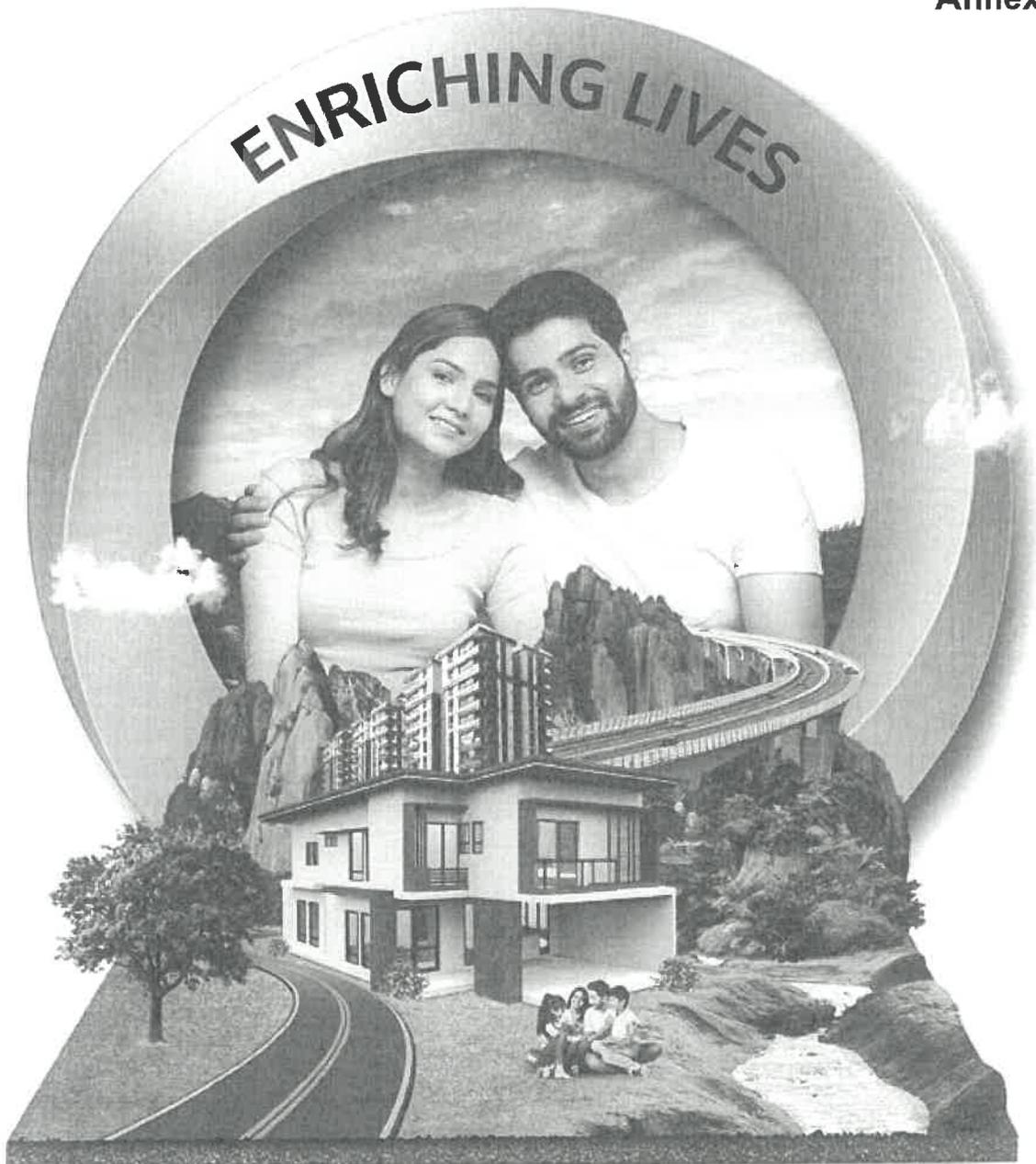
Management Commitment

Our Board of Directors, our Management and all of our employees subscribe to the philosophy of compassionate care. We believe and act on an ethos of generosity and compassion, characterized by a willingness to build a society that works for everyone. This is the cornerstone of our CSR policy.

The list of activities / projects to be undertaken during FY22:

Sr. No	Provision of the Companies Act, 2013 and SDG	Area of activity
1	Schedule VII (ii) SDG-4	Education
		Pre-school education
		School Education Program
		Education support programs
		Vocational and Technical Education
		School Infrastructure
2	Schedule VII (i) SDG – 3 and 6	Health Care
		Preventive Health Care
		Curative Health Care program
		Reproductive and Child Health
		Quality / Support Program
		Health Infrastructure/COVID
3	Schedule VII (iv) SDG – 1, 2 and 8	Sustainable Livelihood
		Agriculture and Farm Based
		Animal Husbandry Based
		Non-farm & Skills Based Income generation program
		Natural Resource conservation programs & Non-conventional Energy
		Livelihood Infrastructure
4	Schedule VII (ix) SDG - 9	Infrastructure Development
		Rural Infrastructure Development
5	Schedule VII (iii) SDG – 5, 10 and 11	Social Empowerment
		Women empowerment, Institutional building, Social security
6	Schedule VII (v and vii)	Promotion of heritage / culture / Sports
		Others (including building up of CSR capacities)

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FIRST INDIAN CEMENT COMPANY TO ACHIEVE
100 MILLION TONNE SALES

ADITYA BIRLA



UltraTech



Integrated and Sustainability Report 2022 - 23
UltraTech Cement Limited

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Annexure III

ANNUAL REPORT ON CSR ACTIVITIES

[Pursuant to Section 135 of the Companies Act, 2013 read with Companies (Corporate Social Responsibility Policy) Rules, 2014, as amended]

1. Brief outline on CSR Policy of the Company

The Company is actively contributing to the social and economic development of the communities in which it operates. The Company is doing so in sync with the United Nations Sustainable Development Goals to build a better, sustainable way of life for the weaker sections of society and raise the country's human development index.

The Company's Corporate Social Responsibility ("CSR") policy conforms to the National Voluntary Guidelines on Social, Environment and Economic Responsibilities of Business released by the Ministry of Corporate Affairs, Government of India.

Scope

The CSR Policy encompasses Formulation, Implementation, Monitoring, Evaluation, Documentation and Reporting of CSR activities taken up by the Company.

2. Composition of CSR Committee

Sl. No.	Name of Director	Designation / Nature of Directorship	Number of meetings of CSR Committee held during the year	Number of meetings of CSR Committee attended during the year
1	Mrs. Rajashree Birla	Chairperson	1	1
2	Mrs. Sukanya Kripalu	Independent Director	1	1
3	Mr. K. C. Jhanwar	Managing Director	1	1

Permanent invitee: Dr. (Mrs.) Pragnya Ram, Group Executive President, CSR, Legacy, Documentation & Archives.

3. Provide the web-link where Composition of CSR committee, CSR Policy and CSR projects approved by the board are disclosed on the website of the Company.

Composition of CSR Committee: <https://www.ultratechcement.com/about-us/board-committee>

CSR Policy and CSR Projects: <https://www.ultratechcement.com/content/dam/ultratechcementwebsite/pdf/policies/corporate-social-responsibility-policy.pdf>

4. Provide the executive summary along with web-link(s) of Impact Assessment of CSR Projects carried out in pursuant of sub-rule (3) of Rule 8, if applicable.

The Company, which has a robust CSR Policy and an active CSR Committee, has empanelled Tata Institute of Social Sciences (TISS), to conduct an Impact Assessment study for CSR projects having outlays of ₹ 1 crore and above and have completed more than one year before undertaking the impact assessment study.

TISS conducted an Impact Evaluation study using the Coherence, Effectiveness, Efficiency, Equity, Relevance, Sustainability (CEEERS) Framework and mixed-method approach of qualitative and quantitative tools. The assessment indicated that the CSR activities undertaken by the Company have had a positive impact on the targeted areas. This was fixated on primary data collected from beneficiaries and stakeholders across different verticals of education, health, sustainable livelihood, infrastructure development and social empowerment across 24 locations.

Community interactions for the impact assessment study were conducted for 3 Units spanning 3 states -

- i) Rajashree Cement (RC) in Malkhed, Karnataka; ii) Andhra Pradesh Cement (APCW), Andhra Pradesh; and
- iii) Hirni Cement (HCW), Chhattisgarh.

Critical Findings: in CSR engagement the Company excels in multiple domains such as education, health, sustainable livelihoods, infrastructure development, and social inclusion. These sectors demonstrate a high level of coherence, effectiveness, efficiency, and relevance of CSR interventions. Their findings affirm, the successful implementation of programs and initiatives. The Company's interventions are aligned with the needs and priorities of the community. Additionally, its focus on sustainability is commendable.

The detailed impact assessment report(s) can be accessed on the Company's website at <https://www.ultratechcement.com/about-us/sustainability/ultratech-csr-for-community-development>.

5. (a) Average net profit of the company as per sub-section (5) of section 135. ₹ 6,729.45 crores
- (b) Two percent of average net profit of the company as per sub-section (5) of section 135. ₹ 134.59 crores
- (c) Surplus arising out of the CSR projects or programmes or activities of the previous financial years. Nil
- (d) Amount required to be set off for the financial year, if any. ₹ 18.60 crores
- (e) Total CSR obligation for the financial year [(b)-(c)-(d)]. ₹ 115.99 crores
6. (a) Amount spent on CSR Projects (both Ongoing Project and other than Ongoing Project) : ₹ 110.87 crores
- (b) Amount spent in Administrative Overheads : ₹ 4.96 crores
- (c) Amount spent on Impact Assessment, if applicable : ₹ 0.16 crores
- (d) Total amount spent for the Financial Year [(a)+(b)+(c)] : ₹ 115.99 crores
- (e) CSR amount spent or unspent for the financial year:

Total Amount Spent for the Financial Year (₹ in crore)	Amount transferred to Unspent CSR Accounts per section 135(6)		Amount Unspent (₹ in crore)	
	Amount	Date of transfer	Amount transferred to any fund specified under Schedule VI as per second proviso to section 135(5)	Date of transfer
115.99				

(f) Excess amount for set off, if any:

Sl. No.	Particular	Amount	Amount
i)	Two percent of average net profit of the company as per section 135(5)	134.59	134.59
ii)	Total amount spent for the Financial Year	115.99	115.99
iii)	Excess amount spent for the financial year [(i)-(ii)]	(18.60)	(18.60)
iv)	Surplus arising out of the CSR projects or programmes or activities of the previous financial years, if any	40.36	40.36
v)	Amount available for set off in succeeding financial years [(iii)-(iv)]	21.76	21.76

7. Details of Unspent Corporate Social Responsibility amount for the preceding three financial years:

Sl. No.	Preceding Financial Year	Amount transferred to Unspent CSR Account under sub-section (6) of Section 135 (₹ in crore)	Amount spent in the Financial Year under sub-section (5) of Section 135 (₹ in crore)	Amount remaining to be spent in succeeding financial years (₹ in crore)	Deficiency, if any
		Balance Amount	Amount transferred to a fund as specified under Schedule VI as per second proviso to sub-section (5) of section 135, if any	Amount remaining to be spent in succeeding financial years (₹ in crore)	Deficiency, if any

ADITYA BIRLA



UltraTech

UltraTech Cement Limited

B Wing, Ahura Centre, 2nd Floor,
Mahakali Caves Road, Andheri (East),
Mumbai - 400 093

www.ultratechcement.com

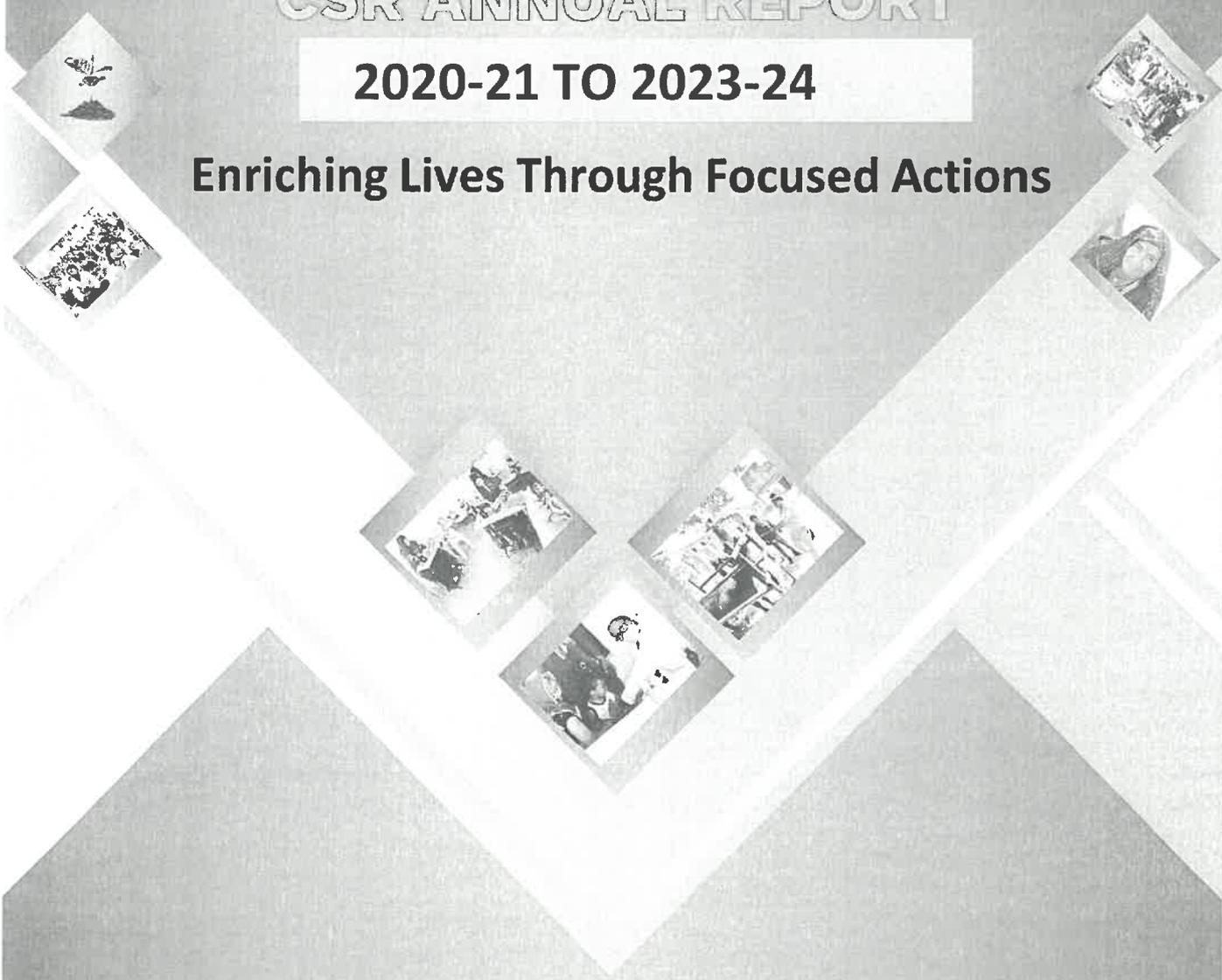
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CSR ANNUAL REPORT

2020-21 TO 2023-24

Enriching Lives Through Focused Actions



Corporate Social Responsibility

UltraTech Cement Limited-Roorkee Cement Works

Village & PO – Nalheri Anantpur 247668 , Roorkee ,Haridwar, India

K. S. D.
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OUR VISION

To be the Leader in Building Solutions.

OUR MISSION

To deliver superior value to Stakeholders on the four pillars of Sustainability, Customer Centricity, Innovation & Team Empowerment.

OUR VALUES

Integrity Commitment Passion Seamlessness Speed

Aditya Birla Group Mission

To deliver superior value to our customers, shareholders, employees and society at large.

CSR Policy

<https://www.adityabirla.com/csr/downloads/csr-policy.pdf>

Social Responsibility | A Caring Corporate Citizen

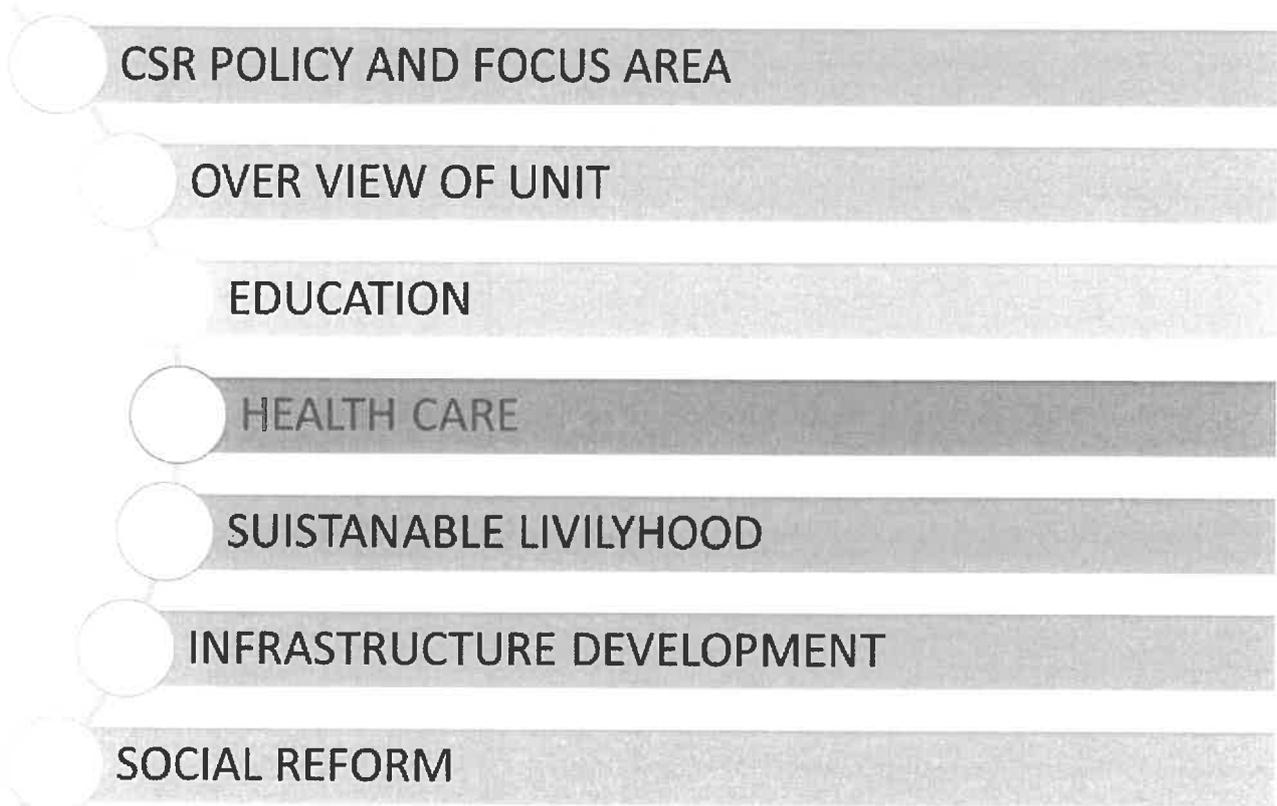
CSR VISION

"To actively contribute to the social and economic development of the communities in which we operate. In so doing, in sync with the United Nations Sustainable Development Goals build a better, sustainable way of life for the weaker sections of society and raise the country's human development index."



Mrs. Rajashree Birla,
Chairperson - The Aditya Birla Centre for
Community Initiatives and Rural Development

TABLE OF CONTENTS



CSR POLICY AND FOCUS AREA

OVER VIEW OF UNIT

EDUCATION

HEALTH CARE

SUISTANABLE LIVILYHOOD

INFRASTRUCTURE DEVELOPMENT

SOCIAL REFORM

Corporate Social Responsibility Policy

For us in the Aditya Birla Group, reaching out to underserved communities is part of our DNA. We believe in the trusteeship concept. This entails transcending business interests and grappling with the "quality of life" challenges that underserved communities face, and working towards making a meaningful difference to them.

Our vision is - "to actively contribute to the social and economic development of the communities in which we operate. In so doing to build a better, sustainable way of life for the weaker sections of society and raise the country's human development index". (Mrs. Rajashree Birla, Chairperson, Aditya Birla Centre for Community Initiatives and Rural Development).

Implementation process: Identification of projects

All projects are identified in a participatory manner, in consultation with the community, literally sitting with them and gauging their basic needs. We take recourse to the participatory rural appraisal mapping process. Subsequently, based on a consensus and in discussion with the village panchayats, and other influential people, projects are prioritized.

Arising from this the focus areas that have emerged are Education, healthcare, Sustainable livelihood, Infrastructure development, and espousing social causes. All of our community projects are carried out under the aegis of The Aditya Birla Centre for Community Initiatives and Rural Development.

Education

Our endeavor is to spark the desire for learning and knowledge at every stage through

- Distribution of sweaters and mask to school kids.
- Teacher's Day Celebration
- Computer Training Centre

Healthcare

Our goal is to render quality healthcare facilities to people living in the villages and elsewhere through Our hospitals

- Distribution of Masks
- Public Toilets

Sustainable Livelihood

Our programs aim at providing livelihood in a locally appropriate and environmentally sustainable manner through

- Sewage Treatment

Infrastructure Development

We endeavor to set up essential services that form the foundation of sustainable development through

- Construction of Counselling Hall at RTO
- Installation of Hand pumps
- Construction of boundary wall and floor

Social Reform

- Distribution of wheat and rice
- Distribution of blankets to villagers



Performance Management

Prior to the commencement of projects, we carry out a baseline study of the villages. The study encompasses various parameters such as - health indicators, literacy levels, sustainable livelihood processes, population data - below the poverty line and above the poverty line, state of infrastructure, among others. From the data generated, a 1-year plan and a 5-year rolling plan are developed for the holistic and integrated development of the marginalized. These plans are presented at the Annual Planning and Budgeting meet. All projects are assessed under the agreed strategy, and are monitored every quarter, measured against targets and budgets. Wherever necessary, midcourse corrections are affected.

Organizational Mechanism and Responsibilities

The Aditya Birla Centre for Community Initiatives and Rural Development provides the vision under the leadership of its Chairperson, Mrs. Rajashree Birla. This vision underlines all CSR activities. Every manufacturing unit has a CSR Cell. Every Company has a CSR Head, who reports to the Dr. Pragnya Ram, Group Executive President (Communications & CSR) at the Centre. At the Company, the Business Director takes on the role of the mentor, while the onus for the successful and time bound implementation of the projects is on the various Unit Presidents and CSR teams. To measure the impact of the work done, a social satisfaction survey/audit is carried out by an external agency.

Partnerships

Collaborative partnerships are formed with the Government, the district authorities, the village panchayats, NGOs and other like-minded stakeholders. This helps widen the Company's reach and leverage upon the collective expertise, wisdom and experience that these partnerships bring to the table.

In collaboration with FICCI, we have set up Aditya Birla CSR Centre for Excellence to make CSR an integral part of corporate culture.

The Company engages with well-established and recognized programs and national platforms such as the CII, FICCI, ASSOCHAM to name a few, given their commitment to inclusive growth.

Budgets

A specific budget is allocated for CSR activities. This budget is project driven.

Information Dissemination

The Company's engagement in this domain is disseminated on its website, annual reports, its house journals and through the media.

Management Commitment

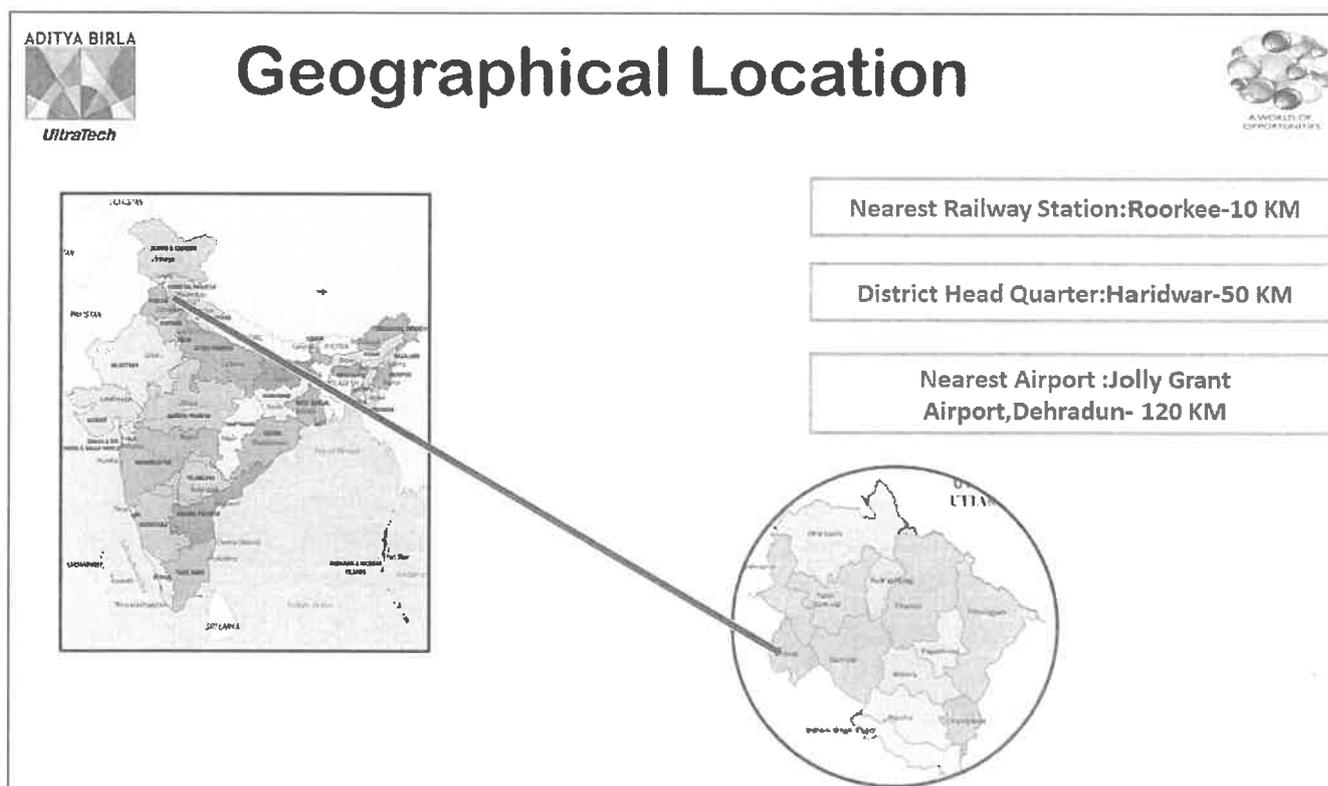
Our Board of Directors, our Management and all of our employees subscribe to the philosophy of compassionate care. We believe and act on an ethos of generosity and compassion, characterized by a willingness to build a society that works for everyone. This is the cornerstone of our CSR policy.

Our Corporate Social Responsibility policy conforms to the Corporate Social Responsibility Voluntary Guidelines spelt out by the Ministry of Corporate Affairs, Government of India in collaboration with FICCI (2009).

CSR Focus Area

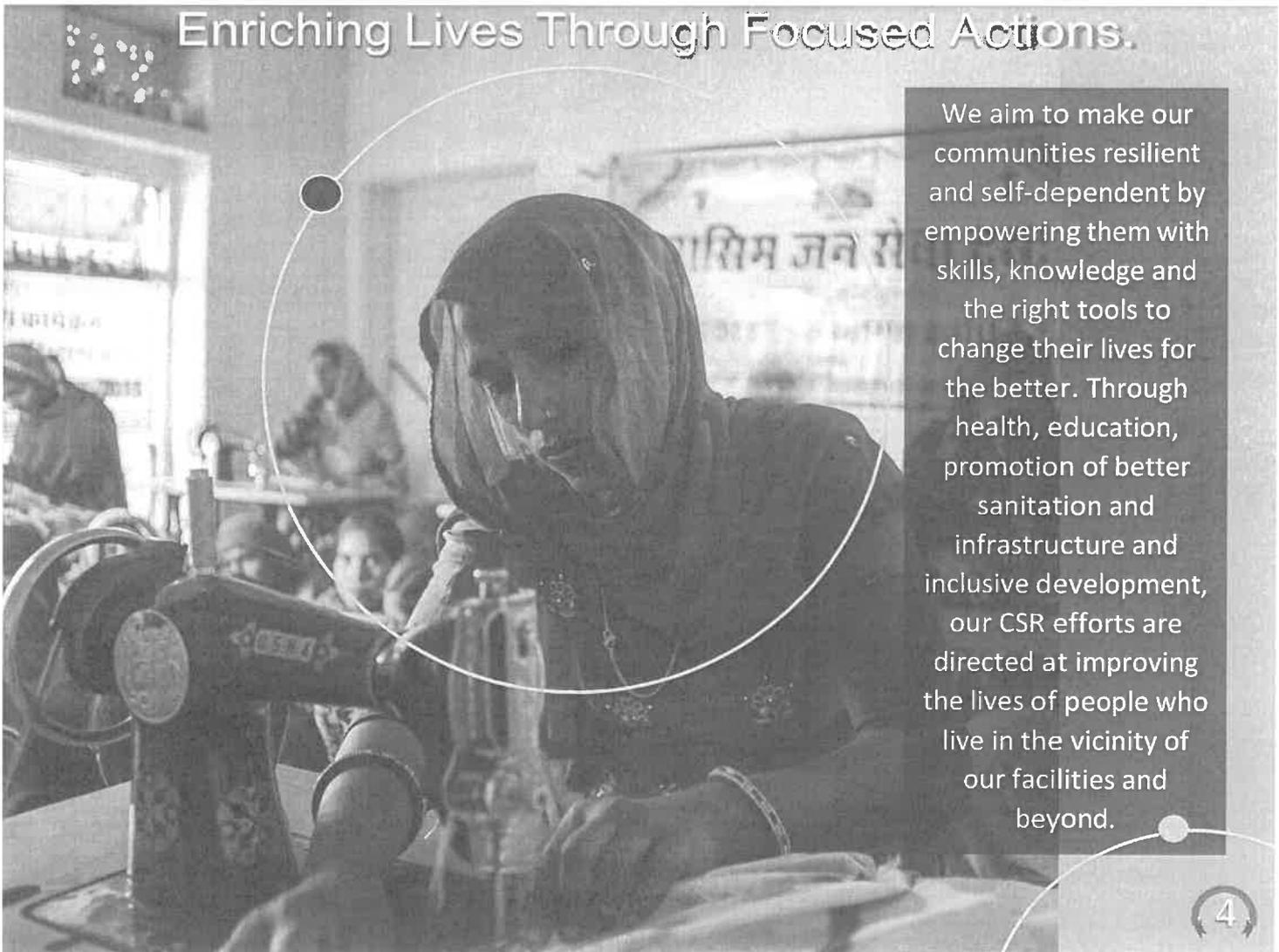
Education
Healthcare
Sustainable Livelihood
Infrastructure Development
Social Reform

Overview of the Unit





Enriching Lives Through Focused Actions.



We aim to make our communities resilient and self-dependent by empowering them with skills, knowledge and the right tools to change their lives for the better. Through health, education, promotion of better sanitation and infrastructure and inclusive development, our CSR efforts are directed at improving the lives of people who live in the vicinity of our facilities and beyond.

Corporate social responsibility at Roorkee Cement Works

We believe in and follow the Group's CSR vision: "To actively contribute to the social and economic development of the communities in which we operate. Our efforts are aligned with the United Nations Sustainable Development Goals (UN SDGs), to build a better, sustainable way of life for the weaker sections of society and raise the country's human development index."

Our CSR approaches

All our CSR initiatives are carried out under the aegis of The Aditya Birla Centre for Community Initiatives and Rural Development, and are aligned with Schedule VII of Companies Act, 2013 and UN SDGs. We are guided by the CSR policy of UltraTech framed by the CSR Committee in alignment with the Group's CSR vision. We follow a bottom-up approach for all our social projects, which are planned in consultation with the community members. The process involves interacting with them and understanding their challenges and issues. We often use the 'Participatory Rural Appraisal', a mapping process to understand the specific needs of the community.



Highlights

300

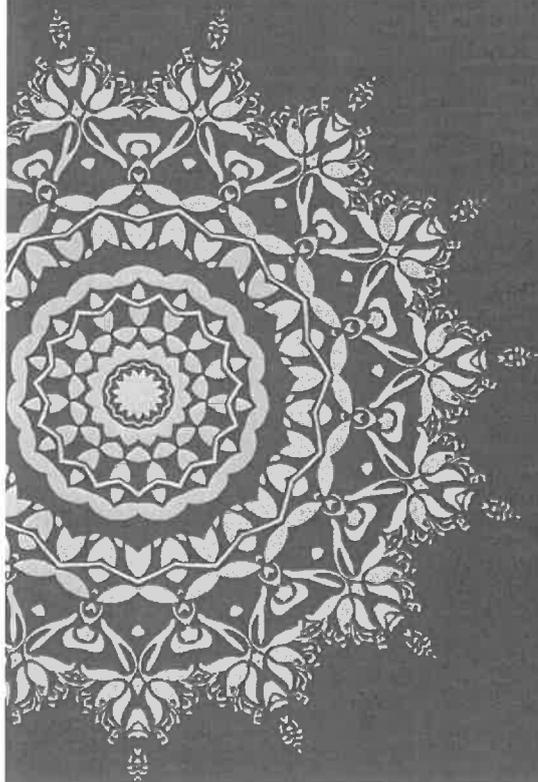
Children benefitted through Distribution of sweaters, masks and bedsheet

1000+

People benefitted through construction of Computer centre.

1000+

Community Infrastructure created/ Renovated (handpumps, mandir, samshan ghat)



EDUCATION

Background:

Roorkee Cement works has always been committed to social responsibility and community development. In response to the COVID-19 pandemic and recognizing the needs of underprivileged communities, the company initiated a Corporate Social Responsibility (CSR) project aimed at distributing essential items to primary schools and villagers in the surrounding areas.

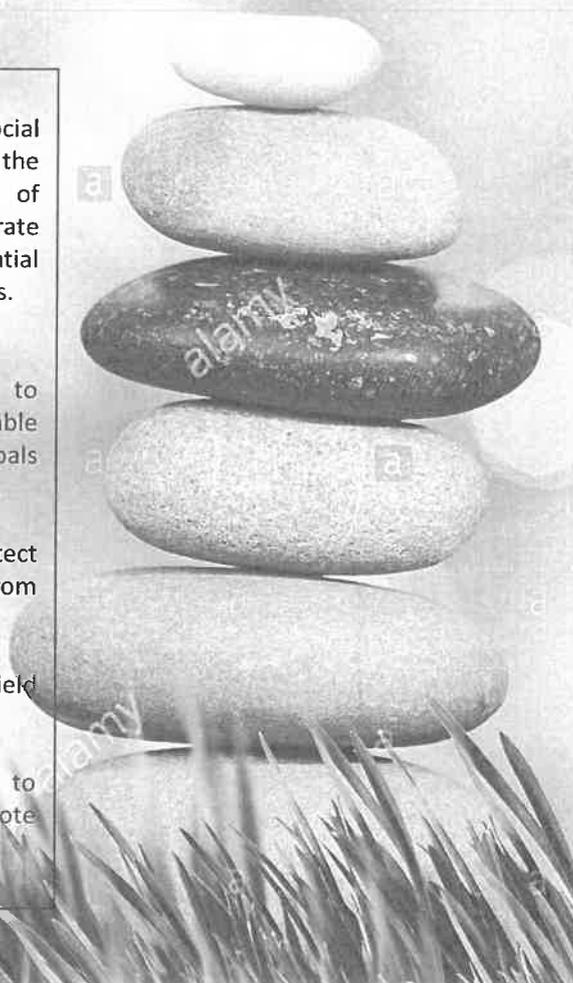
Objective:

The primary objective of this CSR initiative was to contribute to the well-being and comfort of vulnerable communities during challenging times. The specific goals included:

Health Protection: Distributing masks to protect community members, especially school children, from the spread of COVID-19.

Winter Comfort: Providing warm sweaters to shield school children from the harsh winter conditions.

Enhanced Living Conditions: Supplying bedsheets to improve the living conditions of villagers and promote better hygiene practices.



Description	CSR Activities	No. of beneficiaries
CSR-Education Expenses	Distribution of Sweater to 02 No's of primary school Student at Village Nalhera	350
CSR-Education Expenses	Distribution of face mask to student of 02 No's of Primary school at village -Nalhera	500
CSR-Education Expenses	Distribution of School Bags to 02 No's of Primary School at Village -Nalhera	300
CSR-Education Expenses	Support 100 Bags Cement for repair work of school building	250
CSR-Education Expenses	Support 75 No's of Cement Bag to GPS School, Village Belda ,Roorkee	200
CSR-Education Expenses	Construction of 02 No's of Toilet at Rajkiya Ucchar Madyamik Vidyalay Village - Sarthedi Shahjahanpur	250
CSR-Education Expenses	Construction of readymade concrete wall in government Inter college at Village -- Nalhera	250
Girls Education	12 Cycles for school going girls	12

Some Glimpses of initiative



Distribution of Sweaters

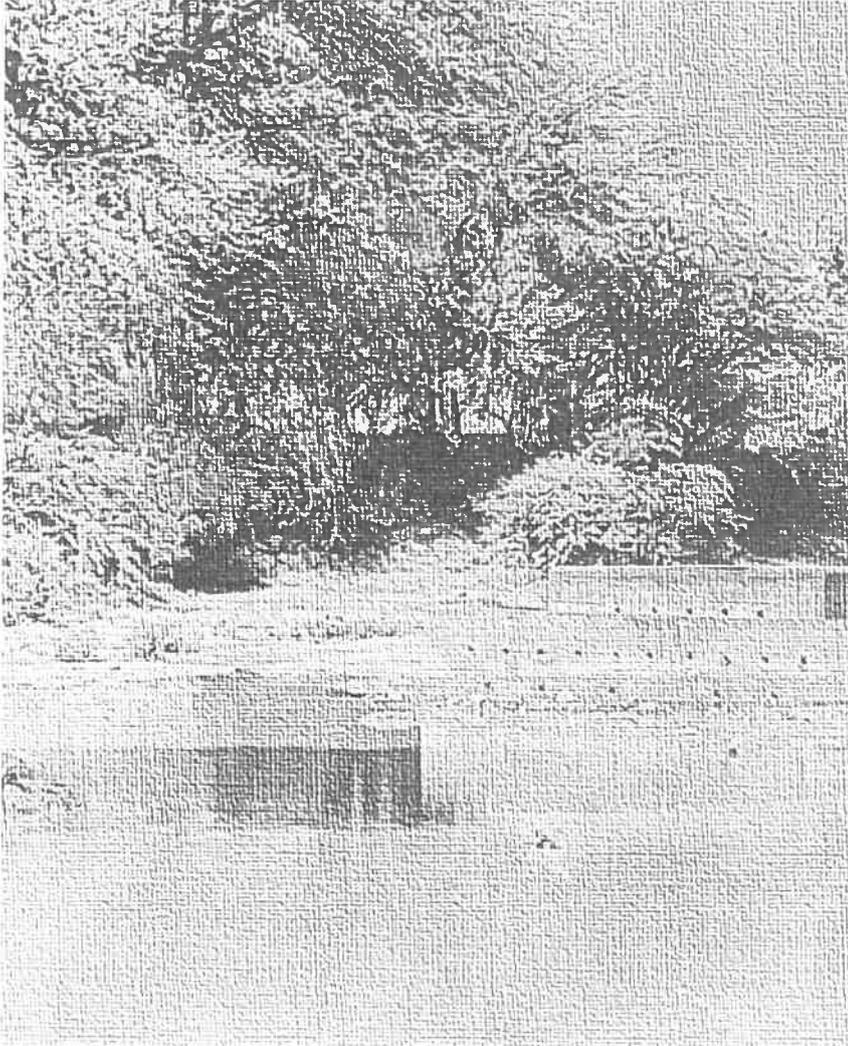


Distribution of masks



Teacher's Day Celebration

HEALTH CARE



Background

We have a strong commitment to social responsibility. With a vision to create a positive impact on the communities it serves, the company decided to channel its CSR efforts towards improving public health

Objective

Public Toilet Construction:

Conduct a thorough assessment of areas lacking proper sanitation facilities.
 Collaborate with local authorities and community leaders for site selection and approvals.
 Utilize eco-friendly and sustainable construction practices.
 Involve local contractors and labor to stimulate economic growth in the community.

Mask Distribution:

Procure high-quality masks in bulk to ensure widespread distribution.
 Develop a distribution plan targeting areas with high footfall and vulnerable populations.
 Collaborate with healthcare professionals for educational sessions on mask usage.
 Leverage the company's distribution network for efficient and timely delivery.

Community Engagement:

Organize community meetings to discuss the project and gather input.
 Recruit local community members for maintenance and cleaning tasks.
 Establish a feedback mechanism for continuous improvement.

Description	CSR Activities	No. of beneficiaries
Rural Health care	Construction of Toilet in Baratghar at Village Nanhera	200+
Rural Health care	Mask Distribution	500



SUSTAINABLE LIVELIHOOD

Background:

Sustainable livelihood is a crucial component of Corporate Social Responsibility (CSR), emphasizing the need for businesses to contribute to the well-being of communities. We focused on initiative that addresses the present issue of sewage cleaning and treatment, aiming to create sustainable livelihood opportunities for marginalized communities.

Objectives:

1. Sustainable Employment:

- Provide employment opportunities to individuals from marginalized communities, especially those facing unemployment and economic hardships.

2. Improved Sanitation:

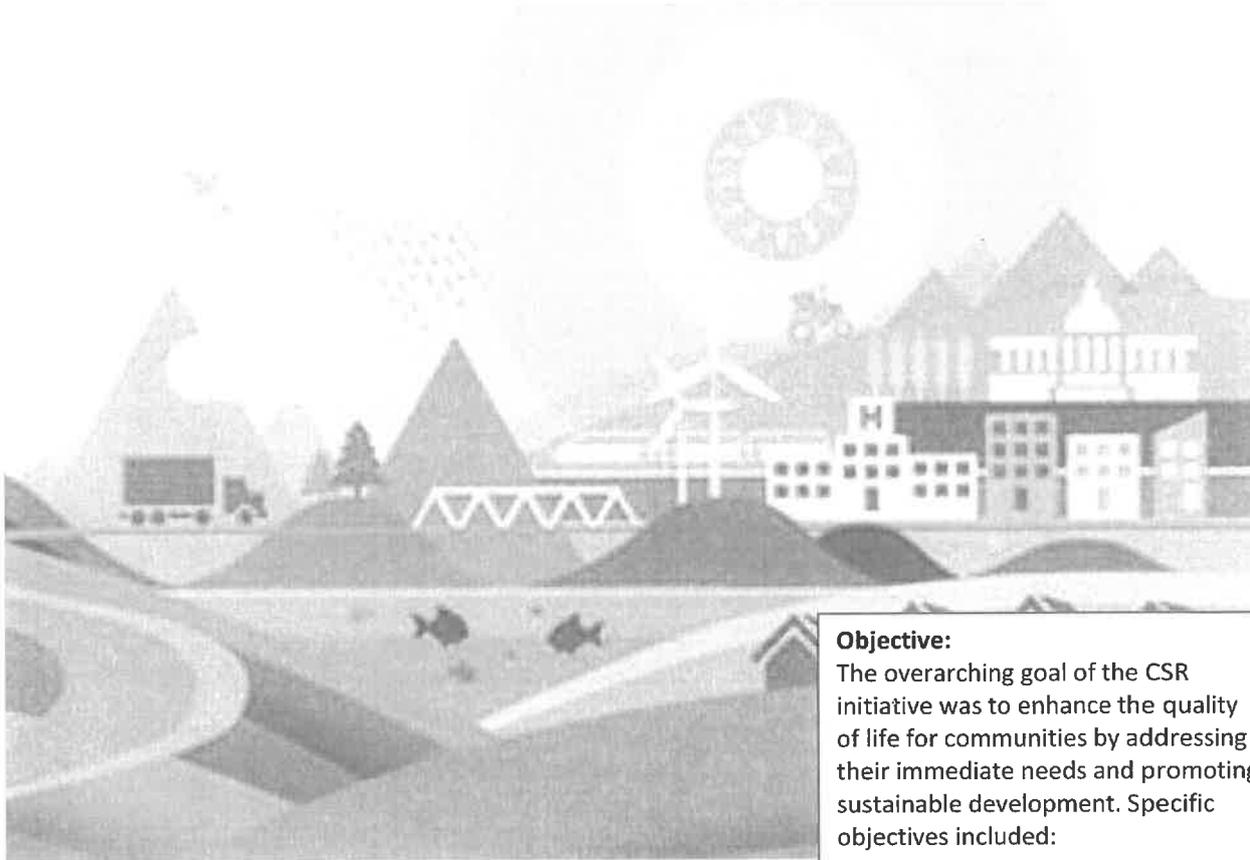
- Implement sustainable sewage cleaning practices to enhance overall sanitation and hygiene in communities.
- Introduce eco-friendly and efficient sewage treatment methods to reduce environmental impact.

Description	CSR Activities	No. of beneficiaries
Rural Infra.Exps	Cleaning of Drain and Sewage at Village -Nalhera	400+



Cleaning of Drain and Sewage at Village Nalhera

INFRASTRUCTURE DEVELOPMENT



Objective:

The overarching goal of the CSR initiative was to enhance the quality of life for communities by addressing their immediate needs and promoting sustainable development. Specific objectives included:

Dignified Last Rites: Constructing shamshan ghats to provide communities with a dignified and accessible space for cremation rituals.

Sanitation and Hygiene: Building community toilets to improve sanitation and hygiene practices, thereby reducing the risk of waterborne diseases.

Technological Empowerment: Establishing computer centers to promote digital literacy and provide access to educational resources, particularly for underserved populations.

Community Infrastructure: Constructing masjids to serve as places of worship and community gathering, fostering social cohesion.

Description	CSR Activities	No. of beneficiaries
Infrastructure development	Building and civil work structure of Computer centre	400
Infrastructure development	Installation and Repair of Hand pumps in 5 villages	1000+
Infrastructure development	Installation of Handrail in Bhumiya khera Village- Nalhera	150
Infrastructure development	Construction of Counselling hall at premises of ARTO, Roorkee	500
Infrastructure development	Construction of boundary walls	400
Infrastructure development	Construction of Barat Ghar	400+
Infrastructure development	Construction of Shamshaan Ghat	400+

Some Glimpses of Infrastructure building initiatives

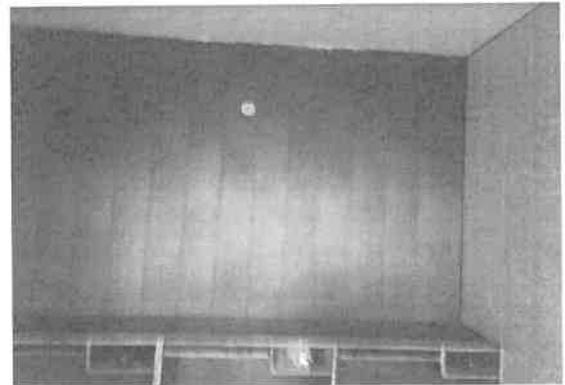
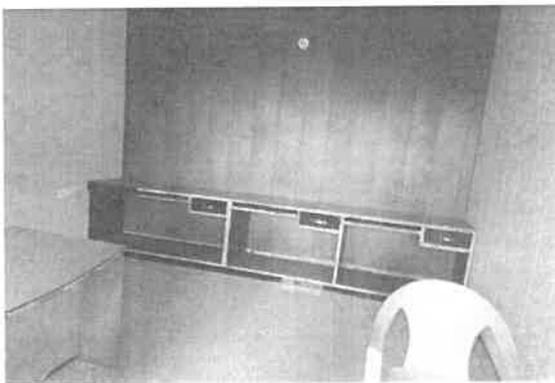


Village-Khajuri



Village-Khanpur

Installation of Hand Pump for Drinking water for village people



Construction of computer centre

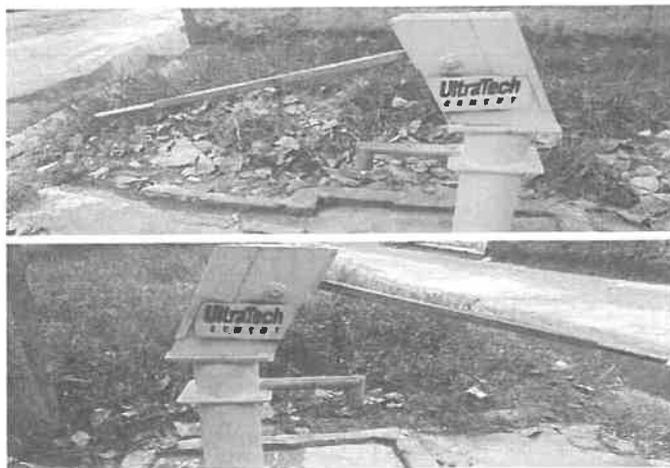


Construction of toilets

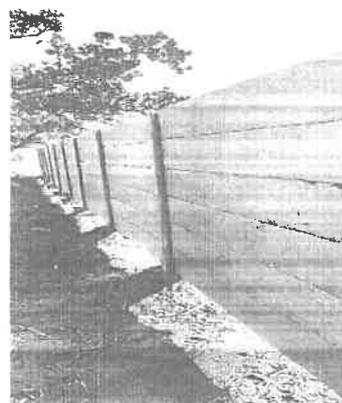
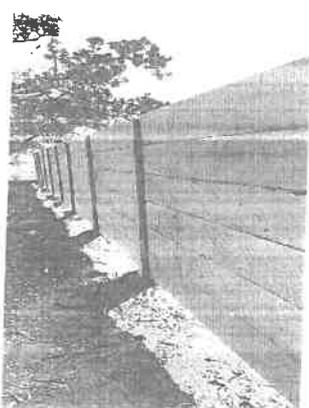


Construction of boundary wall

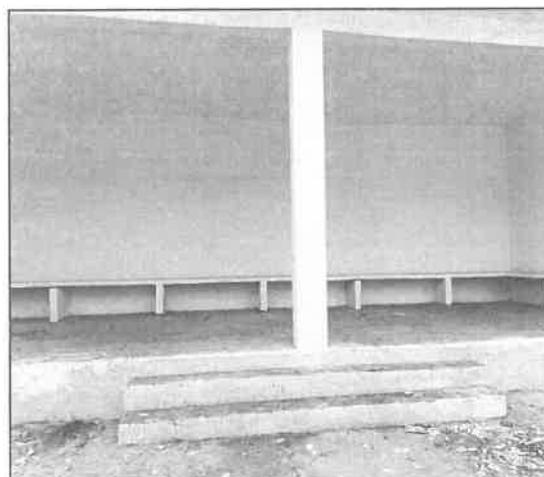
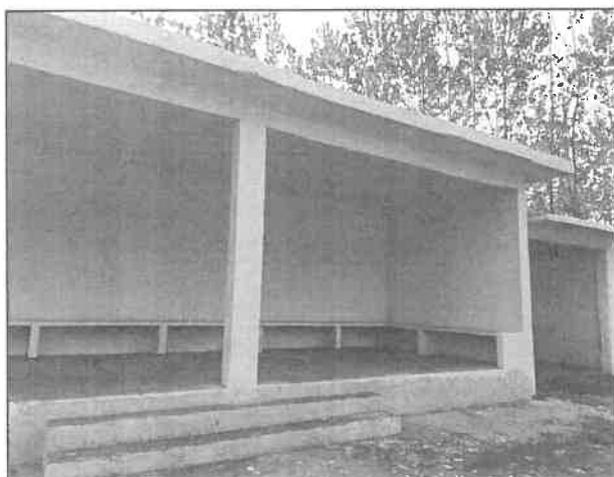
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Repair of hand pumps at Village -Jhajgarh

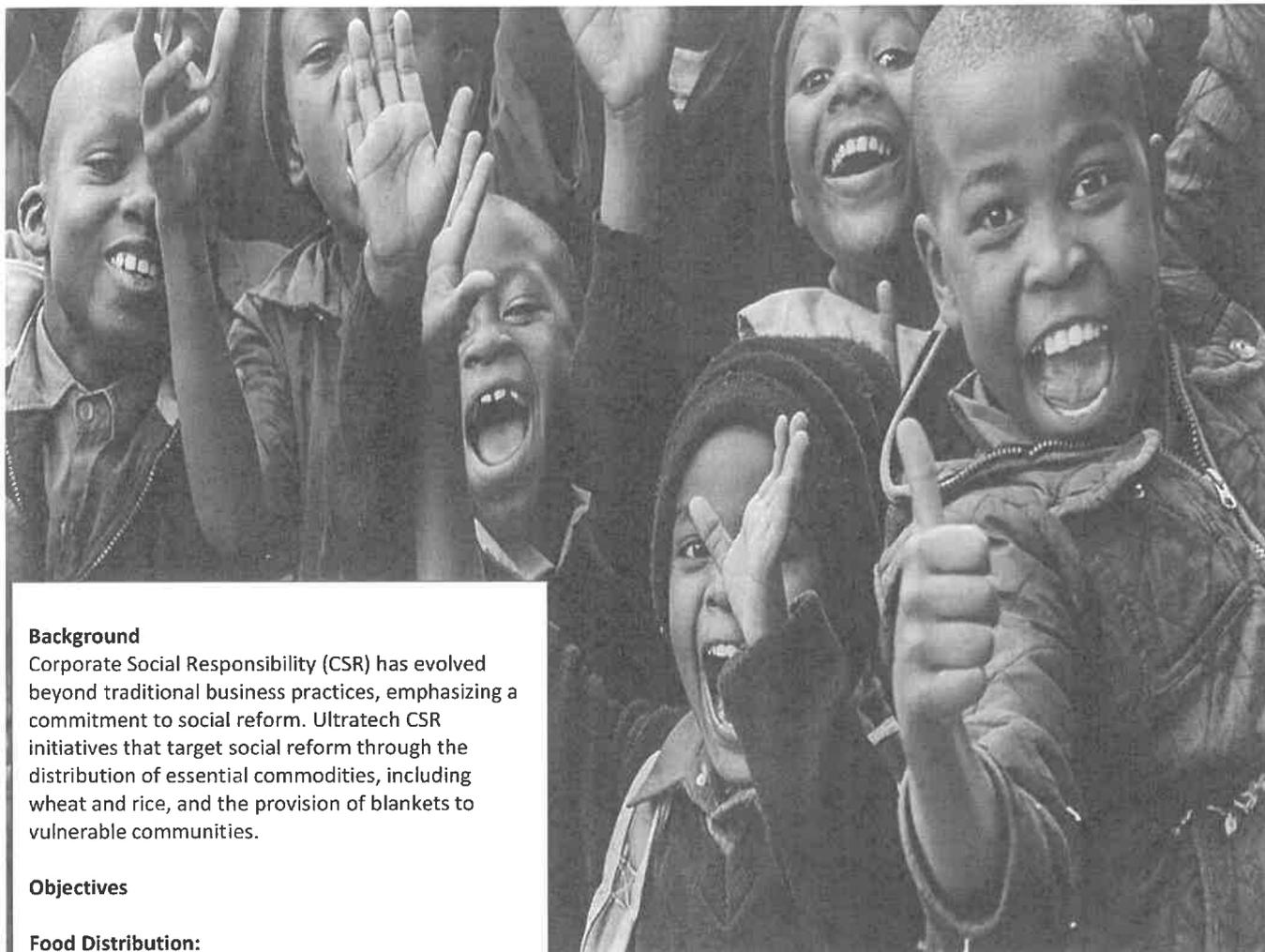


Boundary wall of Government inter College
Village- Nalhera



Construction of Samshan Ghat at Village Nalhera and Amarpur Kaji

SOCIAL REFORM



Background

Corporate Social Responsibility (CSR) has evolved beyond traditional business practices, emphasizing a commitment to social reform. Ultratech CSR initiatives that target social reform through the distribution of essential commodities, including wheat and rice, and the provision of blankets to vulnerable communities.

Objectives

Food Distribution:

- Partner with suppliers for the procurement of quality wheat and rice.
- Collaborate with community centers, schools, and local leaders (Pradhan) for distribution
- Implement transparent and fair distribution processes to reach those most in need.

Blanket Distribution:

- Source high-quality blankets from ethical and sustainable suppliers.
- Collaborate with local Pradhan for distribution networks.
- Conduct outreach programs to identify and prioritize communities in need.



Distribution of sweaters

Discription	CSR Activities	No. of beneficiaries
Covid-19	Distribution of Rice & Dal to poor villager at village Nalhera & Jahajgarh	250+
well being	Distribution of Bed Sheet to poor villager	50+
well being	Distribution of Blanket to Poor Villager of Nalhera	30+

APPRECIATION LETTER BY M.L.A, BHAGWANPUR**ममता राकेश**निधायक- विधान सभा भगवानपुर
उत्तराखण्डसदस्य विधान सभा
उत्तराखण्ड

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(0135) 2531233 (नि.)

Vk650385@gmail.com

पत्रक Meen/Viff/e/13

दिनांक 11/10/2023

प्रबन्धक,
अल्ट्राटेक सीमेन्ट कंपनी
रूडकी (हरिद्वार)।

विषय- गांव सरलेली गाहनवापुर में टैक्स्टास सन्धान हेतु आभार।

जयपरा करता है कि मेरी विधान सभा के साथ सरलेली गाहनवापुर में आभार प्रसारण एक कार्यक्रम का कार्य सम्पूर्ण करने हेतु हम सभी आपका आभार व्यक्त करते हैं। हमे आशा है कि भविष्य में भी आप हमारे गांव के विकास कार्यों में सहयोग रहेंगे।

M.Rakesh
(ममता राकेश)
निधायक भगवानपुर

APPRECIATION LETTER BY PRADHAN, BALEKI, YUSHUPUR

ग्राम पंचायत बालेकी युसुफपुर

ललीता ^{मल्ली} भूपसिंह
प्रधान
ग्राम पंचायत बालेकी युसुफपुर

कार्यालय :-
ग्राम बालेकी युसुफपुर, पो 0 इकबालपुर
वि 0 ख 0 भगवानपुर,
जनपद हरिद्वार (उ.ख.) 247668
फोन :- 9411197005, 9837516555

पत्रांक सं.....

दिनांक..... 18/11/2023

संलग्न

स्वच्छता पत्र

श्रीमान मुनि 2 ईड, अल्ट्राटेक सीमेंट
टावर (रुडकी) (हरिद्वार)

विषय - स्वच्छता पत्र
महोदय

आप द्वारा हमारे ग्राम अमरपुरवाली में आसपास का निर्माण तथा
ग्राम आसपास में पाँच ईन्डपम्प लगवाये गये थे। आप द्वारा बन्वाया
गया आसपास का घाट तथा ईन्डपम्प आज की विधि में सुचारु रूप से चालू
रखत में हैं। आप द्वारा ईन्डपम्प तीन साल पहले लगवाये गये थे।
आप द्वारा इन ईन्डपम्पों को समय-समय पर भस्मत भी होती रहती है।
जिसे कि हम ग्रामवालों को पानी की समस्या नहीं आती है।

अतः आप द्वारा उपरोक्त कार्य के लिए हम सभी ग्रामवालों
अल्ट्राटेक के आभारी हैं। तथा भविष्य में इस तरह के सहयोग की
सोझा रखते हैं।

स्वच्छता पत्र

ललीता
प्रधान
ग्राम बालेकी युसुफपुर
पो 0 ख 0 भगवानपुर (हरिद्वार)

APPRECIATION LETTER BY GRAM PRADHAN, NALHERA



ग्राम पंचायत



**ग्राम नन्हेड़ा अन्नतपुर विकास खण्ड रुड़की
जिला हरिद्वार (उत्तराखण्ड)**

अकरम जावेद

ग्राम प्रधान एवं अध्यक्ष
ग्राम संगठन ब्लॉक, रुड़की
जिला हरिद्वार (उत्तराखण्ड)
मो० : 9719243092, 8218733349

निवास एवं कार्यालय :
ग्राम नन्हेड़ा अन्नतपुर
विकास खण्ड रुड़की
जनपद-हरिद्वार (उत्तराखण्ड)

पत्रांक : ...सी.सी.

दिनांक : 20.12.2023

सेवा में

श्री मान प्रबन्धक महोदय
अल्ट्राटेक सीमेन्ट कम्पनी नन्हेड़ा अन्नतपुर

महोदय

निवेदन है कि अल्ट्राटेक कम्पनी द्वारा ग्राम नन्हेड़ा अन्नतपुर में
अनुसूचित जाति के सांख्यिक कारात धरु में जो एक भोर
की दीवार का कार्य जो कराया गया है वह पूरा हो गया है हम
ग्राम वासी अल्ट्राटेक सीमेन्ट कम्पनी का भाभार व्यक्त करते हैं
भार चन्पवाद करते हैं।


 PARDHAN
 AKRAM JAVED
 Vill.-Nanhera Annapur
 Block-Roorkee (Haridwar)
 20/12/2023

Media Coverage-2021-2023

अल्ट्राटेक कम्प्यूनिटी वेलफेयर फाउण्डेशन के अन्तर्गत नन्हेड़ा अनन्तपुर प्राइमरी स्कूल के बच्चों को बाटे स्वेटर: विजया खत्री सीएसआर के क्षेत्र में अग्रणी भूमिका निभा रहा अल्ट्राटेक सीमेंट: दिनेश खत्री

रुड़की बट्टी विशाल। शुक्रवार को अल्ट्राटेक कम्प्यूनिटी वेलफेयर फाउण्डेशन रुड़की सीमेंट वर्कस द्वारा नन्हेड़ा अनन्तपुर में



स्थित राजकीय प्राथमिक विद्यालय द्वितीय में पहुंचकर स्कूल के तमाम बच्चों को गर्म स्वेटर बाटे। इस मौके पर वतौर मुख्य अतिथि बोलते हुए सीमेंट कंपनी के यूनिट हेड

दिनेश खत्री ने कहा कि अब सर्दी का मौसम है और छोटे-छोटे बच्चे स्कूल में पढ़ने के लिए आते हैं। इसलिए उन्हें गर्म कपड़ों की सख्त जरूरत है। इसे देखते हुए उन्होंने स्कूली बच्चों को टैंड से बचाने के लिए गर्म स्वेटर बाटे। ताकि उन्हें सर्दी से बचाया जा सके। इस दौरान विद्यालय के 160 बच्चों को गर्म स्वेटर वितरित किये गये। उन्होंने कहा कि बच्चे देश का भविष्य हैं। आगे चलकर यह देश-प्रदेश का नाम रोशन करेंगे। इस मौके पर उनकी धर्मपत्नि व मिलन महिला मंडल क्लब की अध्यक्ष विजया खत्री ने कहा कि

शिक्षा आज की जरूरत है। सभी अभिभावक अपने-अपने बच्चों को शिक्षा के क्षेत्र में आगे बढ़ायें ताकि बच्चों का भविष्य उज्ज्वल हो सके। उन्होंने सभी बच्चों से अपील करते हुए कहा कि खूब मेहनत कर आगे बढ़ें। इस दौरान उन्होंने स्कूल के सभी शिक्षकों और शिक्षिकाओं के कार्यों को जमकर सराहा और कहा कि गुरु का दर्जा भगवान से भी बड़ा बताया गया है। अध्यापकगण इन नन्हे-मुन्नों को अपनी मेहनत से सौंघकर बड़ा करते हैं। जो आगे चलकर विभिन्न क्षेत्रों में अपने माता-पिता के साथ ही देश-प्रदेश का नाम रोशन करते हैं। साथ ही स्कूल के प्रधानाध्यापक ने अल्ट्राटेक सीमेंट कंपनी के सभी

अधिकारियों व संस्थान से जुड़ी तमाम बहनों का हृदय से आभार प्रकट किया। वहीं यूनिट हेड दिनेश खत्री ने कहा कि इस समय कोरोना का नया वैरिएंट आ रहा है, उससे बचाव के लिए सभी बच्चों को वह मास्क वितरित करेंगे। इस मौके पर मिलन महिला मंडल क्लब की सचिव राधा जायसवाल, सदस्य सोना गर्ग, अर्चना सिंह, अंशु गुप्ता, निमिषा पांडे, मालती सिंह, सोनिया क्षेत्री तथा प्रबन्धन की ओर से अविनाश गुप्ता, देवेश देवपा, केंपी विजलवाण, अमित क्षेत्री, रामप्रताप यादव के साथ ही प्रधानाध्यापक देवदत्त, कमल किशोर, नेहा जैन, हेमंत वंदना समेत कंपनी से जुड़े अनेक अधिकारी व कर्मचारी मौजूद रहे।

अल्ट्राटेक कम्प्यूनिटी वेलफेयर फाउण्डेशन ने नन्हेड़ा अनन्तपुर के प्राइमरी स्कूल के बच्चों को बाटे मास्क: खत्री

रुड़की बट्टी विशाल। शुक्रवार को अल्ट्राटेक कम्प्यूनिटी वेलफेयर फाउण्डेशन

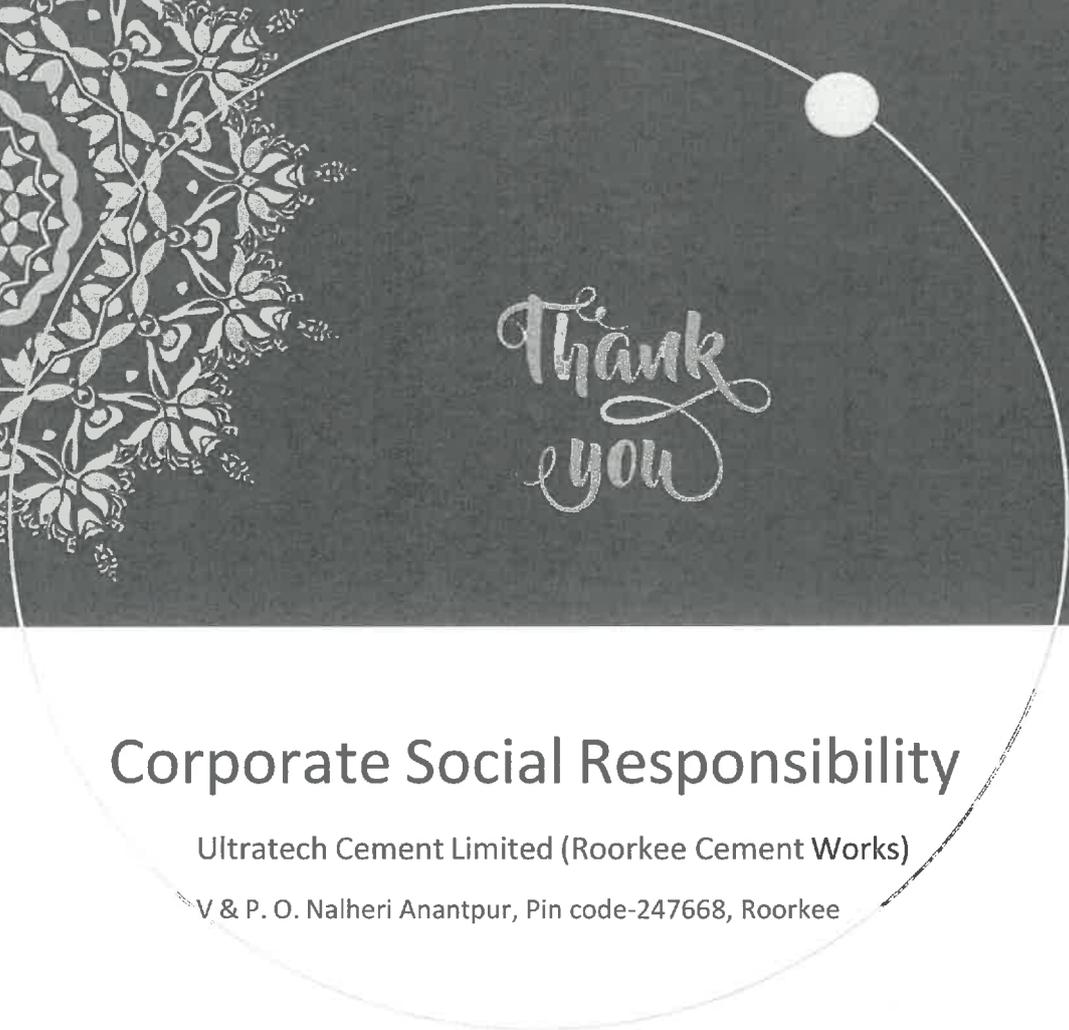


के अन्तर्गत नन्हेड़ा अनन्तपुर स्थित राजकीय प्राथमिक विद्यालय नन्हेड़ा प्रथम के बच्चों को कोविड महामारी से बचाने के लिए मास्क वितरित किये। इस मौके पर बोलते हुए कंपनी के यूनिट हेड दिनेश खत्री ने कहा कि इस समय ओमीक्रॉन वैरिएंट का खतरा बना हुआ है तथा हमारे देश के विभिन्न राज्यों में इसके हजारों की संख्या मरीज हो गये हैं।

इसका सबसे अधिक खतरा बच्चों पर मंडरा रहा है। इसलिए उन्हें निर्णय लिया कि बच्चे इस महामारी से बच सकें। इसके लिए आज सभी बच्चों को मास्क बाटे गये। इस दौरान उन्होंने सभी बच्चों से अपील करते हुए कहा कि वह मास्क जरूर लगायें तथा सेनिटाइजर से बार-बार हाथ धोयें और दो गज की दूरी का पालन करें ताकि महामारी नजदीक न फटक सके। उन्होंने कहा कि अल्ट्राटेक कंपनी बच्चों के उत्तम स्वास्थ्य की

कामना करती है और जो भी भविष्य में सहयोग होगा, वह कंपनी की ओर से किया जाता रहेगा। इस मौके पर विजया खत्री, सचिव राधा जायसवाल, सदस्य सोना गर्ग, अर्चना सिंह, अंशु गुप्ता, निमिषा पांडे, मालती सिंह, सोनिया क्षेत्री तथा प्रबन्धन की ओर से उमेश पांडे, अविनाश गुप्ता, देवेश देवपा, केंपी बिजलवाण, अमित क्षेत्री, रामप्रताप यादव के साथ ही स्कूल के तमाम अध्यापक, अध्यापिकाएं व बच्चे मौजूद रहे।

GRANTEE REPORT



Thank
you

Corporate Social Responsibility

Ultratech Cement Limited (Roorkee Cement Works)

V & P. O. Nalheri Anantpur, Pin code-247668, Roorkee


TRUE COPY

F.No.22-65/2017-IA.III

Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi - 110003

Dated: 1st May, 2018**Office Memorandum****Sub: Corporate Environment Responsibility (CER) – reg.**

The Environment Impact Assessment (EIA) Notification, 2006, issued under the Environment (Protection) Act, 1986, as amended from time to time, prescribes the process for granting prior environment clearance (EC) in respect of certain development projects/activities listed out in the Schedule to the Notification.

2. Sustainable development has many important facets/components like social, economic, environmental, etc. All these components are closely inter-related and mutually re-enforcing. Therefore, the general structure of EIA document, under Appendix-III to the notification, prescribes inter-alia public consultation, social impact assessment and R&R action plan besides environment management plan (EMP).

3. Section 135 of the Companies Act, 2013 deals with Corporate Social Responsibility (CSR) and Schedule-VII of the Act lists out the activities which may be included by companies in their CSR Policies. The concept of CSR as provided for in the Companies Act, 2013 and covered under the Companies (Corporate Social Responsibility Policy) Rules, 2014 comes into effect only in case of companies having operating projects and making net profit as also subject to other stipulations contained in the aforesaid Act and Rules. The environment clearance given to a project may involve a situation where the concerned company is yet to make any net profit and/or is not covered under the purview of the aforesaid Act and Rules. In such cases, the provisions of aforesaid act and Rules will not apply.

4. In the past, it has been observed that different Expert Appraisal Committees / State Expert Appraisal Committees (EACs/SEACs) have been prescribing different formulation of the Corporate Environment Responsibility (CER) and no common principles are followed. Several suggestions have also been received in this regard which inter-alia states that Greenfield projects and Brownfield projects should be treated differently; no CER should be prescribed whereas there is no increase in air pollution load, R&R, etc., besides streamlining percentage of CER.

5. The Ministry has carried out a detailed stakeholder consultation which inter-alia included meeting with Ministry of Petroleum & Natural Gas, Ministry of Power, Chairmen EACs, FICCI, ASSOCHAM, Gujarat Chamber of Commerce and Industry amongst others.

6. In order to have transparency and uniformity while recommending CER by Expert Appraisal Committee (EAC) / State level Expert Appraisal Committee (SEAC) / District level Expert Appraisal Committee (DEAC), the following guidelines are issued:

- (I) The cost of CER is to be in addition to the cost envisaged for the implementation of the EIA/EMP which includes the measures for the pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV and Compensatory Aforestation, required, if any, and any other activities, to be derived as part of the EIA process.
- (II) The fund allocation for the CER shall be deliberated in the EAC or SEAC or DEAC, as the case may be, with a due diligence subject to **maximum percentage** as prescribed below for different cases:

S.No	Capital Investment / Additional Capital Investment (in Rs)	Greenfield Project - % of Capital Investment	Brownfield Project - % of Additional Capital Investment
I	II	III	IV
1.	≤ 100 crores	2.0%	1.0%
2.	> 100 crores to ≤ 500 crores	1.5%	0.75%
3.	> 500 crores to ≤ 1000 crores	1.0%	0.50%
4.	> From 1000 crores to ≤10000 crores	0.5%	0.25%
5.	> 10000 crores	0.25%	0.125%

- (III) The activities proposed under CER shall be worked out based on the issues raised during the public hearing, social need assessment, R&R plan, EMP, etc.
 - (IV) The proposed activities shall be restricted to the affected area around the project.
 - (V) Some of the activities which can be carried out in CER, are infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas, etc.
 - (VI) The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half-yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.
 - (VII) The District Collector may add or delete the activities as per the requirement of the District.
 - (VIII) The EAC can vary the above percentage of CER subject to proper diligence, quantification and justification. The EAC based on appraisal, should clearly suggest the activities to be carried out under CER.
 - (IX) This CER is not applicable in name change, transfer and amendment involving no additional project investment. In case of amendment in EC involving additional expenditure, CER will be applicable only on the additional expenditure as per column-IV of the table given in para 6(II) above.
7. This issues in supersession of all earlier OMs and guidelines issued in this regard.
8. This issues with the approval of competent authority.


(Sharath Kumar Pallerla)
Director (IA-III-Policy)

1. Chairman, CPCB
2. Chairmen of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAA/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the officers of IA Division

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(AKJ) / AS(AKM)
5. PPS to JS(GB) / JS(JT)
6. Website, MoEF&CC
7. Guard File.

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F.No.22-65/2017-IA.III

Annexure A-11

Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi – 110003
e-mail: sharath.kr@gov.in

Dated: 30th September, 2020**Office Memorandum**

Sub: Deliberation on the commitments made by project proponent and requirements to address the concerned raised during the public consultation and prescribe as specific condition(s) while recommending the proposal, for prior environment clearance, in physical terms in lieu of Corporate Environment Responsibility (CER) – regarding.

This is in supersession of the OM of even number dated 1st May, 2018, regarding guidelines in respect of Corporate Environment Responsibility. Ministry is in receipt of several representations regarding imposition of certain percentage of project cost or expansion cost as Corporate Environment Responsibility. Further, the said OM was also challenged before the Hon'ble High Court of Delhi in WP(C) No. 13252/2019 in the matter of CREDAI, NCR *Versus* Union of India and Ors.

The matter has since been examined in the Ministry and it is hereby decided that henceforth the Expert Appraisal Committee or State Level Expert Appraisal Committee shall deliberate on the commitments made by the project proponent to address the concerns raised during the public consultation and prescribe specific condition(s) in physical terms while recommending the proposal, for grant of prior environment clearance instead of allocation of funds under Corporate Environment Responsibility

Further, it is directed that all the activities proposed by the project proponent or prescribed by the Expert Appraisal Committee or State Level Expert Appraisal Committee, as the case may be, shall be part of the Environment Management Plan.

This issues with the approval of competent authority.


(Sharath Kumar Pallerla)
Scientist 'F'/Director (IA-Policy)

To,

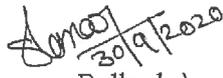
1. Chairman and Member Secretary of Central Pollution Control Board


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2. Chairpersons and Members of all the Expert Appraisal Committees
3. Chairpersons and Member Secretaries of all the SEIAA/SEACs
4. Chairpersons and Member Secretaries of all SPCBs/UTPCCs
5. Member Secretaries of all the Expert Appraisal Committees
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5. PPS to JS(GM) / JS(AKN)/JS(SKB)
6. Website, MoEF&CC
7. Guard File.


(Sharath Kumar Pallerla)
Scientist 'F'/Director (IA-Policy)


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Corporate Environment Policy

UltraTech Cement Ltd. has always been conscious about the impact of our activities in spheres of employee welfare measures, social and community initiatives and environment sustainability. This environmental policy represents our general position on environmental issues, the policies and practices we apply in conducting our business. We make continuous efforts to be compliant with all applicable local environmental laws and regulations.

We will proactively commit towards:

1. Conducting all operations in accordance to new and recent environmental and statutory law and regulations.
2. Efficient and sustainable extraction and utilization of natural resources.
3. Adoption and application of state of the art technology to minimize environmental impacts of our operation.
4. Waste minimization through focus on end-of-life management by incorporating waste to energy/fuel systems through safe and approved methods and ensuring to become Plastic Positive.
5. Influence our suppliers to adopt practices for resource conservation and waste reduction.
6. Limiting the dependency on coal-based power by increasing the share of renewable energy and Waste Heat Recover Systems (WHRS).
7. Make continuous efforts to minimize fresh water consumption by increased use of harvested/ recycled water in our operations across all UTCL units and contributing towards becoming Water Positive.
8. Implement and continually improve the Environmental Management System across all our operations.
9. Monitor and report the environmental performance of all our units through regular inspections and audits for corrective actions and continual improvement.
10. Reporting of compliances and non-compliances to the concerned regulatory authorities and other stakeholders with measures to address non-compliances on priority.

A handwritten signature in black ink, appearing to be "Kailash Jhanwar".

Kailash Jhanwar
Managing Director

November 2020

A handwritten signature in blue ink, appearing to be "Kailash Jhanwar", positioned above the words "TRUE COPY" which are printed in a bold, blue, sans-serif font.

For the effective implementation of the environment policy we shall:

- a) Set objective-targets, develop, implement and maintain management standards and systems, and go beyond compliance of the relevant industry standards, legal and other requirements.
- b) Commit to monitoring resource consumption on a regular basis and seek opportunities to reduce use of materials, energy, waste etc. through efficiency measures wherever possible.
- c) Develop and propagate environmental awareness amongst employees and other stakeholders including surrounding communities.
- d) Undertake the review of the Environmental Policy and Environmental Management Plan periodically.
- e) Communicate the environmental commitment and performance of the organization to our stakeholders.
- f) Abide to follow the Environment Policy through a robust Organizational Structure, given as follows:

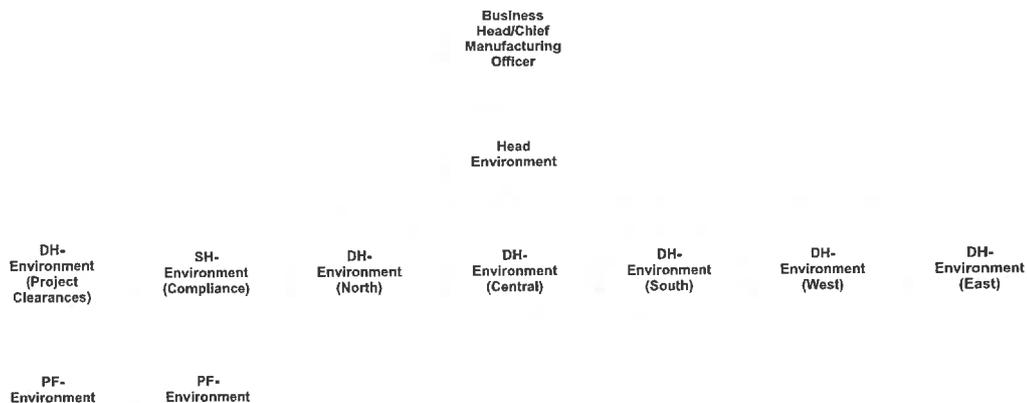


Figure 1 : Hierarchical System to address Environmental Issues

We, hereby declare that we are responsible and accountable for the deployment of this policy. We shall remain committed at all times for its effective implementation.

Kailash Jhanwar
Managing Director

November 2020

K. Jhanwar
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UltraTech Cement Limited: (Unit: Roorkee Cement Works)

Single Use Plastic Ban Initiatives

UltraTech Cement Ltd. is the largest manufacturer of grey cement, Ready Mix Concrete (RMC) and white cement in India. With a capacity of 126.75 MTPA, it is the third largest cement producer in the world, excluding China. UltraTech Cement has 23 Integrated Plants, 1 Clinkerization Plant, 28 Grinding Units and 7 Bulk Terminals. In the white cement segment, UltraTech has a white cement plant and 2 Wall Care putty plants with a combined capacity of 1.98 MTPA. Its operations span across India, UAE, Bahrain, Bangladesh, and Sri Lanka. UltraTech Cement is also India's largest exporter of cement reaching out to meet the demand in countries around the Indian Ocean and the Middle East.

Roorkee Cement Works has a Clinker Grinding Unit Situated at Village –Nalheri, Post- Nalhera Anantpur, Tehsil- Roorkee, District- Haridwar, Uttarakhand, Having Capacity of 2.0 Million Tonne Per Annum.

The Single Use Plastic Ban was initiated in the country by the Ministry of Environment, Forest and Climate Change (MoEFCC) vide its Notification dated 12th August 2021 and subsequently by Central Pollution Control Board (CPCB) vide its Direction dated 01st February 2022. Accordingly, we at Ultratech Cement Ltd., being environmentally sensitive created mass awareness within all Unit and the nearby villages to completely ban the usage of SUP as per the orders.



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Figure 1 – SUP Ban: Banners for Awareness at Plant & Colony area



प्लास्टिक की नहीं
कोई शान
मिटा दे इसका
नामो निशान।

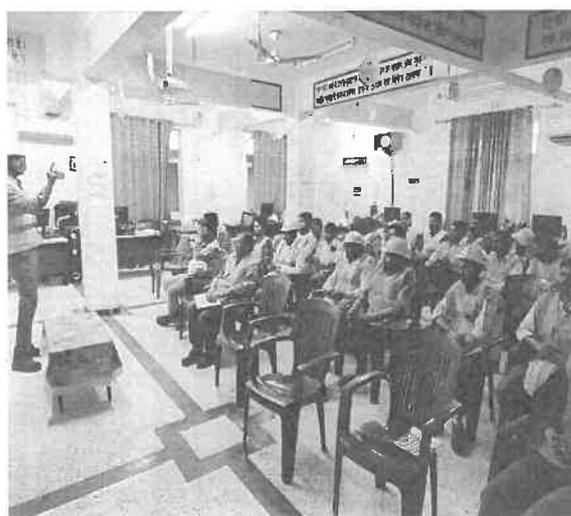


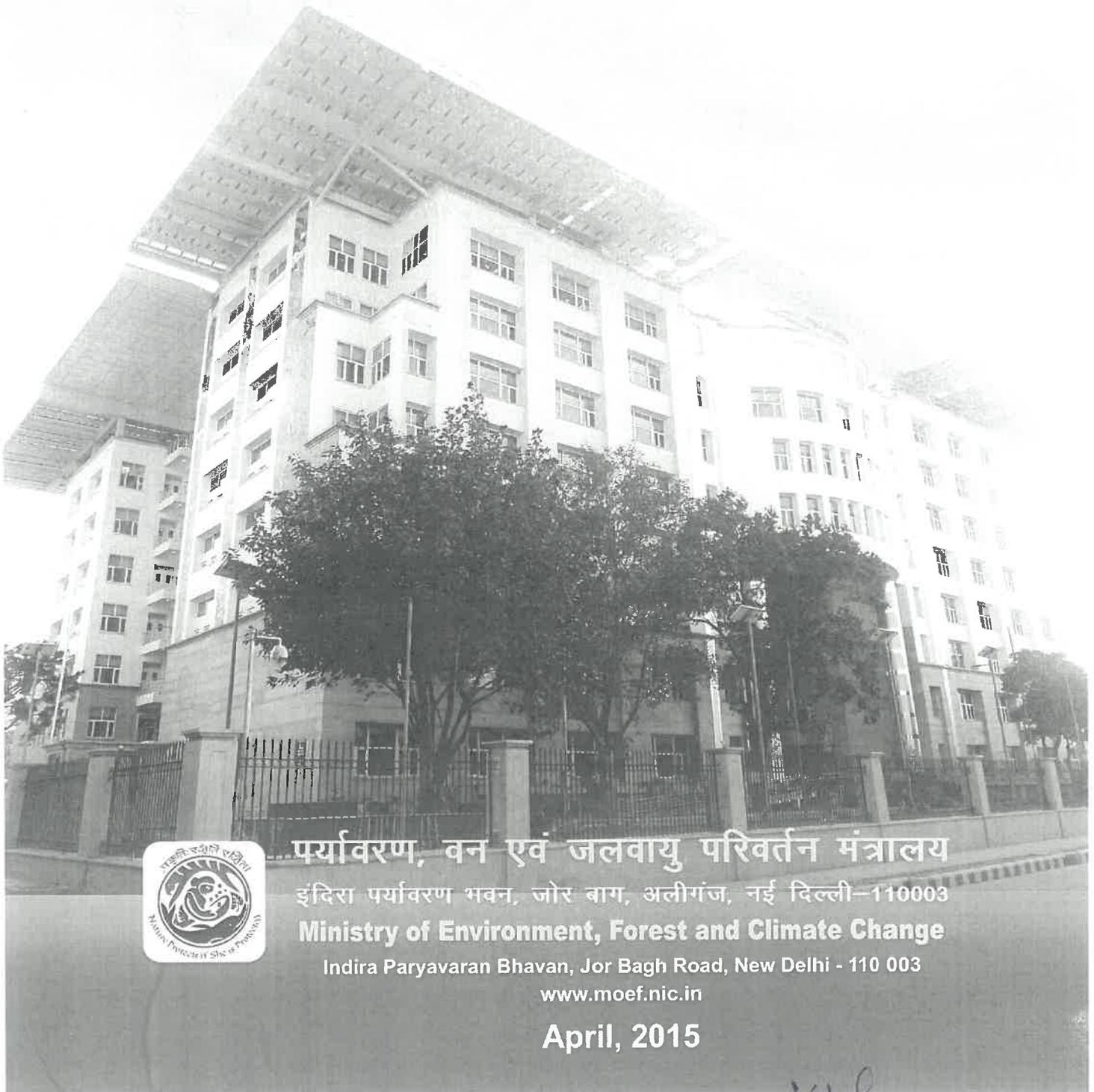
Figure 2 – Training Programs Conducted at UTCL



Figure 3 – Ban on Single Use plastic Campaign in nearby Village School.



**STANDARD TERMS OF REFERENCE [TOR] FOR
EIA / EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT
CLEARANCE UNDER EIA NOTIFICATION, 2006**



पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

इंदिरा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली-110003

Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi - 110 003

www.moef.nic.in

April, 2015

Kul
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STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

C. ADDITIONAL TOR FOR INTEGRATED STEEL PLANT

- 1). Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
- 2). Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
- 3). For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
- 4). Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
- 5). Respirable Suspended particulate matter (RSPM) present in the ambient air must be analysed for source analysis - natural dust/RSPM generated from plant operations (trace elements). The RSPM shall also be analysed for presence of poly-aromatic hydrocarbons (PAH), i.e. Benzene soluble fraction, where applicable. Chemical characterization of RSPM and incorporating of RSPM data.
- 6). All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
- 7). Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
- 8). Plan for slag utilization
- 9). Plan for utilization of energy in off gases (coke oven, blast furnace)
- 10). System of coke quenching adopted with justification.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

3(b): STANDARD TERMS OF REFERENCE FOR CONDUCTING
ENVIRONMENT IMPACT ASSESSMENT STUDY FOR CEMENT
PLANTS PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/
EMP REPORT

A. STANDARD TERMS OF REFERENCE (TOR)

- 1) Executive Summary
- 2) Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
- 3) Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
 - ix. Hazard identification and details of proposed safety systems.
 - x. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing Iexisting operation of the project from SPCB shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Details w.r.t. option analysis for selection of site
- iv. Co-ordinates (lat-long) of all four corners of the site.
- v. Google map-Earth downloaded of the project site.
- vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- viii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- x. Geological features and Geo-hydrological status of the study area shall be included.
- xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xiii. R&R details in respect of land in line with state Government policy

5) Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
- ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
 - iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
 - v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
 - vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife
- 6) Environmental Status
- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
 - ii. AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
 - iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
 - iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
 - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
 - vi. Ground water monitoring at minimum at 8 locations shall be included.
 - vii. Noise levels monitoring at 8 locations within the study area.
 - viii. Soil Characteristic as per CPCB guidelines.
 - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
 - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
 - xi. Socio-economic status of the study area.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

7) Impact and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling - in case of discharge in water body
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
- 8) Occupational health
- i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
 - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
 - iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved.
 - iv. Annual report of health status of workers with special reference to Occupational Health and Safety.
- 9) Corporate Environment Policy
- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
- 10) Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
- 11) Enterprise Social Commitment (ESC)
- i. Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time

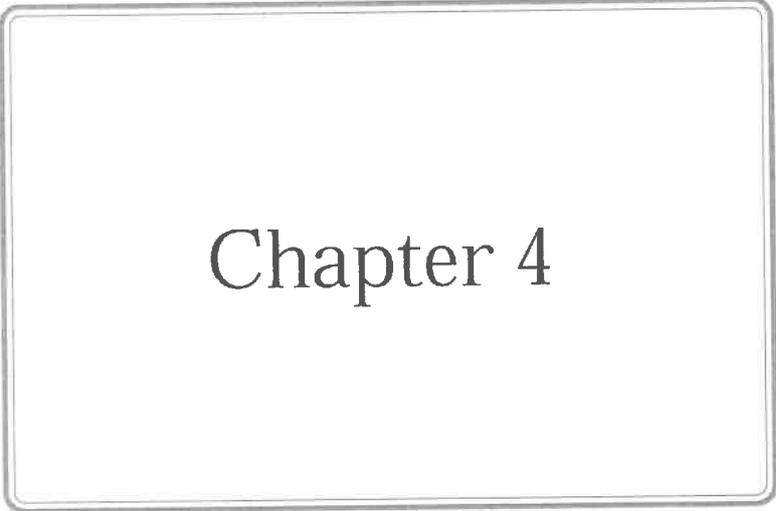
STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

- 12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- 13) A tabular chart with index for point wise compliance of above TOR.

B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR CEMENT PLANTS

1. Limestone and coal linkage documents along with the status of environmental clearance of limestone and coal mines
2. Quantum of production of coal and limestone from coal & limestone mines and the projects they cater to;
3. For large Cement Units, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site.
4. Present land use shall be prepared based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
5. If the raw materials used have trace elements, an environment management plan shall also be included.
6. Plan for the implementation of the recommendations made for the cement plants in the CREP guidelines must be prepared.
7. Energy consumption per ton of clinker and cement grinding
8. Provision of waste heat recovery boiler
9. Arrangement for use of hazardous waste



Chapter 4

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

4(a):STANDARD TERMS OF REFERENCE FOR CONDUCTING
ENVIRONMENT IMPACT ASSESSMENT STUDY FOR
PETROLEUM REFINING INDUSTRIES PROJECTS AND
INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

A. STANDARD TERMS OF REFERENCE

- 1) Executive Summary
- 2) Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
- 3) Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
 - ix. Hazard identification and details of proposed safety systems.
 - x. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing Iexisting operation of the project from SPCB shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
 - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
 - iii. Details w.r.t. option analysis for selection of site
 - iv. Co-ordinates (lat-long) of all four corners of the site.
 - v. Google map-Earth downloaded of the project site.
 - vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
 - vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
 - viii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
 - ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
 - x. Geological features and Geo-hydrological status of the study area shall be included.
 - xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
 - xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
 - xiii. R&R details in respect of land in line with state Government policy.
- 5) Forest and wildlife related issues (if applicable):
- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
 - ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

Compilation Team :

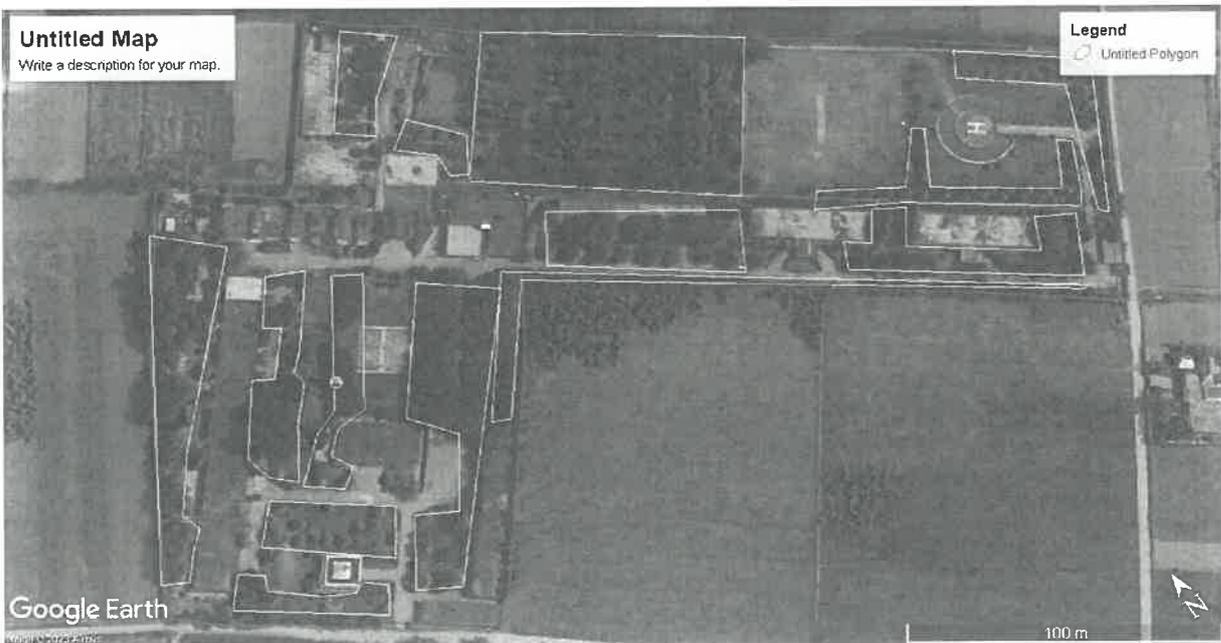
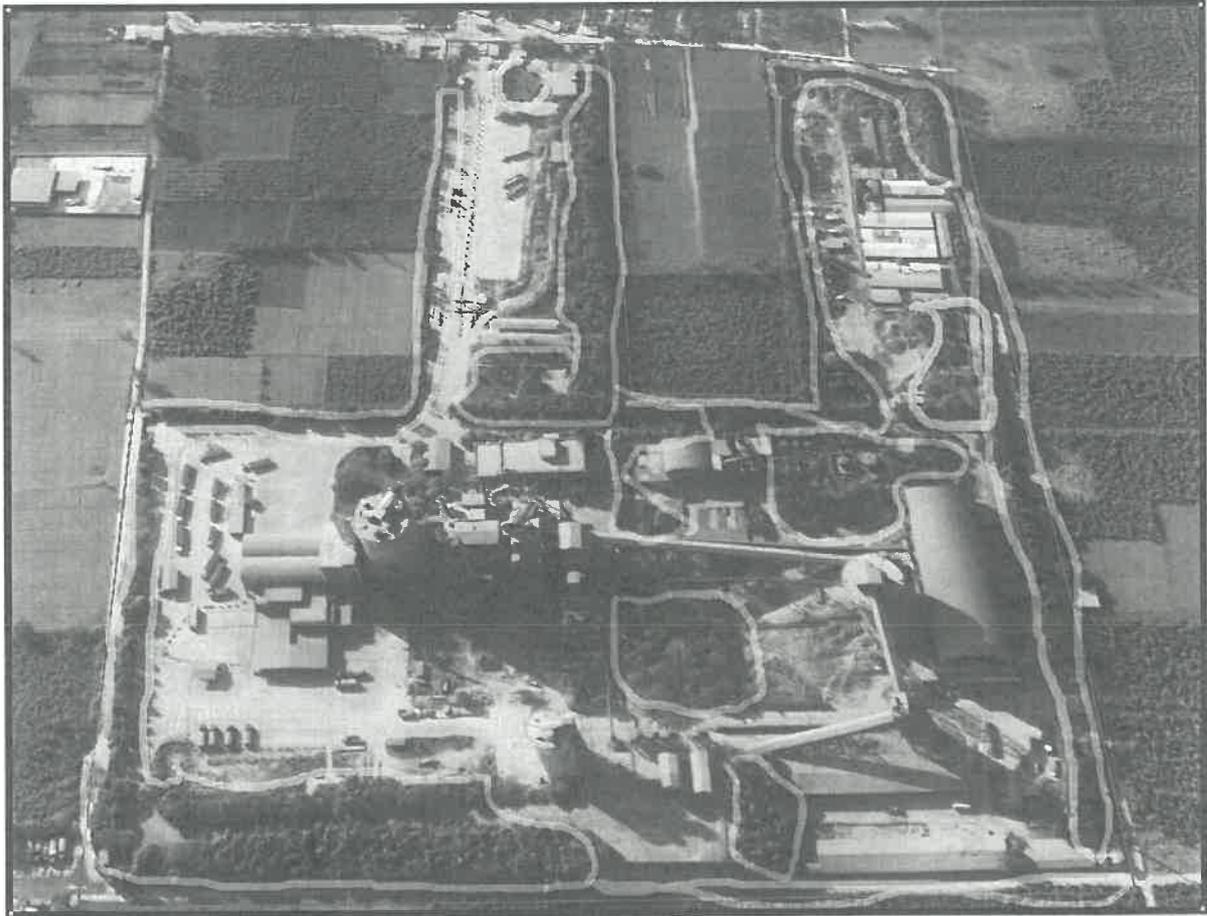
- ★ Shri Manoj Kumar Singh, Joint Secretary
- ★ Dr. R.B. Lal, Scientist 'D'
- ★ Shri Anshu Sharma, Personal Assistant/Stenographer
- ★ Shri Santosh Kr. Sinha, Data Entry Operator

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
इंदिरा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली-110003
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi - 110 003
www.moef.nic.in

Khad
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Clear Photographs of Plantation

The Google Earth image marking the green belt plantation & photographs are as given below.



Handwritten signature
TRUE COPY

Photographs of the Green Belt-



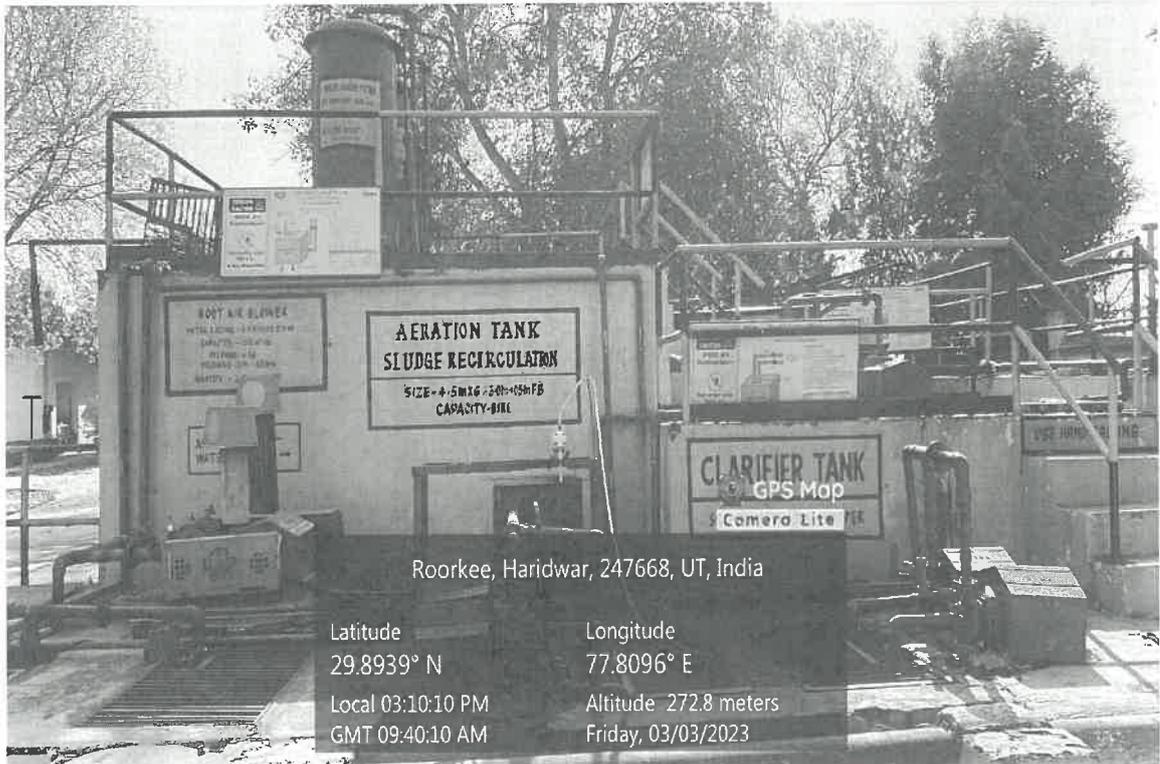






Kunal
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Clear Picture of STP (80 KLD)



K. K. K.
TRUE COPY

ADITYA BIRLA



Ultratech Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record							Month -
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
04-10-23	A	6:00	14:00	1893	1918	25	674
	B	14:00	22:00	1918	1940	22	
	C	22:00	6:00	1940	1960	20	
Incharge Signature							Month -
STP Treated Water Record							Month -
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
05-10-23	A	6:00	14:00	1960	1984	24	634
	B	14:00	22:00	1984	2004	20	
	C	22:00	6:00	2004	2023	19	
Incharge Signature							Month -
STP Treated Water Record							Month -
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
06-10-23	A	6:00	14:00	2023	2048	25	664
	B	14:00	22:00	2048	2069	21	
	C	22:00	6:00	2069	2089	20	
Incharge Signature							Month -

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ADITYA BIRLA

Ultratech Cement Limited Unit - Roorkee Cement Works

Month Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
10-10-23	A	6:00	14:00	2088	2118	25	69%
	B	14:00	22:00	2114	2138	22	
	C	22:00	6:00	2138	2157	21	

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Month Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
10-10-23	A	6:00	14:00	2157	2183	26	71KL
	B	14:00	22:00	2183	2206	23	
	C	22:00	6:00	2206	2228	22	

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Month Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
09-10-23	A	6:00	14:00	2228	2254	26	72KL
	B	14:00	22:00	2254	2278	24	
	C	22:00	6:00	2278	2300	22	

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ADITYA BIRLA



**Itrate h Cement Limited
Unit - Poorkee Cement Works**

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10-10-23	A	6:00	14:00	2300	2326	26	744
	B	14:00	22:00	2326	2351	25	
	C	22:00	6:00	2351	2374	23	

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Incharge Signature

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
11-10-23	A	6:00	14:00	2374	2400	26	75kl
	B	14:00	22:00	2400	2425	25	
	C	22:00	6:00	2425	2449	24	

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Incharge Signature

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
12-10-23	A	6:00	14:00	2449	2474	25	70kl
	B	14:00	22:00	2474	2497	23	
	C	22:00	6:00	2497	2519	22	

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Itratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - 10 - 2

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
15-10-22	A	6:00	14:00	2515	2541	25	71%
	B	14:00	22:00	2541	2568	25	
	C	22:00	6:00	2568	2590	22	

Incharge Signature

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
14-10-23	A	6:00	14:00	2590	2615	25	69%
	B	14:00	22:00	2615	2638	23	
	C	22:00	6:00	2638	2659	21	

Incharge Signature

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
15-10-23	A	6:00	14:00	2659	2683	24	67%
	B	14:00	22:00	2683	2705	22	
	C	22:00	6:00	2705	2726	21	

Incharge Signature



Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month: _____

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
17/10/23	A						
	B						
	C						

Incharge Signature _____

STP Treated Water Record

Month: Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
20-10-23	A	6:00	14:00	3013	3038	25	
	B	14:00	22:00	3038	3064	26	
	C	22:00	1:00	3064	3099	35	

Incharge Signature _____

STP Treated Water Record

Month: Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
21-10-23	A	6:00	14:00	3089	3112	23	
	B	14:00	22:00	3112	3136	24	
	C	22:00	1:00	3136	3160	24	

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Aditya Birla Cement Works Limited Unit - Roorkee Cement Works

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
22-10-23	A				17	23	
	B				21	27	
	C			1105	2015		

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Incharge Signature

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
23-10-23	A	6:00	14:00	3214	3233	19	42
	B	14:00	20:00	3233	3248	15	
	C	20:00	1:00	3248	3262	14	

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Incharge Signature

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
24-10-23	A	1:00	11:00	3275	3290	15	45
	B	11:00	19:00	3290	3307	17	
	C	19:00	1:00	3307	3321	14	

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Ultratech Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Month - Oct-22

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
25-10-22	A				335	1	
	B				45		
	C						

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Incharge Signature

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
26-10-23	A	8:00	10:00	3314	3351	22	52Kl
	B	10:00	2:00	3351	3405	15	
	C	2:00	5:00	3405	3422	17	

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Incharge Signature

STP Treated Water Record

Month - Oct-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
27-10-23	A	6:00	10:00	3422	3442	25	52Kl
	B	10:00	2:00	3442	3459	17	
	C	2:00	6:00	3459	3470	15	

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Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in	Total Treated
		Start	End				
	B						
	C						

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STP Treated Water Record

Month

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in	Total Treated
		Start	End				
23	A	10:00	14:00	7500	10000		
	B		22:00				
	C						

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STP Treated Water Record

Month

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in	Total Treated
		Start	End				
23	A						

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Itratech Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record Month - Jan

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
21-10-20	A			132	150		
	B			150	160		
	C			177	190	15	

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STP Treated Water Record Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

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STP Treated Water Record Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				

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Itratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record Month - 12-11

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

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STP Treated Water Record Month - 12-11

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		08:00	14:00	3738	3758	20	
		14:00	20:00	3758	3777	19	
		20:00	06:00	3777	3734	43	

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Incharge Signature

STP Treated Water Record Month - 12-11

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		08:00	14:00	3794	3815	21	
		14:00	20:00	3815	3836	21	
		20:00	06:00	3836	3857	21	

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Ultratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

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STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		12:00	14:00	3909	3931	22	
		16:00	22:00	3931	3962	31	
		23:00	1:00	3962	3971	9	

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Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		1:00	14:00	3971	3972	1	
		16:00	22:00	3972	4012	40	
				4012	4011	-1	

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Ultratec Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Month - *Nov-15*

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4051	4052		55
		14:00	22:00	4052	4071		
		22:00	6:00	4071	4083	8	

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Incharge Signature

STP Treated Water Record

Month - *Nov-15*

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4088	4107	15	45K
		14:00	22:00	4107	4123	16	
		22:00	6:00	4123	4137	14	

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Incharge Signature

STP Treated Water Record

Month - *Nov-15*

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4137	4152	15	10K
		14:00	22:00	4152	4166	14	
		22:00	6:00	4166	4177	11	

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Incharge Signature



Ultratech Cement Limited Unit - Roorkee Cement Works

Month - Nov-25

STP Treated Water Record							
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
			10:00	4177	4101	14	485
		11:00	12:00	4131	4200	13	
		12:00	1:00	4200	4210	11	

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Incharge Signature

Month - Nov-25

STP Treated Water Record							
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		1:00	14:00	4215	4234	19	494
		14:00	22:00	4234	4250	16	
		22:00	6:00	4250	4264	14	

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Incharge Signature

Month - Nov-25

STP Treated Water Record							
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4264	4284	20	554
		14:00	22:00	4284	4302	18	
		22:00	7:00	4302	4319	17	

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Itratech Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
			14:00	43.38	43.38	10	
		14:00	22:00	43.38	43.55		5 K
		22:00	6:00	43.55	43.71	16	

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STP Treated Water Record

Month - Nov-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4371	4392	21	
		14:00	22:00	4392	4412	20	40 KL
		22:00	6:00	4412	4431	19	

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STP Treated Water Record

Month - Nov-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
	A	6:00	14:00	4431	4453	22	
	B	14:00	22:00	4453	4474	21	62 KL
	C	22:00	6:00	4474	4493	19	

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Itrate Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
				4497	4511		20
			2	4511	4538	27	
			20	4538	4558	20	

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STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4558	4582	24	20
		14:00	22:00	4582	4604	22	
		22:00	6:00	4604	4624	20	

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Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4624	4647	23	20
		14:00	22:00	4647	4665	18	
		22:00	6:00	4665	4684	19	

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Ultratech Cement Limited Unit - Roorkee Cement Works

Month - 21

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
			14:00	4685	4700	21	51
		14:00	22:00	4700	4720	20	
		22:00	6:00	4720	4747	18	

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Incharge Signature

Month - Nov-23

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4747	4768	21	55
		14:00	22:00	4768	4787	19	
		22:00	6:00	4787	4805	15	

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Incharge Signature

Month - 10-23

STP Treated Water Record

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	4805	4827	22	52
		14:00	22:00	4827	4848	21	
		22:00	6:00	4848	4867	19	

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Ultratech Cement Limited Roorkee - Roorkee Cement Works

STP Treated Water Record

Month

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				

Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		11:00	14:00	4922	4945	23	
		14:00	22:00	4945	4966	21	44
		22:00	6:00	4966	4959	20	

Incharge Signature

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
			14:00	4954	5000	46	

Incharge Signature



Ultratec Cement Limited Unit - Roorkee Cement Works

Month - Nov-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		10:00	14:00	5042	5060	18	
		14:00	22:00	5070	5077	7	
		22:00	6:00	5077	5092	15	

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Incharge Signature

Month - Nov-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
26/11/23		10:00	14:00	5092	5108	16	53KL
	B	14:00	22:00	5108	5126	18	
	C	22:00	6:00	5126	5142	16	

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Incharge Signature

Month - Nov-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
27-11-23	A	6:00	14:00	5142	5161	19	52KL
	B	14:00	22:00	5161	5178	17	
	C	22:00	6:00	5178	5194	16	

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Incharge Signature

ADITYA BIRLA

Ultratec Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record Month - Nov-22

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		11:00	14:00	5210	5217	18	5110
		14:00	17:00	5217	5233	17	
		17:00	6:00	5233	5245	16	

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Incharge Signature

STP Treated Water Record Month - Nov-22

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	5245	5263	18	50K0
		14:00	22:00	5263	5280	17	
		22:00	6:00	5280	5295	15	

[Signature]
Incharge Signature

STP Treated Water Record Month - Nov-22

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
20-11-22	A	6:00	14:00	5295	5316	21	56K0
	B	14:00	22:00	5316	5334	18	
	C	22:00	6:00	5334	5351	17	

[Signature]
Incharge Signature

ADITYA BIRLA



Itratec Cement Limited

Unit - Roorkee Cement Works

Month - Dec

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		7:00	14:00	5351	5372	21	
		14:00	22:00	5372	5391	19	
		22:00	6:00	5391	5408	17	

[Signature]
Incharge Signature

Month - Dec-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	5408	5428	20	55K
		14:00	22:00	5428	5446	18	
		22:00	6:00	5446	5463	17	

[Signature]
Incharge Signature

Month - Dec-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	5463	5484	21	55K
		14:00	22:00	5484	5504	20	
		22:00	6:00	5504	5521	17	

[Signature]
Incharge Signature

ADITYA BIRLA



Ultratech Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
			14:00	5521	5542		
		14:00	22:00	5542	5565	23	53.4
		22:00	6:00	5562	5580	18	

[Signature]
Incharge Signature

STP Treated Water Record

Month - Dec-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	5580	5599	19	
		14:00	22:00	5599	5617	18	53.4
		22:00	6:00	5617	5633	16	

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Incharge Signature

STP Treated Water Record

Month - Dec-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	5633	5653	20	
		14:00	22:00	5653	5671	18	54.2
		22:00	6:00	5671	5687	16	

[Signature]
Incharge Signature

ADITYA BIRLA

Ultratec Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record							Month -
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	5697	5707	20	58 KE
		14:00	22:00	5707	5726	12	
		22:00	6:00	5726	5743	17	


 Incharge Signature

STP Treated Water Record							Month - DEC-23
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
	A	6:00	14:00	5743	5763	20	55 KE
		14:00	22:00	5763	5781	18	
		22:00	6:00	5781	5798	17	


 Incharge Signature

STP Treated Water Record							Month - DEC-23
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
	A	6:00	14:00	5798	5819	21	58 KE
	P	14:00	22:00	5819	5838	19	
		22:00	6:00	5838	5856	18	


 Incharge Signature



Ultratec Cement Limited Unit - Roorkee Cement Works

Month - Dec

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
10			10:00	5856	5876	20	5 KL
		11:00	22:00	5876	5895	19	
			6:00	5895	5913	18	

[Signature]
Incharge Signature

Month - Dec-20

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
11-12		6:00	14:00	5913	5931	18	51 KL
		14:00	22:00	5931	5948	17	
		22:00	6:00	5948	5964	16	

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Incharge Signature

Month - Dec-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
12-12-23		6:00	14:00	5964	5979	15	40 KL
		14:00	22:00	5979	5992	13	
		22:00	6:00	5992	6004	12	

[Signature]
Incharge Signature

ADITYA BIRLA

Ultratec Cement limited

Unit - Roorkee Cement Works

STP Treated Water Record Month -

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
				6004	6010		
	B	14:00	22:00	6016	6026	10	
	C	22:00	6:00	6026	6034	08	


 Incharge Signature

STP Treated Water Record Month - DEC-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	6034	6046	12	32KL
		14:00	22:00	6046	6057	11	
		22:00	6:00	6057	6066	09	


 Incharge Signature

STP Treated Water Record Month - DEC-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
	A	6:00	14:00	6066	6079	13	35KL
	B	14:00	22:00	6079	6091	12	
	C	22:00	6:00	6091	6101	10	


 Incharge Signature



Ultratec Cement Limited Unit - Roorkee Cement Works

Month - / /

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
15/12/23	A	7:00	14:00	6101	6115	14	45kl
	B	14:00	22:00	6116	6135	19	
	C	22:00	6:00	6135	6147	12	

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Incharge Signature

Month - / /

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
16/12/23	A	6:00	14:00	6141	6158	17	45kl
	B	14:00	22:00	6158	6174	16	
	C	22:00	6:00	6174	6186	12	

[Signature]
Incharge Signature

Month - / /

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(In)	Total Treated
		Start	End				
16/12/23	A	6:00	14:00	6186	6205	19	49kl
	B	14:00	22:00	6205	6221	16	
	C	22:00	6:00	6221	6235	14	

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Incharge Signature

ADITYA BIRLA



Itratech Cement Limited

Unit - Roorkee Cement Works

STP Treated Water Record

Month - Dec-22

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	6235	6252		5.14
		14:00	22:00	6255	6272		
		22:00	6:00	6272	6287	15	

Incharge Signature

STP Treated Water Record

Month - Dec-22

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	6287	6307	20	5.00
		14:00	22:00	6307	6325	18	
		22:00	6:00	6325	6341	16	

Incharge Signature

STP Treated Water Record

Month - Dec-23

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	6341	6361	20	5.50
		14:00	22:00	6361	6379	18	
		22:00	6:00	6379	6396	17	

Incharge Signature

DITYA BIRLA

Ultratec Cement Limited Unit - Roorkee Cement Works

STP Treated Water Record

Month - 12

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
			11:00	6396	6416	20	56 KL
			22:00	6416	6435	19	
		22:00	6:00	6435	6453	18	

[Signature]
Incharge Signature

STP Treated Water Record

Month - 12

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	6453	6473	20	56 KL
		14:00	22:00	6473	6492	19	
		22:00	6:00	6492	6509	17	

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Incharge Signature

STP Treated Water Record

Month - 12

Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
		6:00	14:00	6509	6530	21	55 KL
		14:00	22:00	6530	6549	19	
		22:00	6:00	6549	6567	18	

[Signature]
Incharge Signature

ADITYA BIRLA



Ultratech Cement Limited Unit - Roorkee Cement Works

Month - 11/12

STP Treated Water Record							
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
25		6:00	10:00	6567	6587	20	55K
		14:00	22:00	6587	6605	18	
		22:00	6:00	6605	6622	17	
						Incharge Signature	

Month - 12-23

STP Treated Water Record							
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
26		6:00	14:00	6622	6639	17	45K
		14:00	22:00	6639	6654	15	
		22:00	6:00	6654	6667	13	
						Incharge Signature	

Month - 12-23

STP Treated Water Record							
Date	Shift	Shift Timing		Initial Meter	Final Meter	Treated Water(in)	Total Treated
		Start	End				
27-2-23	A	6:00		6667			
	B						
						Incharge Signature	

Annexure-02

Date	Part	Page	Page	Page	Page
01.10.23	00		40		
02.10.23	00		41		
03.10.23	00	18	41	61	
04.10.23	03	18	43	65	
05.10.23	04	24	43	63	
06.10.23	04	24	42	64	
07.10.23	04	24	44	62	
08.10.23	04	24	47	71	
09.10.23	04	24	48	72	
10.10.23	04	24	50	74	
11.10.23	04	24	51	75	
12.10.23	04	24	46	70	Handwritten
13.10.23	04	24	47	71	
14.10.23	04	24	45	69	
15.10.23	05	30	37	67	
16.10.23	00	00	68	68	Handwritten
17.10.23			50		
18.10.23	03	15	55		
19.10.23	04	24	50		
20.10.23	04	24	51		
21.10.23	04	24	44		Handwritten
22.10.23	04	24	34	50	
23.10.23	02	18	30	48	
24.10.23	04	15	29	47	
25.10.23	02	15	30		
26.10.23	02	15	40		
27.10.23	02	15			
28.10.23	06	15			
29.10.23	06	15			
30.10.23	06	15			
31.10.23	06	15			
		544K/	1347KL/	1347KL/	Handwritten

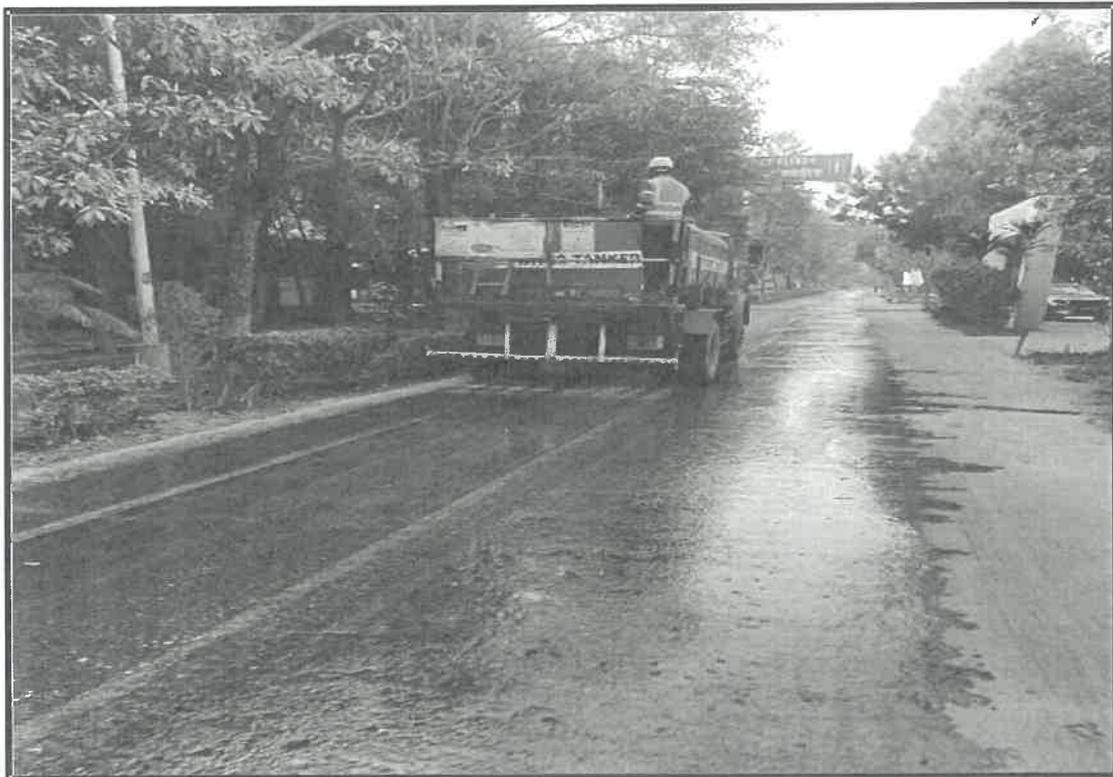
Category	Date	Value 1	Value 2	Value 3	Value 4	Value 5	Notes
st	20.11.23	2	18	40	38	48	
	21.11.23		00	40	40	40	
MP	22.11.23			38	38	38	
	23.11.23		01	43	43	43	
1401	24.11.23	02	12	43	55	55	
	25.11.23	02	12	40	52	52	
etall	26.11.23	03	18	42	60	60	
	27.11.23	03	00	62	62	62	
	28.11.23	03	18	47	65	65	
	29.11.23	03	18	48	66	66	
	30.11.23	01	00	58	64	64	Sokolov
	01.12.23	02	12	47	59	59	
	02.12.23	03	18	40	58	58	
	03.12.23	03	18	44	62	62	
nach	04.12.23	03	18	47	65	65	Ra
	05.12.23	03	18	44	64	64	
Pm	06.12.23	02	12	44	75	75	
	07.12.23	02	12	38	50	50	
Pm	08.12.23	02	12	41	53	53	Recht
	09.12.23	01	00	46	62	62	
	10.12.23	01	00	45	51	51	
	11.12.23	02	12	38	50	50	
M	12.12.23	02	12	41	56	56	
	13.12.23	02	12	41	56	56	

1272 K/L - 1662 K/L - 1011 0.2

Case No.	Category	Value	Sum	Product
18-12-25	CR	12	25	300
19-12-25	CR	12	15	180
20-12-25	CR	12	20	240
21-12-25	CR	12	23	276
22-12-25	CR	12	28	336
23-12-25	CR	12	40	480
24-12-25	CR	12	37	444
25-12-25	CR	12	40	480
26-12-25	CR	12	42	504
27-12-25	CR	12	43	516
28-12-25	CR	18	37	666
29-12-25	CR	18	38	684
30-12-25	CR	18	40	720
31-12-25	CR	18	49	882
32-12-25	CR	18	32	576

K. K. K.
TRUE COPY

Clear Picture of Spraying Water On Road



K. Meul
TRUE COPY



HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)

Web : www.ueppcb.uk.gov.in. E-mail : muakpcb@yahoo.com

Annexure A-19

UEPPCB/HO/Con-J-43/2019/ 610

Date: ~~06.2019~~ 24.8.2019
REGD. POST

To,

M/s Ultra Tech Cement Ltd.,
 (Unit; Roorkee Cement Work),
 (Formerly- M/s Jaypee Roorkee Cement Grinding Unit),
 Khasra No. 148-152, 155, 158-171, 173, 175,
 Pohana-Iquabalpur Road, Bhagwanpur,
 Nalheri Dehviran, Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 11170	Inward ID - 242229
CCA (Renewal)	
Consent No. 39481	Date :- 02.02.2019

CCA is hereby granted to M/s Ultra Tech Cement Ltd. (Unit; Roorkee Cement Work) (Formerly-M/s Jaypee Roorkee Cement Grinding Unit) located at Khasra No. 148-152, 155, 158-171, 173, 175, Pohana-Iquabalpur Road, Bhagwanpur, Nalheri Dehviran, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period upto 31.03.2024 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 406.00 Crs :-

S. No.	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Cement	164400 MT	Cement	164400 MT

2. Specific Conditions under Water Act :

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE or CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	35	35

- (ii) Trade Effluent Treatment and Disposal : - NA -

- (iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iv) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (1250+250 KVA)	18	Diesel	100 Ltr/Hr	NDR, Acoustic Enclosure	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

- (i) Number of authorization and date of issue : -----
- (ii) The Factory Manager of M/s Ultra Tech Cement Ltd. (Unit; Roorkee Cement Work), Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	2.500	Recyclable

- (iv) The authorization shall be in force for a period upto 31.03.2024.
- (v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
 - (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
5. This CCA is valid for Mixing, Grinding & Packing Processes only.
 6. **Compulsory documents to be submitted by the Industry/Unit :-**
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.


Member Secretary

Copy to: Regional Officer, Uttarakhand Environment Protection and Pollution Control Board,
Roorkee, Distt- Haridwar for information and compliance of the same.


Chief Environment Officer

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. Unit should upgrade STP to achieve norms as prescribed in serial no. 2 (iv).
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

Unit Head

Sir.

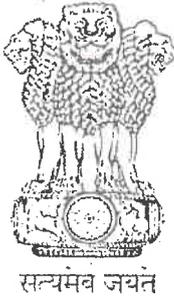
For Perusal Pl.

[Signature]

Valid up to 31-3-2020

[Signature]
Chief Environment Officer

[Signature]
TRUE COPY



INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp



Certificate No. : IN-UK59885916184265V
Certificate Issued Date : 24-Jun-2023 02:36 PM
Account Reference : NONACC (SV)/ uk1209404/ HARIDWAR/ UK-HD
Unique Doc. Reference : SUBIN-UKUK120940426050296410405V
Purchased by : ULTRATECH CEMENT LTD
Description of Document : Article 5 Agreement or Memorandum of an agreement
Property Description : NA
Consideration Price (Rs.) : 0
 (Zero)
First Party : ULTRATECH CEMENT LTD
Second Party : NA
Stamp Duty Paid By : ULTRATECH CEMENT LTD
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



**Agreement / Contract for Collection of Used/ Spent Oil, Wastes or Residues
 Containing Oil- INDUSTRIAL HAZARDOUS WASTE.**

This agreement came into existence from 24th day of June 2023 at M/s Ultratech Cement Ltd. UNIT: Roorkee Cement Works; Village- Nalhri Dehviran; Post: Nalhara Anantpur, Taluka: Roorkee, Distt: Haridwar; Haridwar UTTARAKHAND {INDIA}.

For Shiv Shakti Oil & Lubricants

Authorized Signatory

h. K. K. K.
TRUE COPY

(2)

BY AND BETWEEN

M/s Ultratech Cement Ltd. (UNIT: Roorkee Cement Works) Village- Nalhri Dehviran; Post: Nalhera Anantpur, Taluka: Roorkee, Distt: Haridwar; Haridwar UTTARAKHAND {INDIA}. is engaged in the business of manufacturing of cement and **Mr. Dinesh Khatri (GUH)**, sign this Contract for and behalf of Ultratech Cement Ltd. (Unit: Roorkee Cement Works) for sold out used oil & grease.

AND

M/s Shiv Shakti Oil & Lubricants having its factory/ Re- refinery cum Registered office at F-557, RIICO Industrial Area Chopanki, Post: Tapukara; Tehsil: Tijara Distt: Alwar (Near RIICO Bhiwadi), Rajasthan- 301019 {INDIA} hereinafter referred to as a "SSOL" (which expression shall unless repugnant to context or meaning thereof, be deemed to mean & unless repugnant to context or meaning thereof, be deemed & include its assigns, nominees, legal representatives represented through Mr. Sunny Dhir, to enter into and sign this contract for and behalf of the Name- SSOL.

WHEREAS

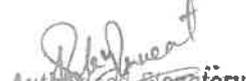
M/s Ultratech Cement {having GSTIN No.05AAACL6442L1ZG} is an Warehouse Undertaking located at UNIT: Roorkee Cement Works; Village- Nalhri Dehviran; Post: Nalhera Anantpur, Taluka: Roorkee, Distt: Haridwar; Haridwar UTTARAKHAND {INDIA}, using Lubrication Oil and as decided of disposing/ sale its Used/ Spent Oil- Hazardous Waste through the SSOL.

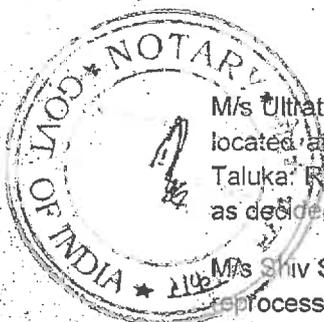
M/s Shiv Shakti Oil & Lubricants {having GSTIN No. 08ABFFS4464G1ZZ} has been engaged in reprocessing/ Re recycling of all types of Used/ Spent Industrial Oil- Hazardous Waste, of all nature, at their industry.

This agreement shall be deemed to come into force from 24th June, 2023 and shall continue unless and until terminated by mutual consent of the parties by giving 45 Days' notice to the other. Now this agreement witnesses the following terms and conditions to be performed by both the parties to the Contract.

1. The SSOL hereby agrees to collect all types of Hazardous Waste as stated above as and when desired by the Ultratech Cement.
2. The SSOL is Authorized by Rajasthan pollution control board to recycling of hazardous waste (used oil) having registration no. F(HSW)/Alwar (tijara)/1845(i)/2014-15/4857-4859 dated 01/12/2018 valid up to dated 30.11.2023
3. The SSOL will pick up Hazardous Waste from Ultratech Cement, must & at least once in **02~ 03 months** and at all times as may be called upon by Ultratech Cement to pick up the waste within limited period, then 07 days prior intimation will be given by Ultratech Cement to SSOL.

For Shiv Shakti Oil & Lubricants


Authorized Signatory



(3)

4. The SSOL on receipt of written or through mail information from Ultratech Cement, will plan and schedule collection logistics of the HAZ Waste from the premises of Ultratech Cement within 07 Business days of receipt of such information. The Ultratech Cement shall ensure that Hazardous Waste must be packed in proper Drums/ Barrel.

c) Contact Details:

- > For SSOL
Mr. Sunny Dhir

Mobile No.: +91-9818408248; E mail Ids: ssolindia@gmail.com

- > For Ultratech Cement
Mr. Tej Kumar Pandey

Mobile No.: +91-9794612736; E mail Ids: tej.pandey@adityabirla.com

5. The SSOL agrees to bear all the cost of Transportation, Lift, Treat, Store collected from the premises of the company, as per the Pollution Control Board Authorization of Hazardous Waste. For loading of the material at the Truck at the company premises, the company shall make available the Forklift/ labour and the cost if any shall bear by the Ultratech Cement.

6. And if the company fails to make available Forklift/ Labour at its premises for loading of the material at the Truck of SSOL on arrival of the vehicle at the premises of the company on appointed date and the said vehicle returned empty, then the freight of the vehicle shall be borne by the company at the Rate of INR 5/- per Kilogram for 1000 Liters/ Kg.'s.

SSOL will not be held responsible for any mishappening or loss caused to the labour of the company made available for loading of the material at the said vehicle. However, SSOL shall be responsible for any damage or loss to the company and/or any of its persons/ workers by the said vehicle or any person comes with the vehicle at the premises of the company for collection of material.

8. And also, SSOL are not liable for the wages, salary etc. & related to this matter of Ultratech Cement co.'s worker.

9. **Payment Terms:**

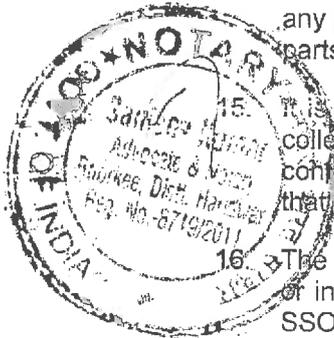
- i. For the Used/ Spent Lube oil (Filling to Top; without water or sludge), the rates are **INR 3,550/- per with Drum** (for Qty. above 500 liters. Exclusive of Taxes & other Duties, if any as applicable).
- j. For the Used Oil Grease (Filling to Top; without water), the rates are **INR 1,250/- per with Drum** (Exclusive of Taxes & other Duties, if any as applicable).
- k. For the Used Oil mixed with water or sludge, the rates are **INR 650/- per with Drum** (Lifted only with Used Oil Drums Lot. Exclusive of Taxes & other Duties, if any as applicable).

For Shiv Shakti Oil & Lubricants


Authorized Signatory

(4)

- I. All the payments will be made and drawn through RTGS - NEFT/ Cheque (No cash transaction will be allowed in this case) in favor of:
 - For SSOL: **Shiv Shakti Oil & Lubricants** [payable at Bhiwadi]
 - For Ultratech Cement: **Ultratech Cement Ltd.** [payable at Haridwar]
10. The Reg. Re-recycler agrees and undertakes to reprocess/ recycle the Hazardous Waste as collected from Ultratech Cement; it also undertakes to follow all the rules/ guidelines as laid down by the pollution authorities, from time to time, in this respect.
11. The Reg. Re-recycler will present all the **Forms** like Form-10 (Manifest), Form-6 (TRANSBOUNDARY MOVEMENT) & Form-09 (Trem Card) and others if any must be signed or filled by SSOL & Ultratech Cement representatives as per P.C.B. Rules.
12. This Agreement is on principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties.
13. This Agreement may modify or amended only by writing, duly executed by or on behalf of the parties.
14. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable & the remaining parts & provisions of this Agreement shall remain in full force & effect.
15. It is clearly and expressly understood by and between the parties that the activity of collection transportation, storage and disposal of Hazardous Waste is an independent contract and it is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of labour, etc.
16. The terms and conditions will not bear any change after any relationship either direct or indirect between the employees of Ultratech Cement and the persons engaged by SSOL.
17. The SSOL Works site will be auditable by representatives of Ultratech Cement {after giving intimation of 03~04 days, in working hours only}.
18. In case of any dispute or difference both parties will mutually settle the dispute. (However Any dispute or difference whatsoever arising between the parties out of or relating to the matter, meaning, operation or effect of this contract or the breach thereof, shall be settled by Arbitration in accordance with the Rules of Settlement of the Indian Council of Arbitration and the award made in pursuance thereof shall be binding on the parties- Order is subjected to Delhi Jurisdiction)
19. This agreement is valid for **Two Years** and no party would breach any terms of this agreement from the date of signing contract by both parties.



For Shiv Shakti Oil & Lubricants

[Signature]
Authorized Signatory

(6)

IN WITNESS WHERE OF THE PARTIES HERE TO HAVE SET THEIR HAND SEAL THE DAY AND YEAR FIRST ABOVE WRITTEN

For Shiv Shakti Oil & Lubricants

[Signature]
Authorized Signatory

Sunny Dhir

M/S Shiv Shakti Oil & Lubricants

For Ultratech Cement Ltd.
Unit-Roorkee Cement Works

[Signature]
Authorized Signatory

Mr. Dinesh Khatri (GUH)

M/s Ultratech Cement Ltd.



In Presence of Ultratech Cement Ltd.:

1. Mrt. Manish Panigarahi (SH P&QC)
R/o D1/1-UltraTech Cement Township Village Nalheri,
Roorkee, Distt.: Haridwar
Contact No.: +91- 9132319999
2. Mr. Avinash Gupta (SH-Account & Store)
R/o D1/1-UltraTech Cement Township Village Nalheri,
Roorkee, Distt.: Haridwar
Contact No.:+91- 9887482060

In Presence of Shiv Shakti Oil & Lubricant

1. Mr.Nawab Ali
Contact No.: +91- 9897413394

[Signature]

IDENTIFIED BY
[Signature]

VERIFIED & ATTESTED
[Signature]
(Sanjeev Kumar)
Advocate & Notary
Roorkee, Distt. Haridwar
Reg No - 37-9/2011

For Shiv Shakti Oil & Lubricants

[Signature]
Authorized Signatory

[Signature]
TRUE COPY



Revised Authorization

File No: F(HSW)/Alwar(Tijara)/76(1)/2009-2010/892-894

Date:- 11/05/2023

Unit Id : 10356

M/s Shiv Shakti Oil & Lubricants

F-557, RIA Chopanki , Bhiwadi Tehsil:Tijara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Incineration, Reception, Recycling, Storage, Transport, Treatment of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application received on 26/11/2022 and subsequent correspondence.

Sir

1 Number of authorization RPCB/HWM/2023-2024/HSW/HSW/8.

2 Application Number : 325386 dated : 26/11/2022 .

3 Partner of M/s Shiv Shakti Oil & Lubricants is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Incineration, Reception, Recycling, Storage, Transport, Treatment of Hazardous waste on the premises situated at F-557, RIA Chopanki, Post Tapukara Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Incineration Ash	I	37.2	2.00 TPA	CTDF Udaipur
2	Organic residues from process	I	4.4	88.00 TPA	Incineration or coprocessing in cement kiln
3	Spent clay containing oil	I	4.5	73.00 TPA	Incineration or coprocessing in cement kiln
4	Used or spent oil	I	5.1	2000.00 KLA	Used as raw material
5	Wastes or residues containing oil	I	5.2	1600.00 KLA	Used as raw material

Signature Not Verified

Digitally signed by Om Prakash Gupta
Date: 2023.05.11 18:18:28 IST
Reason: Self Attested
Location:



TRUE COPY



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Revised Authorization

File No: F(HSW)/Alwar(Tijara)/76(1)/2009-2010/892-894

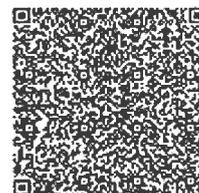
Date:- 11/05/2023

Unit Id : 10356

- 4 The authorization shall be in force for period from **01/04/2023** to **31/03/2028** .

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Gupta
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RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Revised Authorization

File No: F(HSW)/Alwar(Tijara)/76(1)/2009-2010/892-894

Date:- 11/05/2023

Unit Id : 10356

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

Page 3 of 6

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 Gupta
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RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Revised Authorization

File No: F(HSW)/Alwar(Tijara)/76(1)/2009-2010/892-894

Date:- 11/05/2023

Unit Id : 10356

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

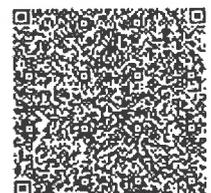
B. Specific Conditions

- 5 That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That total procurement of used or spent oil and waste or residue containing oil shall not exceed @ 2000 KLA and 1600 KLA, receptively.
- 7 That the category and quantity of waste generated and method of disposal shall be as per table in condition no. 3, under title of "Details of authorization".
- 8 That industry shall not procure and process the hazardous waste "spent clay containing oil" category 4.5, schedule-I of HOW (TBM) Rules, 2016 or any other waste for incineration or recycling in the industry.
- 9 That no other hazardous waste covered under schedule IV except used oil and Waste oil, shall be recycled/re-processed without prior authorization from State Board as recycler/re-processor of that hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 10 That no other hazardous waste shall be utilized for processing/co-processing as a supplementary resource or for energy recovery, or for recovery/recycle or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 11 That in case of, any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its category and quantity, the industry shall have to obtain fresh Authorization.

Page 4 of 6

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Gupta
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Revised Authorization

File No: F(HSW)/Alwar(Tijara)/76(1)/2009-2010/892-894

Date:- 11/05/2023

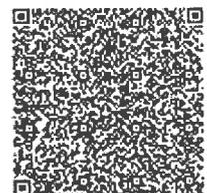
Unit Id : 10356

- 12 That the transportation of the hazardous waste shall be done by the authorized and dedicated vehicles only.
- 13 The record of raw material procurement, production and hazardous waste generated/disposed shall be maintained in logbook and copy of the same shall be submitted to Regional Office every month.
- 14 That industry shall maintain the record of raw material i.e. used or spent oil and waste or residue containing oil procurement in enclosed orange passbooks. The total quantity of such procured material from all the sources shall not exceed @ 2000 KLA and 1600 KLA, receptively.
- 15 That the hazardous waste mentioned at sr. no. 4 & 5 of condition no. 3 i.e. used or spent oil (sch.-I, code- 5.1) @ 2000 KLA and waste or residue containing oil (sch. -I, code- 5.2) @ 1600 KLA shall be used as raw material for recycling/ reprocessing.
- 16 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 17 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 18 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 19 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 20 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 21 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.

Page 5 of 6

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 Gupta
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RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695 Fax: 0141-5159697

Revised Authorization

File No: F(HSW)/Alwar(Tijara)/76(1)/2009-2010/892-894

Date:- 11/05/2023

Unit Id : 10356

- 22 That this revised authorization letter shall supercede the earlier authorization letter no 2023-2024/HSW/HSW/5 / 836-838 dated 09/05/2023
- 23 **That this Authorization is being issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other rules for the time-being in force, rests with the industry/unit/project proponent.**
- 24 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This bears the approval of the competent authority.

Yours sincerely,

Group Incharge

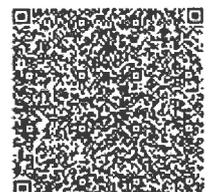
Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Alwar to ensure the compliance of authorisation conditions
- 2 Master File

Group Incharge

Signature Not Verified

Digitally signed by Om Prakash
 Gupta
 Date: 2023.05.11 18:18:28 IST
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ADITYA BIRLA



UltraTech

UTCL/RKCW/ENV/2022/644

Date: 19.09.2022

To,
The Regional Officer
Uttarakhand Environment Protection and
Pollution Control Board
Near Irrigation Office (Gang Nahar)
Roorkee- 247667 (Uttarakhan)

Subject: - Regarding information of hazardous waste disposal by M/s UltraTech Cement Limited Unit; Roorkee Cement Works at Village-Nalheri Dehviran, Roorkee, Distt-Haridwar, Uttarakhand.

Ref: - Our Hazardous waste authorization vide no.UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019

Dear Sir,
Kindly refer to the above subject matter; we are submitting herewith white copy of the manifest in form No.10 regarding the information of sale out of Cat. 5.1 waste 650 Liter used oil to M/s Shiv Shakti Oil & Lubricants, -F-557 & F-693(Unit 3) RIICO Industrial Area Chopanki, Post Tapukara, Tehsil-Tijara, Distt- Alwar, Rajasthan.

This is for your kind information please.

Thanking you,

Yours Sincerely

For UltraTech Cement Limited
(Unit: Roorkee cement works)

[Signature]
(Authorized Signatory)
Dinesh khatri
(Senior Vice President)



[Handwritten notes]
Cc: -
The Member Secretary
Uttarakhand Environment Protection and
Pollution Control Board
Gaura Devi Prayavaran Bhawan
46B, IT Park, Sahastradhara Road
Dehradun (Uttarakhand)



Enc:
(1) Copy of Hazardous Waste Manifest in Form no.-10

UltraTech
C E M E N T
The Engineer's Choice

[Handwritten signature]
TRUE COPY

UltraTech Cement Limited
(Unit: Roorkee Cement Works)
Village-Nalheri Dehviran, PO-Nalhera Anantpur, Roorkee,
Distt-Haridwar-247668.Uttarakhand T: (01332-231942/45/46). Fax-231941

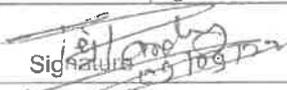
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(15)

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including Phone no. and e-mail)	M/S Ultratech Cement Ltd. village Nalherideh Distt: Haridwar (U.P.)
2.	Sender's Authorisation No.	
3.	Manifest Documents No.	SSOL / HW / 01 / U.C.L.../2022-23/ Dt. 30/08/2022
4.	Transporter's name and address: (including Phone No. and e-mail)	
5.	Type of vehicle	(Truck/Tankers/Special Vehicle)
6.	Transporter's registration No.	
7.	Vehicle registration No.	UP17BT 4698
8.	Receiver's name and mailing address (including Phone No. and e-mail)	SHIV SHAKTI OIL & LUBRICANTS F-557 & F-693(Unit 3), RICO Industrial Area Chopanki, Post: Tapukara Teh.Tijara, Distt. Alwar - 301707 (Rajasthan) INDIA Ph.: +91-9310003339, 9350003339 E: shivshakti_lub07@yahoo.co.in
9.	Receiver's Authorisation No.	RSPCB / HWM / 2018-2019 / HSW / HSW / 21 RSPCB / HWM / 2018-2019 / HSW / HSW / 06 (Unit 3)
10.	Waste description	Used Lube Oil, Used Cutting Coolant Oil (Cat. 5.1) ✓ Used Hydraulic Oil, Used Transformer Oil (Cat. 5.2) ✓ Waste or Residues Containing Oil (Cat. 5.2) ✓ Containers/ Barrels/ Drums Contaminated with Hazardous Chemicals/ Waste (Cat. 33.1) (Unit 3) X Hazardous Waste
11.	Total quantity No. of Containers 4407.20 LTR m ³ or MT 3 drum Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge) OILY / Tarry / Slurry / Liquid
13.	Special handling instructions and additional information : (Handle with Care)	Disposed/ sale as per Precautions/ Rules of Central Pollution Control Board/ MOEF/ SPCB to the Authorized Reg. Re-recycler/ Re-processor
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & stamp:  Signature:  Month: 08 Day: 30 Year: 2022	
15.	Transporter acknowledgement of receipt of Wastes	
	Name & stamp: Signature: Month: 08 Day: 30 Year: 2022	
16.	Receiver's certification for receipt of hazardous and other waste	
	For Shiv Shakti Oil & Lubricants Name & stamp: Signature: Month: 08 Day: 30 Year: 2022	

Authorised Signatory

COPY 1 of 7

White Copy

To be forwarded by the sender to the State Pollution Control Board

TRUE COPY

Picture of Hazardous Waste Handling PPEs/ Equipment's



We have provide proper PPEs/equipment to the workers who has handling the hazardous waste – Gum boot, goggles, gloves, mask, helmet, safety jacket.

K. Ravi
TRUE COPY

UltraTech Cement Limited

Roorkee Cement Works

ATTENDANCE SHEET

PROGRAM TITLE - Hazardous Waste Training.

FACULTY Environment

DATE 12/12/2023

TIME 10:00 am

SL No	NAME	DESIGNATION	DEPARTMENT	SIGNATURE
1	Muneshwar Shukla	Sr. Sup	P&C	
2	Jitendra Kumar	Electrician	Electric	
3	Kunal Goswami	Helper	Lab	
4	Shivraj Chouhan	Sub	Lab	
5	Siddharth Kumar	Helper	Workshop	
6	Musamam	welder	mach	
7	Amar Singh	fiter	mach	
8	Parmod Kumar	Helper	"	
9	Sonu kur.	Helper	Pranage	
10	vidya Sagar	Driver	work shop	
11	Sonu Singh	Sup	Pranage	
12	Deepak Dandiyal	Driver	work shop	
13	Anish Kumar	Helper	Project	
14	Kanodram Singh	Chemistry	a.c	
15				
16				
17				
18				
19				
20				
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24				
25				

TRUE COPY

FORM 3

[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

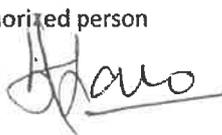
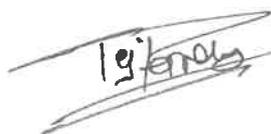
FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)		Methods of Storage		Destined to or received from	
	As on 30.04.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00		MS Drums		Authorized Recycler	
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste			Name and address of consignee			Date of transportation		
		Details of Waste								
	NA	NA		NA			NA			
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 30.04.2023

Place: - Roorkee, Uttarakhand

Signature of Authorized person

Mr. Sanjay Saini
(Commercial)




TRUE COPY

FORM 3

[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)	Methods of Storage	Destined to or received from			
	As on 31.05.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00	MS Drums	Authorized Recycler			
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste		Name and address of consignee			Date of transportation			
	NA	NA		NA			NA			
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 31.05.2023

Place: - Roorkee, Uttarakhand

Signature of Authorized person

Mr. Sanjay Saini

(Commercial)



Tejpal Singh

FORM 3

[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)			Methods of Storage	Destined to or received from	
	As on 30.06.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00			MS Drums	Authorized Recycler	
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee			Date of transportation		
	NA	NA			NA			NA		
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 30.06.2023

Place: - Roorkee, Uttarakhand

Signature of Authorized person

Mr. Sanjay Saini

(Commercial)




FORM 3
[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)			Methods of Storage		Destined to or received from
	As on 31.07.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00			MS Drums		Authorized Recycler
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee			Date of transportation		
	NA	NA			NA			NA		
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

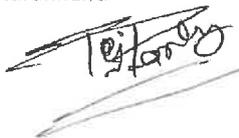
Date: - 31.07.2023

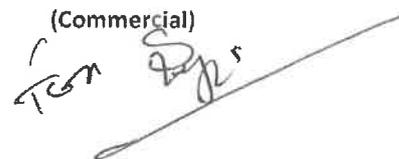
Place: - Roorkee, Uttarakhand

Signature of Authorized person

Mr. Sanjay Saini

(Commercial)





FORM 3
[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)			Methods of Storage		Destined to or received from
	As on 31.08.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00			MS Drums		Authorized Recycler
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee				Date of transportation	
	NA	NA			NA				NA	
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 31.08.2023

Place: - Roorkee, Uttarakhand



Signature of Authorized person

Mr. Sanjay Saini

(Commercial)

for [Signature]

FORM 3
[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

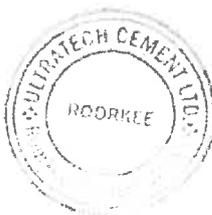
FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)			Methods of Storage		Destined to or received from
	As on 30.09.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00			MS Drums		Authorized Recycler
	Total				0.00					
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee				Date of transportation	
	NA	NA			NA				NA	
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 30.09.2023

Place: - Roorkee, Uttarakhand





Signature of Authorized person

Mr. Sanjay Saini

(Commercial)



FORM 3

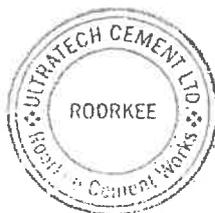
[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)		Methods of Storage		Destined to or received from	
	As on 31.10.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00		MS Drums		Authorized Recycler	
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee			Date of transportation		
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	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 31.10.2023

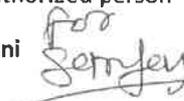
Place: - Roorkee, Uttarakhand

Signature of Authorized person

Mr. Sanjay Saini

(Commercial)



FORM 3
[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules	Total quantity (Metric Tons)			Methods of Storage		Destined to or received from		
	As on 30.11.2023	Used or Spent Oil (Sch-1,Cat-5.1)	0.00			MS Drums		Authorized Recycler		
	Total		0.00							
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee			Date of transportation		
	NA	NA			NA			NA		
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 30.11.2023

Place: - Roorkee, Uttarakhand

Tejendra



Signature of Authorized person

Mr. Sanjay Saini

(Commercial)

Sanjay Saini

FORM 3

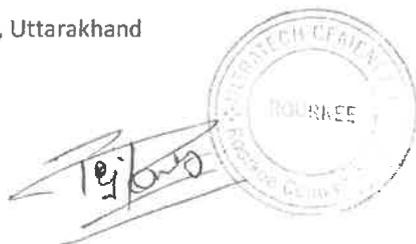
[See rule 6(5),13(7),14(6),16(5) and 20 (1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS AND OTHER WASTES

1	Name and address of the facility		M/s UltraTech Cement Limited (Unit Roorkee Cement Works). Vill – Nalheri Dehviran PO – Nalhera Anantpur, Roorkee, Distt.– Haridwar (Uttarakhand)-247668.							
2	Date of issuance of authorization and its reference number:		Authorization no. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.							
3	Description of hazardous and other wastes handled (Generated or Received)									
	Date	Types of waste with category as per Schedules I,II and III of these rules			Total quantity (Metric Tons)		Methods of Storage		Destined to or received from	
	As on 31.12.2023	Used or Spent Oil (Sch-1,Cat-5.1)			0.00		MS Drums		Authorized Recycler	
	Total			0.00						
* Fill up above table separately for indigenous and imported waste.										
4	Date wise description of management of hazardous and other wastes including products sent to whom in case of recyclers or pre-processor or utilizer:									
	Date	Management of Hazardous waste								
		Details of Waste			Name and address of consignee			Date of transportation		
	NA	NA			NA			NA		
5	Date of Environmental Monitoring (as per authorization or guidelines of Central Pollution Control Board):									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A

Date: - 31.12.2023

Place: - Roorkee, Uttarakhand



Signature of Authorized person

Mr. Tapas Kaushik

(Commercial)

Tapas Kaushik
TRUE COPY

ADITYA BIRLA



UltraTech

UTCL/RKCW /2023-24/676

Date 05.05.2023

To,
 The Regional Officer
 Uttarakhand Environment Protection and
 Pollution Control Board,
 Near Irrigation Office (Gang Nahar)
 Roorkee – 247667 (Uttarakhand).

Subject: Submission of Hazardous Waste Annual Return (Form No. 04) for the period April – 2022 to March 2023.

Ref: - Consent to Operate/CCA letter No. UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.

With reference to above subject, we are enclosing herewith **Form No.4** (Form for filling annual returns) of the Hazardous Waste for FY 2022-23.

Part-A (form-4) is fulfilled by the organization to provide information of Hazardous waste quantity disposed and stored.

This is for your kind information and record please.

Thanking you,

Yours faithfully

For UltraTech Cement Limited
 (Unit: Roorkee Cement Works)

[Handwritten Signature]
Dinesh Khatri
 (Senior Vice President & Grinding Unit Head)

Encl: As above

CC: - Member Secretary,
 The Member Secretary, UEPPCB,
 46-B, IT Park, Sahastradhara Road,
 Dehradun, Uttarakhand - 248001

UltraTech
 CEMENTS
 The Engineer's Choice

[Handwritten Signature]
TRUE COPY

UltraTech Cement Limited
 (Unit: Roorkee Cement Works)
 Village-Nalheri Dehviran, PO-Nalhera Anantpur, Roorkee,
 Distt-Haridwar-247668, Uttarakhand T: (01332-231942/45/46), Fax-231941
 Registered Office: 'B'-Wing, Ahura Center, 2nd Floor, Mahakali Caves Road, Andheri (East), Mumbai 400 093
 T: +91 22 6691 7800 | CIN : L26940 MH2000PLG28420

FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

1. Name and address of facility: **UltraTech Cement Ltd. (Unit: Roorkee Cement Works)**
2. Authorisation No. and Date of issue: **UEPPCB/HO/Con-J-43/2019/610 dated 24.08.2019.valid upto 31st March 2024.**
3. Name of the authorised person and full address with telephone, fax number and e-mail:
Name: Tej kumar Pandey
Address: UltraTech Cement Ltd. (Unit: Roorkee Cement Works) Vill – Nalheri Dehviran
 PO – Nalhera Anantpur, Roorkee, Distt. – Haridwar (Uttarakhand)-247668
Contact No.: 7055007621
E-mail: tej.pandey@adityabirla.com
4. Production during the year (product wise), wherever applicable
PPC production (FY 2022-23): 1065308.00 MT
OPC production (FY 2022-23): 237212.00 MT

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise: **0.655 MT (Category-5.1)**
2. Quantity dispatched
 - (i) to disposal facility
 - (ii) to recycler or co-processors or pre-processor: **0.650 MT**
 - (iii) others
3. Quantity utilised in-house, if any **-0.05 MT**
5. Quantity in storage at the end of the year **-0.005MT**

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received -
2. Quantity in stock at the beginning of the year -
3. Quantity treated –
4. Quantity disposed in landfills as such and after treatment –
5. Quantity incinerated (if applicable) -
6. Quantity processed other than specified above -
7. Quantity in storage at the end of the year --

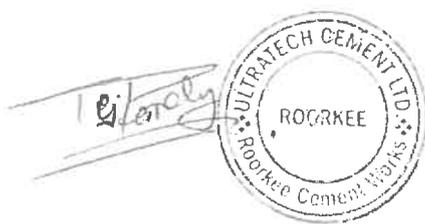


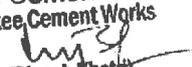
Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year –
(i) domestic sources
(ii) imported (if applicable)
2. Quantity in stock at the beginning of the year -
3. Quantity recycled or co-processed or used –
4. Quantity of products dispatched (wherever applicable) –
5. Quantity of waste generated -
6. Quantity of waste disposed -
7. Quantity re-exported (wherever applicable)-
8. Quantity in storage at the end of the year -

Date... 01/05/2023
Place... Roorkee

**Signature of the Occupier or
Operator of the disposal facility**



**For UltraTech Cement Ltd.
Unit-Roorkee Cement Works**

**(Dinesh Khatri)
Authorised Signatory**

**Roorkee Cement Works-A Unit of UltraTech Cement Ltd.
Used Oil Generation/Consumption Balance Sheet**

Annexure-1

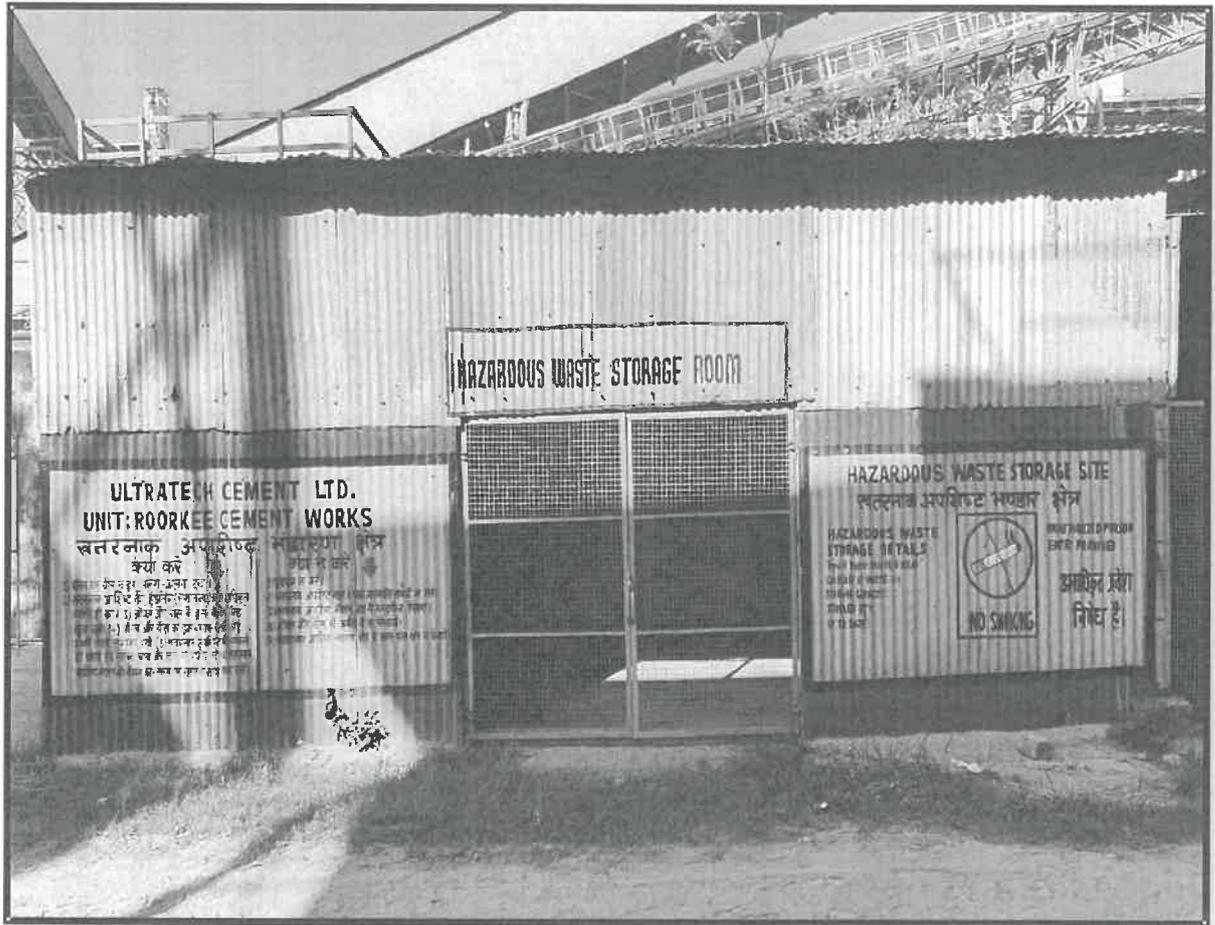
Months FY2022-23	Generated	Dispose by third party	Recycle in plant	Bal as on 31.03.2023
Balance as on 31st march'22	0.05	0.00	0.00	
Apr-22	0.000	0.00	0.050	
May-22	0.00	0.00	0.00	
Jun-22	0.00	0.00	0.00	
Jul-22	0.44	0.00	0.00	
Aug-22	0.21	0.65	0.00	
Sep-22	0.00	0.00	0.00	
Oct-22	0.00	0.00	0.00	
Nov-22	0.00	0.00	0.00	
Dec-22	0.00	0.00	0.00	
Jan-23	0.00	0.00	0.00	
Feb-23	0.005	0.00	0.00	
Mar-23	0.00	0.00	0.00	
	0.655	0.65	0.05	0.005



Tejraj

filed
TRUE COPY

Clear Picture of Hazardous Waste Storage area



to hand
TRUE COPY

AUDIT REPORT

ON
**HAZARDOUS WASTE
&
OTHER WASTE MANAGEMENT**
FINANCIAL YEAR: 2023-2024
AUDIT YEAR: 2022-2023

PREPARED FOR

M/S ULTRATECH CEMENT LTD.,
(UNIT - ROORKEE CEMENT
WORKS) NALHERI DEHVIRAN,
P.O. - NALHERA ANANTPUR,
ROORKEE, DISTRICT -
HARIDWAR, UTTARAKHAND

**PREPARED BY**

HIMALAYA PARYAVARAN CONSULTANTS
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revised
TRUE COPY

PREFACE

Environment Audit is an important tool for identification organizational and operational policy, practices and their compliance with the relevant national, local or other laws and regulations of Environment. It also focuses on minimizing human exposure of risks from environmental, health and safety problems.

Auditing is a systematic, documented, periodic and objective process in assessing an organization's activities and services in relation to: Assessing compliance with relevant statutory and internal requirements. Facilitating management control of environmental practices

An audit represents a management tool comprising a systematic, documented, periodic and objective evaluation of the performance of the organization, management system and processes designed to protect the environment. The protocol represents the plan to be used by auditors in conducting an audit. It establishes what information is to be collected it provides a systematic basis to the audit; and it also gives a step-by-step guide to the auditor on how evidence is to be collected. The protocol is an important tool in so far as it not only serves as the auditor's guide to conducting the audit but also acts as a record of the audit procedures and the notes completed by the team.

Audit will involve the systematic collection of information about the existing and potential impact of the organization's activities on the environment; it will normally cover compliance with pollution control and waste management legislation.

It is therefore essential to conduct an audit at intervals of predetermined period.

ACKNOWLEDGEMENTS

We would like to thank M/s UltraTech Cement Limited, Roorkee Cement works for granting this Hazardous Waste & Other Wastes Audit work to us. We express our gratitude to Mr. Dinesh Khatri Ji, The Sr. VP and Grinding Unit (Head), UltraTech Cement Limited Roorkee Cement Works for this positive step towards audit and for being supportive and facilitating the entire process.

We express our gratitude to Mr. Tej Pandey for their support since the signing of the work order till the completion of audit.

We express our deepest appreciation to all those who provided us the possibility to complete this report. A special gratitude we give to Mrs Asha Rawat whose contribution in stimulating suggestions and encouragement helped us to coordinate our project especially in writing this report.

We are grateful to our all the team members for conducting this audit efficiently. We thank them for diligently collecting the data during audit and coming out with the findings, analysis and this detailed audit report with the recommendations.

*Asha Rawat
(CEO)*

Himalaya Paryavaran Consultants

ABBREVIATIONS

Acronyms	Expanded Forms
CCA	Consolidated Consent to Operate and Authorization
CGWA	Central Ground Water Authority
CPCB	Central Pollution Control Board
CSR	Corporate Social Responsibility
DG	Diesel Generator
EC	Environment Clearance
EMP	Environmental Management Plan
EP Act	Environment (Protection) Act, 1986
FORM 10	Manifest for Hazardous and Other Waste
FORM 3	Format for maintaining records of hazardous and other wastes
FORM 4	Form for filing Annual returns
GCCA	Global Cement and Concrete Association (GCCA).
HA	Hectare
HOWM	Hazardous And Other Wastes (Management And Trans Boundary Movement) Rules, 2016
HPC	Himalaya Paryavaran Consultants
HW	Hazardous Waste
MoEF'CC	Ministry Of Environment, Forest And Climate Change
MTPA	Million Tonnes Per Annum
NBWL	National Board of Wildlife
RMC	Ready mix concrete
SBTi	Science Based Targets Initiative (SBTi)
SIEAA	State Level Environment impact Assessment Authority
SPCB	State Pollution Control Board
SQ. M	Square Meter
STP	Sewage Treatment Plant

THDC	Tehri Hydro Development Corporation
UJVNL	Uttarakhand Jal Vidyut Nigam Limited
UKPCB	Uttarakhand Pollution Control Board
UKPCB	Uttarakhand
UKPN	Uttarakhand Peyjal Nigam
UPCL	Uttarakhand Power Corporation Limited
UTCL	UltraTech Cement Limited

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EXECUTIVE SUMMARY

Himalaya Paryavaran Consultants (HPC) would like to thank the management at **UltraTech Cement Ltd. (Roorkee Cement Works)** for the opportunity to audit and report on the Hazardous waste generation and management within the grinding unit.

Based on our observations, audit and analysis, we conclude that the unit is managing Hazardous and other wastes in an excellent manner from its receiving at site to its disposal. This indicates that a combination of interdepartmental function and management interest about managing the waste is on top priority.

This Audit exercise indicated that the waste which generates from the unit is used oil which comes under hazardous waste category 5.1, Empty hazardous Waste Container Cat. 33.1, mentioned in the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and it has the potential to cause serious long term negative impact on the environment if the disposal is not done properly.

The Hazardous Waste and Other Waste [under Environment (Protection) Act, 1986, and “Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016”] audit is carried out as a compliance of CCA condition no. 6(i) issued by UKPCB to UltraTech Cement Ltd (Roorkee Cement Works). It is mandatory to submit Hazardous Waste and Other Waste Audit Report from third party to the UKPCB.



ABOUT ULTRATECH CEMENT LIMITED

UltraTech Cement Limited is the cement flagship company of the Aditya Birla Group. A \$ 5.9 billion building solutions powerhouse, UltraTech is the largest manufacturer of grey cement, ready mix concrete (RMC) and white cement in India. It is the third largest cement producer in the world, excluding China. UltraTech is the only cement company globally (outside of China) to have 100+ MTPA of cement manufacturing capacity in a single country. The Company's business operations span UAE, Bahrain, Sri Lanka and India.

UltraTech has a consolidated capacity of 117.95 Million Tones Per Annum (MTPA) of grey cement. UltraTech has 22 integrated manufacturing units, 27 grinding units, one Clinkerisation unit and 7 Bulk Packaging Terminals. UltraTech has a network of over one lakh channel partners across the country and has a market reach of more than 80% across India. In the white cement segment, UltraTech goes to market under the brand name of Birla White. It has one White Cement unit and one Wall Care putty unit, with a current capacity of 1.5 MTPA. With 130 Ready Mix Concrete (RMC) plants in 50 cities, UltraTech is the largest manufacturer of concrete in India. It also has a slew of specialty concretes that meet specific needs of discerning customers. Our Building Products business is an innovation hub that offers an array of scientifically engineered products to cater to new-age constructions.

UltraTech is a founding member of Global Cement and Concrete Association (GCCA). It is a signatory to the GCCA Climate Ambition 2050 and

has committed to the Net Zero Concrete Roadmap announced by GCCA. UltraTech is focused on accelerating the decarbonisation of its operations. It has adopted new age tools like the Science Based Targets Initiative (SBTi) and Internal Carbon Price as well as set ambitious environmental targets through both EP100 and RE100. UltraTech is the first company in India and the second company in Asia to issue dollar-based sustainability linked bonds. UltraTech works to actively contribute to the social and economic development of the communities in which it operates in. The Company's social initiatives focus on education, healthcare, sustainable livelihoods, community infrastructure and social causes. UltraTech reaches out to more than 2.1 million beneficiaries in over 500 villages in 16 states across India.

ABOUT ROORKEE CEMENT WORKS

M/s UltraTech Cement Limited has established Roorkee Cement Grinding Unit (2.0 MTPA) along with D.G. Set (1 x 250KVA & 1 x 1250 KVA) At Village: Nalheri Dehviran, Post- Nalhera Anantpur Tehsil: Roorkee, District: Haridwar (Uttarakhand) Pin -247668. Plant has been started its operation from 02 Jan 2010.

Table 1. Brief project details and surroundings environments

District and State	Haridwar and Uttarakhand
Tehsil/ Block	Roorkee
Village	Nalheri Dehviran
Plant Area	12.38 hectares (1,23,800 Sq. m)
Whether the area is in the Forest	No
Ownership/ Occupancy	Self-Private Land (Notified Industrial Area)
Toposheet No, Latitude & Longitude	53 G/13 Latitude – 29053’19.54”N Longitude- 77048’44.46”E
Nearest City	Roorkee (6.5KM in ESE Direction)
Nearest National/State Highway	NH-73 (3.6 KM in South Direction) NH-58 (7.8 KM in ESE Direction)
Nearest Railway Station	Iqbalpur Railway Station (1.35KM in South Direction) Roorkee Railway Station (7.1KM in SSE Direction)
Nearest Airport	Dehradun Airport (54 KM in North/North East Direction)



Figure 1. Location map of Roorkee Cement Works.



ABOUT HIMALAYA PARYAVARAN CONSULTANTS

Himalayan Paryavaran Consultants (HPC) is Dehradun Uttarakhand (Devbhoomi) based consultancy firm which intends to provide complete Environment related Consultancy Services to Individuals, Government, Private & Public Sectors, Industries etc. and managed by highly Qualified, Experienced, & Professional Personnel. We offer an assurance to provide standard quality of assistance to our clients all over the India.

HPC consultancy comes up with all the multiple services (EC from MOEF'CC/SEIAA, Wildlife clearances from NBWL, Forest clearances from MOEF'CC, Groundwater NOC from CGWA, CTE/CTO/CCA from SPCB and CPCB, Environmental Monitoring, Audit, Third Party Audit for Hazardous Waste & other Wastes Audit, Waste Management, Mining etc and other statutory clearances required from the MOEF'CC, SEIAA. CGWA, CPCB, SPCB etc.) in one location/one stop conveniently.

We provide straightforward and honest advice with innovative and sustainable solutions to our clients. Our team has wide experience & knowledge of working in various regions of India. Other than private sectors we are also providing our services to some major government organizations like THDC

(Tehri Hydro Development Corporation), RVNL (Rail Vikas Nigam Limited) Rishikesh to Karanprayag Project UJVNL (Uttarakhand Jal Vidyut Nigam Limited), Uttarakhand Pey Jal Nigam (UPJN), etc.

In order to assess the compliance on environment and hazardous waste management aspects, association for stimulating Know How (referred to as HPC) was engaged to undertake an independent Environment and Hazardous Waste Management Compliance Audit for Roorkee Cement Works plant of UltraTech Cements Limited for the financial year 2022-2023. The Hazardous Waste & Other waste Management Compliance audit report is based on physical verification and information provided by UTCL. The Audit was carried out by a team of 4 members (Refer Annexure I) on 21st April 2023 in the presence of Mr. Tej Pandey and their supporting staff members.

INTRODUCTION

Rapid industrialization in last few recent decades have led to the depletion of natural resources and increase in pollution in the country. As part of economic development, this industrialization has also led to generation of huge quantities of hazardous waste which causes severe environmental problems. This industrialization has also led, apart from economic development, to the generation of huge quantities of hazardous waste which causes severe environmental problems. Therefore, scientific treatment and systematic disposal of generated waste is a necessity.

Hazardous waste is a complex problem as it poses threat not only to the environment but also to the human health. It requires sophisticated and specialized treatment due to the presence of a mixture of chemicals and substances.

What is Waste?

“Waste” means materials, that are not products or byproducts, for which the generator has no further use for the purposes of production, transformation or consumption. Wastes are the materials that may be generated during, the extraction of raw materials, the processing of raw materials into intermediates and final products, the consumption of final products, and through other human activities and excludes residuals recycled or reused at the place of generation. Byproduct means a material that is not intended to be produced but gets produced in the production process of intended product and is used as such.

What is Hazardous Waste?

The primary purpose for a hazardous waste definition is to help the stakeholders establish whether waste is hazardous or potentially hazardous. As per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: “Hazardous waste” means any waste which by reason of

characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment, whether alone or in contact with other waste or substances and shall include:

- i. Wastes specified in column (3) of Schedule-I;
- ii. Wastes having equal to or more than the concentration limits specified for the constituents in Class A and Class B of Schedule-II or any of the characteristics as specified in Class C of Schedule II; and
- iii. Wastes specified in Part-A of Schedule-III in respect of import or export of such wastes or the wastes not specified in Part A but exhibits hazardous characteristics specified in Part-C of Schedule-III

The possible effects of hazardous waste are uncertain and vary greatly, depending on the nature and volume of the substance and the receiving environment. However, if managed improperly, the possible effects from toxic and hazardous substances on humans, animals and plants include: "...mortality; adverse effects on reproduction; causing cancer; causing deformities and genetic mutations; causing other diseases; accumulation in the environment and living tissue (this may have consequences in the food chain); indirect effects on ecosystems". Following figure is showing current Hazardous waste generation in India:

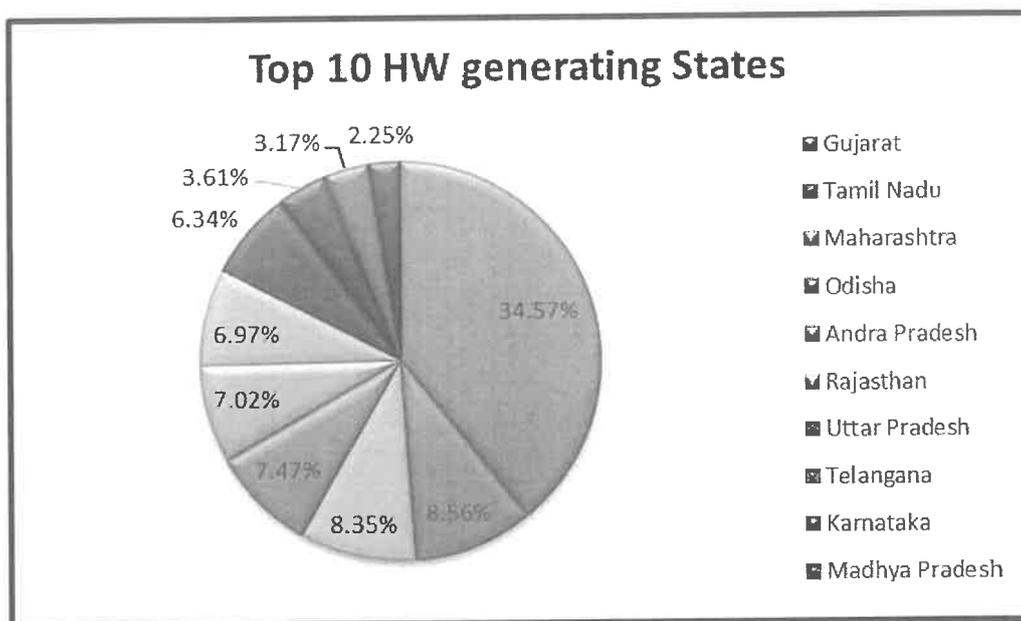


Figure 2. Top 10 Hazardous Waste Generating States of India.

Objective:

This third party audit includes review of the Hazardous Waste generation and management process practices at company. The audit was conducted by **Himalaya Paryavaran Consultants (HPC) on April 21st 2023**. The purpose of the audit is to provide an independent and objective view regarding the hazardous and other waste management processes at the company.

The objective of this Audit is to standardize the evaluation process to assess the infrastructure facilities, existing practices/procedures adopted to comply with statutory/performance requirement, environmental compliances and to identify gaps in management along with related corrective measures.

This report presents the third party review findings with observations and best practice recommendations, where there may be opportunities for improvement.

Some important objectives of the audit are:

Generation of adequate environmental information for the potential hazard and risks that are likely to be caused by hazardous waste. Assess the effectiveness of Environmental Management Systems, Practices and Procedures. Ensuring compliance, not only with laws, regulations and standards, but also with company policies as well as. Enabling environmental problems and risks to be anticipated and responses planned. Achieving resources optimization and improved process performance.

Background

The government notified the rules Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 (HWM Rules 2016) notification vide GSR 395 (E) dated 04.04.2016 on management of Hazardous and Other Wastes, outlines the hierarchy of wastes management, wherein, prevention, minimization, reuse, recycling, recovery, utilization including pre-processing and co-processing is envisaged. Substantial fractions of the industrial, commercial, domestic and other wastes contain materials that have the potential for use as an alternative raw material or as a supplementary fuel for energy recovery.

About 7442.80 Million tonnes of hazardous wastes is annually generated in India in 2019-20, About 9.24 MT of HW were produced in 2020–21, which represents a 5% increase in HW production over the year before, 2019–20. 9.24 MT of created HW were divided into four categories: utilisable HW (44%), recyclable HW (27%), landfillable HW (25%) and incinerable HW (4%)¹.

About 65 TPA of MSW is generated in the country which contains about 15-20 % of non-recyclable Segregated Combustible Fraction (SCF) which can be utilized for energy recovery. About 200 million tonnes of non-hazardous wastes of industrial origin also gets generated in the country such as fly-ash,

pyro- metallurgical slags, sludge from WTPs, dried sewage sludge, Plastic & other packaging materials, date expired and off-specification FMCGs materials and food & kindred products, used pneumatic tyres, etc. having potential for resource or energy recovery.

Large quantity of agro-wastes that do not have potential to be used as cattle feed etc. Environmentally sound utilization of wastes for resource or energy recovery can be practiced in various industrial processes. However, utilization by co processing in cement Kiln is considered as an effective and sustainable option. There is dual benefit in co-processing of wastes in cement kilns, in terms of utilizing the waste as a supplementary fuel as well as an alternative raw material.

Also, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the matter of Original Application No. 804/2017: Rajiv Narayan & Ors. Vs Union of India & Ors directed that: “SPCBs/PCCs shall conduct environmental audit including the site selection criteria, design and layout for the TSDFs in next one year.

SCOPE OF ENGAGEMENT

The scope of the engagement is to conduct a third party audit assessment of the Hazardous and Other Waste Management of the **UltraTech Cement Ltd. (Roorkee Cement Works)**. HPC considers the incoming material at plant gate as starting point for this audit and the finished goods leaving the facility as the end point.

Our Scope for this Engagement is Summarized Below:

- Evaluation of existing waste management system and policies.
- Assess & identify the gaps in the present management and disposal systems based upon the site Visit and verification of the necessary compliances under the law.
- To check the necessary regulatory compliances and their records as per the environmental laws.
- To check the environmental management system of the plant if there are any non- compliances with respect to the existing no objection certificates granted by the pollution control board.
- Conduct root cause analysis of non-compliances/deviation and propose appropriate mitigation leading to sustainable plan.
- Suggest appropriate corrective & Preventive measures within the organization to achieve beyond compliance.

Approaches for Engagement

- A detailed understanding of the processes was obtained by interviewing the Process owners based on comprehensive checklist covering the processes and sub process of the environment department.
- Copies of system documents were requested and reviewed to familiarize and understand the completeness of the departmental processes. Multiple

site visits were also undertaken to review the performance of the department and infrastructure.

- Key risks and controls were identified and documented based on process understanding, site surveys and interviews conducted.
- Detailed examination of key documents related to the process and sub processes was conducted based on the identified risks.

The observations and recommendations in this report are based upon reviewing the documents and infrastructure, performing site inspections, auditors' previous experience in waste management audits, best practices and benchmarks, including documentation provided by the **UltraTech Cement Ltd. (Roorkee Cements Works)** personnel and discussions with the Department Owners and Senior Management.

Limitations

This third party audit procedures rely on information and representations made available to the auditors by the process owners and key individuals associated with the processes. Our third party audit procedures comprise inquiries, observations and limited tests of transactions on a sample basis, covering the detailed assessment objectives. Any misrepresentation intentional or otherwise may affect the results and recommendations of this audit. Making study of hazardous waste management through Cement industry is a bigger task and not possible to complete it in limited period of time.

LEGAL AND INSTITUTIONAL FRAMEWORK

Whereas the decisions were taken at the United Nations Conference on the Human Environment held at Stockholm in June, 1972, in which India participated, to take appropriate steps for the protection and improvement of human environment. On November 19, 1986, the Environment Protection Act of 1986 came into force and was extended to the whole country. The Act comprises of 4 chapter and 26 sections pertaining to the roles and responsibilities of different government actors and agencies

Chapter 1 deals with the title of the Act, jurisdiction and extend, when the act has been enacted, and most importantly the definition of terms that are involved in the Act. Chapter 2 emphasizes on the power that resides with the Central government pertaining to the Act, while Chapter 3 talks about actions that Central government can take to protect the environment. The last chapter outlines the power of the Central government to appoint officials to ensure that the objectives of the Environment Protection Act of 1986.

Some of the other policies and legislative framework that have been put in place to enhance the implementation process for environmental protection in India include the following:

1. Environment (Protection) Act, 1986
2. Air (Prevention and Control of Pollution) Act, 1981
3. Water (Prevention and Control of Pollution) Act, 1974
4. Public Liability Insurance Act; 1991
5. The Water (Prevention and Control of Pollution) Cess Act, 1977-
6. The Forest (Conservation) Act, 1980
7. The Biological Diversity Act, 2002

Responsibilities of Occupier

As per Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 (HWM Rules 2016) Certain responsibilities have been rested on the occupier of hazardous and other wastes generator for safe and environmentally sound management of hazardous wastes starting from pollution prevention to safe disposal. The occupier is required to follow the following steps:

- Pollution prevention;
- Waste minimization;
- 3 R concept (reuse, recycle and recovery);
- Efficient treatment and safe disposal;
- Hazardous waste & other wastes shall be sent or sold to an authorized actual user or disposed in an authorized disposal facility only;
- Shall transport wastes through an authorized or certified transporter to an authorized
- Actual user or to an authorized disposal facility as per the provisions of these rules;
- Shall provide specific information to TSDF for treatment and disposal, as required for safe, storage and disposal;
- Shall take all the steps to contain contaminants and prevent accident & limit their consequences on human beings and the environment;
- Shall provide persons working with appropriate training, equipment and the information necessary to ensure their safety;
- Shall make an application in Form 1 to the SPCB for Grant of authorization for
- Managing hazardous and other wastes along with copies of Consent to establish under

- Water and Air Acts. In case of renewal of authorization, a self-certified compliance report of effluent, emission standards and the conditions specified in earlier authorization of
- Hazardous & other wastes;
- Shall make renewal application two months before the expiry of authorization;

PROCESS OF THE CEMENT MANUFACTURING

Cement is a binder, a substance used for construction that sets, hardens, and adheres to other materials to bind them together. Cement mixed with fine aggregate produces mortar for masonry, or with sand and gravel, produces concrete. Concrete is the most widely used material in existence and is behind only water as the planet's most-consumed resource.

Cement manufacturing process involves various raw materials and processes. Cement is a greenish grey coloured powder, made of calcined mixtures of clay and limestone. When mixed with water becomes a hard and strong building material. It was first introduced by a British stone mason, Joseph Aspdin in 1824, who cooked cement in his kitchen. He heated a mixture of limestone and clay powder in his kitchen, and grinds the mixture into powder creating cement, that hardens when mixed with water. Cement is first used in the tunnel construction in the Thames River in 1828.

Manufacturing Process of Cement

There are following stages in this whole process of cement manufacturing:

- Mining of the principal raw materials, mainly limestone, clay, and other materials.
- Crushing of the raw materials
- Homogenization/ Mixing of the raw materials.
- Clinkerization (burning of raw material)
- Grinding of the Clinker
- Storage and packaging

Raw Material for The Cement

UltraTech Cement Roorkee Unit is clinker grinding unit. Its raw materials are **Clinker, Gypsum and Fly ash/Pond Ash**. Clinker is a nodular material

produced in the kilning stage during the production of cement and is used as the binder in many cement products. It is produced by heating limestone and clay to the point of liquefaction at about 1400°C-1500°C in the rotary kiln. The Clinker requirement of the plant is being met from Aditya Cement Works, Vikram Cement Works and Baga Cement Works. Other raw materials like Gypsum are being met from RSMM Rajasthan and J&K, and Fly ash requirement is being met from Yamuna Nagar, Rajpura, Cavendish Laksar and local sources.

Clinker Grinding:

The cement clinker is ground as finished cement in ball mill along with gypsum and fly ash. The cement clinker is ground as finished cement, in a vertical roller mill for cement or in ball mills similar to those normally used for grinding hard raw materials in dry and semi-dry processes. However, the cement clinker is more difficult to grind than raw materials and must also be finer ground. Therefore, finishing grinding ball mills are generally larger than those of raw materials and the grinding time is longer. The ball mill is divided into two chambers containing steel grinding balls of classified size that reduce the clinker to the required fineness by a combination of impact and friction.

The clinker, gypsum and other materials enter the mill through a rotating trunnion and leave the mill through the trunnion at the opposite end. During continuous grinding, the grinding media wear out and must be replaced. The mill is periodically 'recharged' with larger media in each chamber and, at longer intervals, the entire load is emptied and reclassified, discarding any media that has worn out or deformed excessively. At the same time, the opportunity is taken to carry out any other maintenance or repair, such as inspection or replacement of the lining of the mill and the diaphragms of the chamber.

Packing and Shipping

Material is directly conveyed to the silos (silos are the large storage tanks of cement) from the grinding mills. Cement packing machine is a cement bagging equipment for cement packing in the finished cement production, also known as cement packer. The whole cement filling process is controlled by electricity, except manual inserting bag, cement bag pressing and opening and closing of discharging mouth; Cement filling, weighing and measuring, automatic bag dropping and other functions completed automatically. Further, it is packed into 50 kg bags and also shipped through trucks to different locations. Cement is also transported in bulk through closed bulk material tankers. Electronic packing machines are calibrated to deliver the correct weight.

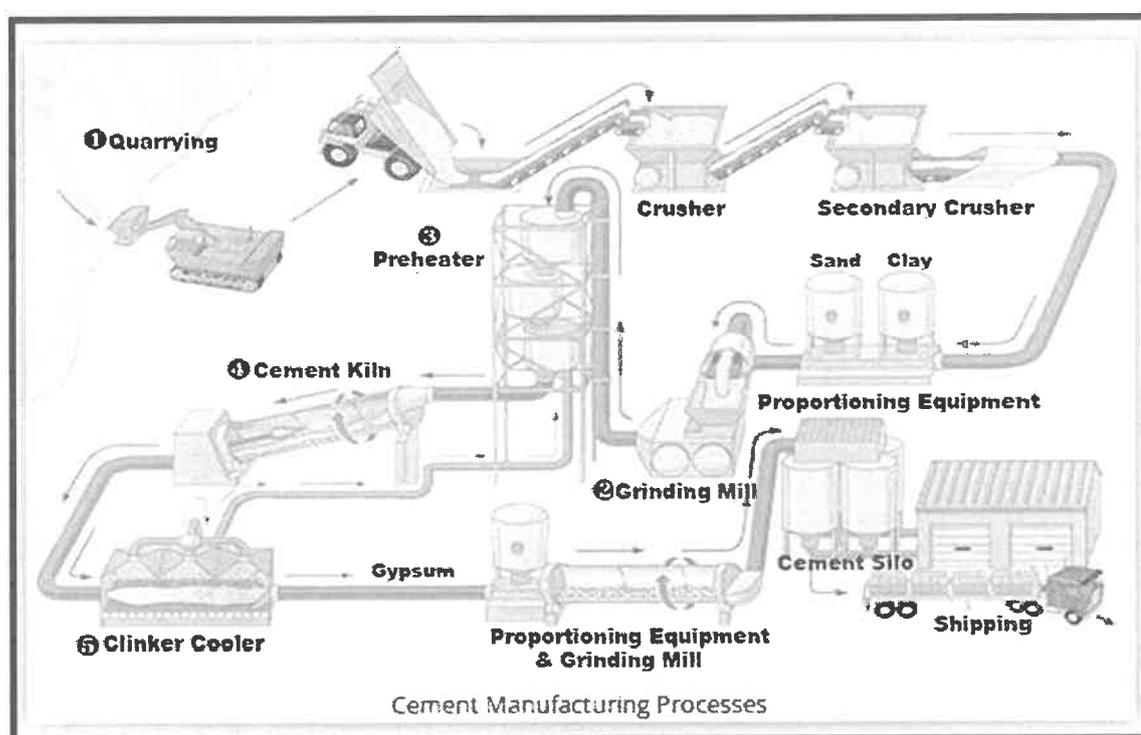


Figure 3. Cement Manufacturing Chart

METHODOLOGY OF THE AUDIT

The Audit Criteria

- Industry codes of practice.
- Specified organizational requirements, specifically compliance with the company Environmental policy.
- Hazardous waste management rules 2016 and their amendments.
- Environment protection regulations.
- Standards, rules, orders, etc. made under environment act and having the force of law.
- Environmental best practices.

Pre - Audit Phase

- I. Collection of the Documents: The relevant documents/information/data as per the checklist have been collected from the plant site.
- II. Identifying requirements, regulations and limitations as applicable in the form of Permits and Licenses with respect to the plant were checked.
- III. Documents review: The statutory regulatory compliances as per the hazardous rules and regulations were checked and examined their validity as well as.
- IV. Findings and observations: Based upon the review of the documents, the observations and shortcomings were listed out.

Audit Phase

The objective of the on-site audit exercise is to determine whether audit criteria are being complied with through the use of well-defined and systematic check lists drawn to

- I. Identified areas inspected and visited
- II. Identified records and documents reviewed during audit
- III. Operational- procedures and records.

IV. Verified the documents and regulatory compliances.

Post Audit Phase

The objectives of the post Audit exercise are to reduce impacts of Hazardous waste in environment. Preparation of audit report with audit findings and recommendations to contribute toward formulation of an action plan for continuous improvement of present waste management practices.

OBSERVATIONS OF THE AUDIT

Himalaya Paryavaran Consultancy (HPC) began its audit by performing a walk through and understanding the current practices of the unit. We observed that various best practices of environmental and waste management are in place. Some of them are mentioned below:

1. ENVIRONMENTAL POLICY OF ULTRATECH CEMENT LTD

There are robust policies on Safety, Environment and CSR and also a few new additions to the list of policies, which include, Sustainability Policy, Energy & Carbon Policy, Water Stewardship Policy, Biodiversity Policy, Supply chain & Procurement and Human Rights. The environment policy includes:

- Improve productivity and cost effectiveness without disturbing the environment, treating the natural resources with care and respect.
- Apply all realistic efforts to prevent injuries, fire; explosion, pollution, hazards to employee health and equipment. Develop and implement management systems in quality safety health and environment for sustainable results.
- Build strong safety culture through effective employee participation, knowledge sharing technology utilization and continual improvement.
- Abide the statutory rules and regulation through effective monitoring quality, safety health and environmental objectives on the monthly basis.
- Protect the environment by reducing, reusing, recycling the wastages.
- Meeting customers' expectations for quality and services.

2. COMPLIANCE WITH ENVIRONMENTAL LAWS AND REGULATIONS:

Table 2. Statutory permissions/approval with the permitted capacity.

S. No.	Name of Permission	Permit Capacity	Particulars
1.	Environmental Clearance	<ul style="list-style-type: none"> • Clinker 1.32 MTPA • Gypsum 0.80 MTPA • Fly ash 0.60 MTPA 	It has been granted by MoEF vide letter no. F NO. J-11011/685/2007-1 A II (I) dated 05.11.2008. (Refer Annexure III)
2.	Central Ground Water NOC	320 m ³ /day	It has been granted by CGWA vide NOC No. CGWA/NOC/IND/ORIG/2021/1067 which is valid up to 21.01.2024 (Refer Annexure IV)
3.	CCA	Cement 164400 MT per month	It has been granted by UEPPCB vide letter no. UEPPCB/HO/Con-J-43/2019/610 date 24.08.2019 which is valid up to 31.03.2024. (Refer Annexure V)

Table 3. Statutory returns record/submitted to UKPCB.

S. No.	Record/Return	Particulars	Frequency of record/submission to Pollution Control Board
1.	Form 3	Hazardous waste record	Monthly (April 22 to March 23)
2.	Form 4	Filling annual returns	Yearly (April 22 to March 23) (Refer Annexure VI)
3.	Form V	(Refer Annexure V)	Yearly (April 22 to March 23) (Refer Annexure VII)
4.	CCA Returns	Environment Statement	Quarterly (April 22 to March 23) (Refer Annexure VII)

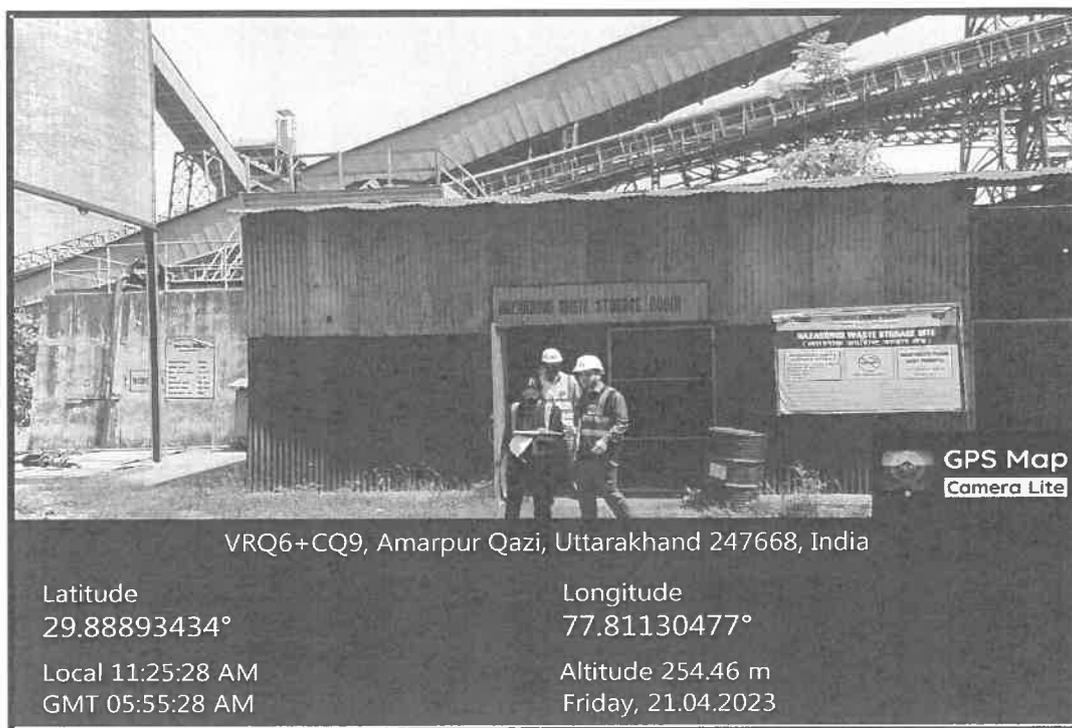
- The quantity and nature of hazardous chemicals being used in the plant as well as air emission and other waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within the premises.



Figure 4. Hazardous and air emission display board at factory's main gate.

4. All used oil generated from the different sections of plant is being collected in empty drums and barrels and then sent to store department for proper handling and storage. The store department has arranged storage of all collected hazardous waste at specified location as per Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and their amendments in time to time.

During the financial year 2022-23, total quantity of used oil generated is 0.655 MT. 0.650 MT sold to authorized recycler and 0.005 MT used oil recycle in plant which was reused in lubrication. The authorized vendor to which the used oil is sold by the plant is M/s Shiv Shakti Oil and lubricants, F-557, RIICO, Industrial Area Chopanki, Post - Tapukara, Tehsil-Tijara, District - Alwar, Rajasthan - 301019 (India) having valid hazardous waste authorization no. F(HSW)/Alwar(Tijara)/1845(1)/2014-2015/535-537 dated 25-04-2018 issued by Rajasthan State Pollution Control Board valid up to 31-03-2023.



(Refer Annexure VIII)

Figure 5. Hazardous Waste Storage Yard

5. The water meter to all water supply source (bore wells) were reported at four different locations well labelled in numbers and recording regular water consumption for various purposes.

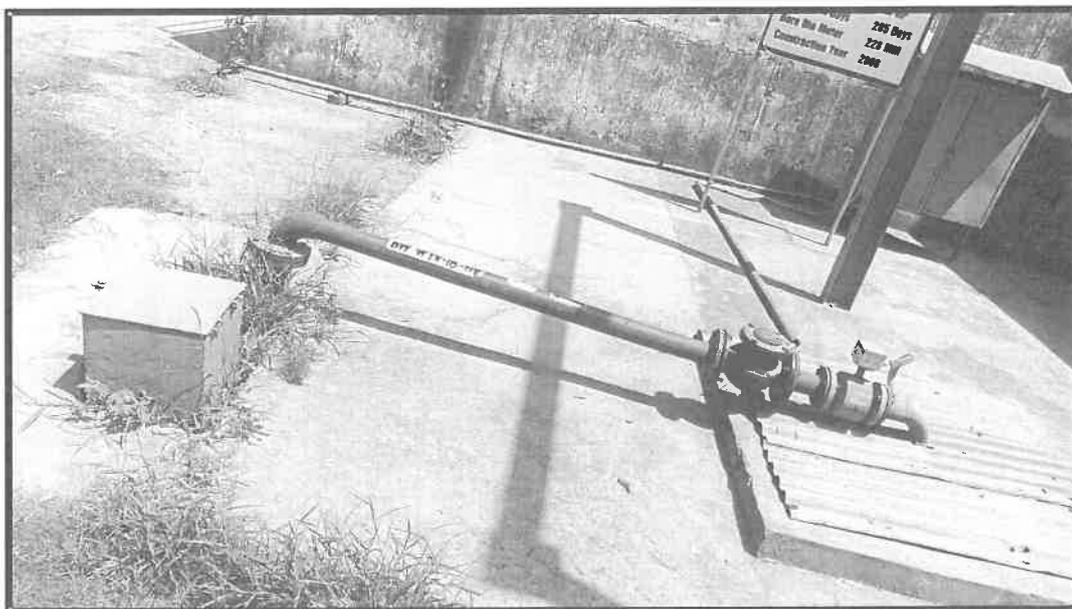


Figure 6. Bore well with water meters to measures water consumption.

6. Solid waste generated from the cement manufacturing process is especially through spillage or emissions of the various raw materials or the finished products i.e. Clinker, Gypsum, Fly Ash & Cement. This spillage material is being recycled into the process. Hence, there is no solid waste generated during the cement manufacturing process. For arresting fugitive dust emissions from the various transfer points, high efficiency pulse jet bag filters have been installed. The collected dust in the bag filters is recycled back to the process.

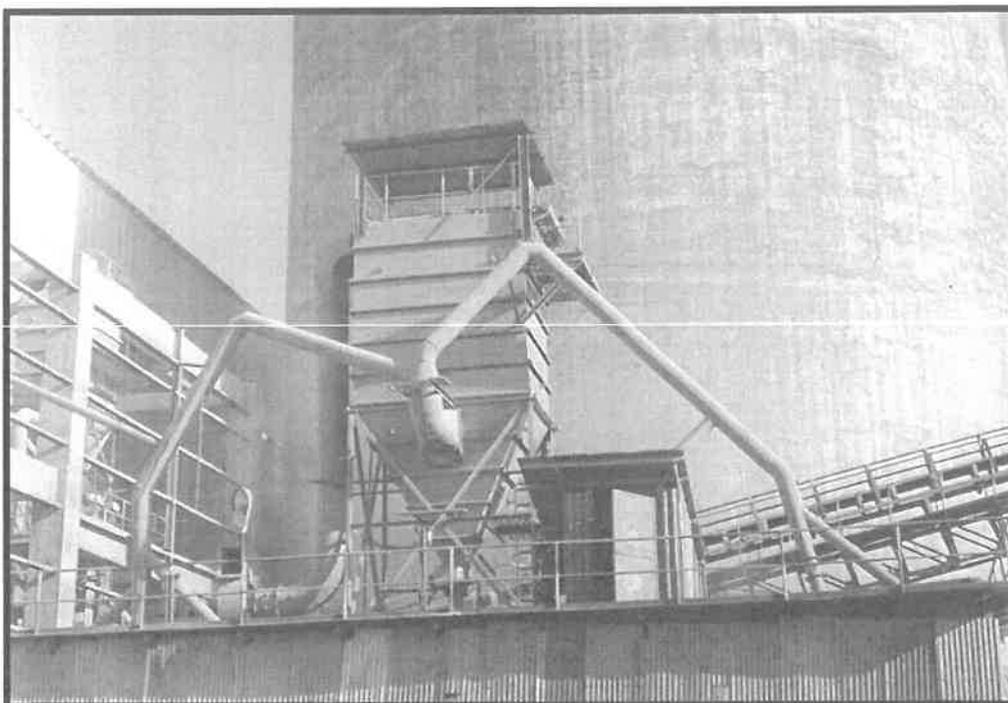


Figure 7. Bag Filters installed for the control of dust emission.

7. Extensive plantation done in and around of the plant. Green belt land refers to an area that is kept in reserve for an open space. Trees help in removing carbon dioxide and other pollutants from air and by release of oxygen into the air thereby improving air quality. A green belt development also helps in removing particulate matter from the air by trapping such particulate matter, reduces the intensity of sound. Trees deflect, refract or absorb sound to reduce its intensity. The intensity reduction depends on the distance sound has to travel from source. Trees can also modify suitably the humidity and climate which affects sound intensity. It also helps in soil erosion control through improvement of soil quality and bind soil particles. Suitable plant species of different plants have been selected for setting up of green belt development for biodiversity conservation, flower producing trees and broad canopy trees. They already carried out 33% tree plantation of plant area and further plantation is under progress. The major plantation species covered are Ficus Benjamina, Ashoka, Kaner, Alistonia, Cycus, Silver Oak, Peepal,

Phonix Palm, Washingtonia, Bottle palm, Neem, Guvava, Mango, Litchi etc.
Survival of the plants is more than 95%.

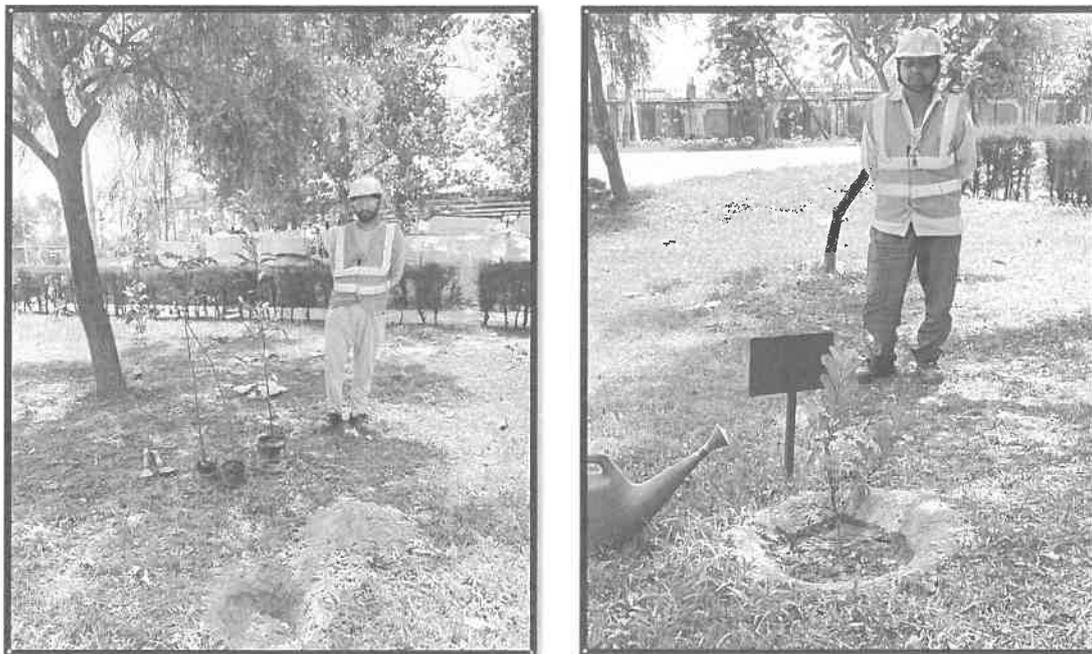


Figure 8. New Plantation in the Plant Area

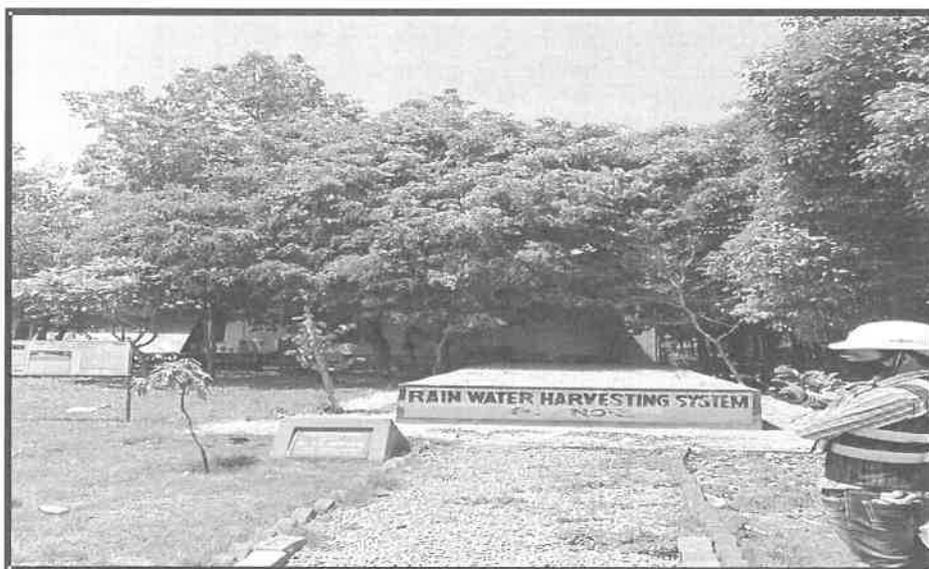


Figure 9. Plantation around Rain water harvesting system

8. Control of Fugitive dust: The following measures have been taken to control the fugitive dust emission.
- i. All the raw materials are being stored in covered storage yards.
 - ii. All the conveyer belts carrying raw materials are fully covered.
 - iii. Cement, Clinker and Fly Ash are being stored in silos.
 - iv. Water spray arrangement provided.
 - v. All the approach roads inside the plant area are paved.
 - vi. Road sweeping done on regular basis.

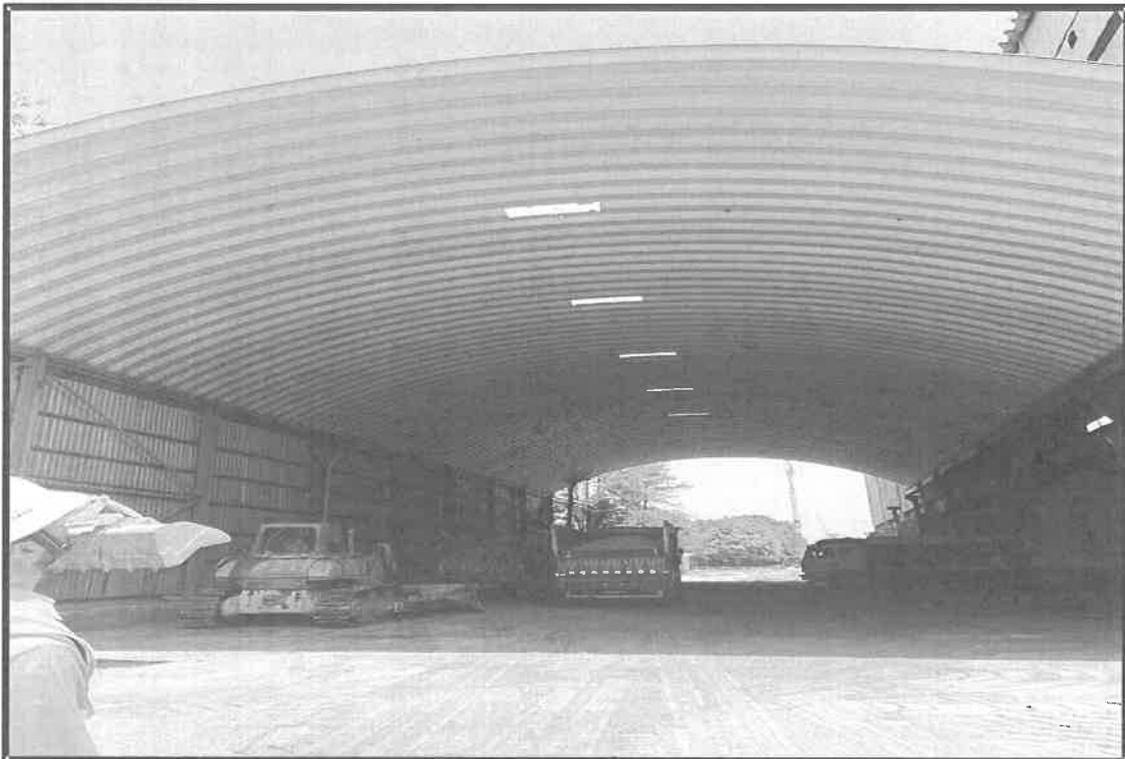


Figure 10. Covered raw material storage yard.

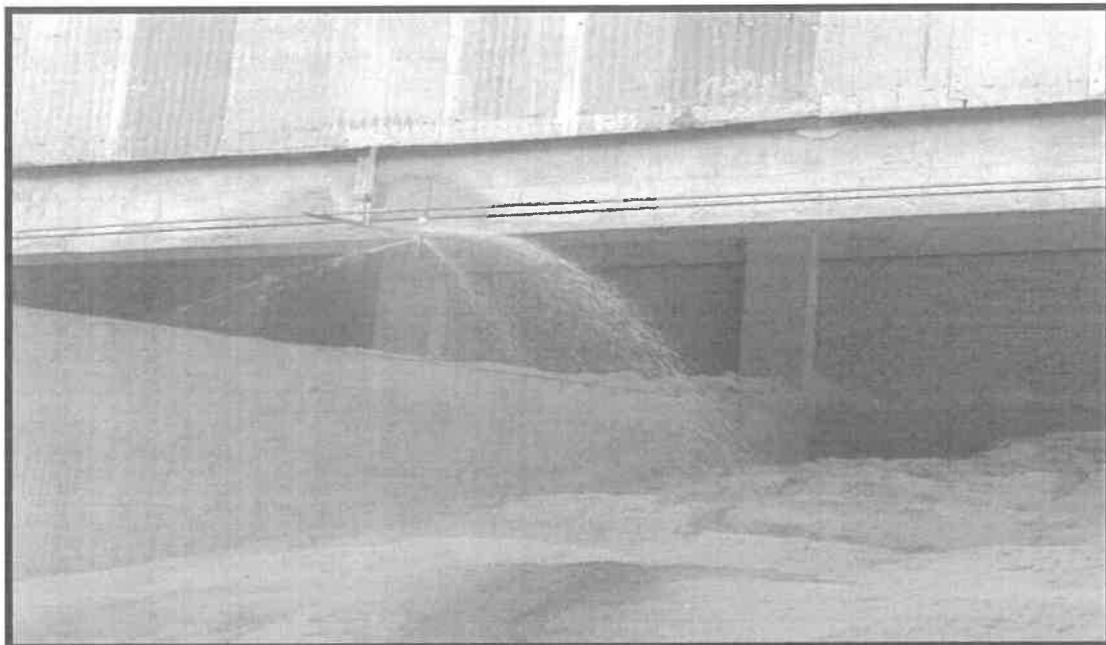


Figure 11. Water spray arrangement to control dust emission.

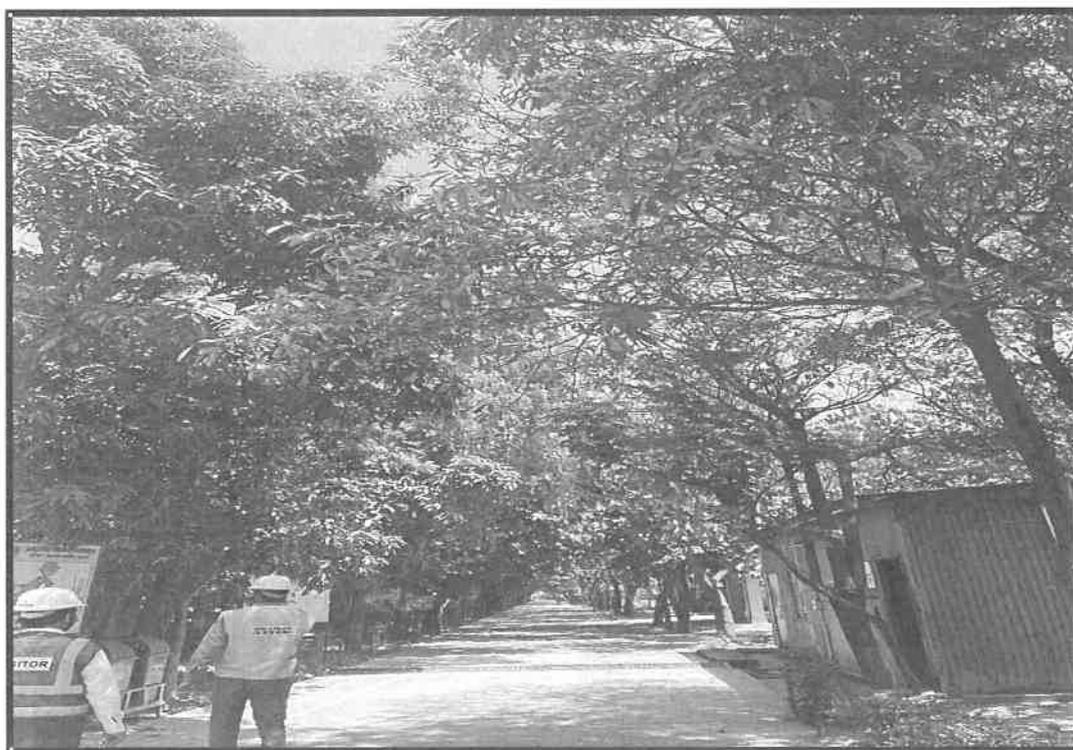


Figure 12. Paved road inside the premises.

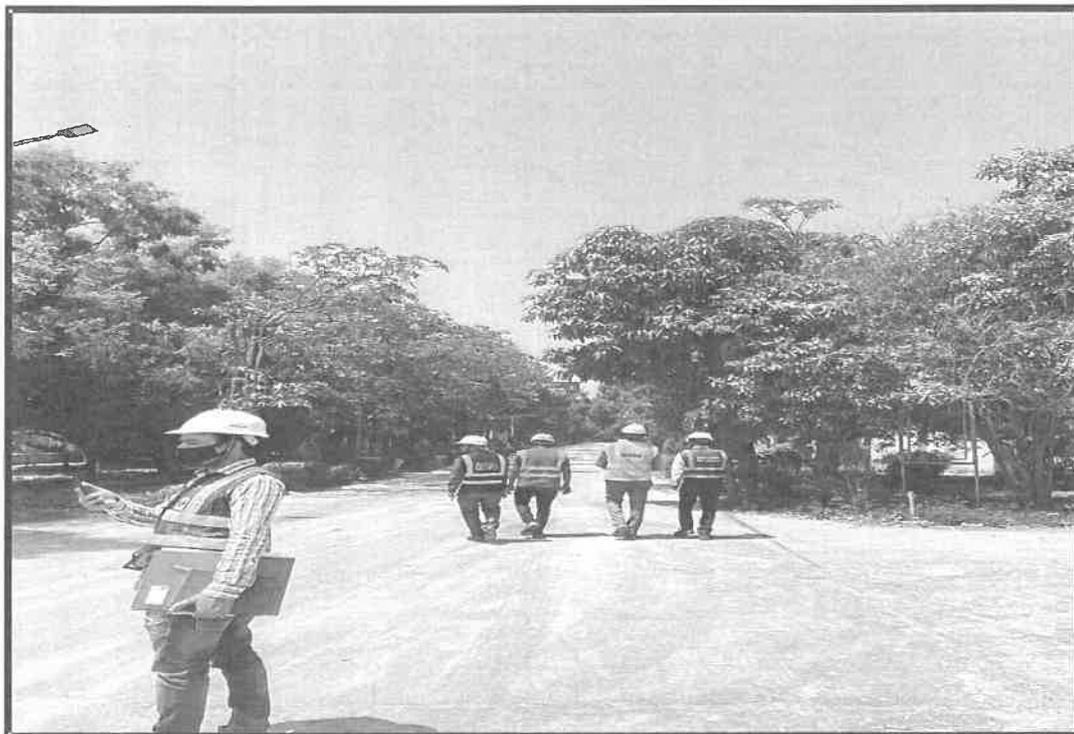


Figure 13. Paved road with green belt inside the premises.



Figure 14. Road sweeping machine to keep roads clean.

8. All the pollution control devices being maintained as per scheduled maintenance by dedicated environment management team, which comprises of team members from electrical, mechanical, process and environment engineers.
9. There is residential colony adjoining from the plant. About 30 families are residing. Other than it bachelor hostel with canteen facility is provided. Municipal solid waste generated from the colony is segregated in biodegradable and non-biodegradable waste in color coded bins. Non-biodegradable waste is being collected by rag pickers and sold to recyclers, whereas biodegradable waste is composted and used as manure in greenbelt development.
10. Sewage treatment plant of 80 KLD treatment capacity have been installed in the colony. Domestic waste water generated from residential colony is being treated in STP and treated water is used for road spray as well as green belt development. Sludge generated from the treatment process, dried through sludge drying beds and used as manure in green belt development. Major parameters monitored in waste water are pH, TSS, BOD, COD, Chloride, Oil and grease.



Figure 15. Sewage Treatment Plant (STP) of capacity 80 KLD.

11.Environment cell is there to monitor the day to day activities of environmental improvements. Monitoring equipment's like Respirable Dust Sampler (RDS), Sound Level Meter (SLM), Gaseous Sampling Attachment, Orsat Apparatus, Stack Monitoring Kit, Spectrophotometer, Hot Air Oven, BOD incubator, COD digester, Digital pH meter etc. are provided. The team members of environment cell are highly skilled and professional staff and engineers and guided by the senior management.

Table 4. Environment Cell Manpower Details

S. No.	Name	Position
1	Dinesh Khatri	Unit Head
2	Devesh Deopa	Technical Head
3	Tej Pandey	Env. Officer
4	Rahul Kumar	Environment Supervisor



Figure 16. Respirable Dust Sampler (RDS) located at 4 different locations

12. Continuous Ambient Air Quality Monitoring Stations (CAAQMS) supplied by ENV-SA, provided at three locations as per approval of the pollution control board. The parameters monitored by CAAQMS are PM_{2.5}, PM₁₀, etc. Weather monitoring station also installed to monitor weather parameters like ambient temperature, Wind direction, Wind speed, Relative Humidity, Rainfall etc. Online dust monitoring system installed at stacks and continuous data transmitted to CPCB as well as State board site.



Figure 17. Ambient Air Monitoring System

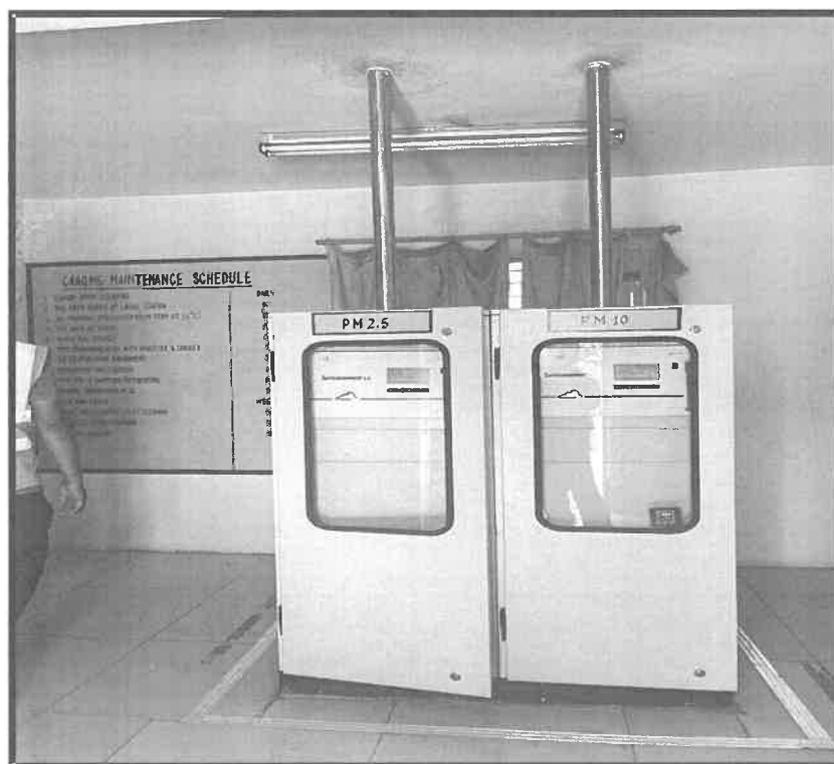


Figure 18. Continuous Ambient Air Quality Monitoring Stations (CAAQMS)

13. The air emissions data from designated Chimney/Stack of the plant is reported to CPCB and State Board through an air emission monitoring system to control the Green House Gases (GHGs).

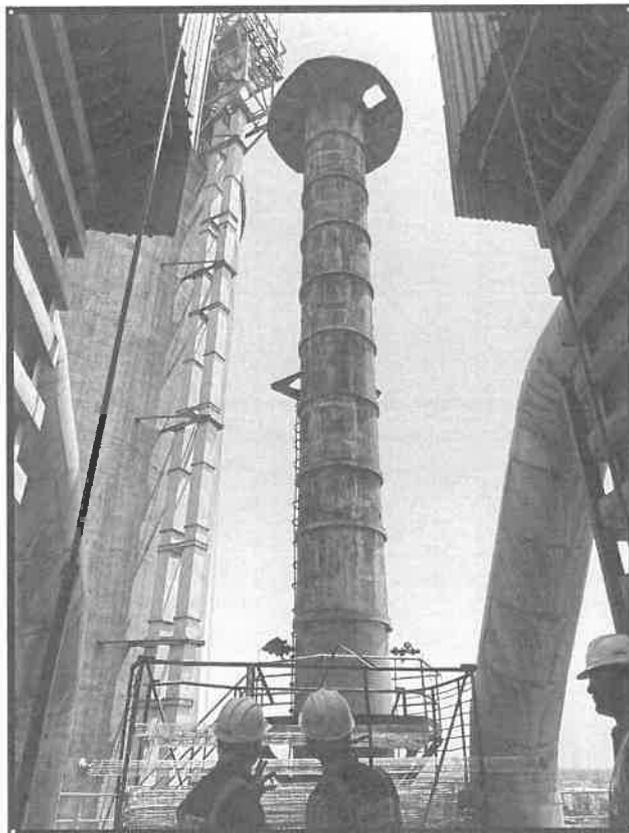


Figure 19. The main designated Chimney/Stack of air emissions.

14. To ensure well-being of workers and staff, company has provided Occupational Health Center (OHC) in colony area with well-trained doctors and nursing staffs. It is rendering the medical services to the employees of the factory as well as the population of the surrounding villages. The average patients treated at OHC around 1000 per months. Emergency services, OPD services provided round the clock. Ambulance facility is also available to provide immediate treatment services as and when required.
15. To ensure protection of its work forces, a full time safety officer deputed to monitor the safety measures of the plant. Personal protective equipment's

like safety shoes, safety helmet, nose mask, safety goggles, ear plug, reflective jackets provided to all worker staffs as well as visitors.

- 16.**Submission of latest EC compliance done on 19.11.2022. **(Refer Annexure IX)** All the conditions of Environment Clearance are complied.

FINDINGS OF THE AUDIT

This audit has been conducted as per the defined scope of work. The purpose of this audit is to find out the discrepancies and to identify the Non compliances in the hazardous waste management system which is not being followed as per the laws and regulations in order to mitigate the short term and long term hazardous risk and take appropriate corrective measures in the premises of the company.

We can categorize the discrepancies into two types of attributes.

The first one is NCs (Non-compliances) and the second one is the Observations on the basis of site visit and documents verification.

- ❖ **NCs** - The NCs show the discrepancies, against the environmental acts/ regulations/ rules/ notifications or any other statutory approval and non-fulfilment of condition stipulated in CCA, forms, and returns which may cause high risk to the safety, business and the environment. These non-compliances should be required to be closed as per the recommended time frame.

- ❖ **Observation** - It represents the observations may be taken into consideration for further improvement in the management systems.

Table 5. Observations and their Corrective Actions

S. No	Observations	Corrective Action
1.	Only the end date of Hazardous waste stored/collected was mentioned on notice board outside the storage area	The complete Hazardous waste generation/storage period should be mentioned on Notice Board outside the storage area
2.	The quantity of Hazardous waste generated and sold mentioned on offline display board was not in better visualization.	A clear and visible quantity should be mentioned on offline display boards.
3.	Oil spillage was observed.	A better handling practice should be adopted to avoid spillage of oil. 

SUGGESTIONS FOR FURTHER IMPROVEMENT

Good Practices for Hazardous Waste (HW) Handling & Storage:

- 1) Containers must be labelled with the appropriate hazardous waste details.
- 2) Weekly inspections must be conducted at storage areas using the weekly inspection checklist.
- 3) Maintain the containers in good condition and immediately replace leaking ones;
- 4) Keep the HW containers closed at all times except when removing the waste;
- 5) Never Avoid fill the line to the top of any container containing liquid HW and allow at least 5 cm of air space near the top to control inside vapour pressure;
- 6) Follow working procedures & instructions regarding the safe handling & emergency response;
- 7) Use the designated personal protective equipment (PPE);

Management of Empty Container:

The industrial establishments generate good quantity of raw material containers after their use. These containers may contain residual hazardous chemicals which may pose threat not only to the environment but also to human being. It is therefore important to manage these containers in environmentally safe manner.

Record Keeping:

The occupier or hazardous and other waste generators and TSDF owner shall maintain the following records, in addition to the regulatory requirement:

- Records of weekly inspection of the central accumulation area.

- A copy of each signed manifest for until the facility receives a signed copy from the designated facility which received the waste. The returned signed copy is then retained as a record.
- Occupiers are required to keep records of waste analysis, tests, and waste.
- Written training plan.

OTHER RECOMMENDATIONS

1. Minimizing the number of transfer point by using a simple, linear layout for materials handling operations including enclosed belt conveyors and emission controls at transfer points.
2. Sand of STP sludge drying beds should be replaced with fresh sand.
3. Number of dustbins can be increased in the packaging and loading area.
4. Number of Sign board can be increased and shall be installed in such a way that it should be clearly visible from a distance of 30-50 m. So unauthorized persons can avoid restricted areas.
5. Number of Fire extinguishers can be increased in the packaging area in such a way that fire extinguishers were easily available to the manpower working in case of fire.
6. Try Renewable Energy, Go Rooftop Solar: Rooftop Solar Photovoltaic (PV) is accelerating access to affordable and clean electricity. Roof modules are spreading worldwide because of their affordability. Solar PV has benefited from a virtuous cycle of falling costs that is cheap, and you can easily install it to go environmentally friendly.
7. Reduce the Use of Harmful Chemicals: The chemicals like paint, oil, ammonia, and other chemical solutions are hazardous and, when disposed of openly, can cause pollution in the air and the water. These chemicals can seep into the groundwater. The polluted air and water can cause severe consequences to human health. Therefore, they should be disposed of to a toxic waste site for safe disposal.

*****End of the report*****

ANNEXURE

ANNEXURE

S. NO.	Annexure
I	ISO Certificate of Himalaya Paryavaran Consultants(HPC)
II	List of Auditors and team members assisted in report
III	Copy of environment clearance
IV	Copy of NOC from CGWA
V	Copy of CCA from UKPCB
VI	Copy of Form – 4
VII	Copy of Form – V
VIII	Copy of authorization of M/s Shiv Shakti oil and lubricants.
IX	Copy of half yearly EC compliance
X	Copy of Form 10
XI	Monitoring reports
XII	Hazardous waste monitoring report

ANNEXURE II

LIST OF AUDIT TEAM MEMBERS

S.NO.	NAME
1	Dr. Avinash Kumar (Phd Environment)
2	Mr. Ashish singh rauthan (SWM & HW Expert)
3	Miss Suman Rawat (Msc. Environment science)
4	Mr. Mohit Painuly

LIST OF TEAM MEMBERS ASSISTED IN REPORT

S.NO.	NAME
1	Mrs. Asha Rauthan (RQP)
2	Mrs. Anita Bijalwan (Coordinator)
3	Miss Suman Rawat (Msc. Environment science)
4	Miss Kamini Silora (Msc. Environment science)

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